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Appendix 1. Photo Plates

Plate 1: Congregation of migratory birds at study sites



Image 1.1: Flock of Black-tailed godwit at BPS pond adjacent to saltpans.



Image 1.2: Flock of Grey plover at TSC wetland.



Image 1.3: Flock of Eurasian curlew at TSC wetland.



Image 1.4: Flock of Marsh sandpiper at BPS pond adjacent to saltpans.



Image 1.5: Adults of Lesser flamingo at Thane Creek mudflats.



Image 1.6: Subadults of Lesser flamingo at Thane Creek mudflats.

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Plate 2: Migratory and resident birds at study sites



Image 2.1: Flock of Eurasian spoonbill at BPS wetland.



Image 2.2: Flamingos feeding at Sewri mudflats.



Image 2.3: Disturbed flock of Black-tailed godwit at BPS wetland.



Image 2.4: Disturbed flock of Slender-billed gull at BPS wetland.



Image 2.5: Female Common teal at NRI.



Image 2.6: Painted stork at NRI.

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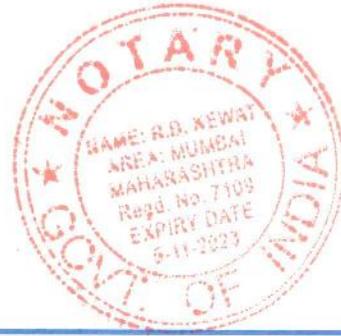


Image 2.7: Black coloured Lesser flamingo at NRI wetland



Image 2.8: Long-billed dowitcher at BPS wetland.



Image 2.9: Common redshank and Wood sandpiper at BPS pond adjacent to saltpans.



Image 2.10: Common greenshank and Marsh sandpiper at BPS pond adjacent to saltpans.



Image 2.11: Little Ringed plover at Nhava-Sheva mudflat.



Image 2.12: Ruff and Marsh sandpiper at Belpada wetland.

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Plate 3. Habitats

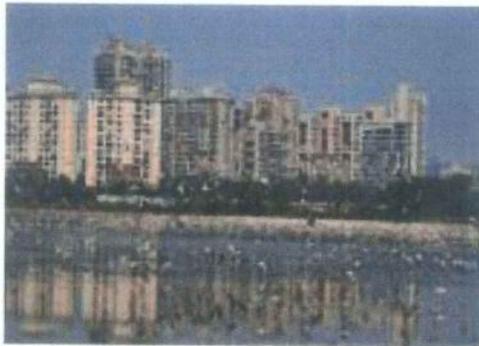


Image 3.1: NRI wetland, one of the sites possess a large congregation of flamingos.



Image 3.2: Sewri mudflat.

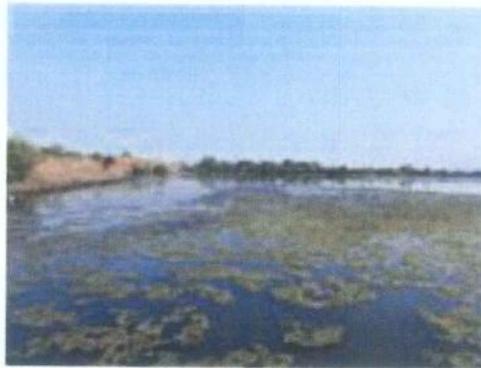


Image 3.3: Belpada wetland.



Image 3.4: BPS wetland.

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Plate 4. Bird ringing and recoveries



Image 4.1: Installing the wader net before ringing at BPS salt pans.



Image 4.2: Resighting of ringed individual of subadult Lesser flamingo at NRI wetland.



Image 4.3: Ringed individual of Marsh sandpiper at NRI wetland.



Image 4.4: Resighting of ringed individual of Lesser sandplover at Thane



Image 4.5: Ringed individual of Little Ringed plover at TSC wetland.



4.6: Ringed individual of Grey plover.

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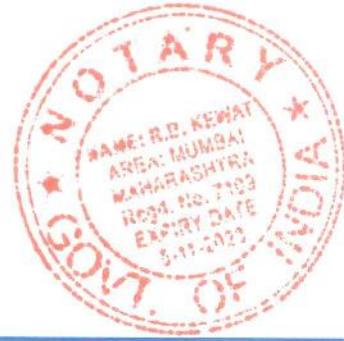


Plate 5. Some of the existing disturbances at study sites



Image 5.1: Photographers at NRI wetland during the survey.



Image 5.2: Saltpan extraction workers at BPS salt pans.



Image 5.3: A dog on mudflats of Thane creek.

Yes



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Annexure 1. Checklist of birds recorded from Oct 2019-Mar 2020.

COMMON NAME	SCIENTIFIC NAME	STATUS	BPS	BEL	NRI	TSC	TC	SE W	NS
Anatidae									
Lesser Whistling Duck	<i>Dendrocygna javanica</i>	M					+		
Indian Spot-billed Duck	<i>Anas poecilorhyncha</i>	R	+	+	+	+	+		
Northern Shoveler	<i>Spatula clypeata</i>	M	+		+		+		
Northern Pintail	<i>Anas acuta</i>	M	+		+		+		
Garganey	<i>Anas querquedula</i>	M			+	+	+		
Common Teal	<i>Anas crecca</i>	M	+		+	+	+		
Ruddy Shelduck	<i>Tadorna ferruginea</i>	M	+	+		+	+		
Podicipedidae									
Little Grebe	<i>Tachybaptus ruficollis</i>	R	+		+				
Ciconiidae									
Painted Stork	<i>Mycteria leucocephala</i>	R	+	+	+	+	+	+	+
Phoenicopteridae									
Greater Flamingo	<i>Phoenicopterus roseus</i>	M	+	+	+	+	+	+	+
Lesser Flamingo	<i>Phoeniconaias minor</i>	M	+		+	+	+	+	+
Threskiornithidae									
Black-headed Ibis	<i>Threskiornis melanocephalus</i>	R	+	+	+	+	+	+	+
Glossy Ibis	<i>Plegadis falcinellus</i>	M	+		+	+	+		
Eurasian Spoonbill	<i>Platalea leucorodia</i>	M	+	+	+	+	+		
Ardeidae									
Indian Pond Heron	<i>Ardeola grayii</i>	R	+	+	+	+	+	+	+



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Grey Heron	<i>Ardea cinerea</i>	R	+	+	+	+	+	+	+
Purple Heron	<i>Ardea purpurea</i>	R		+	+	+	+	+	
Striated Heron	<i>Butorides striata</i>	R					+		
Cattle Egret	<i>Bubulcus ibis</i>	R					+		
Great Egret	<i>Casmerodius albus</i>	R	+	+		+	+	+	+
Intermediate Egret	<i>Mesophoyx intermedia</i>	R	+	+	+	+	+	+	+
Little Egret	<i>Egretta garzetta</i>	R	+	+	+	+	+	+	+
Western Reef Egret	<i>Egretta gularis</i>	R	+	+	+	+	+	+	+
Phalacrocoracidae									
Little Cormorant	<i>Phalacrocorax niger</i>	R	+	+	+	+	+		+
Accipitridae									
Shikra	<i>Accipiter badius</i>	R		+					
Black Kite	<i>Milvus migrans</i>	R	+	+	+	+	+	+	
Western Marsh Harrier	<i>Circus aeruginosus</i>	M	+	+	+	+	+		
Greater Spotted Eagle	<i>Aquila clanga</i>	M					+		
Brahminy Kite	<i>Heliastur indus</i>	R	+		+	+	+		+
Pandionidae									
Osprey	<i>Pandion haliaetus</i>	M				+	+		
Rallidae									
White-breasted Waterhen	<i>Amaurornis phoenicurus</i>	R				+	+		
Eurasian Coot	<i>Fulica atra</i>	R	+		+	+	+		
Recurvirostridae									
Black-winged Stilt	<i>Himantopus himantopus</i>	R	+	+	+	+	+		
Pied Avocet	<i>Recurvirostra avosetta</i>	M	+		+	+	+		
Charadriidae									
Red-wattled Lapwing	<i>Vanellus indicus</i>	R	+	+	+	+	+		



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Pacific Golden Plover	<i>Plover Pluvialis fulva</i>	M	+	+		+	+		
Grey Plover	<i>Pluvialis squatarola</i>	M	+	+	+	+	+	+	
Little Ringed Plover	<i>Charadrius dubius</i>	M	+	+					+
Kentish Plover	<i>Charadrius alexandrinus</i>	M	+	+			+		
Greater Sand Plover	<i>Charadrius leschenaultii</i>	M	+						
Lesser Sand Plover	<i>Charadrius mongolus</i>	M	+	+		+	+	+	+
Scolopacidae									
Ruff	<i>Philomachus pugnax</i>	M	+	+					
Common Snipe	<i>Gallinago gallinago</i>	M	+	+	+	+			
Black-tailed Godwit	<i>Limosa limosa</i>	M	+	+		+	+	+	
Bar-tailed Godwit	<i>Limosa lapponica</i>	M	+			+	+		
Long-billed Dowitcher	<i>Limnodromus scolopaceus</i>	M	+				+		
Whimbrel	<i>Numenius phaeopus</i>	M		+					
Eurasian Curlew	<i>Numenius arquata</i>	M	+	+	+	+	+	+	+
Common Redshank	<i>Tringa totanus</i>	M	+	+	+	+	+	+	+
Marsh Sandpiper	<i>Tringa stagnatilis</i>	M	+	+	+	+	+	+	
Common Greenshank	<i>Tringa nebularia</i>	M	+	+	+	+	+	+	+
Green sandpiper	<i>Tringa ochropus</i>	M				+	+	+	+
Wood Sandpiper	<i>Tringa glareola</i>	M	+	+	+	+	+		
Terek sandpiper	<i>Xenus cinereus</i>	M	+				+		
Common Sandpiper	<i>Actitis hypoleucos</i>	M	+	+	+	+	+	+	+
Ruddy Turnstone	<i>Arenaria interpres</i>	M				+	+	+	
Great Knot	<i>Calidris tenuirostris</i>	M	+		+	+			
Little Stint	<i>Calidris minuta</i>	M	+	+	+	+	+	+	+
Temminck's Stint	<i>Calidris temminckii</i>	M	+						
Curlew Sandpiper	<i>Calidris ferruginea</i>	M	+	+		+	+	+	+



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Dunlin	<i>Calidris alpina</i>	M	+					+		
Broad-billed Sandpiper	<i>Limicola falcinellus</i>	M	+				+	+		
Laridae										
Heuglin's Gull	<i>Larus heuglini</i>	M						+		
Pallas's Gull	<i>Larus ichthyaetus</i>	M	+					+		
Brown-headed Gull	<i>Chroicocephalus brunnicephalus</i>	M	+	+	+	+	+	+	+	+
Black-headed Gull	<i>Chroicocephalus ridibundus</i>	M	+			+	+	+	+	+
Slender-billed Gull	<i>Chroicocephalus genei</i>	M	+				+	+		
Gull-billed Tern	<i>Gelochelidon nilotica</i>	M	+	+	+	+	+	+	+	+
Caspian Tern	<i>Hydroprogne caspia</i>	M	+			+	+	+	+	
Common Tern	<i>Sterna hirundo</i>	M						+		
River Tern	<i>Sterna aurantia</i>	M	+			+				
Little Tern	<i>Sternula albifrons</i>	M	+					+		
Whiskered Tern	<i>Chlidonias hybrida</i>	M	+	+	+	+	+	+	+	+
Alcedinidae										
White-throated Kingfisher	<i>Halcyon smyrnensis</i>	R	+	+	+	+	+	+		+
Common Kingfisher	<i>Alcedo atthis</i>	R	+	+	+	+	+	+		
Black Capped Kingfisher	<i>Halcyon pileata</i>	R						+		

Abbreviations

R/M = Resident / Migratory, BPS = Bhandup pumping station, BEL = Belpada, NRI = Non-residential Indian Complex, TSC = Training Ship Chanakya, TC = Thane Creek, SEW = Sewri, NS = Nhava-Sheva



EXHIBIT T

एमएम 326
MMRDA

No. MMRDA/MTHL-PIU/EMC-4th Meeting /2020⁹³³ Dt.: 24-01-2020

To,
Additional Metropolitan Commissioner
MMRDA(Chairman-EMC)
9th floor, MMRDA Office Building, BKC
Bandra (E), Mumbai – 400051

Dr. Suryakant Nikam (Member-EMC)
Director (Environment),
Environment Department, Govt. of Maharashtra,
15th floor, New Administrative Building,
Mantralaya, Mumbai – 400032

Dr. D. T. Thube, (Member EMC)
Chief Engineer, MTHL-PIU
2nd Floor, New Office Building, MMRDA,
BKC, Bandra (E) – 400051

Dr. C. Mohandas, Scientist Incharge, (Member EMC)
CSIR-National Institute of Oceanography
(Council of Scientific & Industrial Research)
Regional Centre, 4 Bunglows, Andheri (W),
Mumbai – 400 076

Dr. Gopal Krishna, (Member EMC)
Director – Fisheries Institute,
Panch Marg, Off Yari Road, Versova,
Andheri (W), Mumbai – 400 061.

Dr. A. K. Dikshit, (Member EMC)
Professor, Center for Environmental Science &
Engineering (CESE),
Indian Institute of Technology, Powai,
Mumbai – 400 076

Dr. Deepak Apte, (Member EMC)
Director, Bombay Natural History Society
Hornbill House, Shahid Bhagatsing Rd.,
Lion Gate, Fort, Mumbai – 400 001

Shri. P. K. Mirashe, (Member EMC)
Technical – Regional Officer,
Maharashtra Pollution Control Board,
Govandi (E), Mumbai – 400088

Dr. P. Sathiyaselvam (Member EMC)
Expert Ornithologist,
Bombay Natural History Society,
Hornbill House, Shahid Bhagatsing Rd.,
Lion Gate, Fort, Mumbai – 400 001

Shri. Vishram Patil, (Member EMC)
Chief Social Development Cell,
4th floor, Old Office Building, MMRDA,
Bandra Kurla Complex,
Bandra (E), Mumbai – 400 051

Sub.: Mumbai Trans Harbour Link Project (MTHL)
Minutes of the 4th meeting of Environment Monitoring Committee (EMC) for the MTHL project

Ref.: MMRDA office order no. ED/MTHL/EMC/Constitution/18 dated 19-03-2018

Sir,

The 4th meeting of Environment Monitoring Committee (EMC) was held on 08-01-2020 at 9th floor, Committee Room, New Building MMRDA, Bandra Kurla Complex, Bandra (East).

The approved minutes of the meeting are enclosed herewith for information.

Thanking you,

Yours faithfully,

(A.R. Bhisikar)

Executive Engineer (Member Secretary)

Encl: Annexure –I

Copy: General Consultant, MTHL Project for information and necessary action.

Mumbai Metropolitan Region Development Authority

Bandra-Kurla Complex, Bandra East, Mumbai 400 051

T +91 22 2659 1234 EPABX +91 22 2659 0001 / 4000 F +91 22 2659 1112 / 1264

<https://mmrda.maharashtra.gov.in>

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Date: 8th January, 2020

Time: 3.00pm

Mumbai Trans Harbour Link Project (MTHL)

Sub: 4th meeting of Environment Monitoring Committee (EMC)

Venue: 9th floor, Committee Room, New Building MMRDA, Bandra Kurla Complex, Bandra (East)

List of Attendees

Sr. No	Name	Designation	Signature
1	Hon. Sanjay Khandare	Chairman EC, AMC MMRDA	
2	Shri. Narendra Toke	Director, Environment (GoM)	
3	Dr. D. T. Thube	Chief Engineer, MMRDA	
4	Dr. C. Mohandas	Director, CSIR - National Institute of Oceanography	
5	Dr. Gopal Krishna	Director, Fisheries Institute	
6	Dr. A. K. Dikshit	Professor, CESE, IIT Mumbai	<u>A. K. Dikshit</u>
7	Dr. Deepak Apaté	Director, Bombay Natural History Society	
8	Shri. P. K. Mirashe	Asst. Secretary (Technical), Regional Officer, MPCB	
9	Dr. P. Sathiyaselvam	Expert Ornithologist, BNHS	
10	Shri. Vishram Patil	Chief, Social Development Cell, MMRDA	
11	Shri. A. R. Bhisikar	Member EC, Executive Engineer, MMRDA	
12	Shri. Satish Singh	GC, MTHL	
13	Shri. Hrushikesh Kolatkar	GC, MTHL	
14	Shri. Vivek Kulkarni	GC, MTHL	
15	Shri. Dayanand Nangare	GC, MTHL	
16	Shri. Mandar Salunke	Dy. Director, BNHS	
17	Mr. Rahul Khat	Asst. Director, BNHS	
18	Mr. YATIN SAKHALKAR	Superintending Engineer MMRDA	
19			
20			
21			
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MTHL -4th meeting with the Environmental Monitoring Committee 08th January 2020

Project: Mumbai Trans Harbour Link (MTHL)
Meeting: 4th meeting with the Environmental Monitoring Committee for MTHL Project
Date/ Time: 08th January at 3.00PM
Venue: 9th floor, Committee room, MMRDA

The Attendance sheet is attached herewith as Annexure I.

1. The meeting started with a welcome to all attendees.
2. The minutes of the last meeting and compliance for the same were explained by the General Consultant. BNHS explained that the samples collected from various locations within Right Of Way (ROW) of MTHL as well as outside of ROW and testing for heavy metal and PAHS (Oil spill) will be carried out at Salim Ali Centre for Ornithology and Natural History (SACON). However, SACON is adding new equipment in their laboratory and hence taking time for the sample test reports of toxicity analysis. BNHS assured that they will start sending samples from end of month of January 2020. Dr. Apte of BNHS informed that BNHS has already started collecting samples of water (640 samples per month), sediment and animal tissues from dead carcasses and the same are being tested on regular basis. Dr. Apte further informed that other heavy metals like Cadmium, Chromium, Nickel have also been added in testing to the existing ones.
3. The Committee members opined that the BNHS monitoring shall cover locations in the area up to Mulund / Airoli Bridge and also near to the Mahul creek. This was agreed by BNHS.
4. The Committee enquired about the outcome of study with respect to correlations between delayed arrival of Flamingos this year and ongoing construction of MTHL. Dr. Apte informed that the delayed arrival is not due to the project but it is due to the extended monsoon (upto November 2019). This issue will be addressed in the BNHS updates. The update is issued every six months and the final report will be based on these updates. Dr. Apte further explained that it is too early to comment/identify about the trend and it will take at least few more seasons to establish the trends.
5. BNHS explained about the studies and data collected till date and the same was shown to the committee. BNHS informed that the analysis will done after obtaining



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MTHL -4th meeting with the Environmental Monitoring Committee 08th January 2020

data of 3rd and 4th year. Additional studies are also being carried out based on feeding patterns of the waders.

6. The Committee members discussed that toxicity data is a major concern and action has to be taken on this.
7. Members enquired about the status of report prepared by IIT, Mumbai for establishing the CETP at Mahul. The General Consultant informed that baseline report is received.
8. Sr. Environmental Engineer, GC informed that as per the last minutes of meeting, a format for the data library has been created for all the packages. After discussion, the committee suggested that the 'Scientific' and 'Statutory' data shall be kept separately.
9. The meeting ended with a vote of thanks to all the members of the EMC.

Yes



EXHIBIT U

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FLAMINGOS – MAY 2018 TO FEBRUARY 2020

1. May 2018



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2. October 2018



Yes



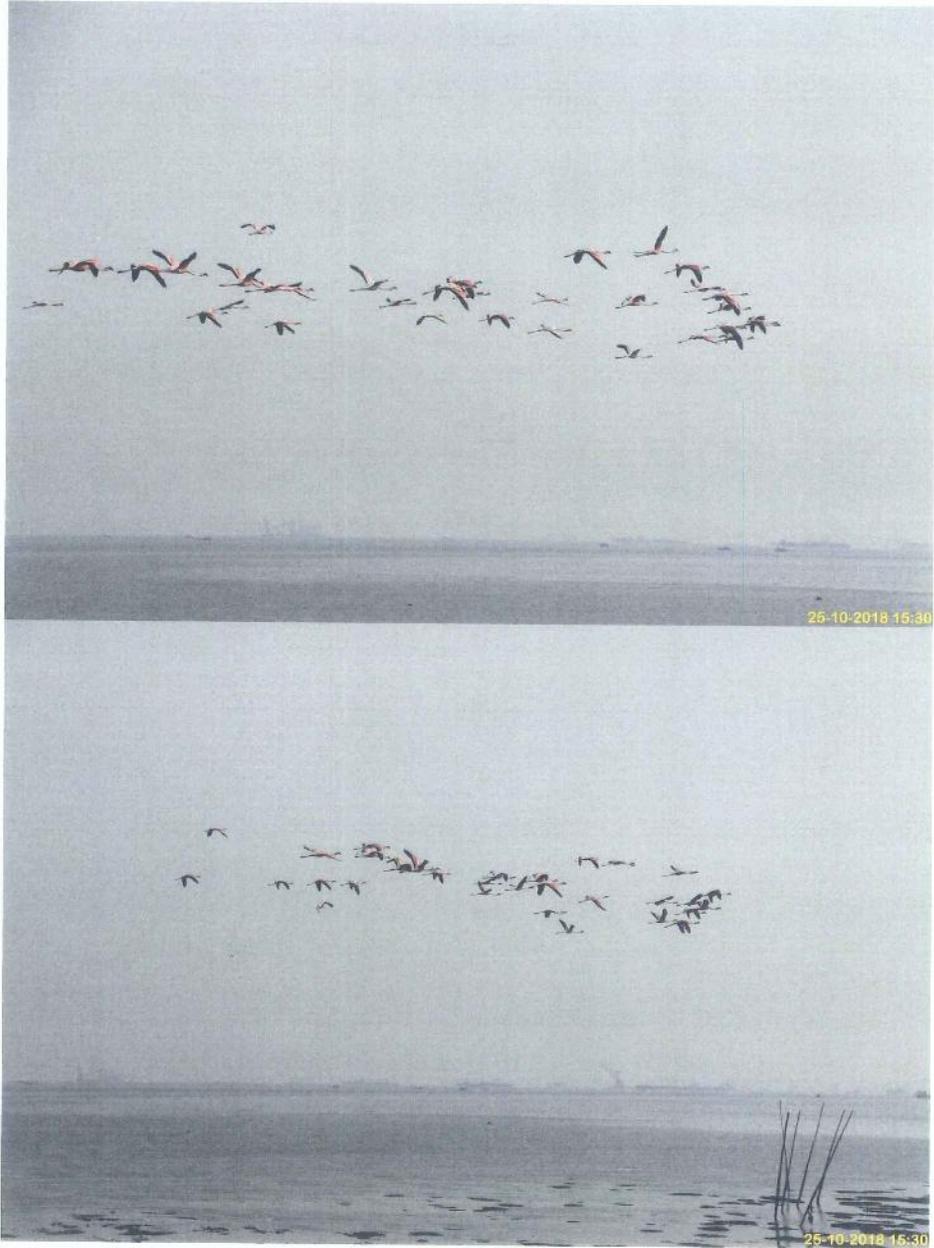
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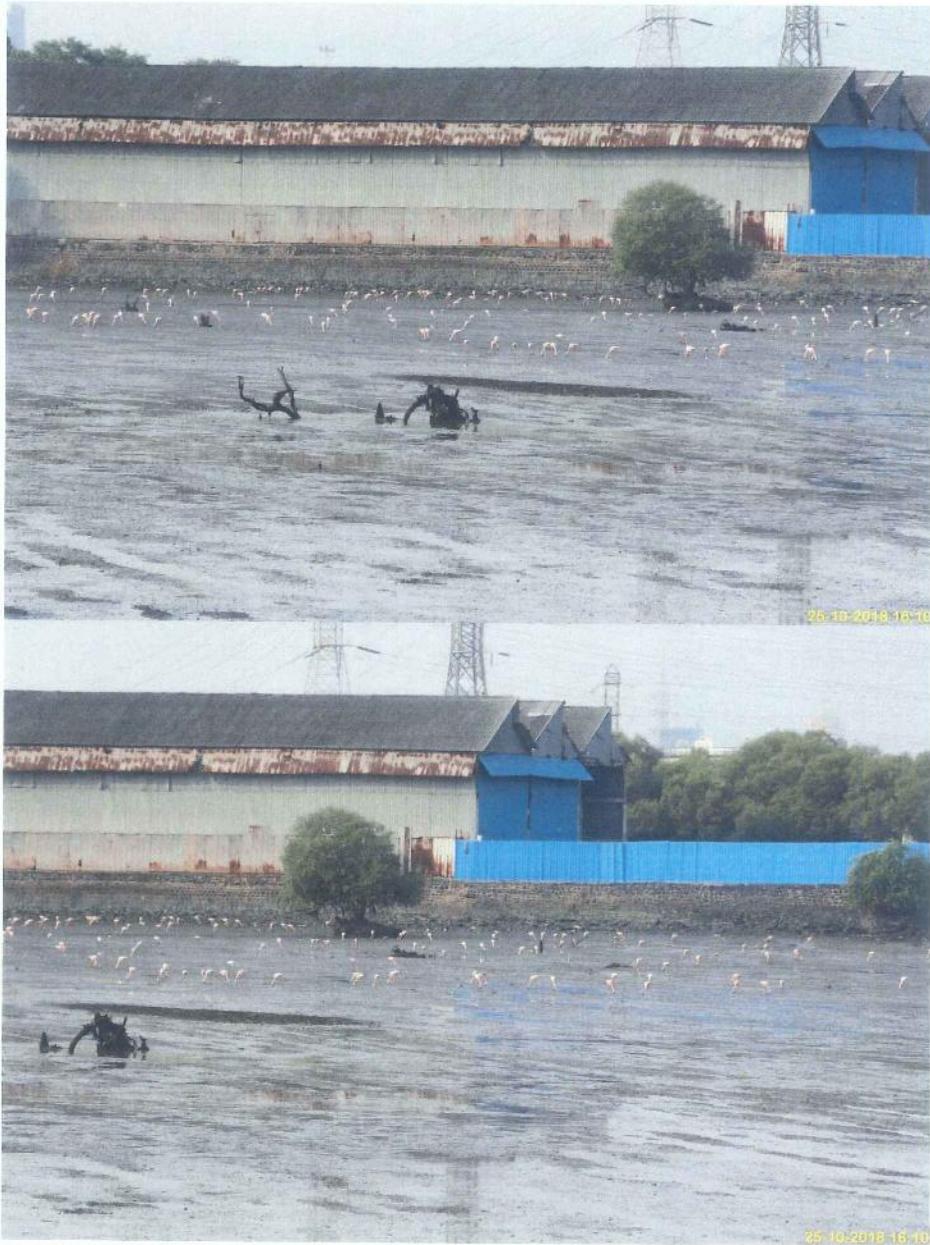
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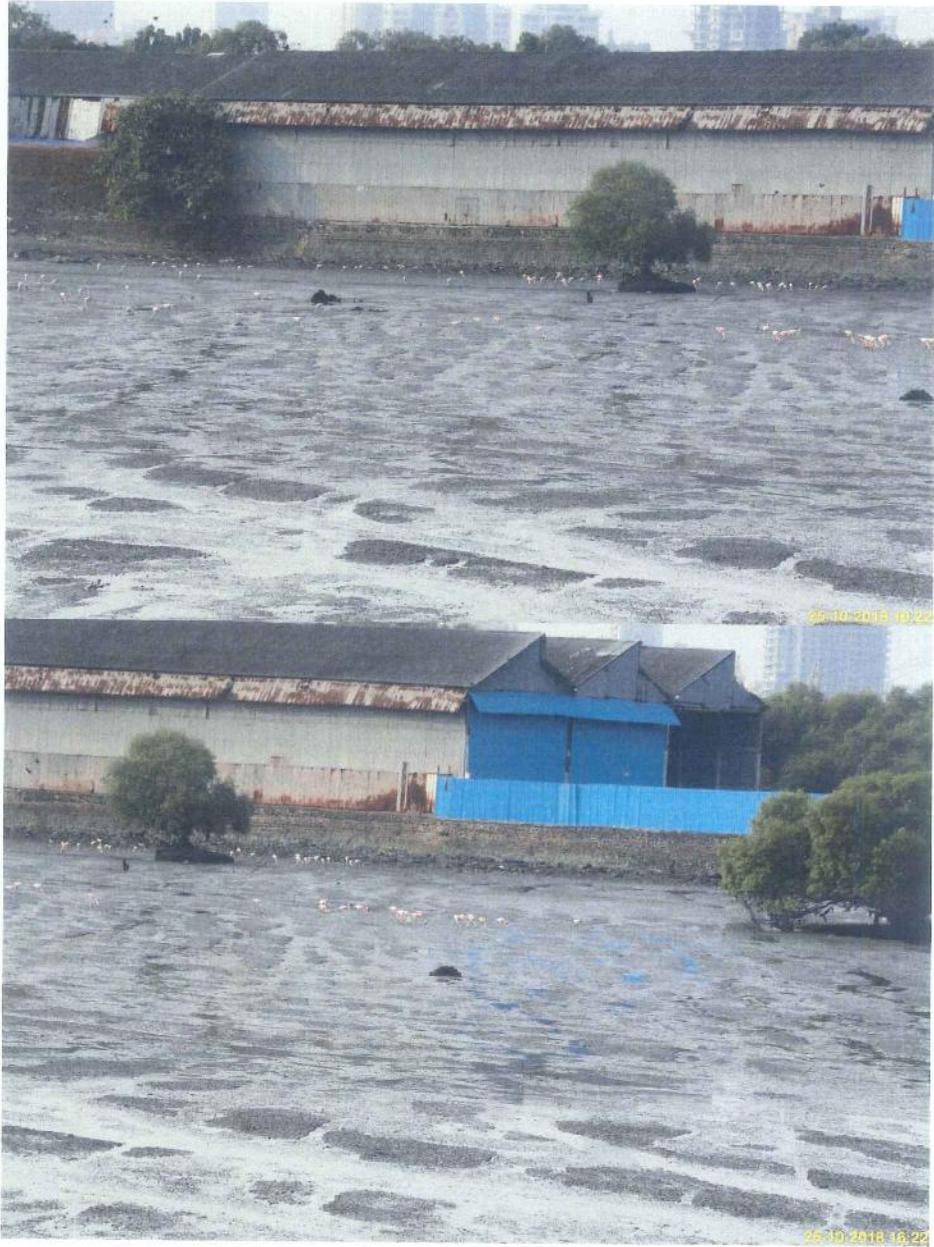
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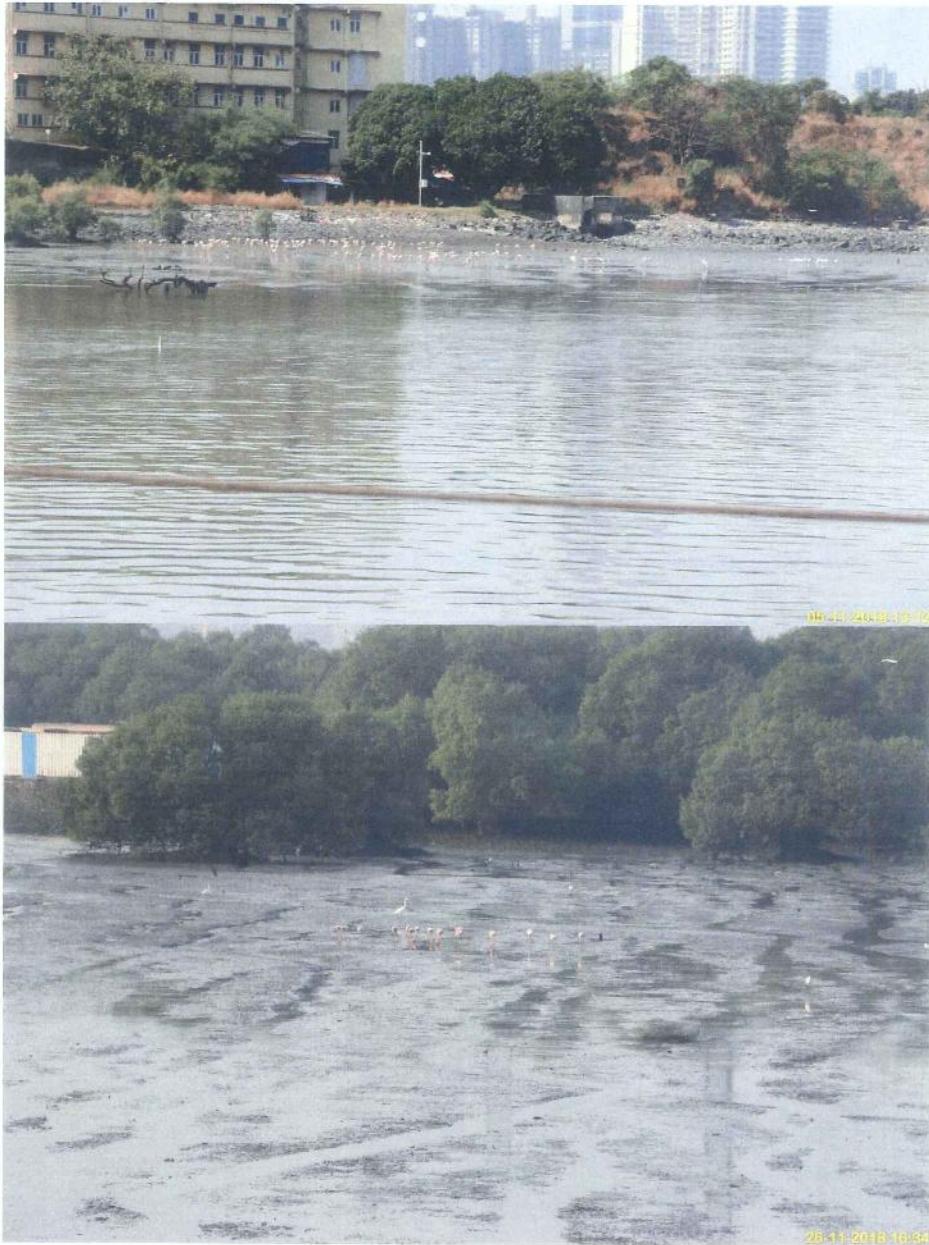
3. November 2018



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4. December 2018

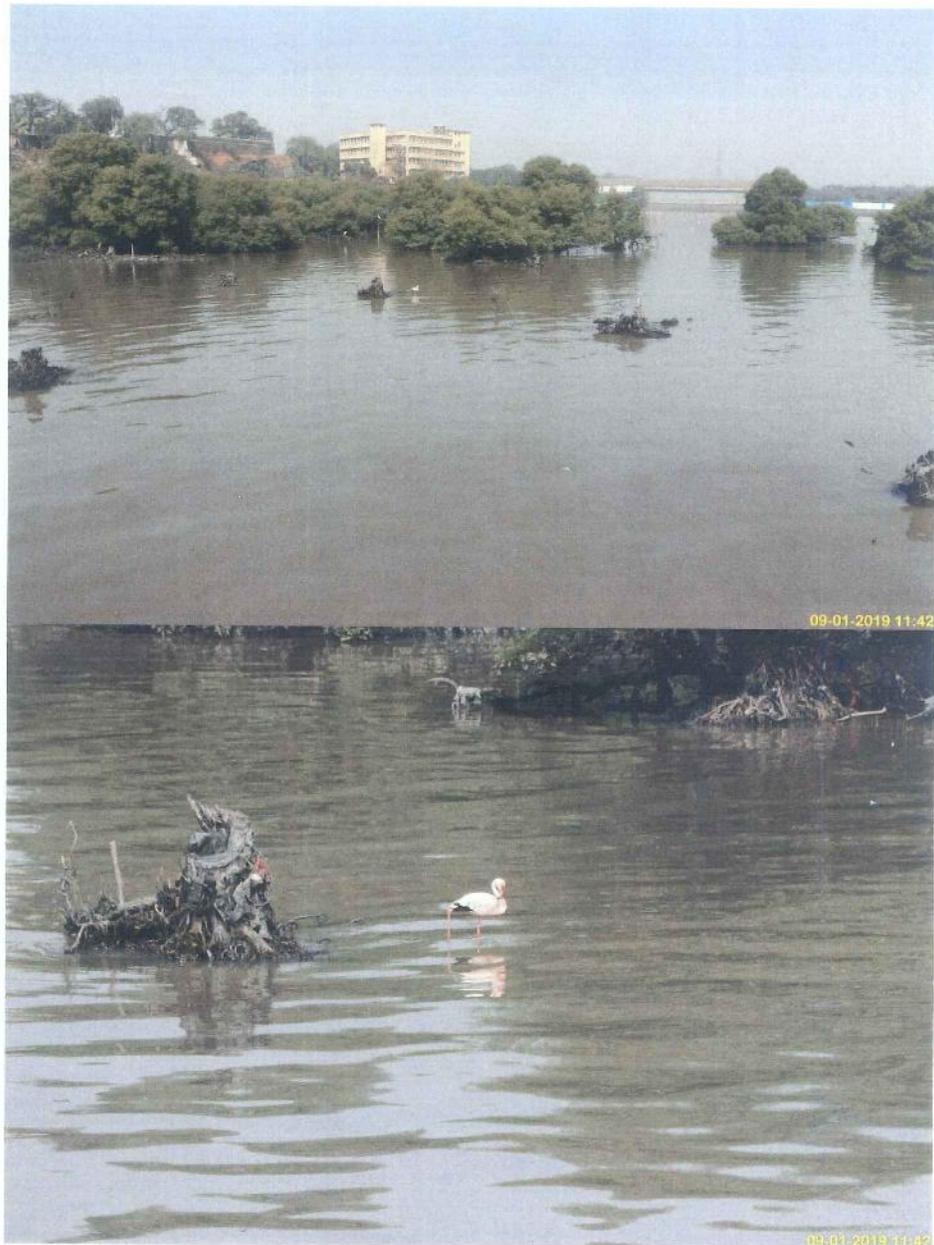


A handwritten signature in blue ink, appearing to be "VKS".



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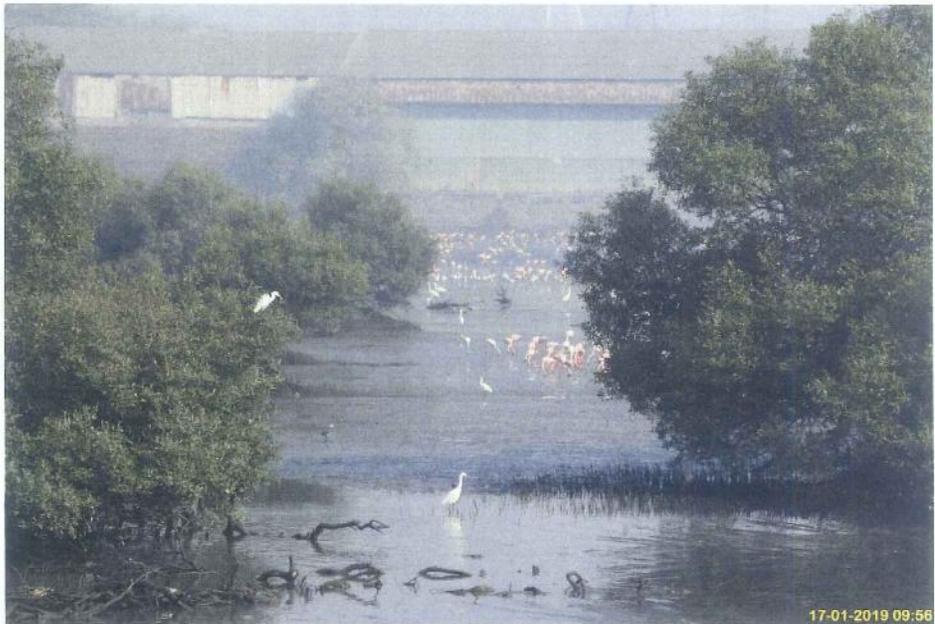
5. January 2019



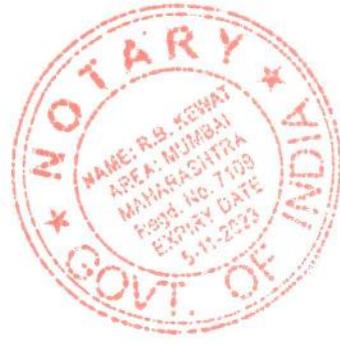
WJ



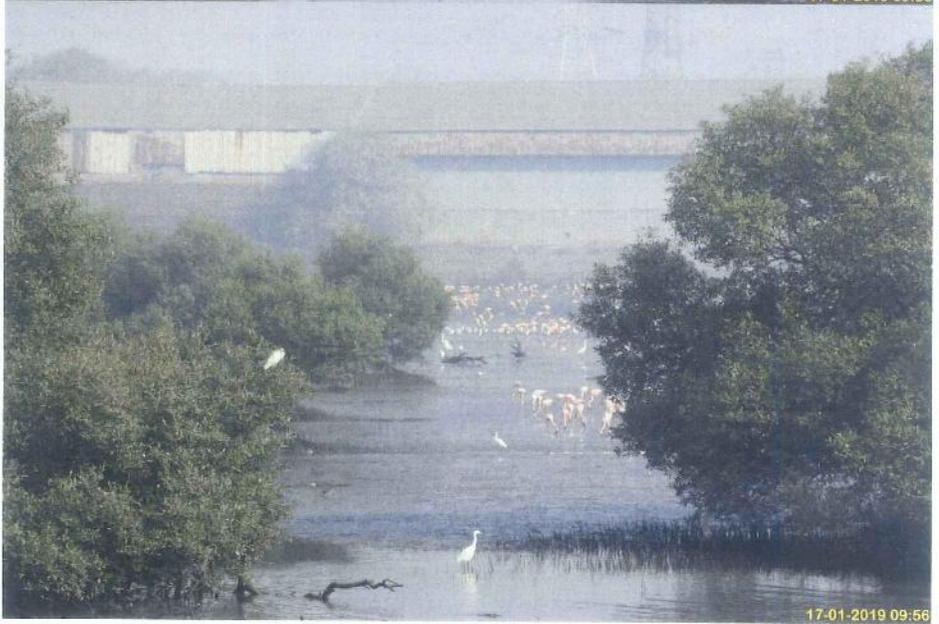
344



WS



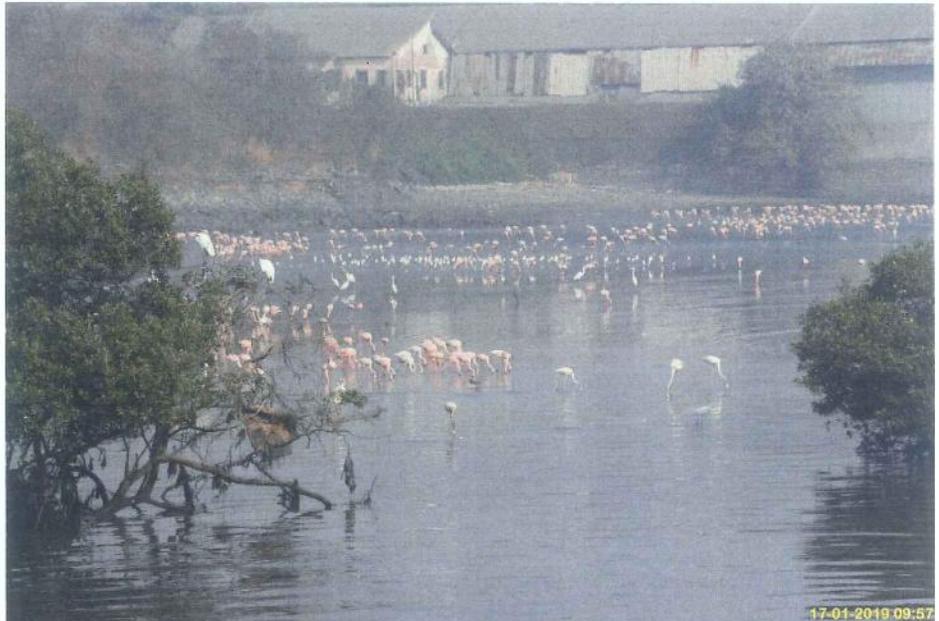
345



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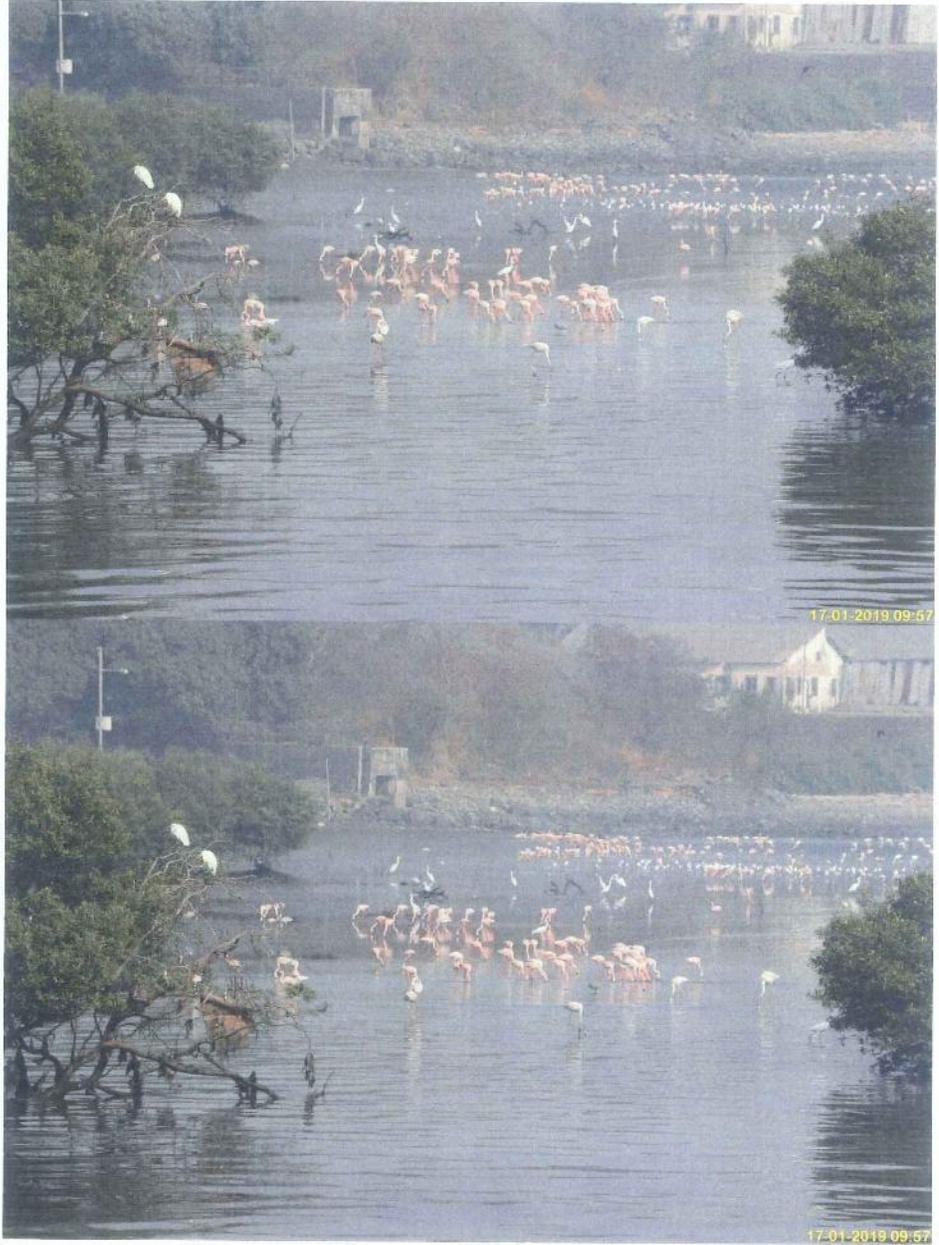
346



WS



347



WS



348



17-01-2019 09:58



17-01-2019 10:01

yes



349



17-01-2019 10:09



17-01-2019 10:11

WS



350



Wes



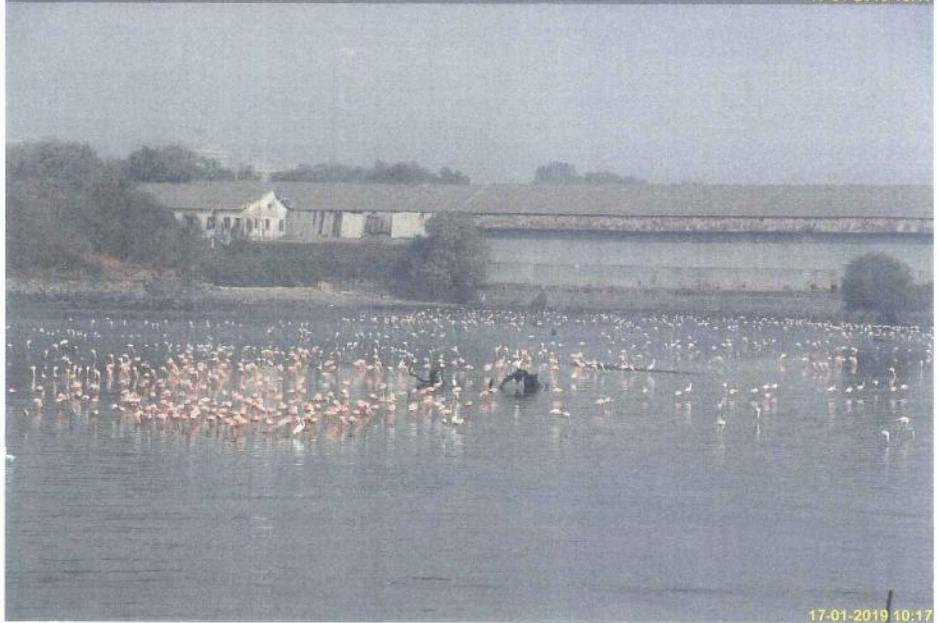
351



A handwritten signature in blue ink, appearing to be "Ves".



352



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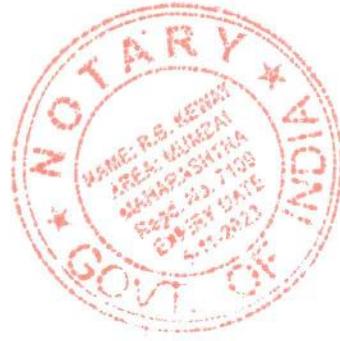
353



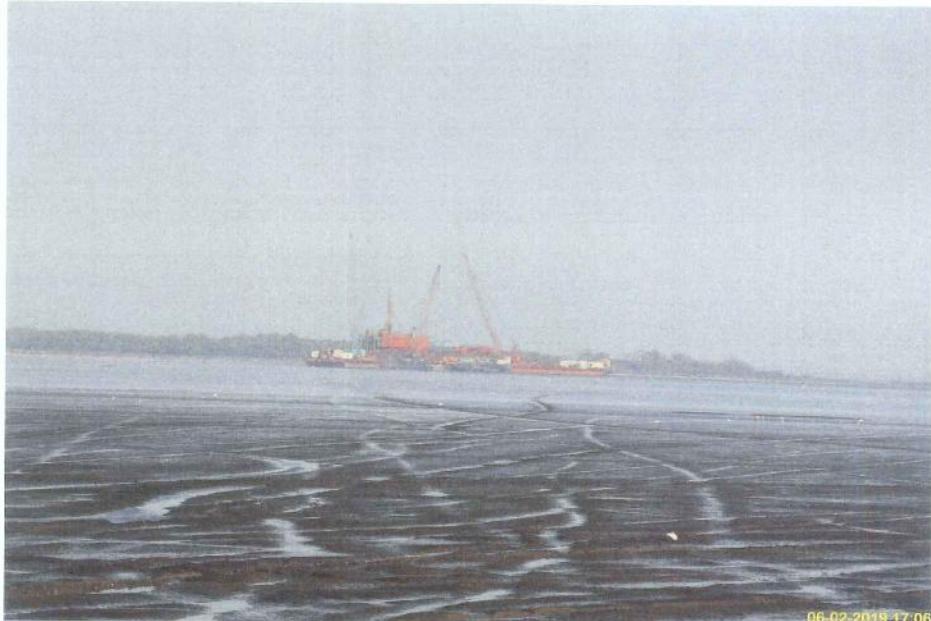
6. February 2019



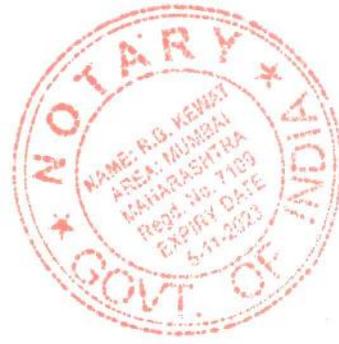
YKS



354



WJ



355

7. March 2019



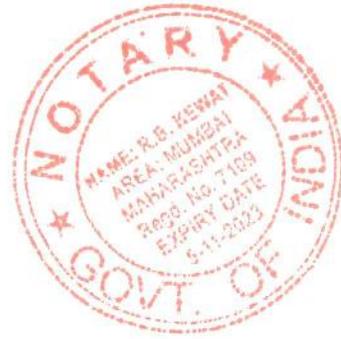
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356



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357



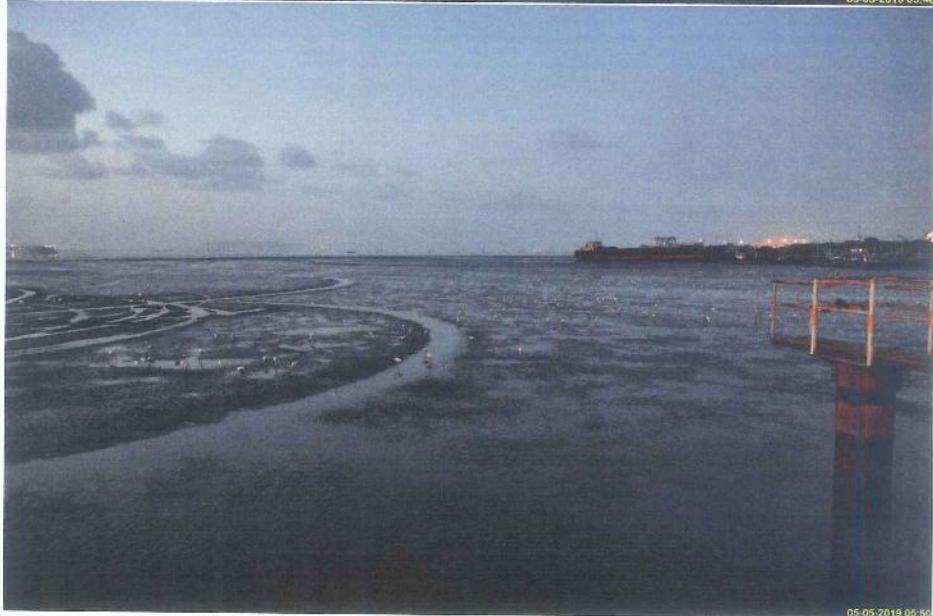
8. May 2019



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358



Wes



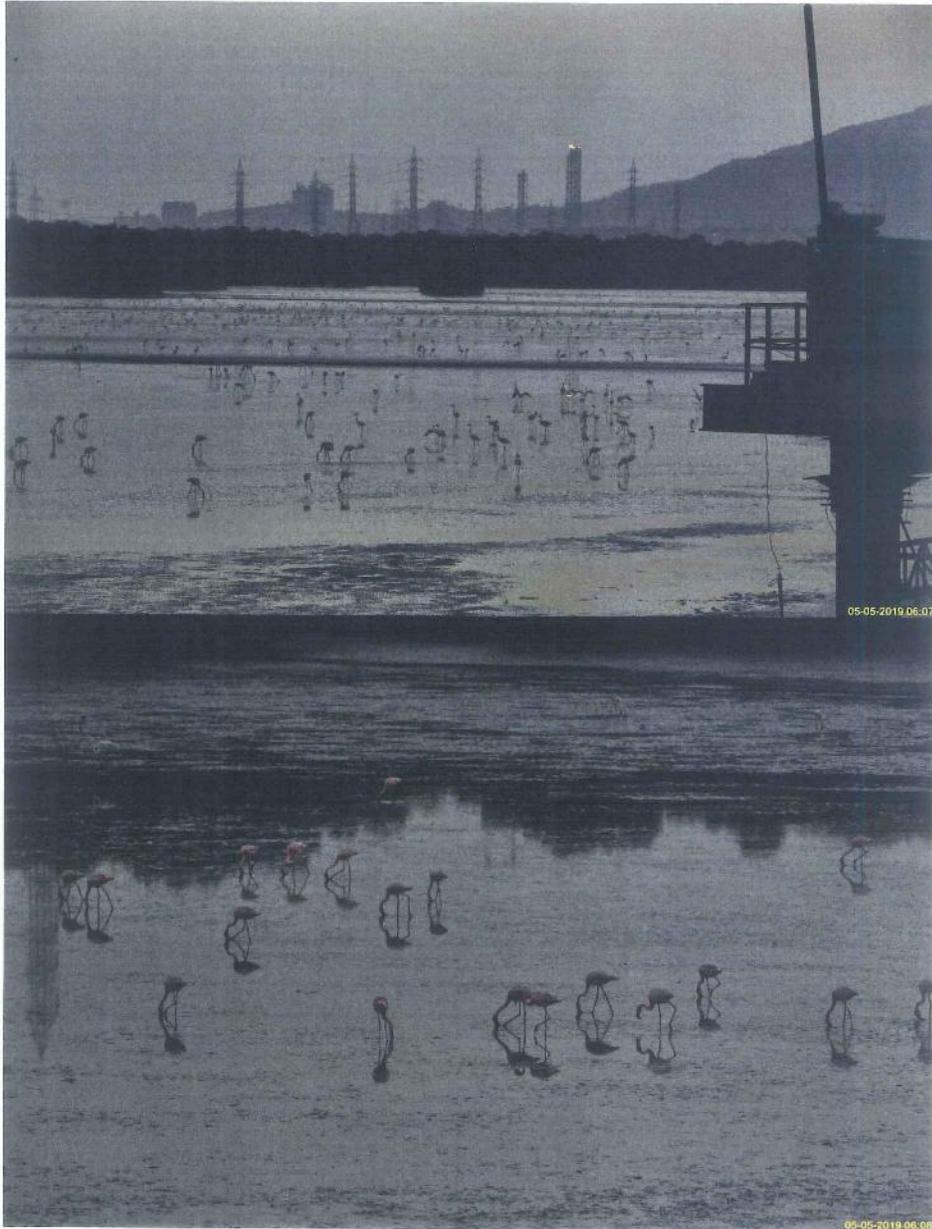
359



Wes



360



WS



361



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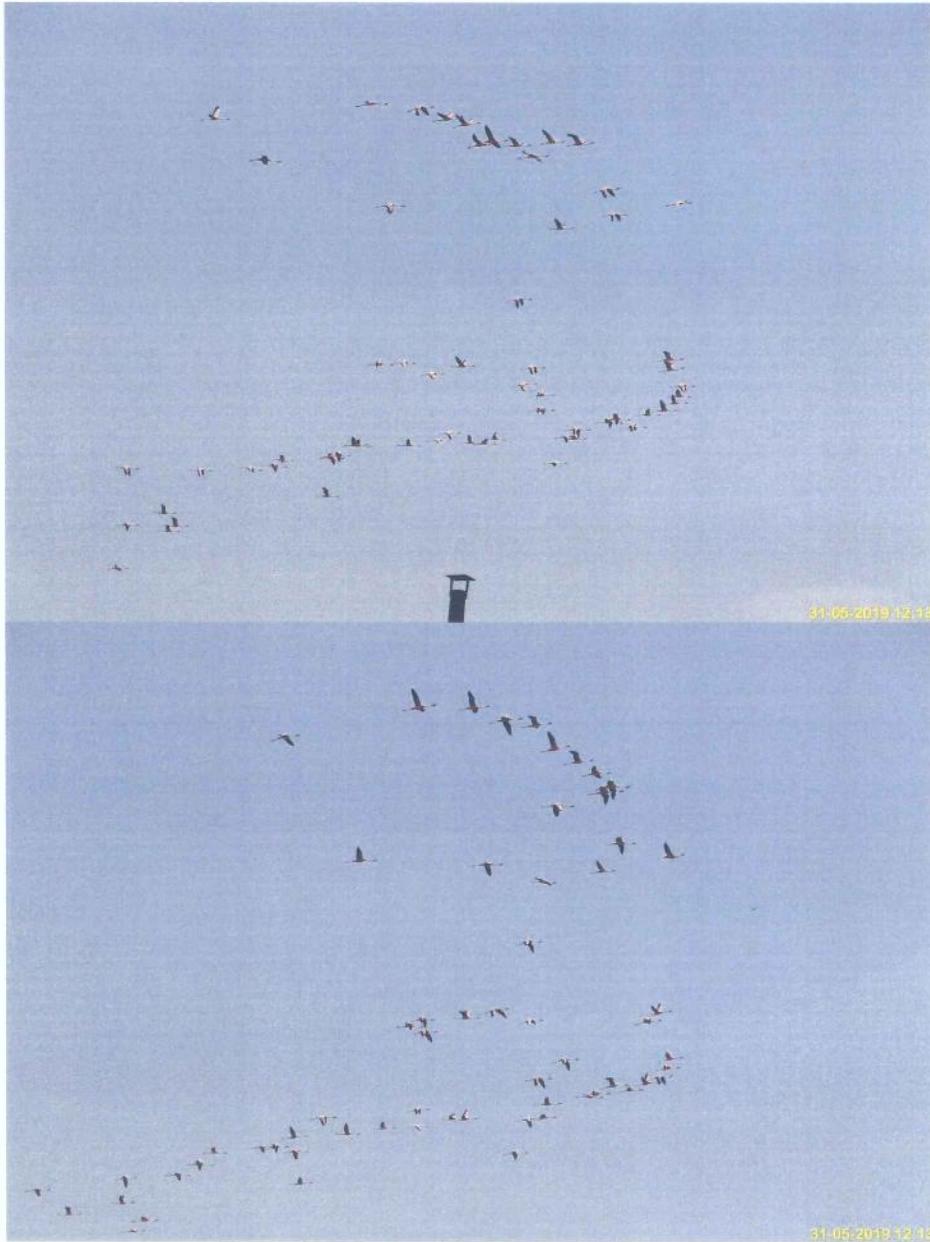
362



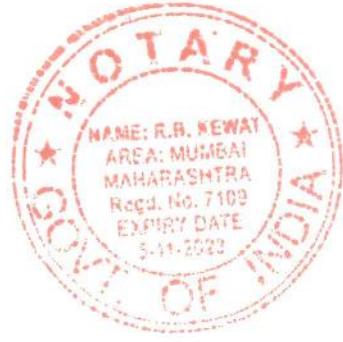
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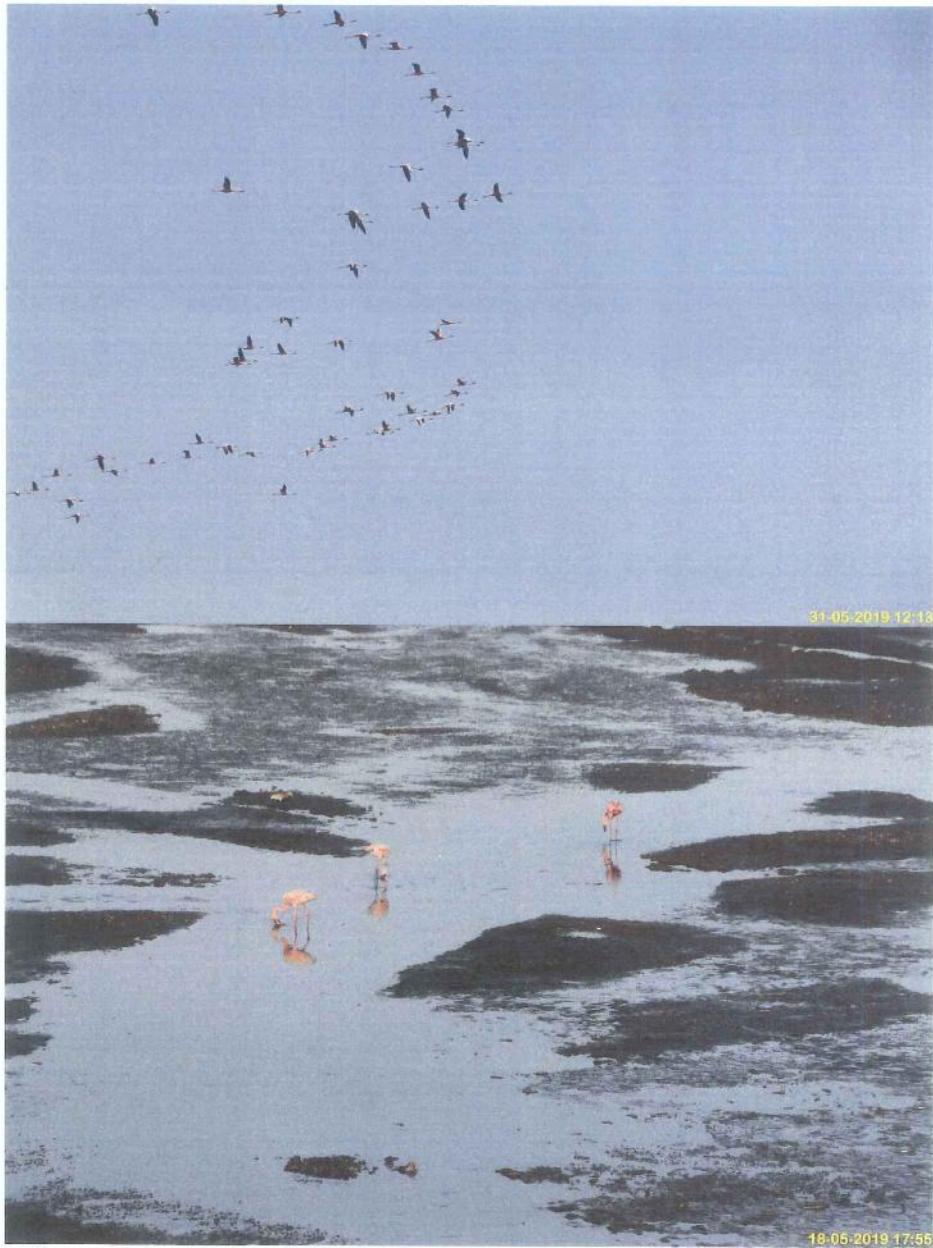
363



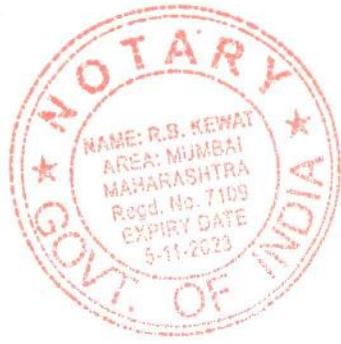
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364



yes



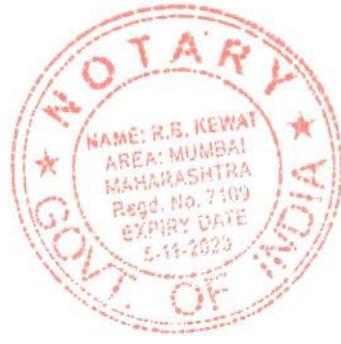
365



9. January 2020



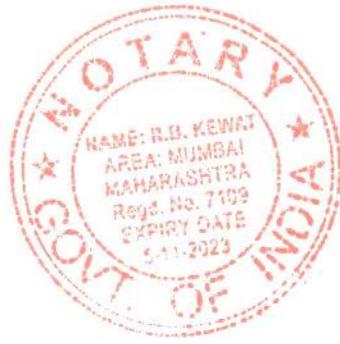
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366



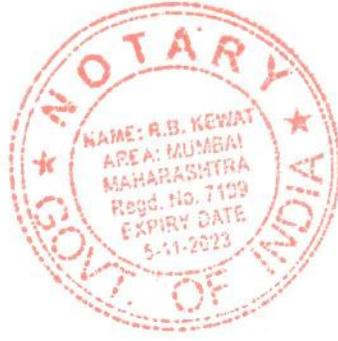
WS



367

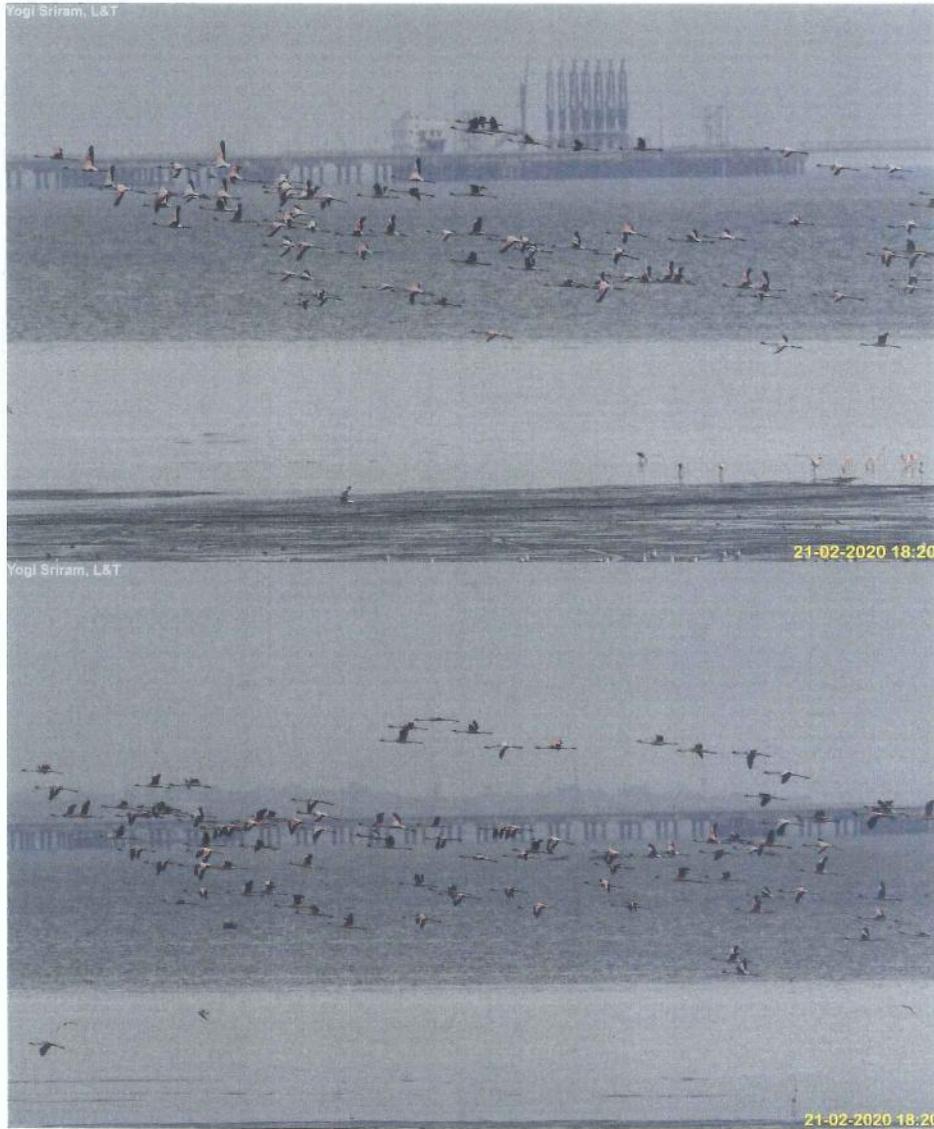


WS

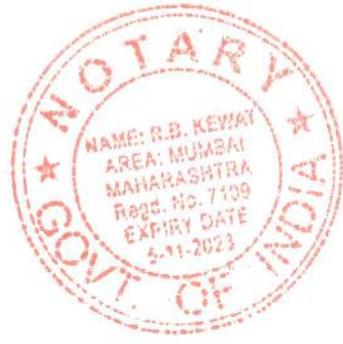


368

10. February 2020



YSL



369

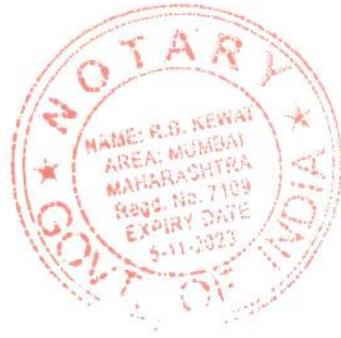


08-02-2020 16:10



08-02-2020 16:11

Wef



370



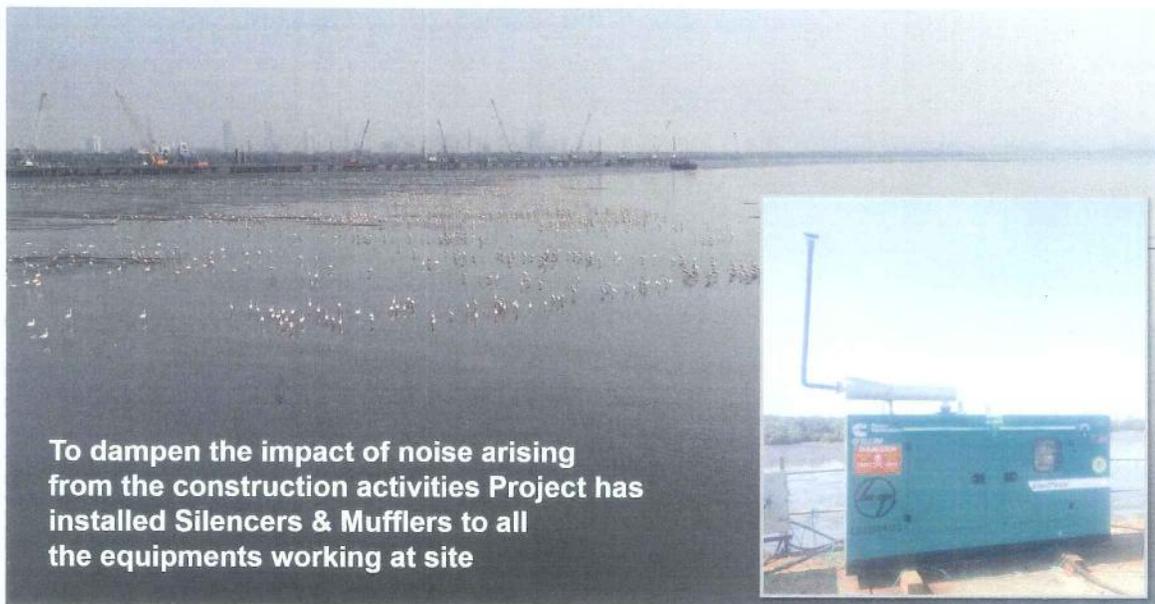
ves



EXHIBIT V

371

Photographs of construction equipment fitted with mufflers and exhaust silencers

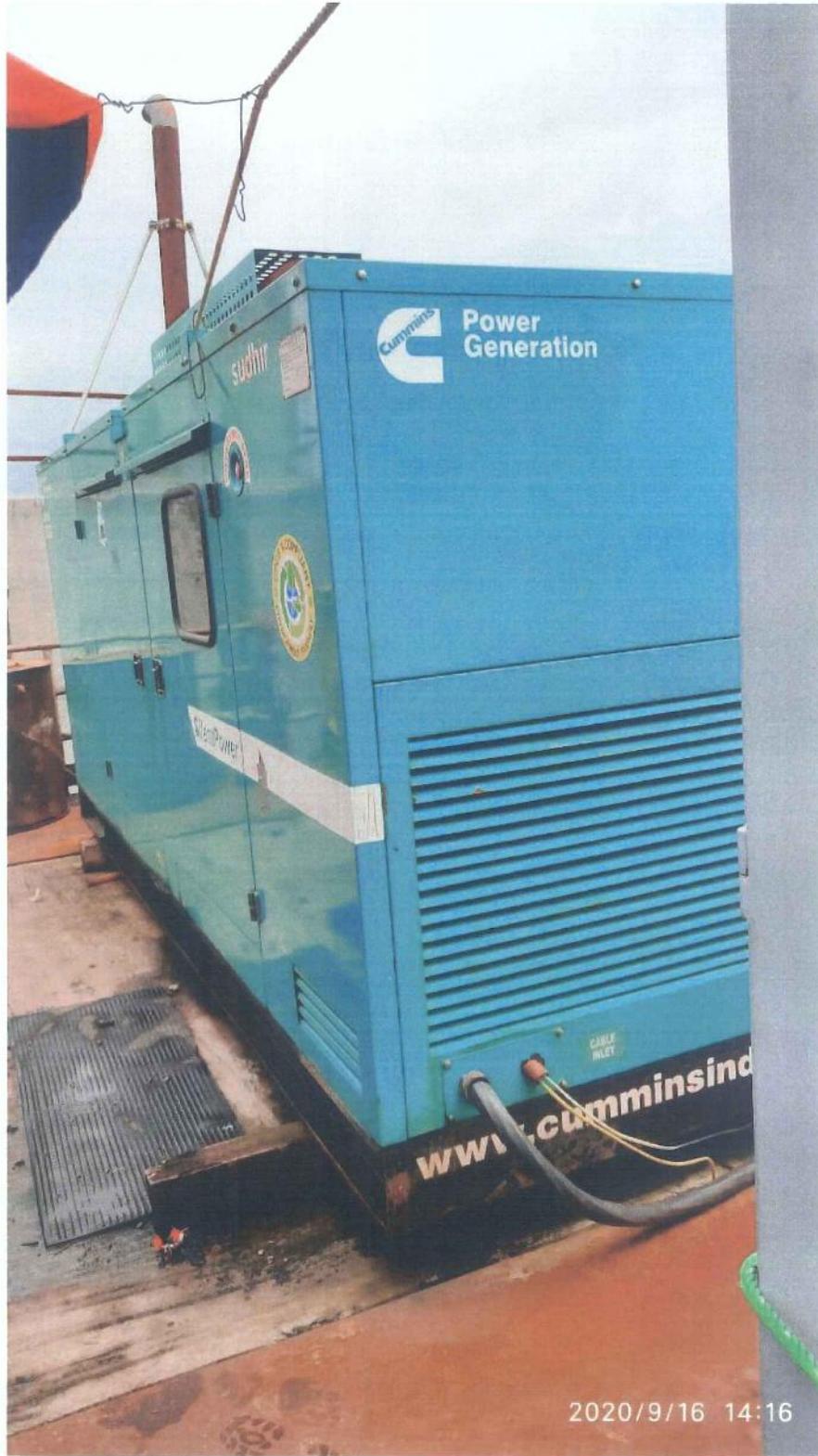


To dampen the impact of noise arising from the construction activities Project has installed Silencers & Mufflers to all the equipments working at site

WS



372



Handwritten signature in blue ink.



373

Manufactured by: **SUDHIR POWER LTD.**
 Plot No. 8,9 & 10, Athal Industrial Estate
 Village - ATHAL, SILVASSA - 396 230. (U.T of D. & N.H.)

This product conforms to the Enviroment (Protection) Rules 1986 and Notification No. G.S.R 371 (E) Dated 17th May 2002 (Noise Limit for diesel generator sets up to 1000 KVA) - 75 db at 1 meter distance

Type Approval Certificate No. :

Product Model :

Sr. no. :

Date of Manufacture :



2020/9/16 14:19

Handwritten signature



374



Handwritten signature in blue ink.



EXHIBIT W

375

Government of India
Archaeological Survey of India
Mini Circle, Mumbai
Sion Fort, Mumbai 400 022

F. No. MTHC/NOC/2004-05/23

Di. 04-04-2005

To
✓ Shri D. B. Deshpande
Chief Engineer
MSRDC Ltd.
Bandra West: Sea Link Project Site Office Complex
Opp. Bandra Reclamation Bus Depot
K. C. Marg, Bandra (West), Mumbai 400 050

Sir,

Sub: Mumbai Trans Harbour Link Project - NOC for Elephanta reg.

This is with reference to the correspondence resting on the subject cited above.

Having gone through the various reports furnished by your technical group and considering the fact that the Elephanta Island is located at a distance of 3 km from the proposed MTHL Bridge and that the proposed project will not have any disturbing effect on the rock formations of the island as per the report submitted by M/S Consulting Engineering Services, 'NOC' is hereby granted for the above project.

However, as suggested earlier, you may evolve a mechanism by which periodical assessment will be done when the project takes off and also arrange for an 'on site' visit to the project site when the work is in process.

This is for your kind information and necessary action.

Yours faithfully

C. S. N. Khan
Superintending Archaeologist

Copy to :

1. The Director General, Archaeological Survey of India, Janpath, New Delhi for information
2. Director (Monuments), Archaeological Survey of India, Janpath, New Delhi for information and with reference to letter no. 24/14/2004-M dated 17th February 2005

Superintending Archaeologist

SUPERINTENDING ARCHAEOLOGIST
ARCHAEOLOGICAL SURVEY OF INDIA
Mini Circle, Sion, Mumbai-400 022.

MS



EXHIBIT X

376

सेंट्रल कॉम्प्लेक्स,
ट्रॉम्बे, मुंबई - 400 085.
Central Complex,
Trombay,
Mumbai - 400 085.

एस.जी. मार्कंडेय
नियंत्रक
S.G. Markandeya
Controller



सत्यमेव जयते



भारत सरकार
GOVERNMENT OF INDIA
भाभा परमाणु अनुसंधान केंद्र
BHABHA ATOMIC RESEARCH CENTRE

Ref : CSO/CF-1/15(M)/2013/ 3128

March 12, 2013

Sub : *Mumbai Trans Harbour Link (MTHL)*

1. Reference letter No. letter No. ED/MTHL/BARC/Visual barrier.12 dated 12.11.20 requesting for in principle concurrence for implementation of the MTHL Project.
2. The issue of height of the vision barriers was examined from the records held in the office and MMRDA letter No. ED/MTHL/BARC/Visual barrier/12 dated 30.08.2012. It is felt that the purpose of installing vision barriers is to ensure that view of the BARC facilities is blocked by fixing these barriers. The exact height can only be fixed once the MTHL road surface is ready and a physical check/examination is done to arrive at the correct length and height of the vision barriers.
3. In view of the clarification given by MMRDA vide letter No. ED/MTHL/BARC/Visual barrier/12 dated 12.11.2012 that the schematic drawings for visual barriers are indicative and the same will be finalized by the concessionaire once detailed proposals are submitted prior execution after consulting the authorities, it is felt that a height of 5 metres should meet the requirement for cost estimation purposes.
4. In principle concurrence for implementation of the MTHL project is accorded subject to the following stipulations :
 - (a) The exact dimensions of the vision barrier will be finalized prior to the execution alongwith physical review by BARC authorities.
 - (b) BARC be associated in the detailed examination during the DPR stage as well as in the construction stage of MTHL.

(S.G. Markandeya)
Controller

Shri S.M. Sabnis
Chief Engineer
MMRDA
Bandra Kurla Complex
Bandra (East)
Mumbai 400 051.

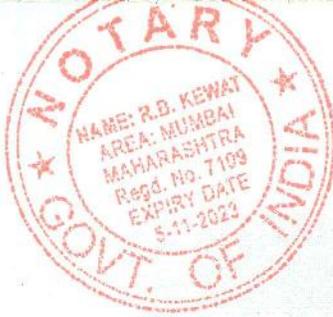


EXHIBIT Y

377

Phones : 24381801 (14 lines)
24380511, 24380513
24380014, 24381028

Fax : 020-24381004
Cables : CEWAPORES
E.mail : wapis@mah.nic.in

CENTRAL WATER & POWER RESEARCH STATION
Government of India
Ministry of Water Resources
P.O. Khadakwasla Research Station, Pune 411 024

No. 101/84/2005 - 34

Dated : 31.01.2005

To

Shri D.B. Deshpande,
Chief Engineer,
Maharashtra State Road Development Corporation Ltd.,
Nepean Sea Road, Priyadarshini Park,
MUMBAI - 400 036.

Sub : Hydraulic model studies for the proposed Mumbai Mainland
Link Project (Sewri-Nhava Link Bridge).

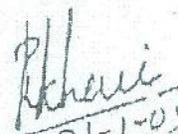
Ref : Your Letter No. MSRDC/02JMD(II)/MTHL/006 of 5th January, 2005.

Sir,

It is understood from letter under reference that MSRDC has proposed to construct MTHL on alignment on south of alignment considered during earlier studies. The BARC intake Jetty is approximately 900 mtrs away from the bridge alignment. MSRDC requested CWFRS to examine whether proposed bridge alignment will aggravate siltation at BARC intake. The matter was examined and it is felt that in view large width of the creek and large spans the obstruction to the flow will be relatively small and hence the construction of bridge will not aggravate problem of siltation at BARC intake.

Thanking you,

Yours faithfully,


31-1-05
(P.K. Khare)
Joint Director

Copy to : Director, CRPS for information.



EXHIBIT Z

जवाहरलाल नेहरू पत्तन न्यास JAWAHARLAL NEHRU PORT TRUST



पत्तन कार्यालय : प्रशासन भवन, शेवा, तालुका-उरण, नवी मुंबई - 400 707

Port Office : ADMINISTRATION BLDG., SHEVA, TALUKA - URAN, NAVI MUMBAI - 400 707.

मुख्य प्रबंधक (प्रचलन) Chief Manager (Oprn.)-(022) 2724 2218, मुख्य प्रबंधक (प्रशासन) Chief Manager (Admin.)-(022) 2724 2233,

मुख्य प्रबंधक (वित्त) Chief Manager (Fin.)-(022) 2724 2241, मुख्य प्रबंधक (प.यो.वि.) Chief Manager (PPD)-(022) 27242326.

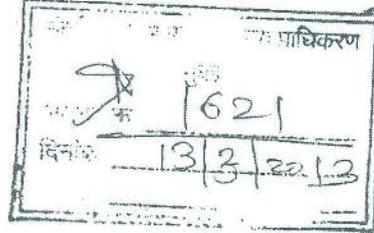
उप-संरक्षक Dy.Conservator-(022) 2724 2301



Website : www.jnport.gov.in
E-mail : info@jnport.gov.in

PPD/CM/MTHL/2013/190

The Metropolitan Commissioner,
MMRDA,
Bandra Kurla Complex,
Bandra (East)
Mumbai 400 051



March 4, 2013.

Sub.: - Construction of Mumbai Trans Harbour Link (MTHL).

Ref: Your DO letter no. ED/MTHL/ROW/Land-JNPT/13 dated 21st Feb., 2013.

Dear Sir,

This has reference to your above cited letter regarding subject matter. An agenda item containing the minutes of the meeting taken by the Secretary (Shipping) on 26th December 2012 with the officers of the Govt. of Maharashtra, JNPT and MbPT was placed before the Board of Trustees of JNPT in its meeting held on 28th February 2013. The Board resolved as under :

“RESOLVED THAT the proposal to re-align / review JNPT’s expansion plans/designs including for the creation of the Mega Container Terminal towards the north of the Port suitably, after considering the minutes of the meeting held by the Secretary (Shipping) on 26th December 2012 in New Delhi indicating that JNPT has to re-align its expansion plans/designs to harmonise with the MTHL project as the MMRDA cannot change the alignment of the MTHL project at the advanced stage of bidding, be and is hereby approved”.

“RESOLVED FURTHER THAT the Port shall write a letter to the MMRDA conveying in principle its non-objection to the alignment, subject to the condition that the construction activities and operations of the MMRDA project shall not hinder the operations of JN Port in any manner and that MMRDA shall ensure compliance of the requirements that the Deputy Conservator, JNPT may stipulate from time to time for its safety and uninterrupted operations”.

“RESOLVED FURTHER THAT payments must be made by MMRDA as per the Land Policy for Major Ports of the Govt. of India and the required formal agreement may be entered into with JNPT by MMRDA, and MMRDA may be requested that direct connectivity of the MTHL project be provided to the Mumbai-Pune Expressway, NH-17 (Mumbai-Goa Highway), etc. instead of providing direct interchange and dispersal of MTHL traffic on the already highly congested container roads leading to the JN Port.”

Thanking you,

Yours faithfully,

Chief Manager

(Port planning and development Department)



EXHIBIT AA

मुंबई पोर्ट ट्रस्ट

MUMBAI PORT TRUST

स्थापत्य अभियांत्रिकी विभाग

CIVIL ENGINEERING DEPARTMENT



CHIEF ENGINEER
MUMBAI PORT TRUST
Port House,
Shoorji Vallabhdas Marg,
Ballard Estate,

Mumbai - 400 001.
Telephone No.6656 4031
Telex No.2261 6804
Website : www.mumbaiport.gov.in

मुख्य अभियंता 379
मुंबई पोर्ट ट्रस्ट

पोर्ट भयन, शुरजी वल्लभदास
मार्ग,

बेलार्ड इस्टेट,

मुंबई - ४०० ००१.

दूरध्वनि : ६६५६ ४०३१

फॅक्स क्र. २२६१ ६८०४

वेबसाईट : www.mumbaiport.gov.in

No.CE.CF.MTHL/92/ 7394

30 MAR 2013

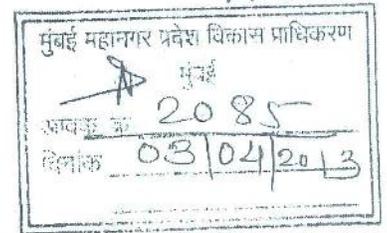
The Metropolitan Commissioner,
MMRDA,
Bandra-Kurla Complex, Bandra (E)
Mumbai - 400 051.

FAX-26591112

Sir,

**Sub : Construction of Mumbai Trans
Harbour Link.**

Ref : E-mail dated 20.3.2013 from Addl.
Metropolitan Commissioner to
Dy. Chairman, MbPT.



On perusal of Addl. Metropolitan Commissioner's e-mail referred above and with reference to Chairman's D.O. letter dated 15.3.2013, this is to inform you that the matter is resting with Ministry of Shipping, Government of India.

2. Though the MbPT has cleared the project "in principle", the permission for the use of the land, water area and air space required for the proposed Trans Harbour Link and other related costs can only be decided once the new land policy is finalised by the Government of India.

3. MMRDA also needs to furnish a declaration/undertaking that MMRDA will abide all the terms and conditions as per land policy to be approved by Government of India as well as other terms and conditions approved by MbPT Board.

Thanking you,

Yours faithfully,

(M.V. Patwardhan)
CHIEF ENGINEER

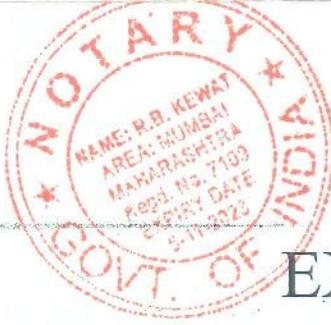


EXHIBIT BB



GOVERNMENT OF MAHARASHTRA, HOME DEPARTMENT (PORTS & TRANSPORT)

MAHARASHTRA MARITIME BOARD

Indian Mercantile Chambers, 3rd Floor, Ramjibhai Kamani Marg, Ballard Estate,
Mumbai - 400 001. Tel.: 22612143 Fax : 22614331,
Website : www.mahammb.com Email: ceommb@gmail.com



No. MMB/ENG/MTHL/ 1942

Date: 31 AUG 2012

To
The Metropolitan Commissioner,
Mumbai Metropolitan Region Development Authority,
Bandra-Kurla Complex, Bandra (E),
Mumbai- 400 051.
Tel: 2659 4000
Fax: 2659 1264

Sub: Mumbai Trans Harbour Link Project- Clearance for the project

- Ref: (1) This office letter no. MMB/ENG/MTHL/36, dtd. 4.1.2012
(2) Meetings held on 10.1.2012 and 23.2.2012 at MMB office
(3) Your letter no. ED/MTHL/MMB/Spans/12, dtd. 24.2.2012
written to M/s ARUP-CES-KPMG and copy endorsed to MMB
(4) Your letter no. ED/MMRDA/MMB/NC/12, dtd. 2.3.2012
(5) Your letter no. ED/MTHL/Clearances from various Depts./land/
Meeting/12, dtd. 14.6.2012 forwarding minutes of meeting held
on 24.5.2012 by Metropolitan Commissioner

Sir,

Kindly refer to the discussions in the above mentioned meetings and the correspondence regarding above subject matter.

2. The Maharashtra Maritime Board hereby confirms and grants clearance for the navigational spans in Thane and Panvel creeks for the proposed Mumbai Trans Harbour Link (MTHL) Project as follows and also, clearance to work in the harbour area.

Sr.No.	Name of creek	Horizontal Clearance	Vertical Clearance
1.	Panvel creek	Two spans each with horizontal clearance of 100 mtrs. between fender systems measured perpendicular to the channel.	31 mtrs. above the chart datum



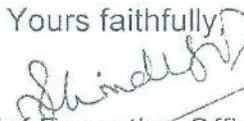
.....2.....

381

Sr.No.	Name of creek	Horizontal Clearance	Vertical Clearance
2.	Thane creek	Two spans each with horizontal clearance of 94.6 mtrs. between fender systems measured perpendicular to the channel.	31 mtrs. above the chart datum

3. It is requested that the General Arrangement Drawings (GAD) with the above requirements and copy of bid document, as and when ready, may please be forwarded to this office.

Yours faithfully,


 Chief Executive Officer,
 Maharashtra Maritime Board, Mumbai.

C.C.:

- 1) The Principal Secretary (Ports), Home Department, Mantralaya, Mumbai- 32 for information please.
- 2) Regional Ports Officer, Mora Group of Ports for information.
- 3) M/s Ambuja Cements Ltd. (Unit: Panvel) Moha village, Near Ulwa Reti Bunder, Post: Ulwa, Tal. Panvel, Dist. Raigad- 410 306 for information.





EXHIBIT CC

382

CENTRAL RAILWAY



Headquarters Office
Engineering Department
Chhatrapati Shivaji Terminus
Mumbai - 400 001

No:- W.641.BR.549

Date. 10.01.2016

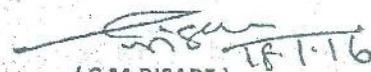
Sr.DEN(Co)CST Mumbai

- Sub: (i) Proposed construction of ROB across Nerul-Uran Suburban line at MTHL Km:17-420 near proposed Kharkopar Railway Station..
(ii) Proposed construction of ROB across PNVL-URAN/JNPT line at MTHL Km:21.333 and between Railways Km:83/23-27.
- Ref: Your office letter no.
(i) BB/W/3521/ROB/MTHL/Km:17-420/MMRDA/DB dt.14.01.2016.
(ii) BB/W/3521/ROB/MTHL/Km:21-333/MMRDA/DB dt.15.01.2016.

With reference to the above subject, the original P.T. drawings showing General Arrangement drawing for the above subject has been approved by Competent Authority of this office with Pucca no. allotted to drawings is as follows.

Sr.No.	Description	Drg. No.
1	Proposed ROB across Nerul-Uran Suburban line at MTHL Km 17.420 near proposed Kharkopar railway station.	GM(W)BB/P-12517
2	Proposed ROB across PNVL-URAN-JNPT line at MTHL Km:21.333 and between Railways Km:83/23-27	GM(W)BB/P-12516

On the above, B.P. Copies of approved GAD's are sent herewith for information and further necessary action.


(C.M.BISARE)
XEN (BR-II)
For Chief Bridge Engineer

DA:- As above

C/- i) Executive Engineer, MTHL, MMRDA
Bandra-Kurla Complex, Bandra(E)
Mumbai-400 051.

ii) C.E.(C)MTP, Mumbai

For information & necessary action alongwith
B.P.Copies of approved GAD's

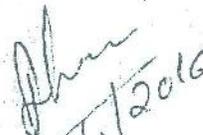

19/1/2016





EXHIBIT DD

मुंबई जेएनपीटी पोर्ट रोड कंपनी लिमिटेड
(भारतीय राष्ट्रीय राजमार्ग प्राधिकरण का संयुक्त उपक्रम)
(सडक परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार)

दूरभाष / Tel 383 0566
ई-मेल / E-mail : piupanvel@nhai.org
piupanvel@gmail.com

Survey No. 63
"D" Point on NH-4B,
Chinchpada -
Kalamboli Bypass Road,
Panvel - 410 206

Mumbai JNPT Port Road Company Limited
(A SPV of National Highways Authority of India)
(Ministry of Road, Transport & Highway, Govt. of India)
परियोजना कार्यान्वय इकाई, Project Implementation Unit

सर्व्हे नं. 63,
एनएच 4 बी 'डी' पॉइन्ट
चिंचपाडा-कलंबोली
बायपास रोड,
पनवेल - 410 206.

एन.एच.ए.आय./एम.जे.पि.आर.सी.एल./पी.आय.यु./पनवेल/२०१५/२११५

दिनांक: २८.१२.२०१५

प्रति,

Engineer-In Chief,
Mumbai Metropolitan Region,
Development Authority,
Bandra-Kurla Complex,
Bandra (East), Mumbai - 400 051.

विषय:- Proposed Mumbai Trans Harbour Link (MTHL) Project- Revised Proposal for interchange in Chirle intergration of MTHL on NH-4B - reg.

श्रीमान,

In partial modification to this office letter of no: एन.एच.ए.आय./एम.जे.पि.आर.सी.एल./पी.आय.यु./पनवेल/२०१५/२११५, dated 24.12.2015, No Objection Certificate (NOC) of NHAI for proposed integration to NH-4B and SH-54 near Chirle junction is here by conveyed subject to the following conditions:-

1. MMRDA to give an undertaking to incur the additional expenditure on account of time and cost overrun.
2. MMRDA shall submit an undertaking for transferring encumbrance free land to MJPRCL before start of construction of service road.
3. Besides that an undertaking shall by them to provide proposed connectivity to NH-17/Mumbai Pune Expressway at the earliest so as to avoid traffic congestion on NH-4B.
4. The port traffic to JNPT shall not be affected because of this infringement and also the proposed work of 6/8 laning of port connectivity shall not be affected either.
5. Any Comments/Suggestions/Objections raised by SPV partner of MJPRCL i.e. CIDCO and JNPT shall be incorporated in the proposed integration in consultation with NHAI and the additional cost thereon, if any, shall be borne by MMRDA.

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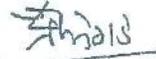


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Accordingly, based on the above conditions, MMRDA shall frame the proposal , keeping in view our construction program in consultation with Authority Engineer of the project and Project Director, PIU, Panvel at the earliest please.

Thanking You.

आपका भवदिय,



(प्रशांत जे. फेगडे)

महाप्रबंधक (तकनीकी) एवं परियोजना निर्देशक

प. का. ई. पनवेल

संलग्न: यथोपरि.

प्रतिलिपी:-

- (i) PS to Chairman, MJPRCL and Member (F) for kind information please.
- (ii) मुख्य महाप्रबंधक (तकनीकी) और प्रबंध निदेशक, एम.जे.पि.आर.सी.एल., आरओ-मुंबई -
जानकारी के लिए
- (iii) CGM (T &A), CIDCO- for kind information and offering comments, if any.
- (iv) Chief Manager (PPD), JNPT - जानकारी के लिए
- (v) महाप्रबंधक (पीसी), भारतीय राष्ट्रीय राजमार्ग प्राधिकरण मुख्यालय, नई दिल्ली - जानकारी के लिए
- (vi) M/s STUP Consultants Pvt. Ltd. - for information and necessary action.





EXHIBIT EE

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY

मुंबई महानगर प्रदेश विकास प्राधिकरण

दिनांक: २२/०३/२०१६

प्रति,
मा.उप वनसंरक्षक,
अलिबाग

विषय :- वन जमिन - रायगड/ठाणे.
- मुंबई पारबंदर जोडरस्ता (MTHL) अंतर्गत समाविष्ट होण-या ४७.४१७० हे.
मागणीचा प्रस्ताव.

संदर्भ :- आपणाकडील पत्र क्र. ब/२०/जमिन/४८२५ दिनांक ०१/०२/२०१६.

मुंबई ट्रान्स हार्बर लिंक रोड शिवडी - न्हावा सागर संतू (MTHL) अंतर्गत ४७.४१७० हे. वनक्षेत्र मागणीच्या प्रस्तावात केंद्र शासनाने दिनांक २२/०१/२०१६ च्या पत्राने तत्वतः मंजुरी दिलेली आहे. सदर तत्वतः मंजुरी पत्रातील अट क्रमांक २ व ४ तसेच अट क्रमांक ५ नुसार अनुक्रमे पर्यायी वनीकरणासाठी व नेट प्रेझंट व्हॅल्युची रक्कम संकेत स्थळावर लॉग इन करून चलन द्वारे भरणा करणेबाबत आपणाकडील संदर्भित पत्राने कळविणेत आले आहे.

दिनांक १५/१०/२०१५ यापूर्वी हे प्रस्ताव मंजुरीसाठी सादर करणेत आलेले आहेत व ते प्रस्ताव प्रकल्प यंत्रणेकडून ऑन लाईन करणेची तरतुद नव्हती. अशा प्रस्तावास तत्वतः मंजुरी प्राप्त झालेली आहे. ज्या प्रस्तावात केंद्रशासनाचे शर्ती/अटी नुसार निरनिराळ्या प्रयोजनासाठी शासनाकडे रकमा जमा करणेच्या आहेत त्या रक्कमा उप वनसंरक्षक यांचेकडे त्यांचे नावाने काढणेत आलेल्या धनादेशाद्वारे भरणा करणेबाबत केंद्रशासनाचे दिनांक १६/०२/२०१६ च्या पत्रान्वये सुचना आहेत. त्याचप्रमाणे याप्रकरणी दिनांक ०२/०३/२०१६ रोजी MMRDA कार्यालयात झालेल्या सभेमध्ये मुख्य वनसंरक्षक ठाणे यांनी देखील स्पष्ट केले आहे.

केंद्र शासनाचे दिनांक १६/०२/२०१६ रोजीच्या पत्राचे अनुषंगाने व मुख्य वनसंरक्षक, ठाणे यांनी दिनांक ०२/०३/२०१६ रोजी दिलेल्या सभेमधील माहितीनुसार विषयाधीन प्रस्तावात केंद्र शासनाचे अटी / शर्तीनुसार खालीलप्रमाणे रक्कमांचा Deputy Conservator of Forest, Alibag यांचे नावे डिमांड ड्राफ्टद्वारे भरणा करणेत येत आहे.

वरीलप्रमाणे रक्कम रुपये ६,५९,२७,८८६/- (अक्षरी- सहा कोटी एकोणसाठ लाख सत्तावीस हजार आठशे श्याऐंशी मात्र) चे दोन डिमांड ड्राफ्ट क्र. २८३४९७ दि. २१/०३/२०१६ रु. २,१४,०३,३२३/- व क्र. २८३४९८ दि. २१/०३/२०१६ रु. ४,४५,२४,५६३/- सोबत जोडले आहेत. तसेच केंद्र शासनाचे दिनांक १६/०२/२०१६ रोजीचे पत्राची प्रत सोबत जोडून पाठविण्यात येत आहे. *आपला विश्वासू*

आपला विश्वासू

आपला विश्वासू,

(मि. ह. परांजपे)
कार्यकारी अभियंता

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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उप वनसंरक्षक, अलिवाग वन विभाग, अलिवाग यांचे कार्यालय

मु.पो.ता.अलिवाग जि. रायगड पिन नं. 402201, फोन नं. 02141-222016, ईमेल dycfalibag@mahaforest.gov.in

पत्र

क्र. 2063
दिनांक 6/4/16

अभि. विभाग

विषय:- वन जमिन - रायगड/ठाणे

मुंबई पारवंदर प्रकल्प (MTHL) अंतर्गत
समाविष्ट होणा-या 47.4170 हेक्टर
मागणीचा प्रस्ताव.

जावक क्र. व/20/जमिन/2161/2015-16.

अलिवाग - 402 201, दिनांक 31/03/2016.

प्रति,

मुख्य वनसंरक्षक,
ठाणे.

- संदर्भ:- 1) केंद्रशासनाकडील पत्र क्र. एफ नं. 8-89/2013-एफसी, दि. 22/1/2016.
2) या कार्यालयाकडील पत्र क्र. व/20/जमिन/4825, दिनांक 1/2/2016.
3) कार्यकारी अभियंता, मुंबई महानगर प्रदेश विकास प्राधिकरण, मुंबई
यांचेकडील पत्र दिनांक 22/3/2016.

मुंबई-ट्रान्स हार्वर लिंक रोड शिवडी-न्हावा सागरी सेतु (MTHL) अंतर्गत 47.4170 हेक्टर वनक्षेत्र क्षेत्र मागणीचा प्रस्तावास केंद्रशासनाने संदर्भिय पत्रान्वये अटीचे अधिन राहून तत्वतः मंजूरी दिलेली आहे.

त्यानुसार संदर्भिय पत्र क्रमांक 2 अन्वये तत्वःमंजूरी पत्रांतील अटी नुसार आवश्यकती रक्कम ऑनलाईन चलन जनरेट करून भरणा करणेबाबत व अटीचे पूर्ततेचा अहवाल सादर करणेबाबत कळविण्यात आलेले होते.

तथापी सदरचा प्रस्ताव हा दिनांक 14/07/2014 पूर्वीचा आहे. सदर प्रस्ताव सादर करतेवेळी ऑनलाईन प्रणालीवर करण्यांत आलेला नव्हता. त्यामुळे सदर प्रस्तावामध्ये नवीन प्रणालीप्रमाणे ऑनलाईन चलन जनरेट होत नव्हते.

प्रकरणी एड-हॉक कॅम्पा, नवी दिल्ली यांचेकडील परिपत्र क्र. 12-2/2010-CAMPA दिनांक 16/02/2016 अन्वये सदर परिपत्रकाचे दिनांकापासून 3 महिन्यापर्यंत ज्या प्रस्तावामध्ये रक्कम ऑनलाईन प्रणालीवर भरणे शक्य नाही, अशा प्रस्तावातील रक्कम ऑफ लाईन भरणेसाठी मुभा देण्यांत आली आहे.

त्यामुळे कार्यकारी अभियंता, मुंबई महानगर प्रदेश विकास प्राधिकरण, मुंबई यांनी त्यांचेकडील पत्र दिनांक 22/03/2016 अन्वये विषयांकीत प्रस्तावांतर्गत देय असलेली पर्यायी

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वनीकरण व नेट प्रेझेंट व्हॅल्यु ची खालील प्रमाणे रक्कम या कार्यालयाकडे धनाकर्षाव्दारे जमा केली होती.

1) पर्यायी वनीकरण योजना रक्कम	रु. 2,14,03,323/-
2) नेट प्रेझेंट व्हॅल्यु रक्कम	रु. 4,45,24,563/-
	रु. 6,59,27,886/-

वरील प्रमाणे एकूण रक्कम रु. 6,59,27,886/- आर.टी.जी.एस. (RTGS) प्रणालिद्वारे Compensatory Afforestation Fund (CAF) Maharashtra चे कॉर्पोरेशन बँक, लोधी कॉम्प्लेक्स, नवी दिल्ली येथील अकाऊंट क्र. 037100101025218 मध्ये जमा करण्यात आलेले आहेत. सदर व्यवहाराचा युटीआर क्रमांक SBINR52016033027944927 असा आहे. सोबत भारतीय स्टेट बँक ऑफ इंडीया, अलिबाग यांचेकडील प्रमाणपत्र जोडून सादर केले आहे.

तथापी प्रकल्प यंत्रणेकडून तत्त्वतः मंजूरी पत्रांतील इतर अटी/शर्तीचा पूर्तता अहवाल अद्याप अप्राप्त आहे.

सहपत्र:- वरील प्रमाणे.


उप वनसंरक्षक,

अलिबाग.

प्रतिलिपी:- अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, महाराष्ट्र राज्य, नागपूर यांचेकडे माहितीसाठी सादर.

प्रतिलिपी:- कार्यकारी अभियंता, मुंबई महानगर प्रदेश विकास प्राधिकरण, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई- 400 051 यांचेकडे संदर्भिय पत्राचे अनुषंगाने माहितीसाठी अद्योषित.

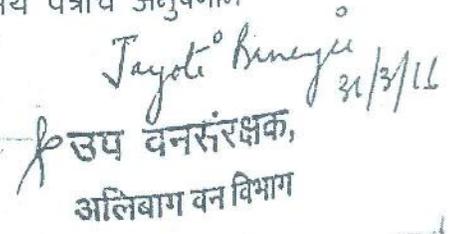

उप वनसंरक्षक,
अलिबाग वन विभाग



EXHIBIT FF

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F. No. 8-89/2013-FC
Government of India
Ministry of Environment, Forest and Climate Change
(FC Division)

Indira Paryavaran Bhawan,
Aliganj, Jorbagh Road,
New Delhi - 110003

Dated: 22nd January, 2016

To

The Principal Secretary (Forests),
Department of Environment & Forests,
Government of Maharashtra,
Nagpur.

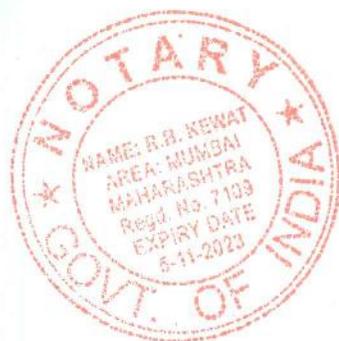
Sub: Diversion of 47.4170 ha of forest land in favour of the Executive Engineer (MTHL), MMRDA, Bandra Kurla Complex, Bandra (E), Mumbai for six laning of Mumbai Trans Harbour Link Road in Raigad & Thane district in the State of Maharashtra.-regarding.,

Sir,

I am directed to refer to the Government of Maharashtra letter No. FLD-1313/CR-206/F-10 dated 30th September 2013 on the above mentioned subject seeking prior approval of Central Government in accordance with Section-2 of the Forest (Conservation) Act, 1980 and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under Section-3 of the said Act.

After careful examination of the proposal of the State Government and on the basis of the recommendations of the Forest Advisory Committee, the Central Government hereby conveys the '**in-principle**' approval for diversion of 47.4170 ha of forest land in favour of the Executive Engineer (MTHL), MMRDA, Bandra Kurla Complex, Bandra (E), Mumbai for six laning of Mumbai Trans Harbour Link Road in Raigad & Thane district in the State of Maharashtra, subject to fulfillment of the following conditions:-

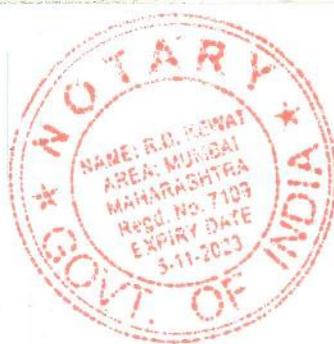
- i. Legal status of the diverted forest land shall remain unchanged
- ii. Compensatory afforestation over the non-forest land equal in extent to the forest land being diverted shall be raised and maintained by the State Forest Department at the cost of the User Agency.
- iii. The land identified for the purpose of CA shall be clearly depicted on a Survey of India toposheet of 1:50,000 scale.
- iv. The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation, at the current wage rate, to the State Forest Department. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
- v. The State Government shall charge the Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 in this regard.



- vi. At the time of payment of the Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.
- vii. All the funds received from the User Agency under the project, shall be transferred to Ad-hoc CAMPA in the Saving Bank Account pertaining to the State concerned.
- viii. The user agency shall take prior permission from Hon'ble National Green Tribunal before issue of order for diversion of forest land in accordance with the Hon'ble Mumbai High Court, Nagpur Bench orders dated 27/4/2005 and 7/6/2006 in Writ Petition No. 1277/2000 as per which permission of Hon'ble High Court is necessary for taking up projects and activities in forest areas within 10 Km from protected areas. in accordance with Accordingly, this condition may be stipulated in the in-principle approval.
- ix. The state government/user agency shall take prior permission from Hon'ble High Court for Mangrove cutting before issue of order for diversion of the forest land in accordance with Hon'ble Mumbai High Court order dated 27/1/2010 in PIL 87 of 2006.
- x. The state government/MMRDA shall implement the mitigation measures recommended by the BNHS as modified by the State Board for Wild Life, at the project cost. The state government shall identify the recommendations which are to be implemented by the state forest department, if any, and cost of such activities shall be deposited with Ad-hoc CAMPA. For the activities to be taken up by MMRDA they shall submit an undertaking to the effect that the the activities will be taken up at the project cost.
- xi. Final notification for declaration of the area of 16.90 sq. km. in Thane creek of Thane district as sanctuary shall be issued before grant of Stage II approval. MMRDA shall contribute in establishment and management of the sanctuary, modalities for which shall be worked out by the state government.
- xii. Maharashtra Forest Department, through its Mangroves and Marine Biodiversity Conservation Foundation shall prepare a Mangroves and Marine Biodiversity Conservation Plan which shall be implemented at the project cost.
- xiii. Non-forest land to be transferred and mutated in favour of the State Forest Department for raising Compensatory Afforestation shall be notified as reserved Forest under Section-4 or Protected Forest under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act.
- xiv. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required.
- xv. No labour camp shall be established on the forest land.
- xvi. The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.
- xvii. The boundary of the diverted forest land, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar.
- xviii. The layout plan of the proposal shall not be changed without the prior approval of the Central Government.
- xix. The forest land shall not be used for any purpose other than that specified in the proposal.

S.R.

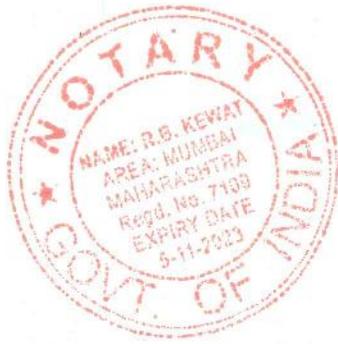
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- xx. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government.
- xxi. No damage to the flora and fauna of the adjoining area shall be caused.
- xxii. The user agency in consultation with the State Government shall create and maintain alternate habitat/home for the avifauna, whose nesting trees are to be cleared in this project. Birds nests artificially made out of eco-friendly material shall be used in the area, including forest area and human settlements, adjoining the forest area being diverted for the project.
- xxiii. Felling of trees on the forest land being diverted shall be reduced to the bare minimum and the trees should be felled under strict supervision of the State Forest Department.
- xxiv. The User Agency shall raise strip plantation on either sides of the road and central verge at the project cost, as per IRC specification, with maintenance of 7-10 years. The User Agency shall also submit design of providing at least 2-3 rows of long rotation indigenous trees, as per provision of IRC-SP-21-2009 (Guidelines on landscaping & tree plantation), on either sides of the road before final clearance.
- xxv. Wherever possible and technically feasible, the User Agency shall undertake afforestation measures along the roads within the area diverted under this approval, in consultation with the State Forest Department at the project cost.
- xxvi. The reclamation of quarry should be done under the supervision of the State Forest Department. The quarry shall be reclaimed and afforested completely before the project is closed.
- xxvii. Overburden shall not be dumped outside the width of the road. The muck generated in the earth cutting will be disposed off at the designate dumping sites and in no case the muck/debris shall be allowed to roll down the hill slopes.
- xxviii. The User Agency will provide retaining walls, breast wall and drainage as per requirement to make the slope stable.
- xxix. The User Agency will undertake comprehensive soil conservation measures at the project cost in consultation with the State Forest Department.
- xxx. The State Government shall complete settlement of rights, in terms of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest land to be diverted and submit the documentary evidence as prescribed by this Ministry in its letter No. 11-9/1998-FC (pt.) dated 03.08.2009 and 05th February, 2013, in support thereof;
- xxxi. The User Agency will assist the State Government in preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State. Attention will be particularly given to providing safe crossing and corridors for wildlife species and protecting sensitive habitat like wetlands, grasslands and woodlands from degradation. Where canopy continuity is required for particular species, special measures shall be prescribed by the CWLW for providing crossing points. Where certain trees used for nesting/rookeries of species like birds of prey, herons, storks, hornbills, etc., are to be destroyed, alternative structure shall be provided and the trees transplanted.
- xxxii. The User Agency shall not collect any toll from the vehicles carrying forest officers on duty.
- xxxiii. The designing of culverts/bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals.

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- xxxiv. The User Agency shall submit the annual self compliance report in respect of the above conditions to the State Government and to the concerned Regional Officer of the Ministry regularly.
- xxxv. Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time in the interest of conservation, protection and development of forests & wildlife.
- xxxvi. The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.

After receipt of the compliance report on fulfillment of the conditions mentioned above, the proposal shall be considered for final approval under Section-2 of the Forest (Conservation) Act, 1980. Till receipt of the said final/Stage-II approval of the Central Government from this Ministry, transfer of the said forest land to the User Agency shall not be affected by the State Government.

Yours faithfully,

(Sandeep Sharma)

Assistant Inspector General of Forests (FC)

Copy to:

1. The PCCF, Government of Maharashtra, Nagpur.
2. The Nodal Officer, Office of the PCCF, Govt. of Maharashtra, Nagpur.
3. The Add. PCCF (Central) Regional Office, Nagpur.
4. User Agency
5. Guard file/Monitoring Cell.

(Sandeep Sharma)

Assistant Inspector General of Forests (FC)



EXHIBIT GG

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अति मंशा (३)

मसूल.

मुंबई महानगर प्रदेश विकास प्राधिकरण
क्र. 1909
दिनांक 13/3/14

- १) अति.महानगर आयुक्त (२) , मुंबई महानगर प्रदेश विकास प्राधिकरण मुंबई यांचे अ.शा.पत्र क्र.अवि/एम.टी.एच.एल./वनेतर जमीन/२०१२/१२३ दिनांक २३/०२/२०१२ व दि.१९/०३/२०१३ चे पत्र.
- २) उप वनसंरक्षक, अलिबाग यांच्याकडील पत्र क्र.ब/२०/जमीन/९/२०१२-१३ दिनांक ०२/०४/२०१३.
- ३) सहाय्यक संचालक, नगररचना रायगड अलिबाग यांचेकडील पत्र जा.क्र.ससंनर-राअ/जमीन हस्तांतरण/मौजे कोलाड व दुरटोली/ता.रोहा/५७६२ दि.०७/१२/२०१२.
- ४) सहाय्यक संचालक, नगररचना रायगड अलिबाग यांचेकडील पत्र जा.क्र.ससंनर-राअ/जागा मागणी/मौजे शिवणसई,मोर्बे/ता.पनवेल/स.नं.२/० व इतर/५९९७ दि.१८/१२/२०१२
- ५) सहाय्यक संचालक, नगररचना रायगड अलिबाग यांचेकडील पत्र जा.क्र.ससंनर-राअ/जमीन हस्तांतरण/मौजे वांजळे व रानवली/ता.श्रीवर्धन/ग.नं.८६ व १८७/६११९ दि.२१/१२/२०१२.
- ६) शासन परिपत्रक, महसूल व वन विभाग क्र.एलएनडी-१०७१/ १८३७३६-अ-२ दिनांक ९ सप्टेंबर १९७१ आणि शासन परिपत्रक महसूल व वन विभाग क्रमांक - .एलएनडी-१०७१/ १८३७३६-अ-२ दिनांक २५/०२/१९७२ तसेच क्र.जमीन ४९७९/२९९०४-सीआर-५३४-ग-८ (३) दिनांक १०/३/१९८६.
- ७) महाराष्ट्र जमीन महसूल अधिनियम, १९६६ मधील कलम २२ तसेच महाराष्ट्र जमीन महसूल (सरकारी जमिनीची विल्हेवाट लावणे) नियम, १९७१ मधील नियम ६.
- ८) शासन, महसूल व वन विभागाकडील परिपत्रक क्रमांक, सर्कीण ०२/२०११/प्र.क्र.१३/ ई-१, दिनांक २९/०३/२०१२ आणि या कार्यालयाकडील पत्र क्र.मशा/प्रशासन/अ-५/कामाचे वाटप/२०१३ दिनांक ११ फेब्रुवारी, २०१३.
- ९) शासन, महसूल व वन विभागाकडील पत्र क्र.जमीन-२०१३/प्र.क्र.२२/ज-४ (अ) दिनांक ११/१०/२०१३.
- १०) या कार्यालयाकडील मंजूर टिपणी दिनांक २४/०२/२०१४.

क्र.मशा/जमीन/अ-३/२२०१६६/२०१३
जिल्हाधिकारी कार्यालय रायगड,
अलिबाग, दिनांक:- २६/०२/२०१४.

आदेश.

२. अति.महानगर आयुक्त (२) , मुंबई महानगर प्रदेश विकास प्राधिकरण मुंबई यांनी उपोद्घातात अ.क्र.१ कडे नमुद केलेल्या पत्रान्वये मुंबई ट्रान्स हार्बर लिंक रोड (MTHL) या प्रकल्पामध्ये रायगड जिल्हयातील मौजे गव्हाण, ता.पनवेल, मौजे जासई व चिल्ले, ता.उरण येथील मॅग्नोव्हखालील व वन जमिनीखालील बाधित होत असलेल्या ४६.११.७० हे.आर. आणि मुंबई शहर जिल्हयातील बाधित होत असलेली वन दर्जाची जमीन १.३०.० हे.आर अशा एकूण ४७.४१.७० हे.आर. वन दर्जाच्या जमिनीच्या बदली पर्यायी वनेतर जमीन वन विभागाकडे वर्ग करण्याची या कार्यालयाकडे विनंती केली आहे. त्या अनुषंगाने रायगड जिल्हयातील खाली नमुद केलेल्या तपशिलाप्रमाणे शासकीय जमीन वन विभागाकडे वर्ग करण्याकामी तहसिलदार पनवेल, श्रीवर्धन व रोहा यांच्या मार्फत चौकशी करून, वन विभागाच्या तसेच सहाय्यक संचालक, नगररचना रायगड अलिबाग यांच्याकडील अभिप्रायांअंती मा.विभागीय आयुक्त कोवण.विभाग यांच्या मार्फत शासनाकडे प्रस्ताव सादर करण्यात आले होते.

MMRDA L' NDS CELL
Inward No. 24
On 18/03/2014
19/03/2014
20/03/2014

No. 428
Date 14/07/2014

DMC (L & C)

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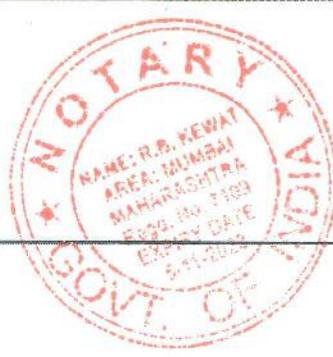
शासकीय जमिनीचा तपशील

अ. क्र.	तालुका	गाव	स.नं./हि.नं./ग.नं.	एकूण क्षेत्र (हे.आ.)	७/१२ सदरी असलेली नोंद	प्रस्तावित क्षेत्र (हे.आ.)	शासनाकडे सादर केलेल्या प्रस्ताव पत्राचा क्र. व दिनांक
१	पनवेल	मोर्वे	स.नं.: २४२/०	२५.६०.००	महाराष्ट्र शासन	१०.००.००	पत्र क्र.मशा/जमीन/अ-३/१३६०२१/२०१२ दि.०६/११/२०१२
२	श्रीवर्धन	वांजळे	८६	११.०२.००	सरकारी पडीत	११.०२.००	पत्र क्र.मशा/जमीन/अ-३/१३७९४३/२०१२ दि.२७/११/२०१२
३	श्रीवर्धन	रानवली	१८७	१७.५०.००	सरकारी	१४.७१.३३	पत्र क्र.मशा/जमीन/अ-३/१४९८६९/२०१२ दि.१४/१/२०१३
४	रोहा	दुरटोली	१५२	१५.९९.८०	सरकारी पड	४.३८.३७	क्र.मशा/जमीन/अ-३/१४९८६९/२०१२ दि.१४/१/२०१३
५	रोहा	दुरटोली	१५२	१५.९९.८०	सरकारी पड	१.३०.००	क्र.मशा/जमीन/अ-३/१४९८६९/२०१३ दि.१६/०३/२०१३
६	रोहा	दुरटोली	१५२	१५.९९.८०	सरकारी पड	६.००.००	क्र.मशा/जमीन/अ-३/१४९८६९/२०१३ दिनांक २६/०३/२०१३
एकूण						४७.४१.७०	

३. वरीलप्रमाणे प्रस्तावित केलेल्या शासकीय जमिनीचा वन विभागाकडे आगाऊ ताबा देण्यास शासनाची मान्यता मिळण्याकामी मा.विभागीय आयुक्त कोकण विभाग यांच्या मार्फत शासनाकडे या कार्यालयाचे पत्र क्र.मशा/जमीन-३/१६७७८०/२०१३ दिनांक २६/०३/२०१३ अन्वये प्रस्ताव सादर करण्यात आला होता.

४. उपोद्घातात अ.क्र.९ कडे नमुद केलेल्या शासन, महसूल व वन विभागाकडील दिनांक ११/१०/२०१३ च्या पत्रान्वये, मुंबई ट्रान्स हार्बर लिंक रोड (MTHL) हा शासनाचा महत्वाकांक्षी प्रकल्प असून सदर प्रकल्प त्वरेने पूर्ण करण्याबाबत शासनाचे धोरण आहे. त्यामुळे सदर प्रकल्पाचे काम खोळंबू नये म्हणून मा.विभागीय आयुक्त कोकण विभाग यांनी दिनांक १३/१२/२०१२ रोजीच्या पत्रान्वये सादर केलेल्या अहवालानुसार रायगड जिल्ह्यातील एकूण ४७.४१.७० हे.आर निर्विवादपणे अतिक्रमणाशिवाय असलेले पर्यायी वनेतर क्षेत्र महाराष्ट्र जमीन महसूल संहिता, १९६६ मधील कलम २२ नुसार उक्त प्रकल्पांतर्गत समाविष्ट होणा-या वन जमिनीच्या बदल्यात पर्यायी वनेतर जमीन म्हणून राखून ठेवण्यास, प्रकल्पाबाबत दोन वर्षांच्या कालावधीत पर्यायी वनेतर जमीन म्हणून सक्षम प्राधिकरणाची परवानगी देण्याची कार्यवाही न झाल्यास विलंबाच्या खुलाशासह प्रस्ताव शासनास प्राप्त झाल्यानंतर मुदतवाढ देण्यात येईल. सदर प्रकल्पाचा प्रस्ताव केंद्र शासनाकडे सादर करतवेळी जमीन उपलब्धतेबाबतचे प्रमाणपत्र देण्यात येईल. शासनास देण्यात आली आहे.

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५. त्वानुळे मुंबई ट्रान्स हार्बर लिंक रोड (MTHL) या प्रकल्पामध्ये रायगड जिल्ह्यातील मौजे गव्हाण, ता.पनवेल, मौजे जासई व चिल्ले, ता.उरण येथील मॅप्रोव्हखालील व वन जमिनीखालील बाधित होत असलेल्या ४६.११.७० हे.आर जमिनीच्या बदल्यात आणि मुंबई शहर जिल्ह्यातील बाधित होत असलेल्या १.३०.०० हे.आर वन दर्जाच्या जमिनीच्या बदल्यात पर्यायी वनेतर जमीन म्हणून महाराष्ट्र जमीन महसूल अधिनियम, १९६६ मधील कलम २२ मध्ये असलेल्या अधिकाराचा वापर करून तसेच शासनाने दिलेल्या मान्यतेच्या अनुषंगाने रायगड जिल्ह्यातील वर परिच्छेद क्र.२ मध्ये नमुद केलेल्या पनवेल, श्रीवर्धन व रोहा तालुक्यातील शासकीय जमिनी एकूण क्षेत्र ४७.४१.७० हे.आर पर्यायी वनेतर जमीन म्हणून वन विभागाकडे खालील अटी व शर्तीवर वर्ग करण्यात येत आहेत.

अटी व शर्ती

- १) सदर जमिनीचे संरक्षण करणे, देखभाल करण्याची जबाबदारी वन विभागाची राहिल.
- २) जागेचा वापर दिलेल्या प्रयोजनासाठीच करावयाचा असून, शासनाच्या पूर्व परवानगीशिवाय प्रयोजनात कोणताही बदल अथवा हस्तांतरण करता येणार नाही.
- ३) सदर जमिनीत कोणत्याही प्रकारची अतिक्रमणे होणार नाहीत याची जबाबदारी वन विभागाची राहिल.
- ४) जमिनीचा ताबा घेतल्यानंतर उप अधीक्षक, भूमी अभिलेख पनवेल, श्रीवर्धन व रोहा यांच्याकडून मोजणी करून घ्यावी.
- ५) सदर जमिनीची वन विभागास आवश्यकता नसल्यास ती जमीन पुन्हा महसूल विभागाकडे हस्तांतरीत करावी.
- ६) सदर जमीन प्रकरणांतर्गत समाविष्ट होणा-या वन जमिनीच्या बदल्यात पर्यायी वनेतर जमीन म्हणून राखून ठेवण्यास, प्रकल्पाबाबत दोन वर्षांच्या कालावधीत पर्यायी वनेतर जमीन म्हणून सक्षम प्राधिकरणाची परवानगी घेण्याची कार्यवाही न झाल्यास विलंबाच्या खुलाशासह प्रस्ताव शासनास प्राप्त झाल्यानंतर शासनाकडून मुदतवाढ देण्यात येईल. सदर प्रकल्पाचा प्रस्ताव केंद्र शासनाकडे सादर करतेवेळी जमीन उपलब्धतेबाबतचे प्रमाणपत्र देण्यात यावे.
- ७) वरीलपैकी कोणत्याही अटी शर्तीचा भंग झाल्यास सदरची जमीन वन विभागाकडून काढून घेवून शासनजमा करण्यात येईल.

सही/-

(प्रविण शिंदे)

अपर जिल्हाधिकारी रायगड

प्रत :- मा.अतिरिक्त महानगर आयुक्त (II), मुंबई महानगर प्रदेश विकास प्राधिकरण, वांद्रे-कुर्ला संकुल, वांद्रे (पूर्व), मुंबई - ४०० ०५१ यांना माहितीसाठी.

प्रत :- उप वनसंरक्षक अलिबाग व रोहा यांना माहिती व आवश्यक त्या कार्यवाहीसाठी.

प्रत :- उपविभागीय अधिकारी पनवेल, श्रीवर्धन व रोहा यांना माहिती व पुढील आवश्यक त्या तात्काळ कार्यवाहीसाठी.

प्रत :- तहसिलदार पनवेल, श्रीवर्धन व रोहा यांना माहिती व आवश्यक त्या तात्काळ कार्यवाहीसाठी.

प्रत :- उप अधीक्षक, भूमी अभिलेख पनवेल, श्रीवर्धन व रोहा यांना माहिती व आवश्यक त्या कार्यवाहीसाठी.

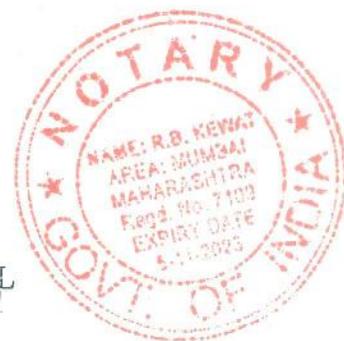
प्रत :- मा.विभागीय आयुक्त, कोकण विभाग कोकण भवन नवी मुंबई-४०० ६१४ यांना माहितीसाठी सादर.

प्रत :- मा.अपर मुख्य सचिव (महसूल), महसूल व वन विभाग, मंत्रालय, मुंबई-४०० ०३२ यांना माहितीसाठी सादर.

31/6

W/S

VOLUME III



**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE
APPEAL NO. 9 OF 2016 (WZ)**

Dileep B. Nevatia

...Appellant

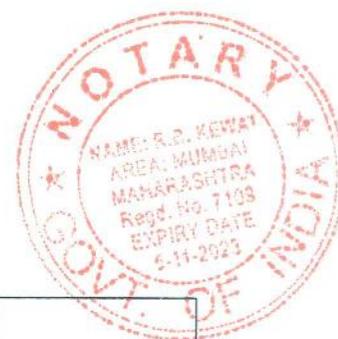
Versus

Union of India &Ors.

...Respondents

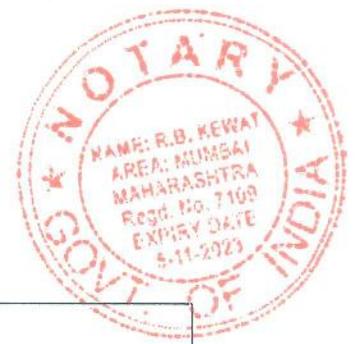
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WSP



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30.	18 January 2016	Exhibit CC Approval from Central Railways	382
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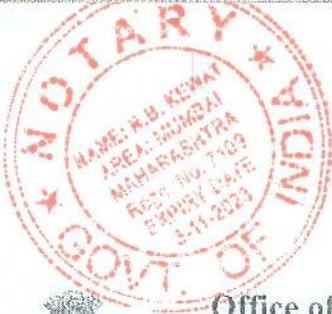


EXHIBIT HH



महाराष्ट्र वन विभाग

**Office of the Principal Chief Conservator of Forests
(Head of Forest Force)**

**Additional Principal Chief Conservator of Forests and Nodal
Officer, Maharashtra State, Nagpur**

First Floor, 'B' Wing, Van Bhavan, Civil Lines, Nagpur-440001

Tel no. (0712) 2556916, Fax no. (0712) 2550675

E-mail- apccfnodal@mahaforest.gov.in

Website: www.mahaforest.gov.in

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Sub.- Forest Land : Raigad

Diversion of 47.4170 ha. Forest Land in favour of the Executive Engineer (MTHL), MMRDA Bandra Kurla Complex, Bandra (E) Mumbai for six laning of Mumbai Trans Harbor Link Road in Raigad & Thane district in the state of Maharashtra regarding.

1529

No. : Desk-17/NC/II/ID 12181 (Pt-3)/(50)/ /2018-19

Nagpur - 440 001, dated: 02/11/2018

To,

The Assistant Inspector General of Forests (FC)
Government of India, Ministry of Environment, Forests & Climate Change,
(FC Division), Indira Paryavaran Bhawan
Aliganj, Jorbag Road, New Delhi-110003

**Ref. :- GOI, MOEF&CC (FC Division), New Delhi letter No8-89/2013-FC dated
22/01/2016.**

Sir,

The Government of India has accorded in-principle approval for the diversion of 47.4170 ha. forest land in favour of Executive Engineer (MTHL), MMRDA, Bandra Kurla Complex, Bandra (E) Mumbai for Six laning of Mumbai Trans Harbour Link Road in Raigad & Thane District of Maharashtra under section 2 (ii) of the Forest (Conservation) Act, 1980, subject to fulfillment of the conditions stated in the letter under reference dated 22/01/2016. Compliance report of the conditions is furnished as under-

Condi- tion. No.	Condition	Compliance Report
i.	The legal status of the forest land shall remain unchanged.	: The User Agency has submitted undertaking is enclosed as Annexure -1
ii.	Compensatory afforestation over the non-forest land equal in extent to the forest land being diverted shall be raised and maintained by the State Forest Department at the cost of the User Agency.	: User Agency has deposited of Rs. 6,59,27,886/- in Adhoc CAMPA Account by RTGS, which included Rs.2,14,03,323/- towards the cost of Compensatory Afforestation over equivalent non-forest land (i.e. over 47.417 ha.). vide UTR No. SBINR52016033027944927 dated 30/03/2016.
iii.	The land identified for the purpose of C.A. shall be clearly depicted on a survey of India toposheet of 1:50000 scale.	: The User Agency has submitted the Survey of India toposheet of 1:50000 scale showing area of Compensatory Afforestation, along with KML files is enclosed as Annexure-2 .
iv.	The User Agency shall transfer the	: User Agency has deposited of Rs. 6,59,27,886/- in

U:\Chikte\Compliance\MTHL 47.4170 ha\Final Compliance Report MTHL.docx

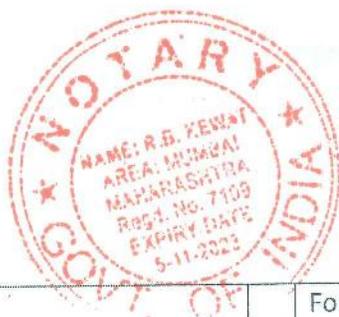


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	cost of raising and maintaining the compensatory afforestation at the current wage rate, to the State Forest Department. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.	Adhoc CAMPA Account by RTGS, which included Rs. 2,14,03,323/- towards the cost of Compensatory Afforestation over 47.4170 ha degraded forest land vide UTR No. SBINR52016033027944927 dated 30/03/2016.																								
v.	The State Government shall charge the Net Present Value (NPV) of the forest land being diverted under this proposal from the User agency as per the orders of the Hon'ble Supreme Court dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 in this regard.	: User Agency has deposited of Rs. 6,59,27,886/- in Adhoc CAMPA Account by RTGS, which included Rs. 4,45,24,563/- towards the cost of the Net Present Value. vide UTR No. SBINR52016033027944927 dated 30/03/2016																								
vi.	At the time of payment of the Net Present Value (NPV) at the then prevailing rate the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.	: The User Agency has submitted an undertaking is enclosed as <u>Annexure-3</u> .																								
vii	All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in saving accounts pertaining to the State concerned.	<p>The following amount has been transferred to Ad-hoc CAMPA by RTGS. as per details mentioned below :-</p> <table border="1"> <thead> <tr> <th>Sr. No</th> <th>Particulars</th> <th>Amount transferred to Ad-hoc CAMPA (Rs.)</th> <th>Details of amount transferred</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Compensatory Afforestation</td> <td>21403323/-</td> <td>Amt. of Rs. 6,59,27,886/- has been remitted by RTGS. UTR No. SBINR52016033027944927, dt. 30/03/2016 in Corporation Bank, Lodhi complex, New Delhi. A/c No. 037100101025218 on dt. 30.03.2016 <u>Annexure-4</u>.</td> </tr> <tr> <td>2.</td> <td>Net Present Value</td> <td>44524563/-</td> <td></td> </tr> <tr> <td>3.</td> <td>Artificial Nest</td> <td>150000/-</td> <td></td> </tr> <tr> <td>4.</td> <td>Soil & Moisture Conservation Work</td> <td>6100000/-</td> <td>Amt. Rs. 62,50,000/- has been remitted to Ad-hoc CAMPA vide NEFT UTR No. MAHBH16321362796 on dated 16.11.2016. <u>Annexure-5</u>.</td> </tr> <tr> <td></td> <td>Total</td> <td>72177886/-</td> <td></td> </tr> </tbody> </table> <p>Copy of challan are enclosed as <u>Annexure 4 & 5</u></p>	Sr. No	Particulars	Amount transferred to Ad-hoc CAMPA (Rs.)	Details of amount transferred	1.	Compensatory Afforestation	21403323/-	Amt. of Rs. 6,59,27,886/- has been remitted by RTGS. UTR No. SBINR52016033027944927, dt. 30/03/2016 in Corporation Bank, Lodhi complex, New Delhi. A/c No. 037100101025218 on dt. 30.03.2016 <u>Annexure-4</u> .	2.	Net Present Value	44524563/-		3.	Artificial Nest	150000/-		4.	Soil & Moisture Conservation Work	6100000/-	Amt. Rs. 62,50,000/- has been remitted to Ad-hoc CAMPA vide NEFT UTR No. MAHBH16321362796 on dated 16.11.2016. <u>Annexure-5</u> .		Total	72177886/-	
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			Remittance Proforma is enclosed as Annexure 5A
viii.	The user agency shall take prior permission from Hon'ble National Green Tribunal before issue of order for diversion of forest land in accordance with the Hon'ble Mumbai High Court, Nagpur Bench orders dated 27/04/2005 and 7/6/2006 in Writ Petition No. 1277/2000 as per which permission of Hon'ble High court is necessary for taking up project and activities in forest areas within 10 km from protected areas, in accordance with Accordingly, this condition may be stipulated in the in-principal approval.	:	<p>The User Agency has submitted that as per final notification of Eco Sensitive Zone of Karnala Bird Sanctuary issued by GOI on 22.01.2016. The alignment of the MTHL project falls outside of the notified Karnala Eco- Zone and hence the prior permission of Hon'ble National Green Tribunal will not be applicable in this case .</p> <p>Final notification of Eco Sensitive Zone of Karnala Bird Sanctuary issued by GOI on 22.01.2016 is enclosed as Annexure-6 and map deputing the same is enclosed as Annexure-7.</p>
ix.	The State Government/user agency shall take prior permission from Hon'ble High Court for Mangrove cutting before issue of order for diversion of the forest land in accordance with Hon'ble Mumbai High Court order dated 27/01/2010 in PIL 87 of 2006.	:	The User Agency has obtained the permission from Hon'ble High Court on 28/11/2016 for cutting of Mangrove trees. copy of the order is enclosed as Annexure-8 .
x.	The state government/MMRDA shall implement the mitigation measures recommended by the BNHS as modified by the State Board for Wild Life, at the project cost. The state government shall identify the recommendations which are to be implemented by the state forest department, if any, and cost of such activities shall be deposited with Ad-hoc CAMPA. For the activities to be taken up by MMRDA they shall submit an undertaking to the effect that the activities will be taken up at the project cost.	:	<p>The User Agency (MMRDA) has appointed BNHS as expert Agency to study and give its recommendations in order to implement the mitigations measures as modified by the State Board of Wildlife (SBWL). A copy of the consent letter of BNHS enclosed as Annexure-9.</p> <p>The objectives & methodology of the BNHS's work in this regard is attached as Annexure-10 (part 1 & part2).</p> <p>As per BNHS financial proposal amounting to Rs. 31,92,73,240/- for a period of 10 years. The User Agency has deposited Rs. 31,92,73,240/- in Mangrove Foundation through Bank of Maharashtra demand draft No 632710 dated 24/08/2017 is enclosed as Annexure 11. and also submitted the undertaking for provisions funds is enclosed as Annexure 12</p> <p>MMRDA has awarded Consultancy assignment to IIT Mumbai to conduct the study of waster pollution levels in Mahul vide LOA issued on 20.10.2016 is enclosed as Annexure-13.</p> <p>A Tripartite MOU is signed between Mangrove</p>

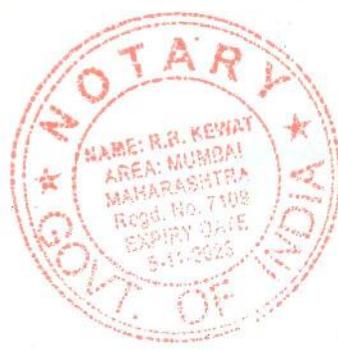


		Foundation, BNHS and MMRDA for implementation of Flamingo & Sea Birds related mitigation measures assignment . Copy of MOU is enclosed as Annexure 13A																		
xi.	Final notification for declaration of the area of 16.90 Sq. Km. in Thane creek of Thane district as sanctuary shall be issued before grant of Stage II approval. MMRDA shall contribute in establishment and management of the sanctuary modalities for which shall be worked out by the state government.	: Govt of Maharashtra has finally notified the Thane Creek Flamingo Sanctuary vide the Gazette published on 10/05/2018. Copy of the same is enclosed as Annexure 14 The user agency has given an Undertaking that MMRDA shall contribute in the establishment and management of the sanctuary modalities as worked out by the state Government. is enclosed as Annexure-15.																		
xii.	Maharashtra Forest Department, through its Mangroves and Marine Biodiversity Conservation foundation shall prepare a Mangroves and Marine Biodiversity Conservation Plan which shall be implemented at the project cost	: The User agency has requested CCF (Mangrove Cell) for submitting plan & Estimate for mangrove plantation on 200Ha area including cost of implementation . As per demand of CCF (Mangrove Cell) following amount has been deposited by user Agency :-																		
		i) MMRDA has deposited Rs. 49,59,822/- towards cost of compensatory mangrove plantation on 30 ha vide Bank of Maharashtra cheque No 217917 dated 04/05/2016. User Agency letter dated 09/05/2016 is enclosed as Annexure-16.																		
		ii) MMRDA has deposited Rs. 4,56,29,600/- towards cost of balance compensatory mangrove plantation on 170 ha vide Bank of Maharashtra cheque No 216609 dated 13/10/2016.. User Agency letter dated 17/10/2016 is enclosed as Annexure-17.																		
		iii) CCF(Mangrove Cell) has intimated the expected cost for mangroves and Marine Biodiversity Conservation Plan and amounting Rs. 86.31 Crores vide letter dated 19/01/2017 is enclosed as Annexure-18.																		
		iv) The User Agency intimated that Rs. 86.31 Crores has deposited vide Bank of Maharashtra Cheque No 218534 dated 18/04/2017 vide their letter dated 19/04/2017 is enclosed as Annexure-19 for following purpose :-																		
		<table border="1"> <thead> <tr> <th>Ser No</th> <th>Particulars</th> <th>Amount</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Mangrove Conservation Plan</td> <td>41.31 Cr</td> </tr> <tr> <td>2.</td> <td>Marine Biodiversity Plan</td> <td>10.00 Cr</td> </tr> <tr> <td>3.</td> <td>Contribution to Corpus Fund of Mangroves and Marine Biodiversity Conservation Foundation</td> <td>25.00 Cr</td> </tr> <tr> <td>4.</td> <td>Marine Interpretation Centre at Arroh</td> <td>10.00 Cr</td> </tr> <tr> <td></td> <td>Total</td> <td>86.31 Cr</td> </tr> </tbody> </table>	Ser No	Particulars	Amount	1.	Mangrove Conservation Plan	41.31 Cr	2.	Marine Biodiversity Plan	10.00 Cr	3.	Contribution to Corpus Fund of Mangroves and Marine Biodiversity Conservation Foundation	25.00 Cr	4.	Marine Interpretation Centre at Arroh	10.00 Cr		Total	86.31 Cr
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4.	Marine Interpretation Centre at Arroh	10.00 Cr																		
	Total	86.31 Cr																		



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xiii.	Non-forest land to be transferred and mutated in favour of the State Forest Department for raising Compensatory Afforestation shall be notified as reserved Forest under Section 4 of Protected Forest under Section 29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act.	<p>The User Agency has submitted that the non-forest land identified for raising C.A. has been duly transferred and mutated in favour of State Forest Department. as per details mentioned below :-</p> <table border="1" data-bbox="808 567 1300 854"> <thead> <tr> <th>Name of Village</th> <th>Survey / Gut No.</th> <th>Area mutated and taken in possession by Forest dept. (ha.)</th> </tr> </thead> <tbody> <tr> <td>Wanjale</td> <td>86</td> <td>11.02</td> </tr> <tr> <td>Ranavali</td> <td>187</td> <td>14.7133</td> </tr> <tr> <td>Durtoli</td> <td>152</td> <td>11.6837</td> </tr> <tr> <td>Morba</td> <td>242</td> <td>10.000</td> </tr> <tr> <td colspan="2">Total area (ha.)</td> <td>47.417</td> </tr> </tbody> </table> <p>A copy of 7/12 and supporting documents are enclosed as Annexure-20.</p> <p>Morbe village in panvel Taluka, Survey No 242 forms a part of the Buffer Zone of Matheran Eco Sensitive Zone declared vide GOI Notification dated 04/02/2003 is enclosed as Annexure 21.</p> <p>Area of Morbe village 10.00 ha. has been taken in possession, is an Ecological sensitive area ,out of which 2.00 ha has been found suitable for compensatory afforestation due to dense vegetation at some location and some rocky patches in this area therefore area admeasuring 8.00 ha. degraded forest land of Compt No 41/1 at village Parade has been identified for compensatory afforestation as per Government of Maharashtra circular dated 27/08/2014.</p> <p>The site suitability certificate for 8.00ha degraded forest land of Compt No 41/1 at village Parade identified for CA is enclosed as Annexure-22 and KML files (CD) (Annexure-23). The user agency has submitted the undertaking to bear the cost of CA is enclosed as Annexure 24</p>	Name of Village	Survey / Gut No.	Area mutated and taken in possession by Forest dept. (ha.)	Wanjale	86	11.02	Ranavali	187	14.7133	Durtoli	152	11.6837	Morba	242	10.000	Total area (ha.)		47.417
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Morba	242	10.000																		
Total area (ha.)		47.417																		
		<p>The process of CA land for issuance of notification by State Government as Reserved Forest under section 4 of Indian Forest Act, 1927 is under progress.</p>																		
xiv.	The User Agency shall obtain the Environment Clearance as per the provision of the Environmental (Protection) Act, 1986, if required.	<p>The User agency has submitted that MoEF vide their letter dated 21.03.2016 has clarified that MTHL project does not require to obtain Environmental Clearance." The copy of MOEF&CC letter dated 21.03.2016 is enclosed as Annexure- 25.</p>																		



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xv.	No labour camp shall be established on the forest land.	:	The User Agency has submitted an undertaking is enclosed as <u>Annexure-26</u> .
xvi.	The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.	:	The User Agency has submitted an undertaking is enclosed as <u>Annexure-27</u> .
xvii.	The boundary of the diverted forest land, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete distance from pillar to pillar.	:	The User Agency has submitted an undertaking is enclosed as <u>Annexure-28</u> .
xviii.	The layout plan of the proposal shall not be changed without the prior approval of the Central Government.	:	The User Agency has submitted an undertaking. is enclosed as <u>Annexure-29</u> .
xix.	The forest land shall not be used for any purpose other than that specified in the proposal.	:	The User Agency has submitted an undertaking. is enclosed as <u>Annexure-30</u> .
xx.	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government.	:	The User Agency has submitted an undertaking. is enclosed as <u>Annexure-31</u> .
xxi.	No damage to the flora and fauna of the adjoining area shall be caused.	:	The User Agency has submitted an undertaking. is enclosed as <u>Annexure-32</u> .
xxii.	The user agency in consultation with the State Government shall create and maintain alternate habitat/home for the avifauna, whose nesting trees are to be cleared in this project. Birds nest artificially made out of eco-friendly material shall be used in the area, including forest area and human settlements, adjoining the forest area being diverted for the project.	:	User Agency has deposited of Rs. 62,50,000/- in Adhoc CAMPA Account by NEFT vide UTR No. MAHBH16321362796 dated 16.11.2016, which included Rs. 1,50,000/- for 150 artificial nests The copy of Challan and Bank statement is attached as above, as <u>Annexure-5</u>
xxiii.	Felling of trees on the forest land being diverted shall be reduced to the bare minimum and the trees should be felled under strict supervision of the State Forest Dept.	:	The User Agency has submitted an undertaking is enclosed as <u>Annexure-33</u> .
xxiv.	The User Agency shall raise strip plantation on either sides of the road and central verge at the project cost,, as per IRC specification, with maintenance of	:	The User Agency has submitted an undertaking is enclosed as <u>Annexure-34</u>



	7-10 years. The User Agency shall also submit design of providing at least 2-3 row of land rotation indigenous trees, as per provision of IRC-SP-21-2009 (Guidelines on landscaping & tree plantation), on either sides of the road before final clearance.	
xxv.	Wherever possible and technically feasible, the User Agency shall undertake in consultation with the State Forest Department at the project cost.	: The User Agency has submitted an undertaking is enclosed as Annexure-35 .
xxvi.	The reclamation of quarry should be done under the supervision of the State Forest Department. The quarry shall be reclaimed and afforested completely before the project is closed.	: The User Agency has submitted an undertaking is enclosed as Annexure-36 .
xxvii.	Overburden shall not be dumped outside the width of the road. The muck generated in the earth cutting will be disposed off at the designate dumping sites and in no case the muck/debris shall be allowed to roll down the hill slopes.	: The User Agency has submitted an undertaking is enclosed as Annexure-37 .
xxviii.	The User Agency will provide retaining walls, breast wall and drainage as per requirement to make the slope stable.	: The User Agency has submitted an undertaking is enclosed as Annexure-38 .
xxix.	The User Agency will undertake comprehensive soil conservation measures at the project cost in consultation with the State Forest Department.	: User Agency has deposited of Rs. 62,50,000/- in Adhoc CAMPA Account by NEFT vide UTR No. MAHBH16321362796 dated 16.11.2016, which included Rs. 61,00,000/-towards the cost of soil and Moisture Conservation Works in the adjoining forest areas in village Gavhan, Taluka Parvel (refer Annexure-5)
xxx.	The State Government shall complete settlement of rights, in terms of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest land to be diverted and submit the documentary evidence as prescribed by this Ministry in its letter No. 11-9/1998-FC(pt.), dated 03/08/2009 and 5 th February, 2013, in support thereof;	: 1) The User agency has submitted the FRA Certificate dated 10/11/2014 issued by the Collector Raigad for 46.1170 ha is enclosed as Annexure- 39 alongwith the documentary evidence. 2) The User agency has submitted the FRA Certificate dated 20/11/2015 issued by the District Collector Mumabi City for 1.30 ha is enclosed as Annexure 40 alongwith the documentary evidence.
xxxi.	The User Agency will assist the State Government in preservation of flora	: i) The final notification of Eco Sensitive Zone of Karnala Bird Sanctuary has been issued by GOI on



	and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State. Attention will be particularly given to providing safe crossing and corridors for wildlife species and protecting sensitive habitat like wetlands, grasslands and woodlands from degradation. Where canopy continuity is required for particular species, special measures shall be prescribed by the CWLW for providing crossing points. Where certain trees used for nesting /rookeries of species like birds of prey, herons, storks, hornbills, etc., are to be destroyed, alternative structure shall be provided and the trees transplanted.		<p>22.01.2016. The copy of notification is enclosed as Annexure-6 and drawing as Annexure-7. , the alignment of the MTHL project falls outside of the notified Karnala Eco-Sensitive Zone.</p> <p>ii) CCF (Mangrove) has intimated expected cost for mangroves and Marine Biodiversity Conservation Plan and amounting Rs. 86.31 Crores Refer Annexure-18.</p> <p>iii) The User Agency has deposited Rs. 86.31 Cr vide Bank of Maharashtra Cheque No 218534 dated 18/04/2017. Refer Annexure 19.</p> <p>iv) The User Agency has requested PCCF (WL) to prepare the plan and estimate and to implement vide letters dated 20.06.2016 & the Secretary (Forests) GOM on 07.07.2016. Copy of letters enclosed as Annexure-41.</p> <p>v) The User Agency has deposited Rs.1,50,000/- in Ad-hoc CAMPA towards the cost of creating and maintaining alternate habitat/home for the avifauna, whose nesting trees are to be cleared in this project .</p> <p>vi) The User Agency has deposited Rs. 61,00,000/- in Ad-hoc CAMPA for undertaking comprehensive soil conservation measures.</p> <p>vii) The User Agency has deposited Rs. 86.31 Cr for mangroves and Marine Biodiversity Conservation Plan (Refer Annexure 18 & 19)</p>
xxxii.	The User Agency shall not collect any toll from the vehicles carrying forest officers on duty.	:	The User Agency has submitted an undertaking is enclosed as Annexure 42
xxxiii.	The designing of culverts/bridges. If any over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals.	:	The User Agency has submitted an undertaking. is enclosed as Annexure-43 .
xxxiv.	The User Agency shall submit the annual self compliance report in respect of the above conditions to the State Government and to the concerned Regional Officer of the Ministry regularly.	:	The User Agency has submitted an undertaking. is enclosed as Annexure-44 .



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xxxv.	Any other condition that the concerned Regional Office of this Ministry may stipulated, from time to time in the interest of conservation, protection and development of forests & wildlife.	:	The User Agency has submitted an undertaking. is enclosed as <u>Annexure-45</u> .
xxxvi.	The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.	:	The User Agency has submitted an undertaking is enclosed as <u>Annexure-46</u> .

In view of the above facts, it is requested that Government of India may kindly moved to issue formal approval order under section- 2(ii) of the forest (Conservation) Act 1980, as early as possible.

Encl.: As above.

Draft Approved by
 Additional Principal Chief Conservator of Forests, Nagpur


 (A B Nimbalkar)

Assistant Conservator of Forests
 For Additional Principal Chief Conservator of Forests
 & Nodal Officer, Maharashtra State, Nagpur

Copy submitted to Secretary (Forests), Revenue & Forest Department Mantralaya Mumbai-32 for information alongwith compliance report.

Copy submitted to The Addl. Principal Chief Conservator of Forests (Central), Government of India, Ministry of Environment, Forests & Climate Change, Regional Office (WCZ), Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur-440001 alongwith compliance report.

Copy to :-

- 1 Additional Principal Chief Conservator of Forests (Mangrove Cell) Mumbai
- 2 Chief Conservator of Forests (T), Thane.
- 3 Dy Conservator of Forests, Thane for information.
- ✓ Executive Engineer (MTHL), MMRDA, Bandra-Kurla Complex, Bandra (E) Mumbai.





MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

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Annexure – 1

No. ED/MTHL/Forest Clearance/Condition (i)/Undertaking/16

Engineering Division
Date: 03.02.2017To,
The Deputy Conservator of Forests,
Alibag Forest Division, AlibagSub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project
in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (i) laid down in the in-principle approval by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to maintain the legal status of the diverted forest land shall remain unchanged.

(M.H. Paranjape)
 (M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

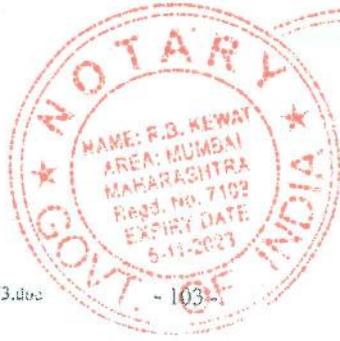
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>



original

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Annexure - 2
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(10)

अति.म.शा. (२)

D:\sl\76\1976\Land Order-2012-13.doc

महसूल.

मुंबई महानगर प्रदेश विकास प्राधिकरण
क्र. 1909
दि. 13/03/2014

- १) अति.महानगर आयुक्त (२), मुंबई महानगर प्रदेश विकास प्राधिकरण मुंबई यांचे अ.शा.पत्र क्र.अवि/एम.टी.एच.एल./वनेतर जमीन/२०१२/१२३ दिनांक २३/०१/२०१२ व दि.१९/०३/२०१३ चे पत्र.
- २) उप वनसंरक्षक, अलिबाग यांच्याकडील पत्र क्र.ब/२०/जमीन/१/२०१२-१६ दिनांक ०२/०४/२०१३.
- ३) सहाय्यक संचालक, नगररचना रायगड अलिबाग यांचेकडील पत्र जा.क्र.ससनर-राअ/जमीन हस्तांतरण/मौजे कोलाड व दुरटोली/ता.रोहा/५७६२ दि.०७/१२/२०१२.
- ४) सहाय्यक संचालक, नगररचना रायगड अलिबाग यांचेकडील पत्र जा.क्र.ससनर-राअ/जागा मागणी/मौजे शिवणसई, मोर्बे/ता.पनवेल/स.नं.२/० व इतर/५९९७ दि.१८/१२/२०१२
- ५) सहाय्यक संचालक, नगररचना रायगड अलिबाग यांचेकडील पत्र जा.क्र.ससनर-राअ/जमीन हस्तांतरण/मौजे वांजळे व रानवली/ता.श्रीवर्धन/ग.नं.८६ व १८७/६१९९ दि.२१/१२/२०१२.
- ६) शासन परिपत्रक, महसूल व वन विभाग क्र.एलएनडी-१०७१/ १८३७३६-अ-२ दिनांक ९ सप्टेंबर १९७१ आणि शासन परिपत्रक महसूल व वन विभाग क्रमांक - .एलएनडी-१०७१/ १८३७३६-अ-२ दिनांक २५/०२/१९७२ तसेच क्र.जमीन ४९७१/२९९०४-सीआर-५३४-ग-८ (३) दिनांक १०/३/१९८६.
- ७) महाराष्ट्र जमीन महसूल अधिनियम, १९६६ मधील कलम २२ तसेच महाराष्ट्र जमीन महसूल (सरकारी जमिनीची विल्हेवाट लावणे) नियम, १९७१ मधील नियम ६.
- ८) शासन, महसूल व वन विभागाकडील परिपत्रक क्रमांक, सकीर्ण ०२/२०११/प्र.क्र.१३/ ई-१, दिनांक २९/०३/२०१२ आणि या कार्यालयाकडील पत्र क्र.मशा/प्रशासन/अ-५/कामाचे वाटप/२०१३ दिनांक ११ फेब्रुवारी, २०१३.
- ९) शासन, महसूल व वन विभागाकडील पत्र क्र.जमीन-२०१३/प्र.क्र.२२/ज-४ (अ) दिनांक १३/१०/२०१३.
- १०) या कार्यालयाकडील मंजूर टिपणी दिनांक २४/०२/२०१४.

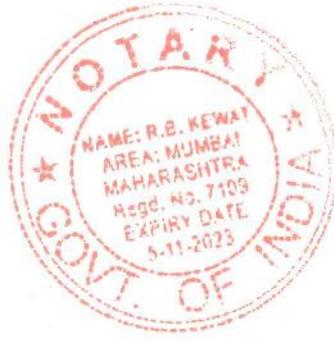
क्र.मशा/जमीन/अ-३/२२०१६६/२०१३
जिल्हाधिकारी कार्यालय रायगड,
अलिबाग, दिनांक:- २६/०२/२०१४.

आदेश.

२. अति.महानगर आयुक्त (२), मुंबई महानगर प्रदेश विकास प्राधिकरण मुंबई यांनी उपोद्घातात अ.क्र.१ कडे नमुद केलेल्या पत्रान्वये मुंबई ट्रान्स हार्बर लिंक रोड (MTHL) या प्रकल्पांमध्ये रायगड जिल्हयातील मौजे गव्हाण, ता.पनवेल, मौजे जासई व चिल्लो, ता.उरण येथील मॅग्नोव्हिखालील व वन जमिनीखालील बाधित होत असलेल्या ४६.११.७० हे.आर. आणि मुंबई शहर जिल्हयातील बाधित होत असलेली वन दर्जाची जमीन १.३०.० हे.आर अशा एकूण ४७.४१.७० हे.आर. वन दर्जाच्या जमिनीच्या बदली पर्यायी वनेतर जमीन वन विभागाकडे वर्ग करण्याची या कार्यालयाकडे विनंती केली आहे. त्या अनुषंगाने रायगड जिल्हयातील खाली नमुद केलेल्या तपशिलाप्रमाणे शासकीय जमीन वन विभागाकडे वर्ग करण्याकामी तहसिलदार पनवेल, श्रीवर्धन व रोहा यांच्या मार्फत चौकशी करून, वन विभागाच्या तसेच सहाय्यक संचालक, नगररचना रायगड अलिबाग यांच्याकडील अभिप्रायांअंती मा.विभागीय आयुक्त कोकण.विभाग यांच्या मार्फत शासनाकडे प्रस्ताव सादर करण्यात आले होते.

MMRDAL NDS CELL
Inward No. 24
On 18/03/2014
42/03/2015
20/03/2015

DMC (L8E)
18/03
L8E/050
for NA
17/11



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शासकीय जमिनीचा तपशील

क्र.	नालुका	गाव	स.नं./हि.नं./ग.नं.	एकूण क्षेत्र (हे.आ.)	७/१२ सदरी असलेली नोंद	प्रस्तावित क्षेत्र (हे.आ.)	शासनाकडे सादर केलेल्या प्रस्ताव पत्राचा क्र. व दिनांक
	पनवेल	मोर्बे	स.नं. २४२/०	२५.६०.००	महाराष्ट्र शासन	१०.००.००	पत्र क्र.मशा/जमीन/अ-३/१३६०२१/२०१२ दि.०६/११/२०१२
	श्रीवर्धन	बाजळे	८६	११.०२.००	सरकारी पडीत	११.०२.००	पत्र क्र.मशा/जमीन/अ-३/१३७९४३/२०१२ दि.२७/११/२०१२
	श्रीवर्धन	रानवली	१८७	१७.५०.००	सरकारी	१४.७१.३३	पत्र क्र.मशा/जमीन/अ-३/१४९८६९/२०१२ दि.२७/११/२०१२
	रोहा	दुरटोली	१५२	१५.९९.८०	सरकारी पड	४.३८.३७	पत्र क्र.मशा/जमीन/अ-३/१४९८६९/२०१२ दि.१४/१/२०१३
	रोहा	दुरटोली	१५२	१५.९९.८०	सरकारी पड	१.३०.००	क्र.मशा/जमीन/अ-३/१६२५४४/२०१३ दि.१६/०३/२०१३
	रोहा	दुरटोली	१५२	१५.९९.८०	सरकारी पड	६.००.००	क्र.मशा/जमीन/अ-३/१४९८६९/२०१२ दिनांक २६/०३/२०१३
	एकूण					४७.४१.७०	

३. वरीलप्रमाणे प्रस्तावित केलेल्या शासकीय जमिनीचा वन विभागाकडे आगाऊ ताबा देण्यास शासनाची मान्यता मिळण्याकामी मा.विभागीय आयुक्त कोकण विभाग यांच्या मार्फत शासनाकडे या वनविभागाच्या पत्र क्र.मशा/जमीन-३/१६७७८०/२०१३ दिनांक २६/०३/२०१३ अन्वये प्रस्ताव सादर करण्यात आला होता.

४. उपांद्घातात अ.क्र.९ कडे नमुद केलेल्या शासन, महसूल व वन विभागाकडील दिनांक १२.१०/२०१३ च्या पत्रान्वये, मुंबई ट्रान्स हार्वर लिंक रोड (MTHL) हा शासनाचा महत्वाकांक्षी प्रकल्प असून सदर प्रकल्प त्वरेने पूर्ण करण्याबाबत शासनाचे धोरण आहे. त्यामुळे सदर प्रकल्पाचे काम खोळंबू नये म्हणून मा.विभागीय आयुक्त कोकण विभाग यांनी दिनांक १३/१२/२०१२ रोजीच्या पत्रान्वये सादर केलेल्या अहवालानुसार रावगड जिल्हयातील एकूण ४७.४१.७० हे.आर निर्विवादपणे अतिक्रमणाशिवाय असलेल्या पर्यायी वनेतर क्षेत्र महाराष्ट्र जमीन महसूल संहिता, १९६६ मधील कलम २२ नुसार उक्त प्रकल्पाअंतर्गत समाविष्ट होणा-या वन जमिनीच्या बदल्यात पर्यायी वनेतर जमीन म्हणून राखून ठेवण्यास, प्रकल्पाबाबत दोन वर्षांच्या कालावधीत पर्यायी वनेतर जमीन म्हणून सक्षम प्राधिकरणाची परवानगी देण्याची कार्यवाही न झाल्यास विलंबाच्या खुलाशासह प्रस्ताव शासनास प्राप्त झाल्यानंतर मुदतवाढ देण्यात येईल. सदर प्रकल्पाचा प्रस्ताव केंद्र शासनाकडे सादर करतवेळी जमीन उपलब्धतेबाबतचे प्रमाणपत्र देण्यात आले आहे.



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५. त्यामुळे मुंबई ट्रान्स हार्बर लिंक रोड (MTHL) या प्रकल्पामध्ये रायगड जिल्ह्यातील मोजे गव्हाण, ता.पनवेल, मोजे जासई व चिले, ता.उरण येथील मॅग्नोव्हखालील व वन जमिनीखालील बाधित होत असलेल्या ४६.११.७० हे.आर जमिनीच्या बदल्यात आणि मुंबई शहर जिल्ह्यातील बाधित होत असलेल्या १.३०.०० हे.आर वन दर्जाच्या जमिनीच्या बदल्यात पर्यायी वनेतर जमीन म्हणून महाराष्ट्र जमीन महसूल अधिनियम, १९६६ मधील कलम २२ मध्ये असलेल्या अधिकाराचा वापर करून तसेच शासनाने दिलेल्या मान्यतेच्या अनुषंगाने रायगड जिल्ह्यातील वर परिच्छेद क्र.२ मध्ये नमुद केलेल्या पनवेल, श्रीवर्धन व रोहा तालुक्यातील शासकीय जमिनी एकूण क्षेत्र ४७.४१.७० हे.आर पर्यायी वनेतर जमीन म्हणून वन विभागाकडे खालील अटी व शर्तीवर वर्ग करण्यात येत आहेत.

अटी व शर्ती

- १) सदर जमिनीचे संरक्षण करणे, देखभाल करण्याची जबाबदारी वन विभागाची राहिल.
- २) जागेचा वापर दिलेल्या प्रयोजनासाठीच करावयाचा असून, शासनाच्या पूर्व परवानगीशिवाय प्रयोजनात कोणताही बदल अथवा हस्तांतरण करता येणार नाही.
- ३) सदर जमिनीत कोणत्याही प्रकारची अतिक्रमणे होणार नाहीत याची जबाबदारी वन विभागाची राहिल.
- ४) जमिनीचा ताबा घेतल्यानंतर उप अधीक्षक, भूमी अभिलेख पनवेल, श्रीवर्धन व रोहा यांच्याकडून मोजणी करून घ्यावी.
- ५) सदर जमिनीची वन विभागास आवश्यकता नसल्यास ती जमीन पुन्हा महसूल विभागाकडे हस्तांतरीत करावी.
- ६) सदर जमीन प्रकल्पांतर्गत समाविष्ट होणा-या वन जमिनीच्या बदल्यात पर्यायी वनेतर जमीन म्हणून राखून ठेवण्यास, प्रकल्पाबाबत दोन वर्षांच्या कालावधीत पर्यायी वनेतर जमीन म्हणून सक्षम प्राधिकरणाची परवानगी घेण्याची कार्यवाही न झाल्यास विलंबाच्या खुलाशासह प्रस्ताव शासनास प्राप्त झाल्यानंतर शासनाकडून मुदतवाढ देण्यात येईल. सदर प्रकल्पाचा प्रस्ताव केंद्र शासनाकडे सादर करतेवेळी जमीन उपलब्धतेबाबतचे प्रमाणपत्र देण्यात यावे.
- ७) वरीलपैकी कोणत्याही अटी शर्तीचा भंग झाल्यास सदरची जमीन वन विभागाकडून काढून घेवून शासनजमा करण्यात येईल.

सही/-

(प्रविण शिंदे)

अपर जिल्हाधिकारी रायगड

प्रत :- मा.अतिरिक्त महानगर आयुक्त (II), मुंबई महानगर प्रदेश विकास प्राधिकरण, वांद्रे-कुर्ला संकुल, वांद्रे (पूर्व), मुंबई - ४०० ०५१ यांना माहितीसाठी.

प्रत :- उप वनसंरक्षक अतिबाग व रोहा यांना माहिती व आवश्यक त्या कार्यवाहीसाठी.

प्रत :- उपविभागीय अधिकारी पनवेल, श्रीवर्धन व रोहा यांना माहिती व पुढील आवश्यक त्या तात्काळ कार्यवाहीसाठी.

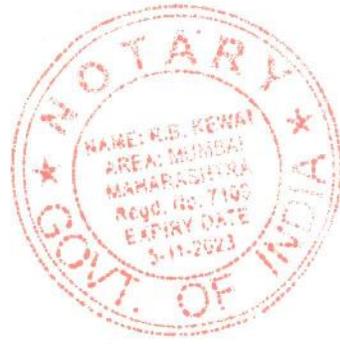
प्रत :- तहसिलदार पनवेल, श्रीवर्धन व रोहा यांना माहिती व आवश्यक त्या तात्काळ कार्यवाहीसाठी.

प्रत :- उप अधीक्षक, भूमी अभिलेख पनवेल, श्रीवर्धन व रोहा यांना माहिती व आवश्यक त्या कार्यवाहीसाठी.

प्रत :- मा.विभागीय आयुक्त, कोकण विभाग कोकण भवन नवी मुंबई-४०० ६१४ यांना माहितीसाठी सादर.

प्रत :- मा.अपर मुख्य सचिव (महसूल), महसूल व वन विभाग, मंत्रालय, मुंबई-४०० ०३२ यांना माहितीसाठी सादर

-3/16



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Annexure - 3
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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY

मुंबई महानगर प्रदेश विकास प्राधिकरण

No ED/MTHL/FAC remarks/ KML files /16

Date: 06/01/2016

To

The Additional Principal Chief Conservator of the Forests
& Nodal Officer (MS),
Van Bhavan Civil Lines,
Nagpur - 440001
e-mail : appcfnodal@mahaforest.gov.in

Sub: Diversion of 47.417 ha forest for construction of Mumbai Trans Harbour Link (MTHL) in Raigad & Thane district.

- Submission of KML digital files regarding MTHL alignment and proposed Compensatory Afforestation lands

Ref: 1) FAC meeting held on 31/12/2015

Sir,

As directed by FAC during meeting held on 31/12/2015 regarding forest clearance for the project, the geo-digital maps in KML file for ROW of MTHL and proposed Compensatory Afforestation lands total admeasuring 47.417 ha as allocated by State Govt. is attached herewith with a request to upload on concerned Forest Clearance website for further approval from MoEF please.

Thanking you.

Yours faithfully

Encl: KMZ digital files for-

- i) MTHL alignment with ROW
- ii) Compensatory Afforestation land

(Signature)
(M. H. Paranjape)
Executive Engineer
& Project Authority

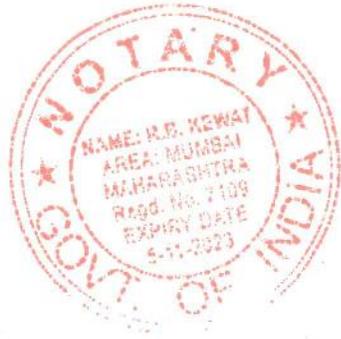
Copy for information to:

- The Principle Secretary (Forests), Revenue & Forest Department, Mantralaya, Mumbai - 400 032 Email: sec.forest@maharashtra.gov.in
- The Chief Conservator of Forest, Thane. Email: ccfthane@gmail.com
- The Dy. Conservator of Forest, Alibag. Email: dcfalibag@gmail.com

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

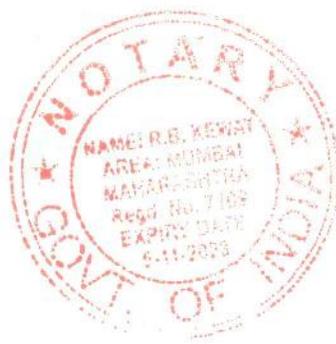
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://www.mmrda.maharashtra.gov.in>

(Signature)



411

Handwritten signature in blue ink.



Annex 412 - 1

उप वनसंरक्षक, अलिबाग वन विभाग, अलिबाग यांचे कार्यालय

मु.पो.ता.अलिबाग जि. रायगड पीन नं. 402201, फोन नं. 02141-222016. ईमेल dycfalibag@mahaforestg.gov.in

पत्र

विषय:- वन जमिन - रायगड/ठाणे+
मुंबई पारबंदर प्रकल्प (MTHL) अंतर्गत
समाविष्ट होणा-या 47.4170 हेक्टर
मागणीचा प्रस्ताव...

जावक क्र. ब/20/जमिन/ 4825 /2015-16.
अलिबाग - 402 201, दिनांक 1/2/2016.

प्रति.

कार्यकारी अभियंता,
मुंबई पारबंदर प्रकल्प,
बांद्रा-कुर्ला कॉम्प्लेक्स,
बांद्रा (पूर्व), मुंबई-४०० ०५१.

संदर्भ:-१) केंद्रशासनाकडील पत्र क्र. एफ नं.८-८९/२०१३-एफसी, दि. 22/1/2016.
२) शासन महसूल व वन विभागाकडील पत्र क्र.एफएलडी-1313/प्र.क्र.206/
फ-10, दिनांक 28/1/2016.

मुंबई-ट्रान्स हार्वर लिंक रोड शिवडी-न्हावा सागरी सेतु (MTHL) अंतर्गत 47.4170 हेक्टर वनक्षेत्र क्षेत्र मागणीचा प्रस्तावास केंद्रशासनाने संदर्भिय पत्रान्वये अटीचे अधिन राहून तत्त्वतः मंजूरी दिलेली आहे. सोबत सदर पत्राची छायाप्रत आपले सुलभ सदर्भाकरीता जोडून पाठविण्यात येत आहे. प्रकरणी केंद्रशासनाने उक्त तत्त्वतः मंजूरी पत्राप्रमाणे घातलेल्या अटींची पूर्तता होणे आवश्यक आहे.

1) अट क्रमांक- 2 व 4 - पर्यायी वनीकरणासाठी सन 2016-17 आर्थिक वर्षासाठी रक्कम रु. 4,51,385/- प्रति हेक्टर या प्रमाणे 47.4170 हेक्टर वनक्षेत्र क्षेत्रावर पर्यायी वनीकरणाची योजना राबविणेकरीता रक्कम रु. 2,14,03,323/- (रक्कम रु. दोन कोटी चौदा लाख तीन हजार तीनशे तेवीस मात्र) भरणे आवश्यक आहे. सदर रक्कम www.forestclearance.nic.in या संकेत स्थळावर लॉगइन करून चलन जनरेट करून भरणे करावी व भरणे केलेले चलनाची प्रत या कार्यालयास पूर्तता अहवाला समवेत पाठविण्यात यावी.

2) अट क्रमांक-5 - वळते होणारे क्षेत्र 47.4170 हेक्टर ची नेट प्रेझेंट व्हॅल्यूची रक्कम 9,39,000/- याप्रमाणे रु. 4,45,24,563/- (रुपये चार कोटी पंचचाळीस लाख चौवीस हजार पाचशे त्रैसष्ट मात्र) एवढी भरणे आवश्यक आहे. सदर रक्कम

E:\LANO 3\2012-2013\FCACT\Shevari to Nahva Sheva Trans Harbor Link Road\Letter to Mumbai Trans harbour.doc

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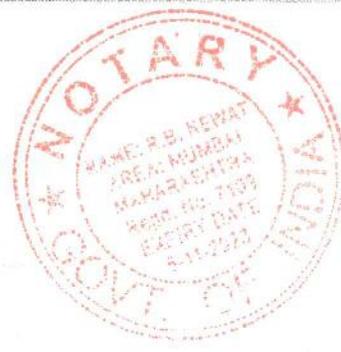
- www.forestclearance.nic.in या संकेत स्थळावर लॉगइन करून चलन जनरेट करून भरणा करावी व भरणा केलेले चलनाची प्रत या कार्यालयास पुर्तता अहवालासमवेत पाठविण्यात यावी.
- 3) अट क्रमांक-6- नुसार मा. सुप्रीम कोर्टाने नियुक्त केलेल्या एक्सपर्ट कमिटीचे शिफारसी प्रमाणे अधिकची नेट प्रेझंट व्हॅल्यू रक्कम भरणेस तयार असल्याबाबत बंधपत्र (Undertaking) देणे आवश्यक आहे.
- 4) अट क्रमांक-8 - मा. उच्च न्यायालयाचे नागपूर खंडपिठाने रिट याचिका क्र. 1277/2000 मध्ये दिलेल्या दिनांक 27/4/2005 व दिनांक 7/6/2006 अन्वये दिलेल्या निर्णयानुसार सदर प्रस्तावीत प्रकल्पाचे क्षेत्र हे अभयारण्याचे सिमेपासून 10 कि.मी. अंतराचे आत येत असल्याने उक्त प्रकल्पासाठी वनजमिन वळतेकरण करण्यापूर्वी मा. राष्ट्रीय हरित न्यायाधीकरणाची परवानगी घेणे आवश्यक आहे.
- 5) अट क्रमांक-9 - सदर प्रकल्प कांदळवन क्षेत्रात राबविण्यात येणार असल्याने जन हित याचिका क्र. 87/2006 मधील आदेश दिनांक 27/01/2010 मधील निर्देशांप्रमाणे मा. उच्च न्यायालयाची परवानगी घेणे बंधनकारक आहे.
- 6) अट क्रमांक-10 - वीएनएचएस यांनी मिटीगेशन मेजर्स बाबत केलेल्या शिफारशी व राज्य वन्यजीव मंडळाने केलेल्या सुधारणा ह्या प्रकल्प यंत्रणेने त्यांचे स्वतःचे खर्चाने राबविण्याच्या आहेत. तसेच सदरचे मिटीगेशन मेजर्स राबविणेकरिता येणारा खर्च हा एड हॉक कॅम्पा (Ad-Hoc CAMPA) खात्यामध्ये जमा करण्यात यावा. तसेच सदरची खर्चाची रक्कम भरणेस तयार असल्याबाबत प्रकल्प यंत्रणेने बंधपत्र सादर करावे.
- 7) अट क्रमांक-11 - ठाणे खाडीक्षेत्र हे अभयारण्य घोषित करण्याबाबत एमएमआरडीए यांनी राज्य शासनाचे सूचनेनुसार मदत करणेस तयार असल्याबाबत प्रमाणपत्र पुर्तता अहवाला समवेत सादर करावे.
- 8) अट क्रमांक-12 - मॅग्नोव्ह एण्ड मरिन बायोडायव्हर्सिटी कॉन्झर्व्हेशन फाऊंडेशन यांनी मॅग्नोव्ह एण्ड मरिन बायोडायव्हर्सिटी कॉन्झर्व्हेशन प्लॅन तयार करणेचा आहे. सदर प्लॅनची अंमलबजावणी ही प्रकल्प यंत्रणा त्यांचे खर्चाने करणार असल्याबाबत हमीपत्र पुर्तता अहवाला समवेत सादर करावे.
- 9) अट क्रमांक-13 - प्रस्तावांत मागणी करण्यात आलेल्या वनजमिनीचे बदल्यांत घाबऱ्याचे खालील प्रमाणे वनेत्तर क्षेत्र वन विभागाचे नावे करून सदर क्षेत्राची भूमि अभिलेख विभागातर्फे मोजणी करून घेऊन सदर क्षेत्र सिमांकीत करून अतिक्रमण विरहित क्षेत्र वन विभागाचे ताब्यांत देण्याची कार्यवाही त्वरीत करण्यात यावी.



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अ.नं.	तालुका	गाव	सर्व्हे/हिरसा नं./म.नं.	एकूण क्षेत्र (हेक्टर)	पैकी प्रस्तावीत क्षेत्र (हे.)
1	पनवेल	मोर्बे	242/0	25.600	10.0000
2	श्रीवर्धन	वांजळे	86	11.020	11.0200
3	श्रीवर्धन	रानवती	187	17.500	14.7133
4	रोहा	दुरटोली	152	15.990	11.6837
					47.4170

- 10) अट क्रमांक -14- प्रकल्प यंत्रणेने उक्त प्रकल्पा करीता पर्यावरण (संवर्धन) अधिनियम, 1986 अंतर्गत पर्यावरण नाहरकत आवश्यक असल्यास सदर परवानगी प्राप्त करून त्याची प्रत पुर्तता अहवाला समवेत सादर करावी..
- 11) अट क्रमांक -15- कोणत्याही प्रकारे वनक्षेत्रांत मजूर कॅम्प उभारता येणार नाही.
- 12) अट क्रमांक -16- सदर प्रस्तावीत कामाचे बांधकामाकरीता जे मजूर व कर्मचारी कार्यरत असतील त्यांना यथायोग्य इंधन पुरविण्यात यावे जेणेकरून निकटचे वनक्षेत्रातील वृक्षांची हानी होणार नाही याची दक्षता घेणेची जबाबदारी प्रकल्प यंत्रणेची राहिल.
- 13) अट क्रमांक -17 - प्रस्तावीत कामासाठी वळतीकरण करावयाचे क्षेत्र हे जागेवर 4 फुट उंचीचे पक्के सिमेंट पिलर्स लावून व त्यावर मागे व पुढे अनुक्रमांक व पिलर्स मधील अंतर नमुद करून सिमांकीत करावे. सदर काम हे प्रकल्प यंत्रणेने त्यांचे स्वतःचे खर्चाने करणेचे आहे.
- 14) अट क्रमांक -18 - प्रस्तावातील मंजूर ले आऊट प्लॅन केंद्रशासनाची पुर्ण मंजूरीशिवाय बदलता येणार नाही याची नोंद घ्यावी.
- 15) अट क्रमांक-19 - ज्या कामाकरीता वनक्षेत्र वळतीकरण करण्यात येणार आहे त्याच कामाकरीता वनक्षेत्राचा वापर करणे बंधनकारक आहे.
- 16) अट क्रमांक-20 - प्रकल्प यंत्रणेस मान्य करण्यात आलेले वळतीकरण वनक्षेत्र कोणत्याही परिस्थितीत इतर यंत्रणा वा व्यक्ती यांना केंद्रशासनाचे पूर्ण परवानगी शिवाय हस्तांतर करता येणार नाही.
- 17) अट क्रमांक-21- सदर प्रकल्पामुळे कोणत्याही प्रकारे वन व वन्यजीवांना हानी वा नुकसान पोहोचणार नाही याबाबत प्रकल्प यंत्रणेने दक्षता घ्यावी.
- 18) अट क्रमांक-22- प्रस्तावीत प्रकल्पामुळे सदर क्षेत्रातील पक्षी/ वन्यजीवांचे वस्तीस्थान नष्ट होणार असल्याने प्रकल्प यंत्रणेने सदर वन्यजीव/पक्षी यांचे वस्तीस्थान अबाधित



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राहणेकरीता व कृत्रीम धरटी तयार करून ती सदर प्रकल्पाचे आजुबाजुचे वनक्षेत्रांत प्रकल्प यंत्रणेने त्यांचे स्वतःचे खर्चाने लावणेची कार्यवाही करावी.

19) अट क्रमांक-23- वनक्षेत्रांतील कमीत कमी वृक्षांची तोड होईल याची दक्षता घ्यावी. तसेच वनक्षेत्रांतील वृक्षतोड ही वनविभागाचे निर्देशानुसार व देखरेखीखालीच करण्यात यावी.

20) अट क्रमांक-24- प्रकल्प यंत्रणेने त्यांचे खर्चाने सदर रोडचे दुतर्फा व रोडचे मध्य पट्टी मध्ये वनीकरणाची योजना आयआरसी चे सुचनानुसार राबविणेत यावी व सदर वनीकरणाची 7-10 वर्षांपर्यंत देखभाल करण्यात यावी. या करीता प्रकल्प यंत्रणेने सदर अटीमध्ये नमुद केलेनुसार योजना तयार करून पुर्तता अहवाला सोबत सादर करावी.

21) अट क्रमांक-25- जर तांत्रिक दृष्ट्या शक्य असेल तर रोडचे दुतर्फा वन विभागाचे मार्गदर्शानुसार वनीकरण घेण्यात यावे.

22) अट क्रमांक-26- प्रकल्पासाठी करण्यात आलेल्या खाणीचे पुनर्भरण (Reclamation) वन विभागाचे देखरेखीखाली करण्यात यावे. तसेच सदर क्षेत्रावर वनीकरण करण्यात यावे.

23) अट क्रमांक-27- प्रकल्पासाठी वापरण्यात न येणारा माल हा रोडचे आखणी मार्गाचे बाहेर टाकणेत येऊ नये.

24) अट क्रमांक-28- प्रकल्प यंत्रणेने ज्या ज्या ठिकाणी संरक्षक भिंत बांधणे आवश्यक आहे व त्या त्या ठिकाणी संरक्षक भिंत व गटाराचे बांधकाम करावे.

25) अट क्रमांक-29- मृदसंधारणाचे काम ज्या-ज्या ठिकाणी करणे आवश्यक वाटेल त्या त्या ठिकाणी प्रकल्प यंत्रणेने त्यांचे खर्चाने करणे आवश्यक राहिल.

26) अट क्रमांक-30- वनहक्क बाधीत होत असल्यास त्याची पूर्तता प्रकल्प यंत्रणेने करावी.

27) अट क्रमांक-31- प्रकल्प यंत्रणेने वन्यजीव यांचे संरक्षण करण्याकरीता मुख्य वन्यजीव रक्षक यांनी तयार केलेल्या योजनेनुसार राज्य शासनास मदत करणेची आहे. तसे हमीपत्र पुर्तता अहवाला समवेत सादर करावे.

28) अट क्रमांक-32- प्रकल्प यंत्रणेने सदर रोडचा वापर करणा-या कार्यरत वन अधिकारी/कर्मचारी यांचे वाहनास टोलची आकारणी करू नये. तसे हमीपत्र पुर्तता अहवाला समवेत सादर करावे.

29) अट क्रमांक-33- रोडचे बांधकामाचे प्लॅन नुसार येणारे साकाव/पुल यांचे बांधकाम करावे जेणेकरून नैसर्गीक पाण्याचे मार्ग नदी, नाले, पाण्याचे प्रवाह बंद होणार नाहीत याची दक्षता घ्यावी. तसेच वन्यप्राणी यांचे जाणेयेणेचे मार्ग बंद होणार नाहीत याची दक्षता घ्यावी.

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30) अट क्रमांक-34- प्रकल्प यंत्रणेने या प्रकल्पा संबंधी वार्षिक स्वयंपूर्तता अहवाल राज्य शासन व संबंधीत क्षेत्रीय अधिकारी, केंद्रीय वन व पर्यावरण विभागास सादर करावा.

31) अट क्रमांक-35- पर्यावरण व वन मंत्रालयाने वन व वन्यजीव विकास व संवर्धन या दृष्टीने वेळो वेळी घातलेल्या व घालणेत येणा-या इतर अटी प्रकल्प यंत्रणेवर बंधनकारक राहतील.

32) अट क्रमांक-36- प्रकल्प यंत्रणेने या प्रकल्प करीता लागू असलेले विविध अधिनियम, नियम व अटी तसेच मार्गदर्शक सूचनांचे पालन करणे बंधनकारक आहे.

आपणाकडून वरील अटींची पूर्तता करणेत आलेवर सदर प्रस्तावास अंतीम मान्यता घेणेकामी अहवाल वरील अटींमार्फत केंद्रशासनाकडे सादर करणेत येईल.

वरील प्रस्तावांत केंद्रशासनाकडून व राज्य शासनाकडून अंतीम मान्यता प्राप्त होत नाही तो पर्यंत कोणत्याही प्रकारे वनेत्तर कामे करण्यात येऊ नये.

सहपत्र:- वरील प्रमाणे.


उप वनसंरक्षक,
अलिबाग.

प्रतिलिपी:- अपर प्रधान मुख्य वनसंरक्षक तथा केंद्रस्थ अधिकारी, महाराष्ट्र राज्य, नागपूर यांचेकडे माहितीसाठी सादर.

प्रतिलिपी:- मुख्य वनसंरक्षक, ठाणे यांचेकडे माहितीसाठी सादर.

प्रतिलिपी:- जिल्हाधिकारी, रायगड अलिबाग यांचेकडे माहिती व जरूरी कार्यवाहीसाठी सन्नेह अग्रेषित.

प्रतिलिपी:- उप वनसंरक्षक, ठाणे यांचेकडे माहितीसाठी सन्नेह अग्रेषित.

2/- त्यांनी प्रकल्पांमध्ये कराव्या लागणा-या वृक्षतोडीसाठी आवश्यक असणारी रक्कम प्रकल्प यंत्रणेकडून परस्पर वसूल करून, तसे या कार्यालयास अवगत करावे ही विनंती.

प्रतिलिपी:- उप वनसंरक्षक, रोहा यांचेकडे माहिती व प्रस्तावीत वनेत्तर पर्यायी वनीकरण क्षेत्र वनविभागाचे ताब्यांत घेण्याची नियमानुसार कार्यवाही करणेसाठी सन्नेह अग्रेषित.

प्रत:- सहा, वनसंरक्षक, पनवेल यांचेकडे माहिती व जरूरी कार्यवाहीसाठी रवाना.

प्रत:- वनक्षेत्रपाल उरण व पनवेल यांचेकडे माहितीसाठी व जरूरी कार्यवाहीसाठी.

प्रत:- वनक्षेत्र सर्वेक्षक, अलिबाग यांचेकडे माहितीसाठी व अट क्र. 3 नुसार पूर्तता करून अहवाल सादर करणेसाठी रवाना.





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Annexure - 5
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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY

मुंबई महानगर प्रदेश विकास प्राधिकरण

दिनांक: २२/०३/२०२६

प्रति,
मा.उप वनसंरक्षक,
अलिबाग

विषय :- वन जमिन - रायगड/ठाणे.
- मुंबई पारबंदर जोडरस्ता (MTHL) अंतर्गत समाविष्ट होण-या ४७.४१७० हे.
मागणीचा प्रस्ताव.

संदर्भ :- आपणाकडील पत्र क्र. ब/२०/जमिन/४८२५ दिनांक ०१/०२/२०१६.

मुंबई ट्रान्स हार्बर लिंक रोड शिवडी - न्हावा सागर सेतू (MTHL) अंतर्गत ४७.४१७० हे. वनक्षेत्र मागणीच्या प्रस्तावात केंद्र शासनाने दिनांक २२/०१/२०१६ च्या पत्राने तत्वतः मंजूरी दिलेली आहे. सदर तत्वतः मंजूरी पत्रातील अट क्रमांक २ व ४ तसेच अट क्रमांक ५ नुसार अनुक्रमे पर्यायी वनीकरणासाठी व नेट प्रिझंट कॅल्युची रक्कम संकेत स्थळावर लॉग इन करून चलन द्वारे भरणा करणेबाबत आपणाकडील संदर्भित पत्राने कळविणेत आले आहे.

दिनांक १५/१०/२०१५ यापूर्वी हे प्रस्ताव मंजूरीसाठी सादर करणेत आलेले आहेत व ते प्रस्ताव प्रकल्प यंत्रणेकडून ऑन लाईन करणेची तरतुद नव्हती. अशा प्रस्तावास तत्वतः मंजूरी प्राप्त झालेली आहे. ज्या प्रस्तावात केंद्रशासनाचे शर्ती/अटी नुसार निरनिराळ्या प्रयोजनासाठी शासनाकडे रकमा जमा करणेच्या आहेत त्या रकमा उप वनसंरक्षक यांचेकडे त्यांचे नावाने काढणेत आलेल्या धनादेशाद्वारे भरणा करणेबाबत केंद्रशासनाचे दिनांक १६/०२/२०१६ च्या पत्रान्वये सुचना आहेत. त्याचप्रमाणे याप्रकरणी दिनांक ०२/०३/२०१६ रोजी MMRDA कार्यालयात झालेल्या सभेमध्ये मुख्य वनसंरक्षक ठाणे यांनी देखील स्पष्ट केले आहे.

केंद्र शासनाचे दिनांक १६/०२/२०१६ रोजीच्या पत्राचे अनुषंगाने व मुख्य वनसंरक्षक, ठाणे यांनी दिनांक ०२/०३/२०१६ रोजी दिलेल्या सभेमधील माहितीनुसार विषयाधीन प्रस्तावात केंद्र शासनाचे अटी / शर्तीनुसार खालीलप्रमाणे रकमांच्या Deputy Conservator of Forest, Alibag यांचे नावे डिमांड ड्राफ्टद्वारे भरणा करणेत येत आहे.

वरीलप्रमाणे रक्कम रुपये ६,५९,२७,८८६/- (अक्षरी- सहा कोटी एकोणसाठ लाख सत्तावीस हजार आठशे श्याऐशी मात्र) चे दोन डिमांड ड्राफ्ट क्र. २८३४९७ दि. २१/०३/२०१६ रु. २,१४,०३,३२३/- व क्र. २८३४९८ दि. २१/०३/२०१६ रु. ४,४५,२४,५६३/- सोबत जोडले आहेत. तसेच केंद्र शासनाचे दिनांक १६/०२/२०१६ रोजीचे पत्राची प्रत सोबत जोडून पाठविण्यात येत आहे. *मदर रक्कम Ad-hoc CAMPA मधून शिवडी नेट*

आपला विश्वासू

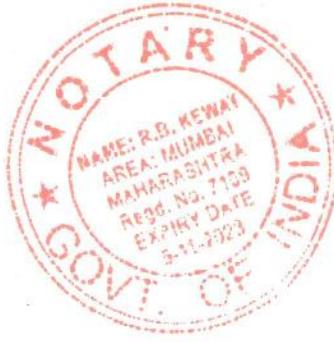
आपला विश्वासू

(मि. ह. परांजपे)
कार्यकारी अभियंता

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1284 • WEB SITE : <https://mmrda.maharashtra.gov.in>

MS



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure - 5

No. ED/MTHL/Forest Clearance/Condition (vi)/Undertaking/16

Engineering Division
Date; 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (vi) laid down in the in-principle approval by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to bear the additional amount of NPV, if so determined as per the final decision of the Hon'ble Supreme Court of India in future.

(M. H. Paranjape)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 - FAX : 2659 1264 - WEB SITE : <https://mmrda.maharashtra.gov.in>

u/s



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WJ



Annexure - 7

065+
11/41/422

उप वनसंरक्षक, अलिबाग वन विभाग, अलिबाग यांचे कार्यालय

मु.पो.ता.अलिबाग जि. शयगड पोस्ट नं. 402201, फोन नं. 02141-222016. ईमेल dycfallbag@mahaforest.gov.in

पत्र	क्र. प्रदेश विकास प्राधिकरण
अध्यक	2063
दिनांक	6/4/16

अभि-विभाग

विषय:- वन जमिन - रायगड/ठाणे

मुंबई पारबंदर प्रकल्प (MTHL) अंतर्गत
समाविष्ट होणा-या 47.4170 हेक्टर
मागणीचा प्रस्ताव.

जायक क्र. ब/20/जमिन/2161/2015-16.

अलिबाग - 402 201, दिनांक 31/03/2016.

प्रति,

मुख्य वनसंरक्षक,
ठाणे.

- संदर्भ:- 1) केंद्रशासनाकडील पत्र क्र. एफ नं. 8-89/2013-एफसी, दि. 22/1/2016.
2) या कार्यालयाकडील पत्र क्र. ब/20/जमिन/4825, दिनांक 1/2/2016.
3) कार्यकारी अभियंता, मुंबई महानगर प्रदेश विकास प्राधिकरण, मुंबई
यांचेकडील पत्र दिनांक 22/3/2016.

मुंबई-ट्रान्स हार्बर लिंक रोड शिवडी-न्हावा सागरी सेतु (MTHL) अंतर्गत 47.4170 हेक्टर वनक्षेत्र क्षेत्र मागणीचा प्रस्तावास केंद्रशासनाने संदर्भिय पत्रान्वये अटीचे अधिन राहून तत्त्वतः मंजूरी दिलेली आहे.

त्यानुसार संदर्भिय पत्र क्रमांक 2 अन्वये तत्वःमंजूरी पत्रांतील अटी नुसार आवश्यकती रक्कम ऑनलाईन चलन जनरेट करून भरणा करणेबाबत व अटीचे पूर्ततेचा अहवाल सादर करणेबाबत कळविण्यात आलेले होते.

तथापी सदरचा प्रस्ताव हा दिनांक 14/07/2014 पूर्वीचा आहे. सदर प्रस्ताव सादर करतेवेळी ऑनलाईन प्रणालीवर करण्यात आलेला नव्हता. त्यामुळे सदर प्रस्तावामध्ये नवीन प्रणालीप्रमाणे ऑनलाईन चलन जनरेट होत नव्हते.

प्रकरणी एड-होक कॅम्पा, नवी दिल्ली यांचेकडील परिपत्र क्र. 12-2/2010-CAMPA दिनांक 16/02/2016 अन्वये सदर परिपत्रकाचे दिनांकापासून 3 महिन्यापर्यंत ज्या प्रस्तावामध्ये रक्कम ऑनलाईन प्रणालीवर भरणे शक्य नाही, अशा प्रस्तावातील रक्कम ऑफ लाईन भरणेसाठी मुभा देण्यात आली आहे.

त्यामुळे कार्यकारी अभियंता, मुंबई महानगर प्रदेश विकास प्राधिकरण, मुंबई यांनी त्यांचेकडील पत्र दिनांक 22/03/2016 अन्वये विषयांकीत प्रस्तावांतर्गत देय असलेली पर्यायी

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वनीकरण व नेट प्रेझेंट व्हॅल्यु ची खालील प्रमाणे रक्कम या कार्यालयाकडे धनाकर्षाव्दारे जमा केली होती.

- | | |
|--------------------------------|-------------------|
| 1) पर्यायी वनीकरण योजना रक्कम | रु. 2,14,03,323/- |
| 2) नेट प्रेझेंट व्हॅल्यु रक्कम | रु. 4,45,24,563/- |
| | रु. 6,59,27,886/- |

वरील प्रमाणे एकूण रक्कम रु. 6,59,27,886/- आर.टी.जी.एस. (RTGS) प्रणालीव्दारे Compensatory Afforestation Fund (CAF) Maharashtra चे कॉर्पोरेशन बँक, लोधी कॉम्प्लेक्स, नवी दिल्ली येथील अकाऊंट क्र. 037100101025218 मध्ये जमा करण्यात आलेले आहेत. सदर व्यवहाराचा युटीआर क्रमांक SBINR52016033027944927 असा आहे. सोबत भारतीय स्टेट बँक ऑफ इंडिया, अलिबाग यांचेकडील प्रमाणपत्र जोडून सादर केले आहे.

तथापी प्रकल्प यंत्रणेकडून तत्वतः मंजूरी पत्रांतील इतर अटी/शर्तीचा पूर्तता अहवाल अद्याप अप्राप्त आहे.

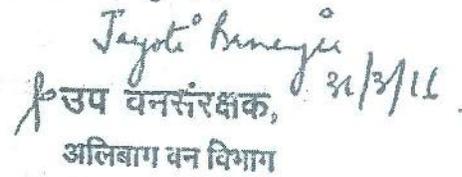
सहपत्र:- वरील प्रमाणे.


उप वनसंरक्षक,

अलिबाग.

प्रतिलिपी:- अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, महाराष्ट्र राज्य, नागपूर
यांचेकडे माहितीसाठी सादर.

प्रतिलिपी:- कार्यकारी अभियंता, मुंबई महानगर प्रदेश विकास प्राधिकरण, बांद्रा कुर्ला
कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई- 400 051. यांचेकडे संदर्भिय पत्राचे अनुषंगाने
माहितीसाठी अद्योषित.


उप वनसंरक्षक,
अलिबाग वन विभाग





Annexure 424

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99


भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 जनवरी, 2016

का.आ. 230(अ).—महाराष्ट्र में करनाला वन्यजीव अभयारण्य के चारों ओर के क्षेत्र को परिस्थितिकी संवेदनशील जोन के रूप में घोषित करने के लिए एक प्रारूप अधिसूचना भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का. आ. 1658(अ) तारीख 17 जून, 2015 द्वारा उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको उस राजपत्र की प्रतियां, जिसमें यह अधिसूचना अंतर्विष्ट है, उपलब्ध करा दी गई थी, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित करते हुए प्रकाशित की गई थी ;

और उक्त राजपत्र, जिसमें उक्त अधिसूचना अंतर्विष्ट है, की प्रतियां जनता को 17 जून, 2015 को उपलब्ध करा दी गई थी ;

और प्रारूप अधिसूचना की प्रतिक्रिया में सभी व्यक्तियों और पणधारियों से प्राप्त आक्षेपों और सुझावों पर केन्द्रीय सरकार द्वारा सन्म्यक् रूप से विचार कर लिया गया है ;

और केन्द्रीय सरकार यह विचार करती है कि करनाला पक्षी अभयारण्य, महाराष्ट्र राज्य के रायगढ़ जिले में 73° 5' से 73° 9' पू. देशांतर और 18° 51' 30" से 18° 54' उ. अक्षांश के बीच स्थित है और 12.10 वर्ग किलोमीटर क्षेत्र पर विस्तृत है ;

और, अभयारण्य वुडलैंड पक्षियों की प्रचुर किस्मों, जिसके अंतर्गत दुर्लभ पक्षी जाति सम्मिलित है और लगभग 147 निवासी पक्षी जाति है और 37 प्रवासी पक्षी जाति, जिसके अंतर्गत धूसर सहेली और चित्तीदार छाती वाला कठफोड़वा भी सम्मिलित है, को संश्रय देता है ;

और, करनाला वन्यजीव अभयारण्य के चारों ओर के क्षेत्र को, जिसका विस्तार और सीमाएं इस अधिसूचना के पैरा 1 में विनिर्दिष्ट हैं, पर्यावरण की दृष्टि से पारिस्थितिक संवेदी जोन के रूप में सुरक्षित और संरक्षित करना तथा उक्त पारिस्थितिक संवेदी जोन में उद्योगों या उद्योगों के वर्गों के प्रचालन तथा प्रसंस्करण करने को प्रतिषिद्ध करना आवश्यक है;

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(1)



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THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—Sec. 3(ii)]

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) और पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और खंड (xiv) के साथ पठित और उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, महाराष्ट्र राज्य में करनाला वन्यजीव अभयारण्य की सीमा से शून्य से 8 किलोमीटर तक के विस्तारित क्षेत्र को करनाला वन्यजीव अभयारण्य पारिस्थितिकीय संवेदी जोन (जिसे इसमें इसके पश्चात् पारिस्थितिकीय संवेदी जोन कहा गया है) के रूप में अधिसूचित करती है, जिसका व्यौरा निम्नानुसार है, अर्थात् :-

1. पारिस्थितिक संवेदी जोन का विस्तार और उसकी सीमाएं--(1) पारिस्थितिक संवेदी जोन 31.7 वर्ग किलोमीटर के क्षेत्र में करनाला वन्यजीव अभयारण्य की सीमा से शून्य से 8 किलोमीटर तक के विस्तार के साथ फैला होगा और ऐसे जोन की सीमाओं का वर्णन उपाबंध I में दिया गया है।

(2) पारिस्थितिक संवेदी जोन महाराष्ट्र के रायगढ़ जिले के उरान और पनघल तालुक के 18 ग्रामों तक विस्तृत है।

(3) पारिस्थितिक संवेदी जोन के भीतर आने वाले ग्रामों की सूची प्रमुख बिन्दुओं के समन्वय के साथ उपाबंध II के रूप में संलग्न है।

(4) अक्षांश और देशान्तर के साथ पारिस्थितिक संवेदी जोन का मानचित्र उपाबंध III के रूप में संलग्न है।

2. पारिस्थितिक संवेदी जोन के लिए आंचलिक महायोजना --(1) राज्य सरकार, पारिस्थितिक संवेदी जोन के प्रयोजन के लिए, राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर, स्थानीय व्यक्तियों के परामर्श से, इस अधिसूचना में संलग्न अनुबंधों के सामंजस्य से आंचलिक महायोजना तैयार करेगी।

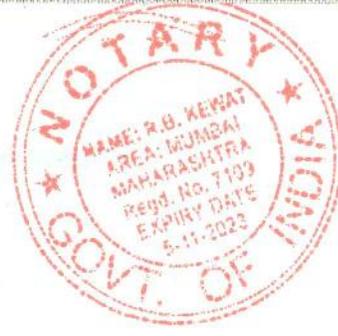
(2) आंचलिक महायोजना राज्य सरकार में सक्षम प्राधिकारी द्वारा अनुमोदित होगी।

(3) पारिस्थितिक संवेदी जोन के लिए आंचलिक महायोजना इस अधिसूचना में विनिर्दिष्ट रूप में ऐसी रीति में राज्य सरकार तथा सुसंगत केंद्रीय और राज्य विधियों के सामंजस्य में भी तथा केंद्रीय सरकार द्वारा जारी मार्गनिर्देश, यदि कोई हों, द्वारा तैयार होगी।

(4) आंचलिक महायोजना, इसमें पर्यावरणीय और पारिस्थितिकी विचारों को समाकलित करने के लिए निम्नलिखित सभी संबद्ध राज्य सरकार के विभागों के परामर्श से तैयार होगी, अर्थात्:--

- (i) पर्यावरण,
- (ii) वन,
- (iii) नगर विकास,
- (iv) पर्यटन,
- (v) नगरपालिक,
- (vi) राजस्व,
- (vii) कृषि,
- (viii) महाराष्ट्र राज्य प्रदूषण नियंत्रण बोर्ड,
- (ix) सिंचाई, और
- (x) लोक निर्माण विभाग।

(5) आंचलिक महायोजना अनुमोदित विद्यमान भू-उपयोग, अवसंरचना और क्रियाकलापों पर कोई निर्बंधन अधिरोपित नहीं करेगी जब तक कि इस अधिसूचना में विनिर्दिष्ट न हो और आंचलिक महायोजना सभी अवसंरचना और क्रियाकलापों में और अधिक दक्षता और पारिस्थितिक अनुकूलता का संवर्धन करेगी।



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[भाग II-खण्ड 3 (ii)]

भारत का राजपत्र : असाधारण

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(6) आंचलिक महायोजना में अनाच्छादित क्षेत्रों के जीर्णोद्धार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरों के प्रबंधन, भूतल जल के प्रबंधन, मृदा और नगी संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिक और पर्यावरण से संबंधित ऐसे अन्य पहलुओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे।

(7) आंचलिक महायोजना सभी विद्यमान पूजा स्थलों, ग्रामों और नगरीय बंदोबस्तों, वनों के प्रकार और किस्मों, कृषि क्षेत्रों, ऊपजाऊ भूमि, हरित क्षेत्र जैसे उद्यान और उसी प्रकार के स्थान, उद्यान कृषि क्षेत्र, फलोद्यान, झीलों और अन्य जल निकायों का अभ्यंकन करेगी।

(8) आंचलिक महायोजना स्थानीय समुदायों की जीवकोपार्जन को सुनिश्चित करने के लिए, पारिस्थितिक संवेदी जोन में विकास को पारिस्थितिक अनुकूल विकास के लिए विनियमित करेगी।

3. राज्य सरकार द्वारा किए जाने वाले उपाय-- राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात् :-

(1) भू-उपयोग - पारिस्थितिक संवेदी जोन में वनों, उद्यान-कृषि क्षेत्रों, कृषि क्षेत्रों, आमोद-प्रमोद के प्रयोजन के लिए चिन्हित किए गए पार्कों और खुले स्थानों का वाणिज्यिक और औद्योगिक संबद्ध विकास क्रियाकलापों के लिए उपयोग या संपरिवर्तन नहीं होगा :

परंतु पारिस्थितिक संवेदी जोन के भीतर कृषि भूमि का संपरिवर्तन, मानीटरी समिति की सिफारिश पर और राज्य सरकार के पूर्व अनुमोदन से, स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए और पैरा 4 की सारणी के स्तंभ (2) के अधीन क्रम संख्यांक 10, 16, 22, 28 और 31 के सामने सूचीबद्ध क्रियाकलापों को पूरा करने के लिए अनुज्ञात होंगे, अर्थात् :-

- (i) पर्यावरण हितैषी पर्यटन क्रियाकलापों के लिए, पर्यटकों के अस्थायी अभिभोग के लिए पर्यावरण हितैषी कुटीर जैसे तम्बू काष्ठ के घर,
- (ii) विद्यमान सड़कों को चौड़ा और मजबूत बनाना,
- (iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग,
- (iv) वर्षा जल संचय, और
- (v) कुटीर उद्योग, जिसके अंतर्गत ग्रामीण उद्योग, सुविधा भंडार और स्थानीय सुख सुविधा भी हैं :

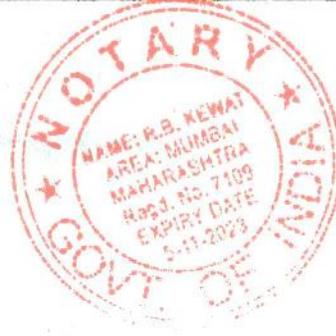
परंतु यह और कि राज्य सरकार के पूर्व अनुमोदन और संविधान के अनुच्छेद 244 या तत्समय प्रवृत्त विधि के उपबंधों के अनुपालन के बिना, जिसके अंतर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, वाणिज्यिक या उद्योग विकास क्रियाकलापों के लिए जनजातीय भूमि का उपयोग अनुज्ञात नहीं होगा :

परंतु यह और भी कि पारिस्थितिक संवेदी जोन के भीतर भू-अभिलेखों में उपसंज्ञात कोई त्रुटि, मानीटरी समिति के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में केवल एक बार संशोधित होगी और उक्त त्रुटि के संशोधन की भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को सूचना देनी होगी।

परंतु यह और भी कि उपर्युक्त त्रुटि का संशोधन में इस उप-पैरा के अधीन यथाउपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा :

परंतु यह और भी कि जिससे हरित क्षेत्र में जैसे वन क्षेत्र, कृषि क्षेत्र आदि में कोई पारिणामिक कटौती नहीं होगी और अनप्रयुक्त या अनउत्पादक कृषि क्षेत्रों में पुनः वनीकरण करने के प्रयास किए जाएंगे।

(2) प्राकृतिक जल स्रोतों -- आंचलिक महायोजना में सभी प्राकृतिक जल स्रोतों की पहचान की जाएगी और उनके संरक्षण और पुनरुद्भूतकरण के लिए योजना सम्मिलित होगी और राज्य सरकार द्वारा ऐसे क्षेत्रों पर या उनके निकट विकास क्रियाकलाप प्रतिषिद्ध करने के लिए ऐसी रीति से मार्गनिर्देश तैयार किए जाएंगे।



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(3) पर्यटन - (क) पारिस्थितिक संवेदी जोन के भीतर पर्यटन संबंधी क्रियाकलाप, जो आंचलिक महायोजना का भाग रूप में निम्नलिखित रूप में होंगे ।

(ख) पर्यटन महायोजना पर्यटन विभाग, महाराष्ट्र सरकार द्वारा राजस्व और वन विभाग, महाराष्ट्र सरकार के परामर्श से तैयार होगी ।

(ग) पर्यटन संबंधी क्रियाकलाप निम्नलिखित के अधीन विनियमित होंगे, अर्थात् :-

(i) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार केंद्र सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के मार्गदर्शक सिद्धांतों के द्वारा तथा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, द्वारा जारी पारिस्थितिक पर्यटन (समय-समय पर यथा संशोधित) मार्गदर्शक सिद्धांतों के अनुसार, पारिस्थितिक पर्यटन, पारिस्थितिक शिक्षा और पारिस्थितिक विकास को महत्व देते हुए पारिस्थितिक संवेदी जोन की वहन क्षमता के अध्ययन पर आधारित होगा;

(ii) पर्यावरण हितैषी पर्यटन क्रियाकलापों संबंधी पर्यटकों के अस्थायी अधिभोग के लिए वास सुविधा के सिवाय करनाला वन्यजीव अभयारण्य की सीमाओं के एक किलोमीटर के भीतर होटल और सैरगाहों के नए संनिर्माण अनुज्ञात नहीं होंगे :

परंतु यह कि संरक्षित क्षेत्र की सीमा से एक किलोमीटर की दूरी से परे पारिस्थितिक संवेदी जोन के विस्तार तक, पर्यटन महायोजना के अनुसार पर्यावरण पर्यटन सुविधाओं के लिए केवल पूर्व परनिश्चित और अभिहित क्षेत्रों में नए होटलों और सैरगाहों के स्थापन की अनुमति दी जाएगी ।

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक, पर्यटन के लिए विकास और विद्यमान पर्यटन क्रियाकलापों के विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा मानीटरी समिति की सिफारिश पर आधारित संबंधित विनियामक प्राधिकरणों द्वारा अनुज्ञात किया होगा ।

(4) नैसर्गिक विरासत -- पारिस्थितिक संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों जैसे सभी जीन कोश आरक्षित क्षेत्र, शैल विरचनारं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफारं, स्थलों, भ्रमण, अधरोहण, प्रपातों आदि की पहचान की जाएगी और उन्हें संरक्षित किया जाएगा तथा उनकी सुरक्षा और संरक्षा के लिए इस अधिसूचना के प्रकाशन की तारीख से छह मास के भीतर, उपयुक्त योजना बनाएगी और ऐसी योजना आंचलिक महायोजना का भाग होगा ।

(5) मानव निर्मित विरासत स्थलों - पारिस्थितिक संवेदी जोन में भवनों, संरचनाओं, शिल्प-तथ्य, ऐतिहासिक, कलात्मक और सांस्कृतिक महत्व के क्षेत्रों की पहचान करनी होगी और इस अधिसूचना के प्रकाशन की तारीख से छह माह के भीतर उनके संरक्षण की योजनाएं तैयार करनी होगी तथा आंचलिक महायोजना में सम्मिलित की जाएगी ।

(6) ध्वनि प्रदूषण -- पारिस्थितिक संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण के लिए राज्य सरकार का पर्यावरण विभाग या महाराष्ट्र राज्य प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसरण में मार्गदर्शक सिद्धांत और विनियम तैयार करेगा ।

(7) वायु प्रदूषण -- पारिस्थितिक संवेदी जोन में, वायु प्रदूषण के नियंत्रण के लिए राज्य सरकार का पर्यावरण विभाग या महाराष्ट्र राज्य प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसरण में मार्गदर्शक सिद्धांत और विनियम तैयार करेगा ।

(8) बहिस्राव का निस्सारण -- पारिस्थितिक संवेदी जोन में उपचारित बहिस्राव का निस्सारण, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार होगा ।

(9) ठोस अपशिष्ट -- ठोस अपशिष्टों का निपटान निम्नलिखित रूप में होगा -

(i) पारिस्थितिक संवेदी जोन में ठोस अपशिष्टों का निपटान भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की समय-समय पर यथा संशोधित अधिसूचना सं. का.आ. 908(अ), तारीख 25 सितंबर,



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[भाग II—खण्ड 3 (ii)]

भारत का राजपत्र : असाधारण

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2000 नगरपालिक ठोस अपशिष्ट (प्रबंध और हथालन) नियम, 2000 के उपबंधों के अनुसार किया जाएगा ;

- (ii) स्थानीय प्राधिकरण जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथक्करण के लिए योजनाएं तैयार करेंगे ;
- (iii) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा ;
- (iv) अकार्बनिक सामग्री का निपटान पारिस्थितिक संवेदी जोन के बाहर पहचान किए गए स्थल पर किसी पर्यावरणीय स्वीकृत रीति में होगा और पारिस्थितिक संवेदी जोन में ठोस अपशिष्टों को जलाना या भस्मीकरण अनुज्ञात नहीं होगा ।

(10) जैव चिकित्सीय अपशिष्ट - पारिस्थितिक संवेदी जोन में जैव चिकित्सीय अपशिष्टों का निपटान भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं. का.आ. 630 (अ) तारीख 20 जुलाई, 1998 द्वारा प्रकाशित जैव चिकित्सीय अपशिष्ट (प्रबंध और हथालन) नियम, 1998 के उपबंधों के अनुसार किया जाएगा ।

(11) यानीय परिवहन - परिवहन की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में आंचलिक महायोजना में विशेष उपबंध अधिकथित किए जाएंगे और आंचलिक महायोजना के तैयार होने और राज्य सरकार के सक्षम प्राधिकारी के द्वारा अनुमोदित होने तक, मानीटरी समिति प्रवृत्त नियमों और विनियमों के अनुसार यानीय गतिविधियों के अनुपालन को मानीटर करेगी ।

(12) औद्योगिक इकाइयां -

(क) प्रस्तावित पारिस्थितिक संवेदी जोन के भीतर काष्ठ पर आधारित नए उद्योगों सिवाय विधि के अनुसार स्थापित काष्ठ पर आधारित विद्यमान उद्योगों का स्थापन अनुज्ञात नहीं किया जाएगा ।

(ख) प्रस्तावित पारिस्थितिक संवेदी जोन के भीतर जल, वायु, मृदा, ध्वनि प्रदूषण कारित करने वाले नए उद्योगों का स्थापन अनुज्ञात नहीं किया जाएगा ।

4. पारिस्थितिक संवेदी जोन में प्रतिषिद्ध और विनियमित क्रियाकलापों की सूची - पारिस्थितिक संवेदी जोन में सभी क्रियाकलाप पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंधों द्वारा शासित होंगे और नीचे दी गई तालिका में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :-

सारणी

क्रम सं.	क्रियाकलाप	टिप्पणियां
(1)	(2)	(3)
अ. प्रतिषिद्ध क्रियाकलाप :		
(1)	वाणिज्यिक खनन, पत्थर की खदान और उनको तोड़ने की इकाइयां ।	(क) नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयां वास्तविक स्थानीय निवासियों की मकानों के सन्निर्माण या मरम्मत और व्यक्तिगत उपयोग के लिए मकान हेतु कंट्री टाइल्स और ईंटों के विनिर्माण के लिए भूमि को खोदने के संबंध में घरेलू आवश्यकताओं के सिवाय प्रतिषिद्ध होंगे ; (ख) खनन संक्रियाएं, माननीय उच्चतम न्यायालय की रिट याचिका (सिविल) सं. 1995 का 202 टी.एन. गौठाबर्मन थिरूमूलपाद बनाम भारत सरकार के मामले में आदेश तारीख 4.8.2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत सरकार के मामले में तारीख 21.04.2014 के अंतरिम आदेश के अनुसरण में सर्वदा प्रचालन होगा ।

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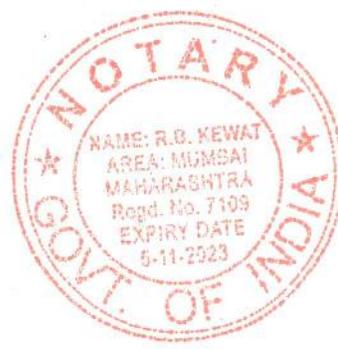
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THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—Sec. 3(ii)]

(2)	आरा मशीनों की स्थापना ।	पारिस्थितिक संवेदी जल के भीतर नई और विद्यमान आरा मशीनों का विस्तार अनुज्ञात नहीं होगा ।
(3)	जल या वायु या मृदा या शक्ति प्रदूषण कारित करने वाले उद्योगों की स्थापना ।	पारिस्थितिक संवेदी जल के भीतर नए और विद्यमान प्रदूषण कारित करने वाले का विस्तार अनुज्ञात नहीं होगा ।
(4)	जलायन लकड़ी का वाणिज्यिक उपयोग ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
(5)	नए बृहत जल विद्युत परियोजना और सिंचाई परियोजना का स्थापन ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
(6)	किसी परिसंकटमय पदार्थों का उपयोग या उत्पादन ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
(7)	प्राकृतिक जल निकासों या सतही क्षेत्र में अनुपचारित बहिर्गम्य और ठोस अपशिष्टों का निस्सारण ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
(8)	पर्यटन से संबंधित क्रियाकलाप जैसे वायु यान, गर्म वायु गुबारों द्वारा अभयारण्य क्षेत्र के ऊपर से उड़ना जैसे क्रियाकलाप करना ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
(9)	नए काष्ठ पर आधारित उद्योग।	पारिस्थितिक संवेदी जल की सीमाओं के भीतर नए काष्ठ आधारित उद्योगों का स्थापन अनुज्ञात नहीं होगा ; परंतु विद्यमान काष्ठ आधारित उद्योग विधि के अनुसार चालू रह सकेंगे ।
आ. विनियमित क्रियाकलाप :		
(10)	होटलों और सैरगाहों का स्थापन।	पर्यावरण हितैषी पर्यटन क्रियाकलापों संबंधी पर्यटकों के अस्थायी अधिमण के लिए वास सुविधा के सिवाय संरक्षित क्षेत्र की सीमाओं से एक किलोमीटर के भीतर नए वाणिज्यिक होटल और सैरगाह अनुज्ञात नहीं होंगे। तथापि, एक किलोमीटर से परे और पारिस्थितिक संवेदी जल के विस्तार तक सभी नए पर्यटन क्रियाकलापों या विद्यमान क्रियाकलापों का विस्तार पर्यटन महायोजना और राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण के मार्गदर्शक सिद्धांतों की अनुरूपता में होगा।
(11)	सन्निर्माण क्रियाकलाप ।	(क) संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर किसी भी प्रकार के नए वाणिज्यिक सन्निर्माण की अनुज्ञा नहीं होगी ; परंतु स्थानीय लॉक 3 के उप पैरा (1) में सूचीबद्ध क्रियाकलापों सहित उनके आवासीय उपयोग के लिए उनकी भूमि में सन्निर्माण अनुज्ञात किया जाएगा । (ख) ऐसे लघु उद्योग, जो प्रदूषण कारित नहीं करते हैं, से संबंधित सन्निर्माण क्रियाकलापों का लागू नियमों और विनियमों के अनुसार सक्षम प्राधिकारी की पूर्व अनुज्ञा से विनियमित किया जाएगा और न्यूनतम रखा जाएगा । (ग) एक किलोमीटर से परे पारिस्थितिक संवेदी जल के विस्तार तक वास्तविक स्थानीय निवासियों की आवश्यकताओं के लिए सन्निर्माण अनुज्ञात होगा और अन्य वाणिज्यिक सन्निर्माण क्रियाकलाप जल महायोजना के अनुसार विनियमित किए जाएंगे । (घ) पारिस्थितिक संवेदी जल में सन्निर्माण क्रियाकलाप जल महायोजना के अनुसार होंगे ।
(12)	वृक्षों की कटाई ।	(क) राज्य सरकार में सक्षम प्राधिकारी की पूर्व अनुज्ञा के बिना वन,



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[भाग II-खण्ड 3 (ii)]

भारत का राजपत्र : असाधारण

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		सरकारी या राजस्व या निजी भूमि पर या वनों में किही वृक्षों की कटाई नहीं होगी। (ख) वृक्षों की कटाई संबंधित केंद्रीय या राज्य अधिनियम या उसके अधीन बनाए गए नियमों के उपबंध के अनुसार विनियमित होगी। (ग) आरक्षित वनों और संरक्षित वनों की दशा में कार्यकरण योजना निर्देशों का अनुसरण किया जाएगा।
(13)	वाणिज्यिक जल संसाधन जिसके अंतर्गत भू-जल संचयन भी है।	(क) भूमि के अधिभूतों के केवल वास्तविक कृषि उपयोग और घरेलू खपत के लिए सतही जल और भूमिगत जल का निष्कर्षण अनुज्ञात होगा। (ख) औद्योगिक, वाणिज्यिक उपयोग के लिए सतही और भूमिगत जल के निष्कर्षण के लिए संबंधित विनियामक प्राधिकरण की पूर्व लिखित अनुज्ञा अपेक्षित होगी, जिसके अंतर्गत कितने परिणाम में वह निष्कर्षण करेगा, भी है। (ग) सतही या भूजल का विक्रय अनुज्ञात नहीं होगा। (घ) किसी सतह जल, जिसके अंतर्गत कृषि भी है, के संदूषण या प्रदूषण को रोकने के लिए सभी उपाय किए जाएंगे।
(14)	विद्युत केबलों और दूरसंचार टावरों का परिनिर्माण।	(i) 33 के.वी. से ऊपर की पारेषण लाईन और वितरण लाईन का बिछाया जाना। (ii) भूमिगत केबलों का प्रस्ताहन देना।
(15)	होटलों और लॉज के विद्यमान परिसरों में बाड़ लगाना।	लागू विधियों के अधीन विनियमित होंगे।
(16)	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ़ करना तथा नई सड़कों का संनिर्माण।	उचित पर्यावरण समाघात निर्धारण और न्यूनीकरण उपाय यथा लागू अनुसार होंगे।
(17)	रात्रि में यानिक यातायात का संचलन।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे।
(18)	विदेशी प्रजातियों को लाना।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे।
(19)	पहाड़ी ढालों और नदी तटों का संरक्षण।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे।
(20)	प्राकृतिक जल निकासी या सतही क्षेत्र में उपचारित बहिर्भाव का निस्सारण।	उपचारित बहिर्भाव के पुनर्चक्रण को प्रोत्साहित किया जाएगा और अवमल या ठोस अपशिष्टों के निपटान के लिए विद्यमान विनियमों का अनुपालन करना होगा।
(21)	वाणिज्यिक साइनबोर्ड और हार्डिंग।	लागू विधियों के अधीन विनियमित होंगे।
(22)	प्रदूषण उत्पन्न न करने वाले लघु उद्योग।	पारिस्थितिक संवेदी जल से गैर प्रदूषण, गैर परिसंकटमय, लघु और सेवा उद्योग, कृषि, पुष्पकृषि, उद्यान कृषि या कृषि आधारित उद्योग, जहाँ देशी माल से उत्पादों का उत्पादन करते हैं और जहाँ पर्यावरण पर कोई विपरीत प्रभाव कारित नहीं करते, अनुज्ञात होंगे।
(23)	वन उत्पादों और गैर काष्ठ वन उत्पादों (एनटीएफपी) का संग्रहण।	लागू विधियों के अधीन विनियमित होंगे।
(24)	वायु और यानिक प्रदूषण।	लागू विधियों के अधीन विनियमित होंगे।
(25)	दुकानदारों द्वारा पालीथीन थैलियों का उपयोग।	लागू विधियों के अधीन विनियमित होंगे।
(26)	कृषि प्रणाली में प्रबल परिवर्तन।	लागू विधियों के अधीन विनियमित होंगे।
संबंधित क्रियाकलाप :		
(27)	स्थानीय समुदायों द्वारा चल रही कृषि और	लागू विधियों के अधीन अनुज्ञात होंगे।

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	भागवानी प्रथाओं के साथ पशुपालन, पशुपालन कृषि, जल कृषि और मछली पालन ।	
(28)	वर्षा जल संचयन ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
(29)	जैविक खेती ।	सक्रिय रूप से बढ़ावा दिया जाएगा।
(30)	सभी क्रियाकलापों के लिए हरित प्रौद्योगिकी को अंगीकृत करना ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
(31)	कुटीर उद्योग, जिनके अंतर्गत ग्रामीण कारीगर भी हैं, आदि।	सक्रिय रूप से बढ़ावा दिया जाए ।
(32)	नवीकरणीय ऊर्जा स्रोत का उपयोग ।	बायो गैस, सौर प्रकाश आदि को बढ़ावा दिया जाए ।

5. मानीटरी समिति - (1) केंद्रीय सरकार, पारिस्थितिक संवेदी जोन के प्रभावी मानीटरी के लिए एक मानीटरी समिति का गठन करेगी, जो निम्नलिखित से मिलकर बनेगी, अर्थात् :-

- (क) कलक्टर, जिला रायगढ़ - अध्यक्ष ;
- (ख) जिला परिषद् रायगढ़ का प्रतिनिधि - सदस्य ;
- (ग) राजस्व विभाग, महाराष्ट्र सरकार का एक प्रतिनिधि - सदस्य ;
- (घ) पर्यावरण के क्षेत्र में कार्य करने वाले गैर सरकारी संगठनों का प्रत्येक मामले में एक वर्ष की अवधि के लिए महाराष्ट्र सरकार द्वारा नामनिर्दिष्ट एक प्रतिनिधि - सदस्य ;
- (ङ) प्रत्येक मामले में एक वर्ष की अवधि के लिए महाराष्ट्र सरकार द्वारा नामनिर्दिष्ट पारिस्थितिक और पर्यावरण क्षेत्र का एक विशेषज्ञ - सदस्य ;
- (च) प्रादेशिक अधिकारी, महाराष्ट्र राज्य प्रदूषण नियंत्रण बोर्ड - सदस्य ;
- (छ) ज्येष्ठ नगर नियोजक, रायगढ़ - सदस्य ;
- (ज) विशेष योजना प्राधिकरण (एसपीए) का प्रतिनिधि - नवी मुंबई एयरपोर्ट इम्प्लून्स नोटीफाईड एरिया (एनएआईएनए) - सदस्य
- (झ) उद्योग विभाग/महाराष्ट्र औद्योगिक विकास निगम (एमआईडीसी) का प्रतिनिधि - सदस्य
- (ञ) उद्योग संरक्षक अलीबाग प्रभाग - सदस्य-सचिव ।

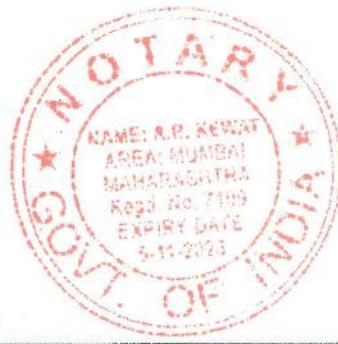
निर्देश का निबंधन

(1) मानीटरी समिति इस अधिसूचना के उद्देश्यों के अनुपालन को मानीटर करेगी ।

(2) भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अनुसूची के अंतर्गत आने वाले और पारिस्थितिक संवेदी जोन के भीतर आने वाले क्रियाकलापों, सिवाय इस अधिसूचना के पैरा 4 के अधीन सारणी में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं के आधार पर मानीटरी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उद्देश्यों के अधीन पूर्व पर्यावरण निकासी के लिए केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी ।

(3) इस अधिसूचना के पैरा 4 के अधीन यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिक संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित मानीटरी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा ।

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[भाग II-खण्ड 3 (ii)]

भारत का राजपत्र : असाधारण

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(4) मानीटरी समिति का सदस्य-सचिव या संबद्ध उद्यान उप वन संरक्षक, ऐसे व्यक्ति के विरुद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(5) मानीटरी समिति मुद्दा दर मुद्दा के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी।

(6) मानीटरी समिति, प्रत्येक वर्ष की 31 मार्च तक की राज्य के मुख्य वन्य जीव वार्डन को अपनी वार्षिक कार्रवाई रिपोर्ट उपबंध IV में उपबंधित रूप विधान के अनुसार उक्त वर्ष की 30 जून तक प्रस्तुत करेगी।

(7) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए समय-समय पर ऐसे निदेश दे सकेगा, जो वह ठीक समझे।

6. इस अधिसूचना के उपबंधों को प्रभाव देने के लिए केन्द्रीय सरकार और राज्य सरकार अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेंगे।

7. इस अधिसूचना के उपबंध भारत के माननीय उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित प्राधिकरण द्वारा पारित कोई आदेश या पारित होने वाले किसी आदेश, यदि कोई हों, के अधीन, होंगे।

[फा. सं. 25/48/2014-ईएसजेड-आरई]

डा. टी. चांदनी, वैज्ञानिक 'जी'

उपबंध 1प्रस्तावित पारिस्थितिकीय संवेदी जोन की सीमाओं का वर्णन

उत्तर

ग्राम मनघर माल्की-क्रम सं 23, 24

ग्राम मोसारे माल्की- क्रम सं 90, 86, 89, 82, 80, 74, 75, 73, 72, 36, 23,109,108,106, ग्राम दपोली की सीमा, करनजादे नदगांव

ग्राम पटनोली माल्की- 5,4,15,2,11,10,12,25,27,28,5पीटी,8,7,32 और वदवली ग्राम की सीमा, तरमाले

ग्राम नानोशी (गोधेघर) माल्की- क्रम सं-101, 96, 95, 93, 88, 87 पी एफ सं. 82,81 आर एफ सं. 57, 55,53,51,50,41,38,37 नाल्ला, 16,17,22,21,23,26,25,24,8,27,30,29 पटनोली ग्राम की सीमा,

ग्राम संगुरली माल्की- चिरवत ग्राम की सीमा क्रम सं74,75, ग्राम चिरवत की सीमा क्रम सं-2, 1, वादी गैथान क्रम सं-9, 81, 84, 80, 79, 78, 77, 69, 70

ग्राम चिनचावन माल्की-क्रम सं-47पीटी, 46, 38पीटी

ग्राम किशीवली (शिरधोन) माल्की-क्रम सं-33(233), 30(236), 132(333), 140(373), देवलोली ग्राम की सीमा बीके.

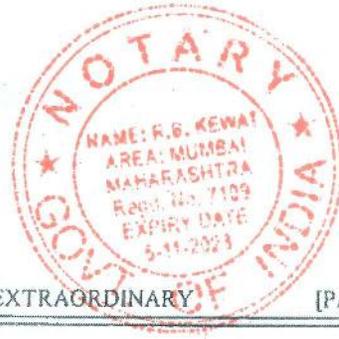
पूर्व

ग्राम पोसीरी माल्की-क्रम सं- 51पीटी

ग्राम तुरादे माल्की- पोसीरी ग्राम की सीमा क्रम सं-42, 41, 36, 34, अकुलवाडी ग्राम की सीमा

ग्राम अकुलवाडी माल्की- पीएफ सं. 88पीटी, क्रम सं-58, 60, 78, आर एफ सं. 73पीटी क्रम सं-57पीटी

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[PART II—SEC. 3(ii)]

दक्षिण

ग्राम अष्टे माल्की-क्रम सं- 77पीटी, 78पीटी, 84 पीटी, 102 पीटी, 101 पीटी, 87 पीटी,

पटलगंगा नदी, क्रम सं- 89 पीटी, 90, 92 पीटी, 118/, 120 पीटी, 119, 122, 56, 57 पीटी, 61 पीटी, 63 पीटी, 60 पीटी, कोराल ग्राम की सीमा

ग्राम कोराल माल्की- आर एफ सं.24 पीटी, क्रम सं-17, 16पीटी, 14, 5, 4, 3

ग्राम करनाला माल्की- आर एफ सं.321पीटी, क्रम सं-200

ग्राम कालहे माल्की- क्रम सं-173 पीटी, 170 पीटी, 168 पीटी, 171 पीटी, 86 पीटी, 152 पीटी, 153 पीटी, 146 पीटी, 148 पीटी, 145 पीटी, 124 पीटी, 125, 123 पीटी, 111 पीटी, 112 पीटी, 107 पीटी, 104 पीटी, 105 पीटी, 102 पीटी, 61 पीटी, 60 पीटी, 57 पीटी, 64 पीटी, 56 पीटी, 58 पीटी, आर एफ सं. 59 पीटी,

पश्चिम

ग्राम रनसाई माल्की-आरएफ सं- 127पीटी, क्रम सं-43, 42, 31, 30ए, 26, 27, 24डी पीटी, 23 पीटी, 14 पीटी, 51 पीटी, 53 पीटी, पोई ग्राम की सीमा,

ग्राम पोई माल्की-गैथान, क्रम सं-2, 14, 53, 52, 43, 41, 40

ग्राम देघोदे माल्की-कनथवली ग्राम की सीमा, क्रम सं- 86, 82, 83, 84, 81, 80, 73, 72, 71, 58

ग्राम वेशवी माल्की- क्रम सं-57, 56, 54, 53, 51, 35, 41, 29, 30

ग्राम धिरले माल्की- क्रम सं-87, 86, 67, 66, 65, 61, 60, 58, 57, 56, 55, रोड, क्रम सं-51 वहाल ग्राम की सीमा

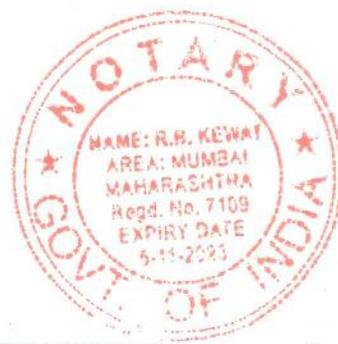
ग्राम वहाल माल्की- पदेघर, एक्यू.एफ. सं.436

ग्राम पदेघर माल्की- पी एफ सं. 45ए

ग्राम कुनदेवहल माल्की- क्रम सं-53, 54, 52, 48, 41, नाल्ला

उपाबंध II**प्रस्तावित पारिस्थितिक संवेदी जोन के भीतर आने वाले ग्रामों की सूची**

क्र.सं	तालुक/श्रेणी	ग्राम	अक्षांश	देशांतर रेखांश	भूमि निदेश स्थिति
1	उरन	रनसाई	18°53'43.3"	73° 05'19.1"	जेड.पी स्कूल, रनसाई
2		वेशवी	18°55'07.0"	73° 03'19.8"	जेड.पी स्कूल, वेशवी
3		देगहोदी	18°54'26.6"	73° 02'700"	बस स्टॉप, देगहोदी
4		पोई	18°54'13.7"	73° 03'46.1"	एम.आई.डी.सी वाटर टैंक
5	पनवेल	कालहे	18°52'34.2"	73° 05'46.1"	जेड.पी स्कूल, कालहे
6		करनाला	18°51'18.8"	73° 05'5.68"	हनुमान मंदिर के निकट
7		कोरल	18°51'54.5"	73° 06'40.5"	सखाराम कालू वाघे के घर के निकट
8		शिरधोन (किन्चीवली)	18°55'6.9"	73° 06'24.0"	बलीराम गेदू कटकरी के घर के निकट
9		बिनचावन	18°55'39.9"	73° 07'37.8"	दत्तू कतोड पाटिल के घर के पास
10		अकूलवादी	18°52'73.6"	73° 08'8.37"	गेविंद रामगुन्डे के घर के निकट
11		पोसारी	18°53'9.34"	73° 08'8.37"	जेड.पी स्कूल, पोसारी
12		तोसादी	18°53'30.0"	73° 09'20.2"	किराना दुकान के निकट
13		अष्टे	18°53'32.8"	73° 07'8.28"	पुल पर महादेव मंदिर के निकट
14		ननोशी	18°56'21.8"	73° 04'6.72"	चौक में आम के पेड़ के निकट
15		पटनोली	18°57'00.0"	73° 04'8.29"	सरपंच के घर के निकट
16		भोसारे	18°57'25.5"	73° 04'6.89"	दत्ता मंदिर के निकट
17		मनघर	18°57'6.63"	73° 04'4.12"	राम हनुमान मंदिर के निकट
18		संगरोली	18°55'59.00"	73° 07'0.00"	गांव के मध्य बिंदु पर



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THE GAZETTE OF INDIA: EXTRAORDINARY

[PART II—SEC. 3(ii)]

करनाला पक्षी अभयारण्य की सीमा पर प्रमुख बिन्दुओं का निर्देशांक

बिंदु	अक्षांश	देशांतर
क	18°53'20"	73°05'02"
ख	18°53'58"	73°06'01"
ग	18°54'00"	73°06'02"
घ	18°54'01"	73°07'59"
ङ	18°51'58"	73°08'01"
च	18°51'40"	73°07'30"
छ	18°51'20"	73°06'30"
ज	18°53'59"	73°06'20"
झ	18°52'40"	73°06'25"
ञ	18°53'40"	73°05'59"
ट	18°53'00"	73°06'58"

पारिस्थितिक संवेदी जोन की सीमा पर प्रमुख बिन्दुओं का निर्देशांक

बिंदु

बिंदु	अक्षांश	देशांतर	
1	18°56'30"	73°02'30"	मनगर
2	18°57'44"	73°04'57"	मोसरे
3	18°57'55"	73°05'30"	मोसरे
4	18°57'54"	73°05'42"	मोसरे
5	18°57'05"	73°06'22"	मोसरे
6	18°56'52"	73°06'25"	पटनोली
7	18°56'15"	73°06'17"	पटनोली
8	18°56'00"	73°05'00"	ननोशी
9	18°56'01"	73°07'05"	संगरोली
10	18°56'06"	73°06'05"	संगरोली
11	18°55'33"	73°06'28"	संगरोली
12	18°55'28"	73°0'36"	संगरोली
13	18°56'07"	73°06'53"	संगरोली
14	18°54'30"	73°08'25"	शिरधोन
15	18°53'35"	73°09'00"	लोरादे
16	18°51'02"	73°08'00"	अप्टे
17	18°51'01"	73°05'59"	करनाला

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[भाग II- खण्ड 3 (ii)]

भारत का राजपत्र : असाधारण

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18	18°53'20"	73°05'01"	रनसाई
19	18°54'30"	73°05'35"	रनसाई
20	18°55'01"	73°04'15"	पोई
21	18°54'01"	73°04'00"	पोई
22	18°54'50"	73°03'59"	पोई
23	18°55'00"	73°03'00"	दिघादे
24	18°56'30"	73°03'01"	मनगर

उपाबंध IV

पारिस्थितिक संवेदी जोन मानीटरी समिति - की गई कार्रवाई की रिपोर्ट का रूप विधान

1. बैठकों की संख्या और तिथि ।
2. बैठकों का कार्यवृत्त : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें ।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना ।
4. भू-अभिलेख में सदृश्य वृत्तियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश ।
5. ईआईए अधिसूचना, 2006 के अधीन आने वाली गतिविधियों की संविक्षा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं ।
6. ईआईए अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संविक्षा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं ।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।
8. कोई अन्य महत्वपूर्ण विषय ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION

New Delhi, the 22nd January, 2016

S.O. 230(E).—WHEREAS, a draft notification, declaring Eco-sensitive Zone around Karnala Wildlife Sanctuary in Maharashtra, was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 1658(E), dated the 17th June 2015, inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said notification were made available to the public on the 17th June 2015;

AND WHEREAS, objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

AND WHEREAS, the Central Government considers that Karnala Bird Sanctuary is situated between 73° 5' to 73° 9' E Longitudes and 18° 51' 30" to 18° 54' N Latitudes in Raigad District of Maharashtra State and extends over an area of 12.10 square kilometers;

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AND WHEREAS, the sanctuary harbors rich variety of woodland birds including rare bird species and has about 147 resident bird species and 37 migrant bird species including Ashy Minivet and Heart Spotted Woodpecker;

AND WHEREAS, it is necessary to conserve and protect the area the extent and boundaries of which is specified in paragraph 1 of this notification around the protected area of Karnala Wildlife Sanctuary as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW THEREFORE, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies the area to an extent varying from zero to 8 kilometers from the boundary of Karnala Wildlife Sanctuary in the State of Maharashtra as the Karnala Wildlife Sanctuary Eco-sensitive Zone (hereinafter referred to as the Eco-sensitive Zone) details of which are as under, namely:-

1. Extent and boundaries of Eco-sensitive Zone.- (1) The Eco-sensitive Zone is spread over an area of around 31.7 square kilometre with an extent varying from zero to 8 kilometers from the boundary of Karnala Wildlife Sanctuary and the boundary description of such zone is given in **Annexure I**.

(2) The Eco-sensitive Zone is spread across 18 villages in Uran and Panvel Talukas of Raigad District in Maharashtra.

(3) The list of the villages falling within Eco-sensitive Zone along with co-ordinates of prominent points is appended as **Annexure II**.

(4) The map of the Eco-sensitive Zone along with latitude and longitude is appended as **Annexure III**.

2. Zonal Master Plan for the Eco-sensitive Zone.- (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.

(2) The said Plan shall be approved by the competent authority in the State Government.

(3) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(4) The Zonal Master Plan shall be prepared in consultation with all concerned State Departments, namely:-

- (i) Environment,
- (ii) Forest,
- (iii) Urban Development,
- (iv) Tourism,
- (v) Municipal,
- (vi) Revenue,
- (vii) Agriculture
- (viii) Maharashtra State Pollution Control Board,
- (ix) Irrigation,
- (x) Public Works Department

for integrating environmental and ecological considerations into it.

(5) The Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(6) The Zonal Master plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(7) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies.

(8) The Zonal Master Plan shall regulate development in Eco-sensitive Zone as to ensure Eco-friendly development for livelihood security of local communities.

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3. **Measures to be taken by State Government.**-The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land use.**- Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the residential needs of local residents, and for the activities listed against serial numbers 10, 16, 22, 28 and 31 in column (2) of the table in paragraph 4, namely:-

- (i) eco-friendly cottages for temporary occupation of tourists, such as tents, wooden houses, etc. for Eco-friendly tourism activities,
- (ii) widening and strengthening of existing roads;
- (iii) small scale industries not causing pollution;
- (iv) rainwater harvesting; and
- (v) cottage industries including village industries, convenience stores and local amenities:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph:

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area and efforts shall be made to reforest the unused or unproductive agricultural areas.

(2) **Natural springs.**-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) **Tourism.**- (a) The activity relating to tourism within the Eco-sensitive Zone shall be as per Tourism Master Plan, which shall form part of the Zonal Master Plan.

(b) The Tourism Master Plan shall be prepared by Department of Tourism, Government of Maharashtra in consultation with Department of Revenue and Forests, Government of Maharashtra.

(c) The activity of tourism shall be regulated as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority, (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

(ii) new construction of hotels and resorts shall not be permitted within one kilometer from the boundary of the Karanja Wildlife Sanctuary except for accommodation for temporary occupation of tourists related to eco-friendly tourism activities:

Provided that, beyond the distance of one kilometer from the boundary of the Protected Area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be permitted only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) **Natural heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and

Yes



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preserved and plan shall be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be indentified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

(6) **Noise pollution.**- The Environment Department of the State Government or Maharashtra State Pollution Control Board shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(7) **Air pollution.**- The Environment Department of the State Government or Maharashtra State Pollution Control Board shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) **Discharge of effluents.**- The discharge of treated effluents in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the rules made thereunder.

(9) **Solid wastes.** - Disposal of solid wastes shall be as under:-

(i) the solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 published by the Government of India in the erstwhile Ministry of Environment and Forests *vide* notification number S.O. 908 (E), dated the 25th September 2000 as amended from time to time;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) The inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.**- The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998 published by the Government of India in the erstwhile Ministry of Environment and Forests *vide* notification number S.O. 630(E), dated the 20th July, 1998 as amended from time to time.

(11) **Vehicular traffic.** - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master Plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(12) **Industrial units.** -

(a) No establishment of new wood based industries within the proposed Eco-sensitive Zone shall be permitted except the existing wood based industries set up as per the law.

(b) No establishment of any new industry causing water, air, soil, noise pollution within the proposed Eco-sensitive Zone shall be permitted.

4. **List of activities prohibited or to be regulated within the Eco-sensitive Zone.**- All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder, and be regulated in the manner specified in the table below, namely:-

TABLE

S.No.	Activity	Remarks
(1)	(2)	(3)
Prohibited Activities		
1.	Commercial mining, stone quarrying and crushing units.	(a) New and existing mining (minor and major minerals), stone quarrying and crushing units shall be prohibited except for the domestic needs of <i>bona fide</i> local residents with reference to digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing for personal consumption.

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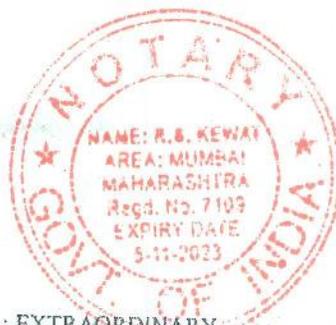
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[भाग II]-खण्ड 3 (ii)]

भारत का राजपत्र : असाधारण

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		(b) The mining operations shall strictly be in accordance with the interim order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and order of the Hon'ble Supreme Court dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting up of saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
3.	Setting up of industries causing water or air or soil or noise pollution.	No new or expansion of polluting industries in the Eco-sensitive Zone shall be permitted.
4.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Establishment of new major hydroelectric projects and irrigation projects.	Prohibited (except as otherwise provided) as per applicable laws.
6.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
7.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
8.	Undertaking activities related to tourism like over-flying the national park area by aircraft, hot-air balloons.	Prohibited (except as otherwise provided) as per applicable laws.
9.	New wood based industry.	Establishment of new wood based industry shall not be permitted within the limits of Eco-sensitive Zone: Provided the existing wood-based industry may continue as per law.
Regulated Activities		
10.	Establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the Protected Area except for accommodation for temporary occupation of tourists related to eco-friendly tourism activities. However, beyond one kilometer and upto the extent of the Eco-sensitive Zone, all new tourism activities or expansions of existing activities would be conformity with Tourism Master Plan and National Tiger Conservation Authority guidelines.
11.	Construction activities.	(a) No new commercial construction of any kind shall be permitted within one kilometer from the boundary of the Protected Area: Provided that local people shall be permitted to undertake construction in their land for residential use including the activities listed in subparagraph (1) of paragraph 3; (b) the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any; (c) beyond one kilometer up to the extent of Eco sensitive Zone, construction for bona fide local needs shall be permitted and other commercial construction activities shall be regulated as per Zonal Master Plan; (d) construction activity in the Eco- sensitive Zone shall be as per Zonal Master Plan.
12.	Felling of trees.	(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government; (b) the felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder; (c) in case of reserve forests and protected forests, the working plan prescriptions shall be followed.
13.	Commercial water resources including ground water harvesting.	(a) The extraction of surface water and ground water shall be permitted only for <i>bona fide</i> agricultural use and domestic consumption of the occupier of the land; (b) extraction of surface water and ground water for industrial or



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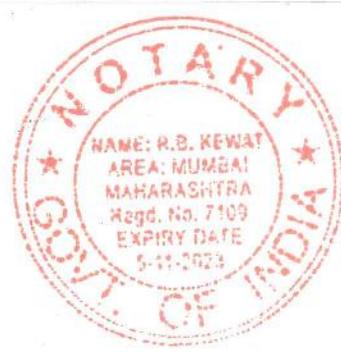
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		commercial use including the amount that can be extracted, shall require prior written permission from the concerned regulatory authority; (c) no sale of surface water or ground water shall be permitted; (d) steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
14.	Erection of electrical cables and telecommunication towers.	(i) laying of transmission lines and distribution lines above 33 Kv. (ii) Promote underground cabling.
15.	Fencing of existing premises of hotels and lodges.	Regulated under applicable laws.
16.	Widening and strengthening of existing roads.	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.
17.	Movement of vehicular traffic at night.	Regulated for commercial purpose, under applicable laws.
18.	Introduction of exotic species.	Regulated for commercial purpose, under applicable laws.
19.	Protection of hill slopes and river banks.	Regulated for commercial purpose, under applicable laws.
20.	Discharge of treated effluents in natural water bodies or land area.	Recycling of treated effluents shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
21.	Commercial sign boards and hoardings.	Regulated under applicable laws.
22.	Small scale industries not causing pollution.	Non-polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone, and which do not cause any adverse impact on environment shall be permitted.
23.	Collection of Forest Produce or Non-Timber Forest Produce (NTFP).	Regulated under applicable laws.
24.	Air and vehicular pollution.	Regulated under applicable laws.
25.	Use of polythene bags by shopkeepers.	Regulated under applicable laws.
26.	Drastic change of agriculture systems.	Regulated under applicable laws.
Permitted Activities		
27.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted under applicable laws.
28.	Rain water harvesting.	Shall be actively promoted.
29.	Organic farming.	Shall be actively promoted.
30.	Adoption of green technology for all activities.	Shall be actively promoted.
31.	Cottage industries including village artisans, etc.	Shall be actively promoted.
32.	Use of renewable energy sources.	Bio gas, solar light etc to be promoted.

5. Monitoring Committee:- (1) The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone, which shall comprise of the following namely:-

- | | | |
|-----|--|------------|
| (a) | The Collector of Raigad District | - Chairman |
| (b) | A representative of Zilla Parishad, Raigad | - Member |
| (c) | A representative of Department of Revenue, Government of Maharashtra | - Member |
| (d) | One representative of Non-Governmental Organisation working in the field of environment to be nominated by the Government of Maharashtra for a term of one year. | - Member |
| (e) | One expert in the area of ecology and environment to be nominated by the Government of Maharashtra for a term of one year in each case | - Member |



- | | | |
|-----|---|--------------------|
| (f) | The Regional Officer, Maharashtra State Pollution Control Board, Mumbai | - Member |
| (g) | The Senior Town Planner of Raigad | - Member |
| (h) | Representative of Special Planning Authority (SPA)- Navi Mumbai Airport Influence Notified Area (NAINA) | - Member |
| (i) | Representative of Industry Department/Maharashtra Industrial Development Corporation (MIDC) | - Member |
| (i) | The Deputy Conservator of Forest - Alibag Division | - Member-Secretary |

Terms of Reference:

- (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.
 - (2) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
 - (3) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.
 - (4) The Member Secretary of the Monitoring Committee or the concerned Collector(s) or the concerned Park Deputy Conservator of Forests shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.
 - (5) The Monitoring Committee may invite representatives or experts from concerned departments, representatives from Industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
 - (6) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wildlife Warden of the State as per pro forma appended at Annexure IV.
 - (7) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
6. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
7. The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

[F. No. 25/48/2014-ESZ-RE]

Dr. T. CHANDINI, Scientist 'G'

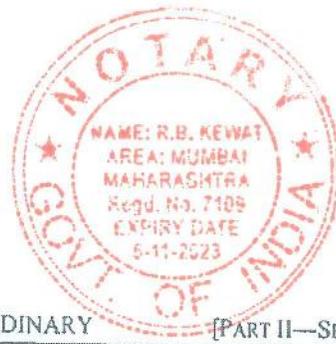
Annexure I**Description of boundaries of proposed Eco-sensitive Zone****North**

Village Manghar Malki- Ms No. 23, 24

Village Mosare Malki - Ms No. 90, 86, 89, 82, 80, 74, 75, 73, 72, 36, 23, 109, 108, 107, 106, Village boundary of Dapoli, Karanjade Nadgaon

Village Patnoli Malki - 5, 4, 15, 2, 11, 10, 12, 25, 27, 28, 5pt, 8, 7, 32 & Village boundary of Wadvali, Turmale

Village Nanoshi (Gotheghar) Malki - MS No. 101, 96, 95, 93, 88, 87, PF No. 82, 81, RF No. 57, 55, 53, 51, 50, 41, 40, 38, 37, Nalla, 16, 17, 22, 21, 23, 26, 25, 24, 8, 27, 30, 29, village boundary of Patnoli,



Village Sangurli Malki – Village boundary of Chirvat, MS No. 74, 75,

Village boundary of Chirvat, MS No. 2, 1, Wadi Gaothan, MS No. 9, 81, 84, 80, 79, 78, 77, 69, 70

Village Chinchvan Malki – MS No. 47pt, 46, 38pt

Village Kishivali (Shirdhon) Malki – MS No. 33(233), 30(236), 132(333), 140(373), village boundary of Devtoli BK. East

Village Posari Malki – MS No. 51pt

Village Turade Malki – Village boundary Posari, MS No. 42, 41, 36, 34, village boundary of Akulwadi

Village Akulwadi Malki – PF No. 88pt, MS No. 58, 60, 78, RF No. 73pt, MS No. 54pt

South

Village Apte Malki - MS No. 77pt, 78pt, 84pt, 102pt, 101pt, 87pt,

Patalganga River, MS No. 89pt, 90, 92pt, 118, 120pt, 119, 122, 56, 57pt, 61pt, 63pt, 60pt, village boundary of Koral

Village Koral Malki – RF no. 24pt, MS No. 17, 16pt, 14, 5, 4, 3

Village Karnala Malki – RF No. 321pt, MS No. 200

Village Kalhe Malki – MS No. 173pt, 170pt, 168pt, 171pt, 86pt, 152pt, 153pt, 146pt, 148pt, 145pt, 124pt, 125, 123pt, 111pt, 112pt, 107pt, 104pt, 105pt, 102pt, 61pt, 60pt, 57pt, 64pt, 56pt, 58pt, RF No. 59pt

West

Village Ransai Malki – RF No. 127pt, MS No. 43, 42, 31, 30A, 26, 27, 24D pt, 23pt, 14pt, 51pt, 53pt, village boundary of Poi,

Village Poi Malki – Gaothan, MS No. 2, 14, 53, 52, 43, 41, 40

Village Deghode Malki – Village boundary of Kanthavali, MS No. 86, 82, 83, 84, 81, 80, 73, 72, 71, 58

Village Veshvi Malki – MS No. 57, 56, 54, 53, 52, 51, 35, 41, 29, 30

Village Chirle Malki - MS No. 87, 86, 67, 66, 65, 61, 60, 58, 57, 56, 55, Road, MS NO. 51, village boundary of Vahal

Village Vahal Malki - village boundary of Padeghar, Aq. F. No. 436

Village Padoghar Malki - PF No. 45A

Village Kundevahal Malki - MS No. 53, 54, 52, 48, 41, Nalla

Annexure II

List of villages falling within the proposed Eco-sensitive Zone

Sr. No.	Taluka/Range	Village	Latitude	Longitude	Location Land Mark
1	Uran	Ransai	18°53'43.3"	73°05'19.1"	Z.P School Ransai
2		Veshvi	18°55'07.0"	73°03'19.8"	Z.P School Veshvi
3		Dighode	18°54'26.6"	73°02'7.00"	Bus Stop Dighode
4		Poi	18°54'13.7"	73°03'46.1"	MIDC water tank
5	Panvel	Kalhe	18°52'34.2"	73°05'46.1"	Z.P School Kalhe
6		Karnala	18°51'18.8"	73°05'5.68"	Near Hanuman Mandir
7		Koral	18°51'54.4"	73°06'40.5"	Near SakharamKaluWaghe House
8		Shirdhon (Kishivali)	18°55'6.9"	73°06'24.0"	Near BaliramGetuKatkari House
9		Chinchwan	18°55'39.9"	73°07'37.8"	Near DattuKatodPatil House
10		Akulwadi	18°52'73.6"	73°08'8.37"	Near GovindRangunde House
11		Posari	18°53'9.34"	73°08'8.37"	Z.P. School Posari
12		Turade	18°53'30.0"	73°09'20.2"	Near Kirana Shop
13		Apate	18°53'32.8"	73°07'8.28"	Near MahadeoMandir on Bridge
14		Nanoshi	18°56'21.8"	73°04'6.72"	Near Mango Tree at Chowk
15		Patnoli	18°57'00.0"	73°04'8.29"	Near Sarpanch House
16		Mosare	18°57'25.5"	73°04'6.89"	Near DattaMandir
17		Manghar	18°57'6.63"	73°04'4.12"	Near Ram Hanuman Mandir
18		Sangurli	18°55'59.00"	73°07'0.00"	Midale Point of village

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THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

Co-ordinates of prominent points on Karnala Bird Sanctuary boundary

Point	Latitude	Longitude
A	18° 53' 20"	73° 05' 02"
B	18° 53' 58"	73° 06' 01"
C	18° 54' 00"	73° 06' 02"
D	18° 54' 01"	73° 07' 59"
E	18° 53' 31"	73° 08' 01"
F	18° 51' 58"	73° 08' 30"
G	18° 51' 40"	73° 07' 30"
H	18° 51' 59"	73° 06' 20"
I	18° 52' 40"	73° 06' 25"
J	18° 53' 40"	73° 05' 59"
K	18° 53' 00"	73° 05' 58"

Co-ordinates of prominent points on Eco-sensitive Zone boundary

Sr. No.	Latitude	Longitude	Village
1	18° 56' 30"	73° 02' 30"	Mangar
2	18° 57' 44"	73° 04' 57"	Mosare
3	18° 57' 55"	73° 05' 30"	Mosare
4	18° 57' 54"	73° 05' 42"	Mosare
5	18° 57' 05"	73° 06' 22"	Mosare
6	18° 56' 52"	73° 06' 25"	Patnoli
7	18° 56' 15"	73° 06' 17"	Patnoli
8	18° 56' 00"	73° 05' 00"	Nanoshi
9	18° 56' 01"	73° 07' 05"	Sangurli
10	18° 56' 06"	73° 06' 05"	Sangurli
11	18° 55' 33"	73° 06' 28"	Sangurli
12	18° 55' 28"	73° 06' 36"	Sangurli
13	18° 56' 07"	73° 06' 53"	Sangurli
14	18° 54' 30"	73° 08' 25"	Shirdhon
15	18° 53' 35"	73° 09' 00"	Turade
16	18° 51' 20"	73° 08' 00"	Apte
17	18° 51' 01"	73° 05' 59"	Karnala
18	18° 53' 20"	73° 05' 01"	Ransai
19	18° 54' 30"	73° 05' 35"	Ransai
20	18° 55' 01"	73° 04' 15"	Poi
21	18° 54' 01"	73° 04' 00"	Poi
22	18° 54' 50"	73° 03' 59"	Poi
23	18° 55' 00"	73° 03' 00"	Dighode
24	18° 56' 30"	73° 03' 01"	Mangar

**Proforma of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.-**

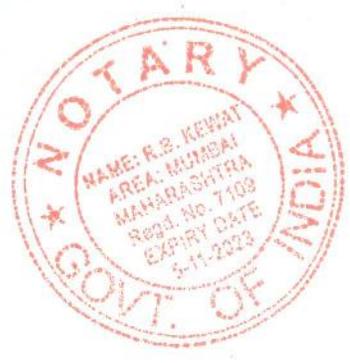
1. Number and date of meetings.
2. Minutes of the meetings: Mention main noteworthy points. Attaché minutes of the meeting on separate annexure.
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt for rectification of error apparent on face of land record. Details may be attached as annexure.
5. Summary of cases scrutinized for activities covered under Environment Impact Assessment notification, 2006. Details may be attached as separate annexure.
6. Summary of case scrutinised for activities not covered under Environment Impact Assessment notification, 2006. Details may be attached as separate annexure.
7. Summary of complaints lodged under section 19 of Environment (Protection) Act, 1986.
8. Any other matter of importance.

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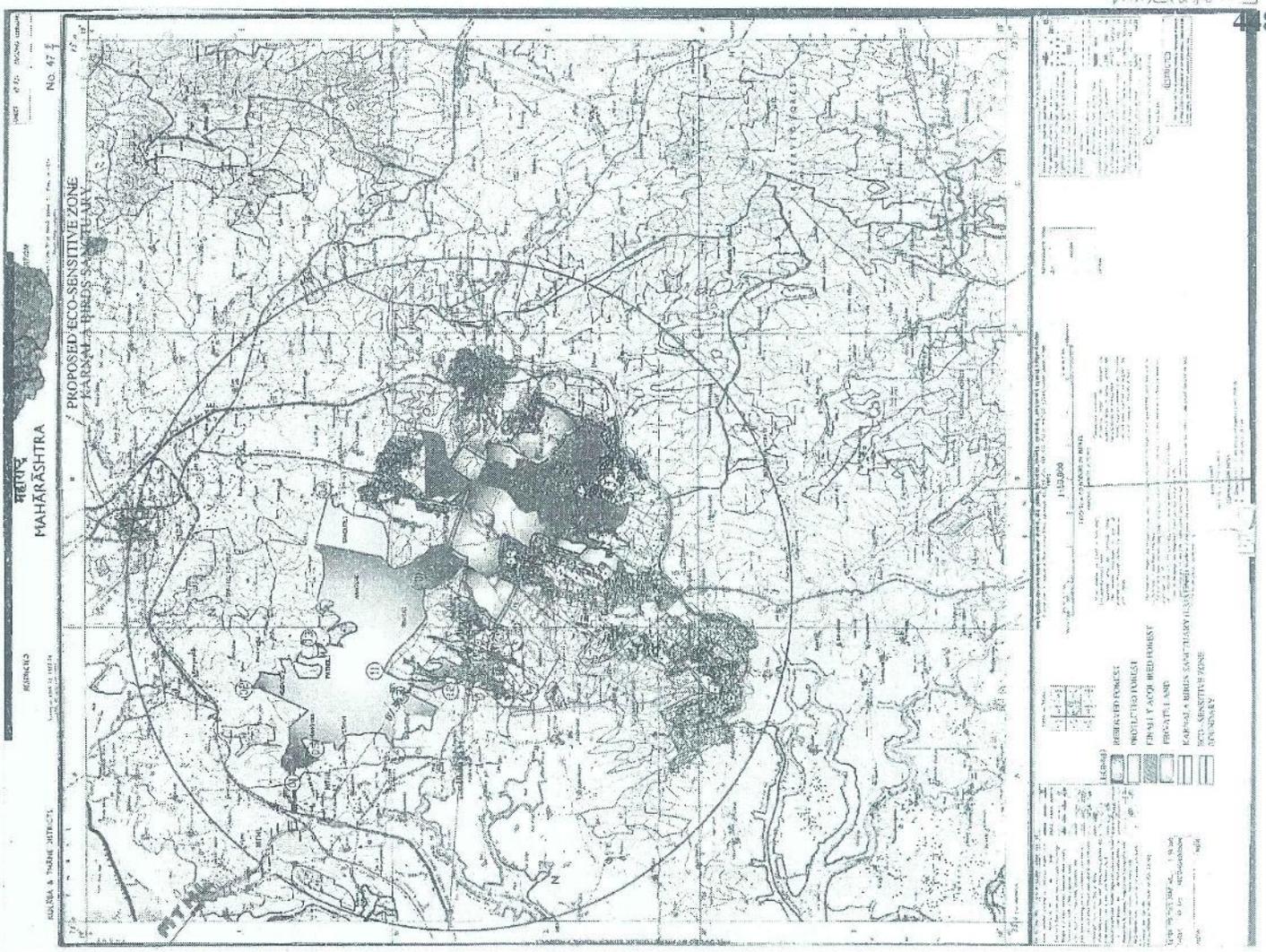


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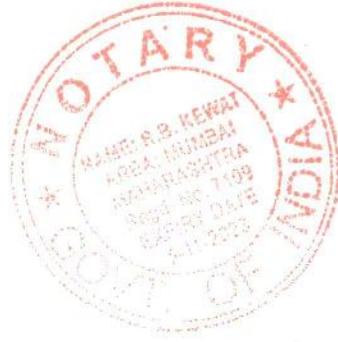


Annexure- 3 48

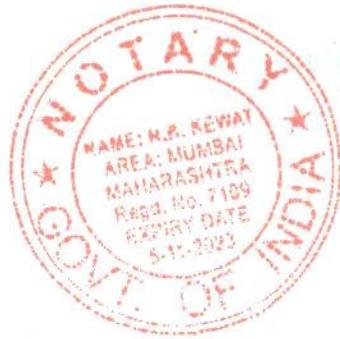


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Annexure 450

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NM/307/2016

BDPPS

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
NOTICE OF MOTION NO.307 OF 2016
IN
PUBLIC INTEREST LITIGATION NO.87 OF 2006

Mumbai Metropolitan Region
Development Authority

..... Applicant.

In the matter between

Bombay Environment Action Group
and Another

.....Petitioners.

V/s

State of Maharashtra and Others.

.... Respondents.

Mr. Saket Mone a/w Mr. Subit Chakrabarti i/b Vidhi Partners for
applicant in Notice of Motion No. 307 of 2016 in PIL No.87 of 2016.

Mr. Navroz Seervai, Senior Counsel a/w Ms. Shreya Parikh for the
Petitioner in PIL No.87 of 2006.

Mrs. P.H. Kantharia, AGP for Respondent/State in PIL No.87 of 2006.

Ms. Trupti Puranik for Respondent/BMC.

Ms. Sharmila Deshmukh for CRZ.

CORAM: V. M. KANADE &
MS. NUTAN D. SARDESSAI, JJ.

DATE: 28th November, 2016

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NM/307/2016

P.C.:-

1. This Notice of Motion is taken out by the Applicant for carrying out construction of the proposed Mumbai Trans Harbour Link (a proposed 22 km freeway grade road bridge connecting the island city of Mumbai with Navi Mumbai).
2. The learned Counsel appearing on behalf of the Applicant submits that Applicant has obtained clearance from all the concerned authorities. He submitted that Ministry of Environment and Forest, Government of India has granted approval on 22/01/2016 and CRZ clearance has been granted on 25/01/2016. Applicant has given an undertaking in paras 12 and 27 of the affidavit in support of the Notice of Motion. The said undertaking is accepted. Applicant shall comply with all the conditions which are imposed in the said letters of sanction granted by both the authorities.
3. We are satisfied that the said project is public utility project and we grant leave in terms of prayer clause (a) of the Notice of Motion subject to conditions imposed by both the authorities.
4. Notice of Motion is accordingly allowed in terms of prayer clause (a) and disposed of.

(MS. NUTAN D. SARDESSAI, J.)

(V.M. KANADE, J.)

Annexure - II
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President :
Homi Khusrookhan

Ref. 1344/2016

25 July 2016

Shri Sanjay Khandare
Additional Metropolitan Commissioner, MMRDA &
Chairman, Environmental Cell
Mumbai Metropolitan Region Development Authority
Bandra-Kurla Complex, Bandra (East), MUMBAI 400 051

Subject: Implementation of mitigation measures and Environment Management Plan for Mumbai Trans Harbour Link (MTHL).

Reference:

1. Minutes of the meeting of the State Wildlife Advisory Board, held on 22 June 2015
2. BNHS report submitted along with letter of 23.09.2015
3. Minutes of the meeting of the State Wildlife Advisory Board held on 4 December 2015
4. Forest clearance (Stage-I) awarded, in principle, by the Ministry of Environment, Forests and Climate Change, vide Order of 22.1.2016.
5. Letter of 29.1.2016 along with the approval of the CRZ by the MoEF&CC

Sir,

We have your letter no. ED/MTHL/BNHS/Reply on report/16 dated 3 March 2016 and MMRDA/MTHL/BNHS/Request for Assessment/16 dated 24 June 2016, in connection with the above mentioned subject, which was discussed by the Governing Council, at its meeting held on 26 March 2016.

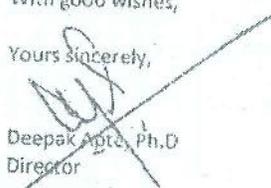
After due deliberations, it has been decided to extend the assistance to the MMRDA in implementing the mitigation measures and Environment Management Plan for MTHL, on the following four conditions:

1. All actions recommended and accepted by the State Wildlife Advisory Board, at its meeting no. 10, held on 4 December 2015, be complied by the respective agencies;
2. BNHS will not take part in the bidding process and will accept the assignment directly from MMRDA;
3. As per the clearance received from the CRZ, the funds allocation made for mitigation of marine water pollution, caused due to the surrounding industries and sewage from urban bodies, is Rs 40 Crore. The BNHS recommends to enhance the amount, with contribution from the State Government, to implement this recommendation in totality so as to make Sewri bay free of heavy metal and other pollution; and
4. MMRDA procures all the necessary statutory clearances.

We will submit the technical proposal soon.

With good wishes,

Yours sincerely,


Deepak Apte, Ph.D
Director

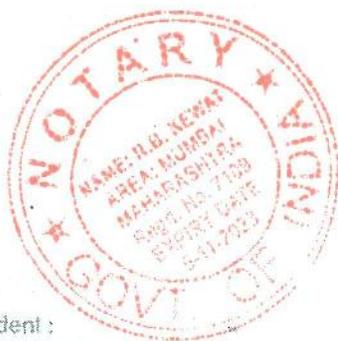
Bombay Natural History Society
Hornbill House, Dr. Salim Ali Chowk, Shaheed Bhagat Singh Road, Mumbai - 400 001, India
Tel : (91-22) 2282 1811 Fax : (91-22) 2283 7615
Email : Office : info@bnhs.org Director : director@bnhs.org Website : www.bnhs.org





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President :
Homi Khusrookhan



Annexure 12/
o/c 454 mt 1

Ref. 1510/2016

1 September 2016

Shri Sanjay Khandare
Additional Metropolitan Commissioner, MMRDA &
Chairman, Environmental Cell
Mumbai Metropolitan Region Development Authority
Bandra-Kurla Complex, Bandra (East), MUMBAI 400 051.



Subject: Implementation of mitigation measures and Environment Management Plan for Mumbai Trans Harbour Link (MTHL).

Reference:

1. Minutes of the meeting of the State Wildlife Advisory Board, held on 22 June 2015.
2. Letter no. ED/MTHL/BNHS/Mitigation measures/15 dated 20th August 2015, selecting BNHS to advise the Mumbai Metropolitan Region Development Authority (MMRDA).
3. BNHS report submitted along with letter of 23.09.2015
4. Minutes of the meeting of the State Wildlife Advisory Board held on 4 December 2015
5. Forest clearance (Stage-I) awarded, in principle, by the Ministry of Environment, Forests and Climate Change, vide Order of 22.1.2016.
6. Letter of 29.1.2016 along with the approval of the CRZ by the MoEF&CC
7. Letter no. ED/MTHL/BNHS/Reply to Report/16 dated 3.3.2016 and MMRDA/MTHL/BNHS/Request for Assessment/16 dated 24.6.2016) soliciting the assistance of BNHS in providing technical help in implementing the conservation plan.

Sir,

Further to our letter number 1344/2016 dated 25 July 2016, in connection with the above mentioned subject, please find attached a project proposal, 'Monitoring and mitigating the impacts of Mumbai Trans-Harbour Link on Flamingos and other Avifauna and formulating a conservation blueprint for the Sewri-Nhava Seascape', for your kind information and consideration of funding.

It is hereby reiterated that BNHS will extend the assistance to the MMRDA in implementing the mitigation measures and Environment Management Plan for MTHL, on the following four conditions:

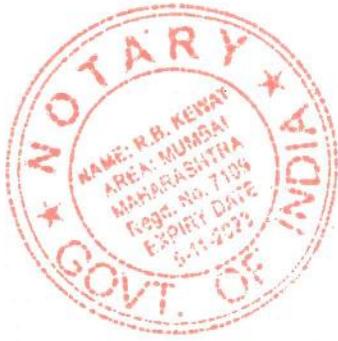
1. All actions recommended and accepted by the State Wildlife Advisory Board, at its meeting no. 10, held on 4 December 2015, be complied by the respective agencies;

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Bombay Natural History Society
Rambill House, Dr. Salim Ali Chowk, Shaheed Bhagat Singh Road, Mumbai - 400 001, India.
Tel : (91-22) 2282 1811 Fax : (91-22) 2283 7615
Email : Office : info@bnhs.org Director : director@bnhs.org Website : www.bnhs.org

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President :
Homi Khusrookhan

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2. As per the clearance received from the CRZ, the funds allocation made for mitigation of marine water pollution, caused due to the surrounding industries and sewage from urban bodies, is Rs 40 Crore. The BNHS recommends to enhance the amount, with contribution from the State Government, to implement this recommendation in totality so as to make Sewri bay free of heavy metal and other population; and
3. MMRDA procures all the necessary statutory clearances for the project.

With good wishes,

Yours sincerely,


Deepak Apte, Ph.D
Director

Enclosure

Copy forwarded for information and record to the BNHS Accounts Department.

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MONITORING AND MITIGATING THE IMPACTS OF MUMBAI TRANS-HARBOUR LINK ON FLAMINGOS AND OTHER AVIFAUNA AND FORMULATING A CONSERVATION BLUEPRINT FOR THE SEWRI-NHAVA SEASCAPE

**Project proposal submitted by BNHS to:
Mumbai Metropolitan Region Development Authority**

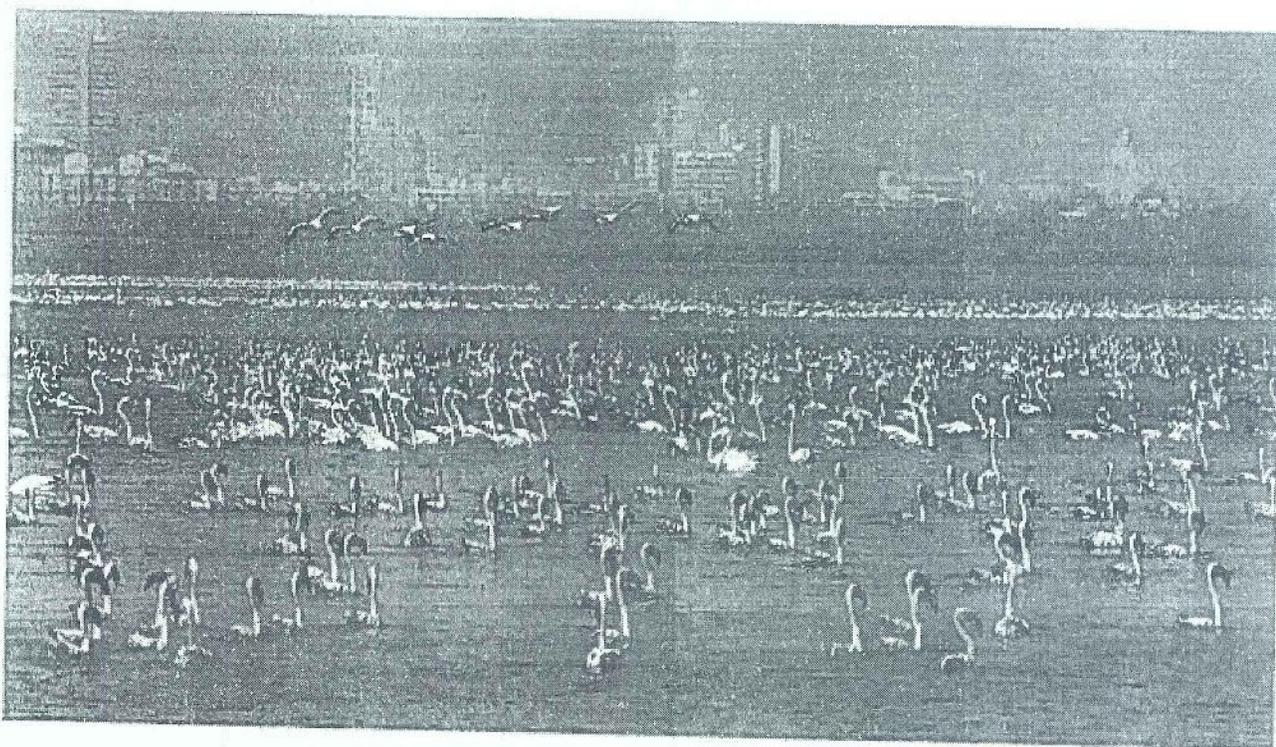


IMAGE COURTESY: GARGI VIJAYARAGHAVAN



BOMBAY NATURAL HISTORY SOCIETY

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Appendix II Methodologies	
Appendix III Budget	

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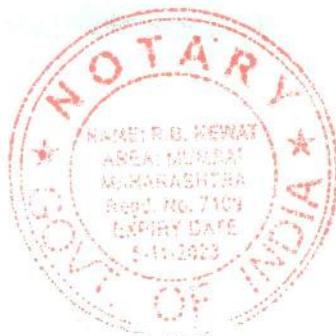
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ABSTRACT

Intertidal mudflats in Mumbai provide essential feeding grounds for thousands of migratory birds. This habitat is a productive system that support important species with valuable ecosystem functions and provide food resources for bird assemblages. These Intertidal mudflats are facing a continuous anthropogenic pressure which might affect the feeding ground of the wintering birds. Recently In 2015, the Government of Maharashtra received sanction for constructing a 22-km bridge, the Mumbai Trans Harbour Link (MTHL). The project is expected to be completed in five years, and MTHL will connect southern Mumbai (at Sewri) with southern Navi Mumbai (at Nhava Sheva).

MMRDA approached BNHS for providing assistance in monitoring and mitigating impacts of the proposed bridge. The proposed thus study aims for monitoring the impacts of Mumbai trans-harbour link on flamingos and other avifauna and formulating a conservation blueprint for the Sewri–Nhava seascape. A key objective of this study is to estimate the abundance and occupancy and movement pattern of birds during the pre-construction, construction and post construction phase and to discern the ecological and anthropogenic factors influencing their distribution and abundance. We would also address the issue of heavy metal contamination and will study the accumulation in birds and their food chain. A lot about the migration of flamingos and other waders is unknown and this study will help answer many questions on migration ecology of these birds.

The construction of the bridge might have some effects on the foraging habitat, behaviour and distribution of the avifauna and hence this study will help in understanding the effects and implementing the mitigation measures.



BACKGROUND

In 2015, the Government of Maharashtra received sanction for constructing a 22-km bridge, the Mumbai Trans Harbour Link (MTHL). The project is expected to be completed in five years, and MTHL will connect southern Mumbai (at Sewri) with southern Navi Mumbai (at Nhava Sheva). The project witnessed a delay of a few decades primarily due to concerns of conservationists on the possible adverse impacts of the bridge on flamingos, as the bridge will run through the Mahul–Sewri Creek, which is the foraging grounds for up to 40,000 flamingos, the majority of them, the Near Threatened Lesser Flamingo *Phoeniconaias minor*.

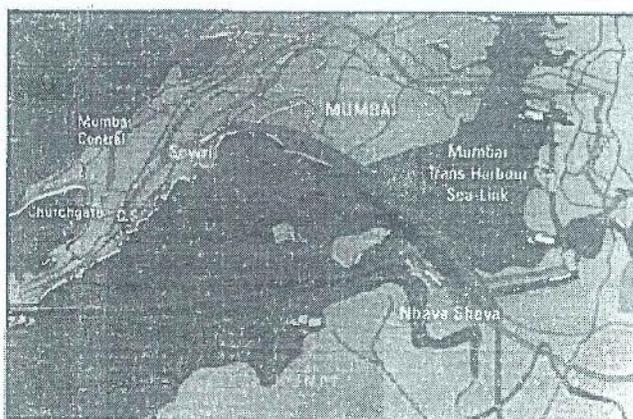


Fig. 1: Map showing the proposed Mumbai Trans-Harbour Link
(Source: <https://mmrda.maharashtra.gov.in/mthl>)

The sanction of the project was subject to the Maharashtra Government giving due consideration to the conservation initiatives required to mitigate the possible adverse impacts of the bridge on flamingos, other birds and fauna, and for the mudflat-mangrove ecosystem as a whole. And, BNHS (vide letter no ED/MTHL/BNHS/Mitigation measures/15 dated 20th August 2015) was selected to advise the Mumbai Metropolitan Region Development Authority (MMRDA), which has been entrusted with the execution of the MTHL project, on this aspect. Consequent to this, BNHS prepared a document (Apte *et al.* 2015) on the mitigation-conservation measures that could be taken up, which includes a monitoring programme to assess the impacts of the MTHL project on flamingos, and the other waterbirds and mangrove-associated birds, and their habitats.

Most of the recommendations given in the document (barring the realignment at the starting point at Sewri on technical grounds) were accepted in principle. Subsequently, MMRDA (vide its letter no ED/MTHL/BNHS/Reply to Report/16 dated 3.3.2016 and MMRDA/MTHL/BNHS/Request for Assessment/16 dated 24.6.2016) solicited the assistance of BNHS in providing technical help in implementing the conservation plan. Based on this and after carefully considering the scale of the work, BNHS submits a project proposal entitled '*Monitoring and mitigating the impacts of the Mumbai Trans-Harbour Link on*



flamingos and other waterbirds and formulating a conservation blueprint for the Sewri-Nhava Seascape'.

STUDY AREA

The proposed study will be carried out in the Sewri-Nhava Seascape. This seascape is on the east coast of Mumbai. It is a bay which from the Mahul-Sewri Creek in south and Thane creek in the north. Sewri-Nhava Seascape opens in the waters of the Arabian Sea that lie between the southern landmasses of Mumbai and Navi Mumbai. There are two islands in the vicinity of this seascape: Elephanta or Gharapuri Island (16 km²), an inhabited island, which is a popular tourist destination for its cave temples (Elephanta Caves); and Butcher Island or Jawahar Deep (ca. 4 km²), which is a restricted area and serves as an oil terminal for crude brought by tankers. The crude is later piped to the refineries at Wadala near Sewri. Elephanta Island roughly serves as the diving line between Thane Creek and the Arabian Sea.

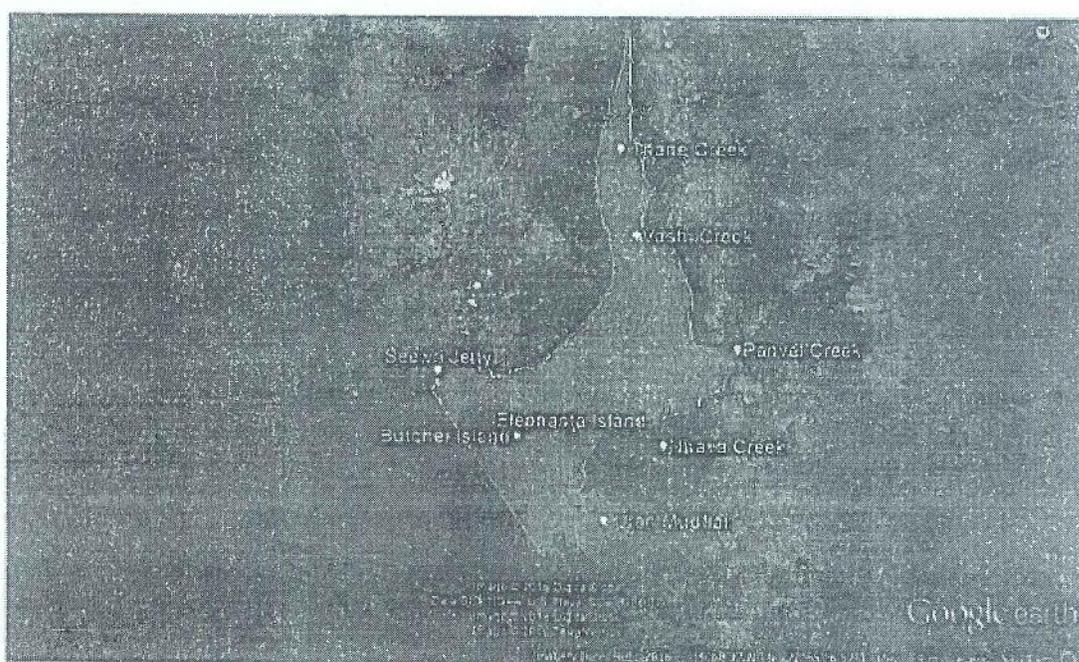
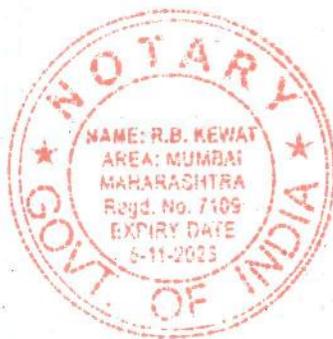


Fig. 2 Map showing the Sewri-Nhava Seascape

There are a number of industries and other facilities along the margins of the Creek in the Mahul area, the major being the refineries of Oil and Natural Gas Commission (ONGC), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL), and the Bhabha Atomic Power Station (BARC) to the north. In the Nhava area, a large part of the area has been taken over for the Jawaharlal Nehru Port Trust (JNPT), also known as Nhava Sheva. The areas north and east of Nhava Sheva are rapidly being

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transformed into residential areas as Navi Mumbai expands. Another major development in southern Navi Mumbai is the upcoming airport in the Kopar-Panvel area.

The eastern and western edges of the seascape at Sewri and Nhava (and adjoins, including the Panvel Creek and Uran) are lined with mudflats, shallows and mangroves. These areas serve as important habitats for a multitude of waterbirds and mangrove-associate bird species. Vashi and Thane creek supports thousands of migratory birds during the low tide. The avifauna comprises large numbers of migrant waders from the Palearctic Region that pass through or 'winter' in the area from October to March. Other than the waders, flamingos, especially the threatened Lesser Flamingo, visit the mudflats and shallows from October to May, numbering up to 40,000 birds in some years. The Mahul-Sewri Creek area and Thane Creek has been designated as an Important Bird Area by BNHS and BirdLife International.

OBJECTIVES

1. Estimate the occupancy and abundance of avifauna during pre-construction, construction and post-construction period.
2. Understand the migration pattern and population demographic of the migratory avifauna.
3. Understanding the biological and physicochemical parameters of the foraging grounds of flamingos and waders
4. Study the heavy metal concentration and accumulation in the birds and their food chain
5. Conduct bird conservation training programme for staff involved in construction work of MTHL
6. Study the impact of construction on the foraging habitat (post project monitoring) for suggesting and implementing the restoration measures.

PHASES OF THE PROJECT

Below, we discuss the gist of the proposed project, elaborating on the phases of the project and the studies that are to be carried out during the phases. The methodologies and work plan that will be adopted for the different studies are given in detail in the annexure. The frequency of sampling for all the studies will cover the three seasons: monsoon (June to September), winter (October to March), and summer (April to May) throughout the first three phases of the project.

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The project will be implemented in four phases. Aspects of the studies and activities that will be carried out under Phase 1, 2 and 3 are discussed below. As for Phase 4, these will be determined once the impacts of the MTHL project are known and the conservation blueprint for the Sewri–Nhava Seascape is formulated. The reporting procedure of the project comprises annual reports within three months after the end of each year, and a final report within six months after the end of the project.

Phase 1 (2016-2017)

Undertake baseline studies on the bird survey of Sewri–Nhava Seascape prior to the construction phase of the bridge through field surveys and systematic sampling. During these studies, the soil and water samples will be tested for physico-chemical parameters, primarily to study the existing pollution loads in the seascape. The data obtained through these studies will provide baseline information for understanding changes occurring during the construction phase and also help in developing mitigating strategies during the post construction phase. As waterbirds tend to occur primarily in the shallow water regions of the seascape all the proposed studies will be largely confined to the two zones in the vicinity of Sewri and Nhava.

Sampling of planktonic and benthic fauna (which comprise the food of many waterbird species and also for flamingos) will also be carried out in the mudflats and shallows, which are the preferred habitat for waterbirds in general. Additionally, we will be carrying out bird banding and satellite-tracking studies (subject to sanction of permission by the Forest Department, State Biodiversity Board and the Ministry of Telecommunications) during all the phases of the study. This exercise will help determine the movement pattern of bird species (migrants and residents) in the area, and help detect changes in the movement and distribution pattern due to the construction of the bridge.

Phase 2 (2017-2020 / till completion of the bridge)

During this phase, the studies will focus on monitoring the impacts of the bridge on the flora and fauna of the Sewri–Nhava Seascape during the course of construction and till the completion of the bridge. The same sites, taxa and other parameters studied during the pre-construction phase will be again be sampled under the construction phase. Additionally, if significant bird populations are recorded in the deep water zone at the central portion of the bridge, sampling of waterbirds will also be carried out in this zone.

Phase 3 (2020-2021)

Monitoring bird population of Sewri–Nhava Seascape after the bridge is constructed, and comparing it with the baseline data obtained during the pre-construction and construction phases to understand the overall impacts of the bridge on birds and other fauna. Phase 3 will also assess erosion/accretion of the sediments in the region that results from the construction of the bridge through GIS mapping and using sediment traps. The findings from this study will be compared with predicted values given in the EIA reports of the project.

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This information will be important for the mudflat restoration programme during the post construction phase. All the findings of these studies will contribute to formulating the conservation blueprint for Sewri–Nhava Seascape that will be implemented during the fourth phase of the project

Phase 4 (2021-2026)

Based on the conservation blueprint for Sewri–Nhava Seascape, the mitigation-conservation measures that are required to be implemented will be taken up by the BNHS in collaboration with relevant organisations.

Time Frame Matrix (2016-2026)

Output	2016	2017	2018	2019	2020	2021	2022	2023	2024	2025	2026
Baseline survey of birds, physico-chemical and biological parameters of benthos during the pre-construction phase	■	■									
Baseline survey of birds, physico-chemical and biological parameters of benthos during the construction phase		■	■	■	■						
Baseline survey of birds, physico-chemical and biological parameters of benthos during the post-construction phase + preparation of the blueprint for conservation of the Sewri-Nhava Seascape					■	■					
Undertaking mitigation-conservation measures for the Sewri-Nhava Seascape							■	■	■	■	■
Bird banding and satellite-tracking studies to study the movements of birds due to the impacts of the construction of the bridge.	■	■	■	■	■	■	■	■	■	■	■

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IMPORTANT CONSIDERATIONS

- 1) While all the above monitoring and mitigating exercises are being undertaken, implementation of the major recommendation given in the document submitted earlier by the BNHS should be taken up simultaneously, which are:
 - a. Declaration of Mahul-Sewri mudflat area and wetland areas of southern Navi Mumbai as flamingo sanctuaries.
 - b. Setting-up effluent treatment plants in the region to address the problem of chemical and heavy metal pollution in the seascape.
- 2) Due to the presence of a number of oil, gas and chemical based industries, besides high-security establishments such as BARC and JNPT in the area, access into the Sewri-Nhava Seascape area is highly restricted. For carrying out the studies and implementation of the conservation initiatives, it is essential that BNHS gets permission for entry and movement (with security safeguards) to the study sites, which would cover the mangrove forests, mudflats and shallows in the Mahul-Sewri Creek and in the Nhava, Uran and Panvel Creek areas besides the waters along the MTHL route.
- 3) MMRDA and Government of Maharashtra needs to provide the required information, permissions and maps to BNHS project team, well in advance before the studies commence.

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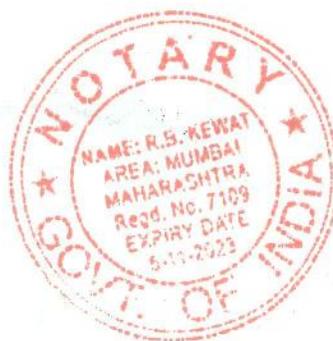
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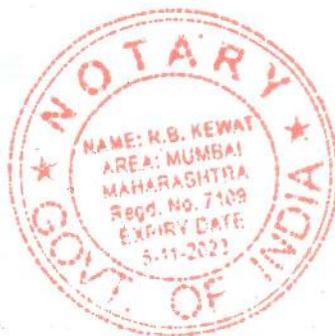
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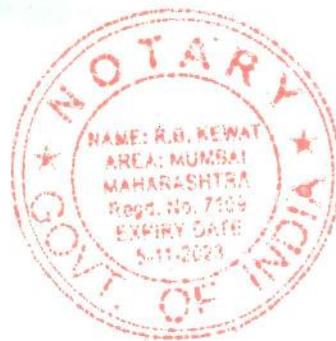
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APPEXDIX-I

BNHS PROFILE

Established in 1883, BNHS principle has always been conservation advocacy should be based on sound science. Thus BNHS through over 27 field stations and over 120 researchers, undertake research on various critical habitats, ecosystems and species. Some of our flagship programmes include vulture breeding and release programme, Important Bird Areas programme, bird migration study, marine and coastal biodiversity programme, Satpuda Landscape Tiger Programme etc. BNHS also has an advocacy cell which liaises with various ministries to pursue conservation recommendations provided by BNHS research wing.

A list of some our flagship programmes is as follows

- Climate change, Himalaya and threatened species
- Wetlands programme
- Study of Great Indian Bustard, other bustard species and grassland habitat - central and western India
- Study of Jerdon's Courser in Andhra Pradesh
- Vulture Conservation Breeding Centres in Haryana, West Bengal, Assam and Madhya Pradesh
- ENVIS (Environmental Information System) Centre on Avian Ecology and Inland Wetlands in Mumbai, Maharashtra
- Migratory Birds Study Centre and Study of Vedaranyam Swamp, Tamil Nadu and study of migratory birds across India (Maharashtra, Tamil Nadu, Orissa, West Bengal, Punjab, Himachal Pradesh)
- Important Bird Areas Programme (IBA) – All India
- Conservation of coral reefs and Giant Clams in Lakshadweep and Andaman-Nicobar
- Marine and Coastal Ecosystem Research along the coast of India
- All India Coordinated Project on Taxonomy - Marine Invertebrates
- Flamingo conservation in Mumbai including satellite tracking for its migratory movements
- Project Mangrove in Maharashtra and Gujarat
- Satpuda Landscape Tiger Program in Maharashtra and Madhya Pradesh
- Eco-restoration of Sanjay Gandhi National Park in Mumbai/Thane, Maharashtra
- Study of reptiles and amphibians in Northern Western Ghats in Maharashtra
- Study of freshwater fishes in Northern Western Ghats in Maharashtra
- Population Ecology studies of Smooth Indian Otter - western India
- Population Ecology studies of Spiny-tailed Lizard in Gujarat

Several Sanctuaries and National Parks were created based on BNHS recommendations such as Tungareshwar, Nannaj, Rollapadu, Karnala, Nandur Madhmeshwar, Silent Vally. BNHS was key player in protecting Silent Valley National Park in 1970 from proposed hydropower



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project. BNHS contributed significantly in drafting Wildlife Protection Act (1972). BNHS was also instrumental in developing a community managed marine protected area in Lakshadweep which is presently under active consideration of administration. Some of our other achievements as listed below

- Member of National Board for Wildlife, Government of India and several state wildlife boards such as Maharashtra, Uttar Pradesh, Andaman and Nicobar, Tamil Nadu
- Policy inputs to MoEFCC on number of issues, including the National Forest Policy, Environmental Act reviews, National Wildlife Action Plan etc.
- The National Biodiversity Targets of India, in consonance with the Strategic Action Plan under Aichi targets, have been created with BNHS inputs
- Designated as Scientific and Industrial Research Organization (SIRO) by Government of India
- Dr Salim Ali, former President of BNHS, awarded several major civilian awards by Government of India such as Padma Bushan, Padma Vibhushan
- Global 500 Award to BNHS by United Nations Environment Programme
- Several awards to present director and chief operating officer, in India and abroad
- Nodal organization for Global NGO Alliance of Convention on Biological Diversity (CBD) at COP-11, Hyderabad, India, 2012



APPENDIX-II

METHODOLOGIES

Objective 1

Estimate the occupancy and abundance of avifauna during pre-construction, construction and post-construction period.

Generating GIS maps of the study area

Habitat classification maps through GIS will be generated for the study area; the spatial analysis will be carried out using software like ArcGIS10.1 and QGIS 2.8.3. The maps (30m resolution) will be used for classification of the study area (e.g., extent of areas under mudflats, shallow and deep water regions, mangroves, and areas under various human uses). The maps will be generated each year to compare changes in the sea scape due to bridge construction.

Occupancy Surveys

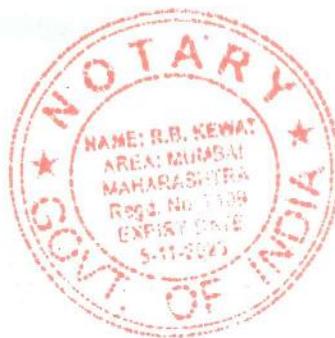
Occupancy surveys record the number of sampling units occupied by animals. The methodology involves visiting each sampling unit multiple times within a time period for which occupancy is considered constant. During each visit, a species is detected with probability p , or not detected with probability $(1-p)$. Occupancy probability (ψ), or the proportion of sites that are occupied, is estimated from the resulting capture history using likelihood-based methodology (Mackenzie et al. 2002).

The entire study area will be divided into sampling units. Using stratified random sampling methods sampling units will be surveyed. Block and total count, method along with transect will be used for counting the birds during the boat surveys at the foraging site. Habitat variables like food availability, mudflat characteristic, area of mangrove buffer to the mudflat, distance from roosting sites, distance from human habitation, presence of other disturbances etc.(other variables will be added once the study designed is finalized) will be recorded in the both the presence and absence sampling unit.

Total counts at roosting sites

Simultaneous total count will be done but the teams at all the roosting site in the study area during peak high tide. This data will be help in calculating the approximate population of migratory birds visiting the study area

Yes



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Objective 2

Understand the migration pattern and population demographic of the migratory avifauna.

Mist-Netting and Bird Ringing

The capture and ringing of birds can provide information about sex, age, morphology, plumage, physical condition, and even the diet of the individuals concerned. The subsequent recapture alive, or recovery dead, of ringed birds provides further information on survival, movement, and changes in some of the attributes mentioned above. When pooled over large samples of birds, the data yield estimates of demographic parameters which characterize whole populations of birds and can be monitored over time.

BNHS has the expertise to carry out this work and is the only institute in India that carries out large-scale bird migration studies through its Bird Migration Study Centre at Point Calimere. Mist netting will be done at the selected sites (preferably roosting sites). All the captured birds will be marked with BNHS metal rings and colour flags and or geolocators. The birds caught will be ringed, measured (e.g. wing length, bill length, tarsus length), weighed, and examined for other characters, such as age, moult and plumage before releasing them. All the details (ring number, species name, place and date of ringing) and measurements will be entered on the computer data sheets. If the ringed birds are caught from the same area of ringing (recapture) it will be released after noting the weight, moult and ring numbers. If a bird with a ring is caught which is not ringed from the place of recapture (recovery) the ring will be replaced with fresh rings. The number of birds caught will be grouped month-wise separately to know the migratory movement and the duration of their stay and evidence as to their status such as resident, seasonal/passage migrants and wintering migrant etc. The weight gain in an individual bird will also be inferred from the month-wise ringing and recaptures data. All these are subject to permission being given by the Forest Department and State Biodiversity Board.

Satellite tracking

Additionally, it is proposed to fix satellite transmitters to a few selected larger bird species, such as the Lesser Flamingo and on other bird species, to map the origin and migratory routes. This will be affected through placing of solar powered, PTTs (platform transmitter terminal) and geolocators on to the backs (via a harness) of birds. The signals emitted from the PTTs (supplied by Microwave Telemetry Inc and operating on the Argos satellite system) will provide record the locations of the birds once every few days. However, this proposed study is subject to grant of permission from the Department of Telecommunications.



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Objective 3

Understanding the biological and physiochemical parameters of the foraging grounds of flamingos and waders

Physico-Chemical Parameters

Dissolved oxygen (DO), salinity, pH, temperature are among the major chemical factors plays an important role in intertidal and tidal ecology. These factors influence the distribution of marine creatures. Data on the physico-chemical analysis of the water would provide an idea of the water quality in the Creek and the extent of domestic and industrial pollutants in the Creek. We will also maintain visual records of epibiotic fauna (organisms seen on surface of exposed mudflat) at the sampling sites. Additionally, we will be estimating the organic and inorganic pollutants in the benthos and water due to the presence of a number of industries at the borders of the seascape and also discharge of wastes from the cities of Mumbai and Navi Mumbai.

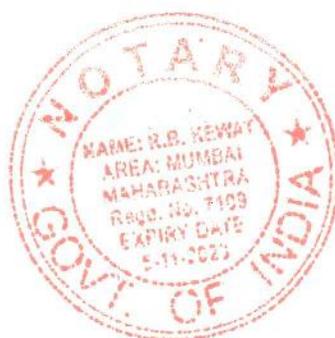
The temperature and pH will be recorded using a PCSTestr 35 device and the salinity by a refractometer. Core samples will be collected for sediment texture, organic carbon, oil contains and metal contain analysis. The samples will be sent to concern Laboratory, which used standard protocol sampling analysis for the water and mud samples.

Plankton and Benthos

Phytoplankton is a major item in the diet of the Lesser Flamingo — the *prima donna* of the Sewri-Nhave Seascape — while macrobenthic fauna is the major food item of waders and also the Greater Flamingo. Phytoplankton and benthos samples will be collected during the all three phases of the project through standard sampling techniques. The sampling will cover all the seasons, and also encompass all the habitat types of the seascape. Any changes detected in the species composition and abundance of these taxa during the building of the bridge and after construction would provide an idea of the impacts of the project on the habitat and the food or prey items for waterbirds.

Collection of muddy sediment in open foreshore mudflats will be carried out with the help of quadrat (20cm x 20cm x 15cm) to quantify macrobenthic faunal composition. Epibiotic composition will be counted using 50 cm x 50 cm quadrat. The grab sampling will might carried out at particular sites if access is not possible. Sediment will be collected for benthic diatoms and blue-green algae.

Photographs of each quadrant will be taken, which can be useful to recheck the data collected (if necessary) after the field work. Animal/plants/habitat images will be captured during field visit as necessary.



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Objective 4

Study the heavy metal concentration and accumulation in the birds and their food chain.

Benthos and components of shorebirds food chain (specifically phytoplanktons for Lesser Flamingo) will be tested for presence of heavy metals such as As, Cd, Cr, Pb, and Hg.

Tissue samples of birds (blood samples, feather samples) will be collected during the mistnetting and opportunistically. These samples will be sent to concerned laboratory for estimating heavy metals concentration.

Objective 5

Conduct bird conservation training programme for staff involved in construction work of MTHL

A training program will be designed with objectives of creating awareness among the staff involved in the construction work, sensitizing them about the conservation of birds and teaching some basics mitigation measures to be taken care during the construction work. Training will provide printed material to the participants. A documentary on flamingoes as an education tool will also be developed.

Objective 6

Study the impact of construction on the foraging habitat for suggesting and implementing the restoration measures.

At the start of the project the habitat of the study area will be classified using the satellite images and ArcGIS. The shallow areas, deep areas and mudflats will be classified using images of winter season. The classified images of pre-construction, construction and post-construction will be compared to understand the changes in habitat. If some significant changes are reflected habitat (mudflat) restoration measures will be carried out to mitigate the adverse habitat alteration due to MTHL project. The focus of these exercises will be on habitat improvement for waterbirds by taking into consideration habitat restoration exercises taken elsewhere (e.g., Brand *et al.* 2011, Anon 2007, Aitkinson 2003).



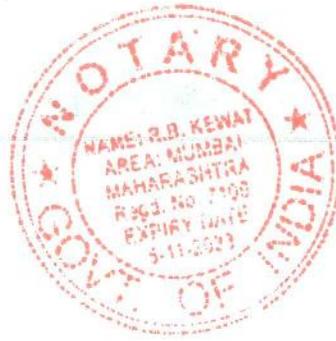
APPENDIX-III

Budget

Part A: Fixed Assets

Budget in INR											
Sr. No	Particulars	Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Year 8	Year 9	Year 10
A	Fixed Assets										
	Equipment										
1	Vehicles - Four wheelers (2)	3,500,000									
2	Boat hiring charges 250 days of fieldwork/year	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
3	Drones for flamingo and wader aerial survey (4)	1,000,000									
4	PTT tags, Bird Rings and, colour flags, Geolocators	10,000,000				5,000,000					5,000,000
5	Binoculars (6), Spotting scope (6), GPS (6), Data Loggers (6)	3,500,000									
6	Desktops (2), Laptop (10), Printer (3), projector(3), tabs (3), External hard disk (10)	2,500,000									

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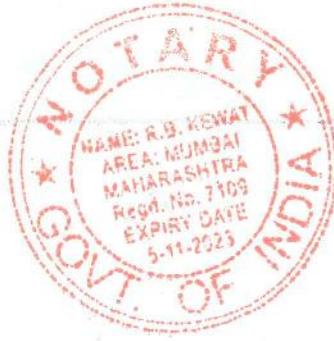


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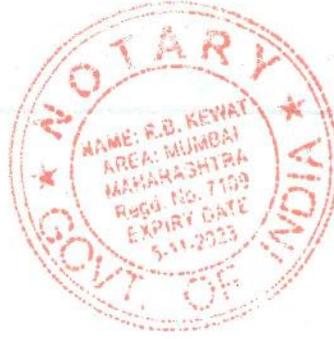
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Part B: Revenue

Revenue Grant		Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Year 8	Year 9	Year 10
B	Personnel Cost	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
16	Director Time recovery	960,000	960,000	960,000	960,000	9,60,000/-	960,000	960,000	960,000	960,000	960,000
17	Principal Scientist (1) @ Rs. 80,000/PM	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000
18	Co - PI (2) @ Rs. 60,000/PM	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000
19	Project Associate (2) @ Rs. 50,000/- PM	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000
20	Senior Field Assistant (2) @ Rs. 35,000/- PM	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000
21	Junior Field Assistant (7) @ 25,000/- PM	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000
22	Field Assistant (2) @ 15,000/ PM	540,000	540,000	540,000	540,000	540,000	540,000	540,000	540,000	540,000	540,000
23	Drivers (3) @ 15,000/ PM										
	Monitoring										



24	Pollutants and heavy metals monitoring @Rs 500/sample 500 samples/year	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000
25	Plankton & Benthos Monitoring	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
Education and awareness											
26	Production of short films on flamingo and waders for awareness campaigns	1,500,000									
27	Education and awareness campaigns in schools and local communities	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
Transportation											
28	Fuel for four & two wheelers, 300 days of field work	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
29	Vehicle maintenance charges		200,000	200,000	200,000	300,000	300,000	300,000	300,000	300,000	300,000
Food Allowance											



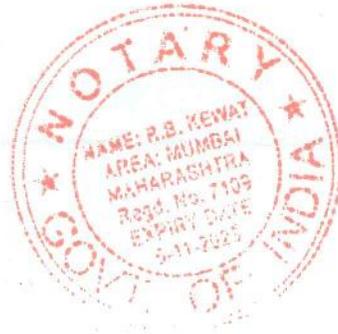
30	Food Allowance 400/day 300 days fieldwork/year for 19 staff	2,280,000	2,280,000	2,280,000	2,280,000	2,280,000	2,280,000	2,280,000	2,280,000	2,280,000	2,280,000
Report, printing & Communication											
31	Report writing and printing	150,000	150,000	150,000	150,000	150,000	150,000	150,000	150,000	150,000	150,000
32	Communication costs	350,000	350,000	350,000	350,000	350,000	350,000	350,000	350,000	350,000	350,000
Office Setup											
33	Office cum staff residence rent @Rs. 30,000/-/month	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000
34	Housekeeping and other maintenance for Office cum staff residence	200,000	200,000	200,000	200,000	200,000	200,000	200,000	200,000	200,000	200,000
35	Office Stationary	100,000	100,000	100,000	100,000	100,000	100,000	100,000	100,000	100,000	100,000
Insurance											
36	Staff Insurance	250,000	250,000	250,000	250,000	250,000	250,000	250,000	250,000	250,000	250,000
Maintenance and storage											
37	Equipment maintenance and batteries	100,000	100,000	100,000	100,000	100,000	100,000	100,000	100,000	100,000	100,000
38	Collection maintenance curation & digitization	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000

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Satellite Imagery												
39	Procurement of high resolution satellite imagery for remote sensing	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
	Meetings, workshops and trainings											
40	Induction and Capability building training for BNHS researchers	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
41	Meetings, attending workshops and symposiums	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
42	Miscellaneous Expenses	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
	Sub-Total B	23,130,000	21,930,000	21,930,000	21,930,000	21,070,000	22,130,000	22,130,000	22,130,000	22,130,000	22,130,000	22,130,000
	20% BNHS Admin Cost	4,626,000	4,386,000	4,386,000	4,386,000	4,214,000	4,426,000	4,426,000	4,426,000	4,426,000	4,426,000	4,426,000
	Total B	27,756,000	26,316,000	26,316,000	26,316,000	25,284,000	26,556,000	26,556,000	26,556,000	26,556,000	26,556,000	26,556,000
	8% inflation cost		2,105,280	2,105,280	2,105,280	2,022,720	2,124,480	2,124,480	2,124,480	2,124,480	2,124,480	2,124,480
	Grand Total B	27,756,000	28,421,280	28,421,280	28,421,280	27,306,720	28,680,480	28,680,480	28,680,480	28,680,480	28,680,480	28,680,480
							283,728,960					

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Consolidated Budget Part A and Part B

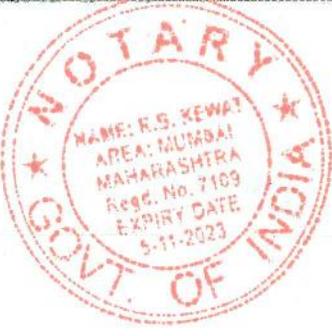
Sr. No	Particulars	Budget in INR																		
		Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Year 8	Year 9	Year 10									
A	Fixed Assets																			
	Equipment																			
1	Vehicles - Four wheelers (2)	3,500,000																		
2	Boat hiring charges 250 days of fieldwork/year	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
3	Drones for flamingo and wader aerial survey (4)	1,000,000																		
4	PTT tags, Bird Rings and, color flags, Geolocators	10,000,000																		
5	Binoculars (6), Spotting scope (6), GPS (6), Data Loggers (6)	3,500,000																		
6	Desktops (2), Laptop (10), Printer (3), projector(3), tabs (3), External hard disk (10)	2,500,000																		
7	Stereozoom microscopes with DSLR attachment (4)	4,000,000																		
8	Two wheeler (1)	70,000																		



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19	Project Associate (2) @ Rs. 50,000/- PM	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000
20	Senior Field Assistant (2) @ Rs. 35,000/- PM	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000
21	Junior Field Assistant (7) @ 25,000/- PM	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000
22	Field Assistant (2) @ 15,000/ PM	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000
23	Drivers (3) @ 15,000/ PM	540,000	540,000	540,000	540,000	540,000	540,000	540,000	540,000	540,000	540,000	540,000	540,000
	Monitoring												
24	Pollutants and heavy metals monitoring @Rs 5000/sample 500 samples/year	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000
25	Plankton & Benthos Monitoring	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
	Education and awareness												
26	Production of short films on flamingo and waders for awareness programmes	1,500,000											
27	Education programmes in schools and local communities	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
	Transportation												
28	Fuel for four & two wheelers, 300 days of field work	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000



39	Procurement of high resolution satellite imagery for remote sensing	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
Meetings, workshops and trainings													
40	Induction and Capability building training for BNHS researchers	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
41	Meetings, attending workshops and symposiums	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
42	Miscellaneous Expenses	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
	Sub-Total B	23,130,000	21,930,000	21,930,000	21,930,000	21,930,000	21,930,000	21,930,000	21,930,000	21,930,000	21,930,000	21,930,000	21,930,000
	20% BNHS Admin Cost	4,626,000	4,386,000	4,386,000	4,386,000	4,386,000	4,386,000	4,386,000	4,386,000	4,386,000	4,386,000	4,386,000	4,386,000
	Total B	27,756,000	26,316,000	26,316,000	26,316,000	26,316,000	26,316,000	26,316,000	26,316,000	26,316,000	26,316,000	26,316,000	26,316,000
	8% inflation cost		2,105,280	2,105,280	2,105,280	2,105,280	2,105,280	2,105,280	2,105,280	2,105,280	2,105,280	2,105,280	2,105,280
	Grand Total B	27,756,000	28,421,280	28,421,280	28,421,280	28,421,280	28,421,280	28,421,280	28,421,280	28,421,280	28,421,280	28,421,280	28,421,280
283,728,960													
	Total A + B	356,398,960											

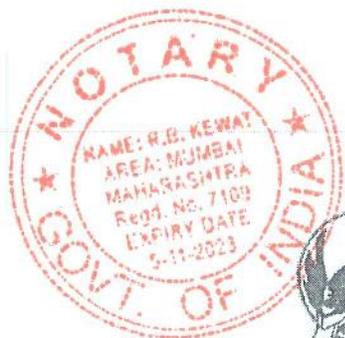
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¹ This fee proposal is based on best estimates of current costs of executing the project. BNHS will seek approval for enhancement of the fees if necessitated by material increases in costs including taxes and duties. The cost will be restated at the end of each three year period.



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Annexure - 12
part - 2 486

President :
Homi Khusrookhan

Ref.1735 /2016

14 October 2016

Shri Sanjay Khandare
Additional Metropolitan Commissioner, MMRDA &
Chairman, Environmental Cell
Mumbai Metropolitan Region Development Authority
Bandra-Kurla Complex, Bandra (East), MUMBAI 400 051

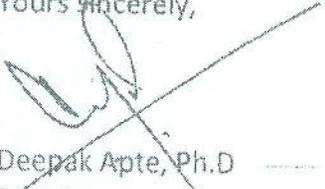
Dear Shri Khandare,

This is pursuant to the meeting held on 14 October 2016, please find enclosed revised budget for your consideration.

We look forward for necessary approvals.

With good wishes,

Yours sincerely,


Deepak Apte, Ph.D
Director

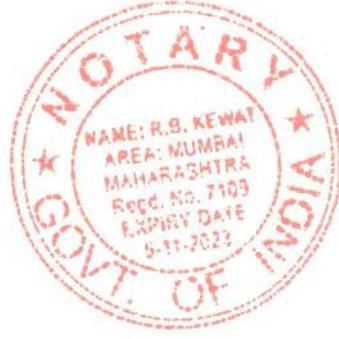
Enclosure

Copy forwarded for information and record to the BNHS Accounts Department.

Bombay Natural History Society
Hornbill House, Dr. Salim Ali Chowk, Shaheed Bhagat Singh Road, Mumbai - 400 001, India.
Tel : (91-22) 2282 1811 Fax : (91-22) 2283 7615
Email : Office : info@bnhs.org Director : director@bnhs.org Website : www.bnhs.org



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Revised Budget

MMRDA BUDGET - PART A

Sr. No	Particulars	Budget in INR												
		Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Year 8	Year 9	Year 10			
A														
Fixed Assets														
Equipment														
1	Vehicles - Four wheelers (2)	3,500,000												
2	Boat hiring charges 250 days of fieldwork/year	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
3	Drones for flamingo and wader aerial survey (4)	1,000,000												
4	PTT tags, Bird Rings and, colour flags, Geolocators	10,000,000				5,000,000								5,000,000
5	Binoculars (6), Spotting scope (6), GPS (6), Data Loggers (6)	3,500,000												
6	Desktops (2), Laptop (10), Printer (3), projector(3), tabs (3), External hard disk (10)	2,500,000												
7	Stereozoom microscopes with DSLR attachment (4)	4,000,000												
8	Two wheeler (1)	70,000												



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Revised Budget

MMRDA BUDGET - PART A

Sr. No	Particulars	Budget in INR																			
		Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Year 8	Year 9	Year 10										
A	Fixed Assets																				
	Equipment																				
1	Vehicles - Four wheelers (2)	3,500,000																			
2	Boat hiring charges 250 days of fieldwork/year	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
3	Drones for flamingo and wader aerial survey (4)	1,000,000																			
4	PTT tags, Bird Rings and, colour flags, Geolocators	10,000,000								5,000,000											5,000,000
5	Binoculars (6), Spotting scope (6), GPS (6), Data Loggers (6)	3,500,000																			
6	Desktops (2), Laptop (10), Printer (3), projector(3), tabs (3), External hard disk (10)	2,500,000																			
7	Steriozoom microscopes with DSLR attachment (4)	4,000,000																			
8	Two wheeler (1)	70,000																			



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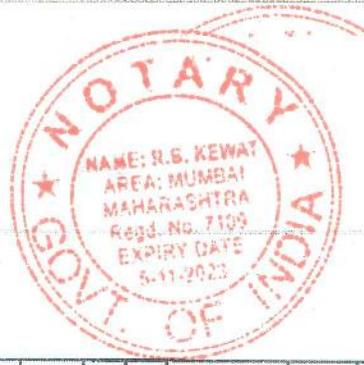
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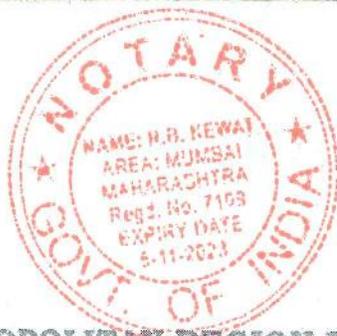
MMRDA BUDGET - PART B

Revenue Grant		Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Year 8	Year 9	Year 10
B	Personnel Cost										
16	Director Time recovery	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
17	Principal Scientist (1) @ Rs. 80,000/PM	960,000	960,000	960,000	960,000	960,000	960,000	960,000	960,000	960,000	960,000
18	Co - PI (2) @ Rs. 60,000/PM	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000
19	Project Associate (2) @ Rs. 50,000/- PM	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000
20	Senior Field Assistant (2) @ Rs. 35,000/- PM	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000
21	Junior Field Assistant (7) @ 25,000/- PM	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000
22	Field Assistant (2) @ 15,000/ PM	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000
23	Drivers (2) @ 15,000/ PM	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000
	Monitoring										
24	Pollutants and heavy metals monitoring @Rs 5000/sample 400 samples/year	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000
25	Plankton & Benthos Monitoring	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
	Education and awareness										
26	Production of short films on flamingo and waders for awareness campaigns	1,500,000	0	0	0	0	0	0	0	0	0

MMRDA BUDGET - PART B

B	Revenue Grant	Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Year 8	Year 9	Year 10
	Personnel Cost										
16	Director Time recovery	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
17	Principal Scientist (1) @ Rs. 80,000/PM	960,000	960,000	960,000	960,000	960,000	960,000	960,000	960,000	960,000	960,000
18	Co - PI (2) @ Rs. 60,000/PM	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000
19	Project Associate (2) @ Rs. 50,000/- PM	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000
20	Senior Field Assistant (2) @ Rs. 35,000/- PM	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000
21	Junior Field Assistant (7) @ 25,000/- PM	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000
22	Field Assistant (2) @ 15,000/PM	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000
23	Drivers (2) @ 15,000/PM	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000
	Monitoring										
24	Pollutants and heavy metals monitoring @Rs 5000/sample 400 samples/year	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000
25	Plankton & Benthos Monitoring	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
	Education and awareness										
26	Production of short films on flamingo and waders for awareness campaigns	1,500,000	0	0	0	0	0	0	0	0	0





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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure-13

No. ED/MTHL/Forest Clearance/Condition (x)/Undertaking/16

Engineering Division
Date; 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (x) laid down in the in-principle approval given by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is heard by assured that the User Agency (MMRDA) agrees to provide funds to State Forest Department for implementing the mitigation measures recommended by the BNHS (as accepted by SBWL) **which are to be implemented through State Forest Department.** at the project cost" to the requirements of MoEF.

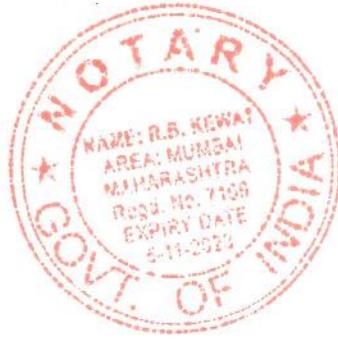
(Signature)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)



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496

MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure-14

No. ED/MTHL/Forest Clearance/Condition (x)/Undertaking/16

Engineering Division
Date; 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (x) laid down in the in-principle approval given by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to provide funds to State Forest Department for implementing the mitigation measures recommended by the BNHS (as accepted by SBWL) which are to be implemented by User Agency (MMRDA) at the project cost" to the requirements of MoEF

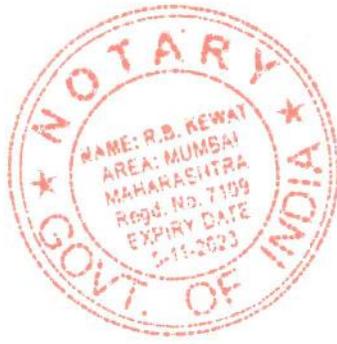
(Signature)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

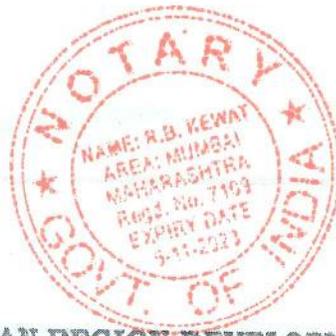
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)



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Annexure 498 15



MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

No. ED/MTHL/EMP/STP/Pollution study consultancy/Rev-LOA/16

Engineering Division
Date: 20.10.2016

To,
Dr. Anil Dikshit
 Professor
 Center for Environmental Science & Engineering,
 Indian Institute of Technology Bombay,
 Powai Mumbai – 100076
 Email: dikshit@iitb.ac.in

Revised Letter of Award (LOA)

Sub: Mumbai Trans Harbour Link project
 - Conducting Mahul creek pollution level study from IIT Mumbai for preparing proposal of Effluent Treatment Plants as recommended by State Board of Wildlife (Maharashtra)

Ref: 1) Your proposal to MMRDA regarding consultancy assignment vide letter dated 30.08.2016 along with Technical Proposal and cost estimate.
 2). MMRDA's initial LOA issued vide T.O. letter dated 06.10.2016

Sir,

Your proposal regarding consultancy assignment vide letter dated 30.08.2016 along with Technical Proposal and cost estimate of Rs. 4.98 Crores (Plus ST as applicable) for subject work is accepted by MMRDA. The revised Letter of Award (LOA) is being issued under following terms and conditions.

- 1) The time period for completion of the assignment shall be 12 months from the date of payment.
- 2) The study data and documents shall be property of MMRDA. It shall not to be shared with any other Govt. / Semi-Govt/ Private entities without concurrence of MMRDA.
- 3) The phase-wise time schedule for submission of deliverables shall be communicated to this office pursuant to your proposal.
- 4) This office is processing payment of 50% of assignment amount (Rs. 2.49 Crore plus 15% service tax) which will be sent separately. The balance 50% payment will be deposited within 6 months from payment of first installment.
- 5) Periodical progress reports shall be submitted to this office.
- 6) Funds utilization certificate shall be submitted to MMRDA on completion of the assignment.

This revised LOA supersedes the MMRDA's earlier letter issued on dated 06.10.2016. You are requested to undertake the activities mentioned in your proposal at the earliest.

Yours faithfully,

(Signature)
 (P. D. Mandapure)
 Engineer In Chief, MMRDA.

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>



499

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Annexure 500

मुंबई महानगर प्रदेश विकास प्राधिकरण
MUMBAI METROPOLITAN REGION
DEVELOPMENT AUTHORITY

No. MMRDA/MTHL/Forest clearance/Stage-I/Conditions/pending issues/16 Date: 29/07/2016

To,
The Secretary (Forests), GoM
4th floor, Main Bldg. Mantralaya,
Mumbai 400032
Fax: 22023624.

Sub: Mumbai Trans Harbour Link project.
-- Declaration of Thane creek bird sanctuary as conditions stipulated in the Stage-I approval to the MTHL project.

Ref: 1) MoEF's Stage-I approval to diversion of forest for MTHL project dated 22.01.2016.
2) Draft Notification from Govt. of Maharashtra on Thane Creek Flamingo Sanctuary issued on 05 Aug 2015.
3) MMRDA's letter to Secretary Forests, GOM dated 15.02.2016 and dated 07/07/2016.

Sir,

MMRDA had applied to Forest Deptt. / MoEF for approval for diversion of 47.417 ha forest land for use for construction of the proposed Mumbai Trans Harbour Link (MTHL) project.

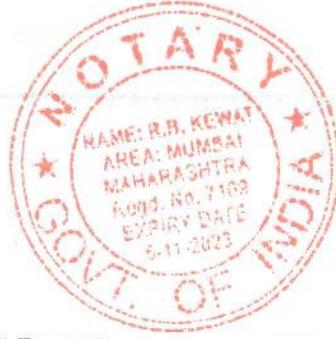
2. MoEF has accorded Stage-I, (in-principle) approval to diversion of 47.417 ha forest land falling in the Right of Way (ROW) of MTHL project vide their letter dated 22.01.2016 subject to terms & conditions mentioned therein applicable to such category of the project. Some of the conditions mentioned therein are to be complied with the help of Forest Department of the State Govt.

3. MMRDA has requested Forest Department vide this office letter addressed to you dated 15.02.2016 for providing plans and estimates for mitigation measures like conservation of forests, mangroves, wildlife etc as per the requirement of MoEF to facilitate MMRDA for further actions to apply for Stage-II clearance.

4. The issue of conservation of Flamingo birds was considered while awarding the stage-I forest clearance to MTHL project. Earlier, the Forest department had issued a draft notification on 05 Aug 2015 declaring specified Thane creek with about 16.90 ha area as Thane Creek Flamingo Sanctuary. While sanctioning the Stage-I clearance, MoEF has stipulated in condition no. (xi) that " Final notification for declaration of the area of 16.90 sq.km. in Thane creek of Thane district as sanctuary shall be issued before grant of Stage II approval".

Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051.

OFF : 2659 1234 EPABX : 2659 0001 / 4000 • FAX : 2659 1112 / 2659 1264 • WEB SITE : <http://www.mmrda.maharashtra.gov.in>



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5. During the review meeting held with Forest Deptt., it is understood that, the process of obtaining suggestions and objections on the draft notification on **Thane Creek Flamingo Sanctuary** is undertaken by the Collector, Mumbai Suburb. As GOM has decided to implement MTHL project on fast track, the process of final notification needs to be expedited. Therefore, the Forest Department is requested to expedite the process of final notification of Thane Creek Flamingo Sanctuary on priority.

6. Forest Department is also requested to expedite other pending compliances of the conditions mentioned above.

Yours faithfully,

(U.P.S. Madan)

Metropolitan Commissioner

Copy for information to:

- i) **The Principal Chief Conservator of Forest (Wild Life)**, Van Bhavan, Ramgiri Road, Civil Lines, Nagpur- 440001 pccfwlnp@mahaforest.gov.in
- ii) **The APCCF and Nodal Officer**, Maharashtra State, 1st floor, B-Wing, Van Bhavan, Civil Lines, Nagpur 440001. e-Mail: apccfnodal@mahaforest.gov.in
- iii) **The Collector, Mumbai Suburbs, Bandra (East) Mumbai 400051** with a request to expeditiously complete the formalities in issuing final notification of Thane Creek Flamingo Sanctuary.
- iv) **The Chief Conservator of Forest (Mangroves), Mumbai.**
e-Mail: ccfmumbai@gmail.com



502

मुंबई महानगर प्रदेश विकास प्राधिकरण
MUMBAI METROPOLITAN REGION
DEVELOPMENT AUTHORITY

No. MMRDA/MTHL/Forest clearance/Stage-I/Conditions/pending issues/16 Date: 07/07/2016

To,
The Secretary (Forests), GoM
4th floor, Main Bldg. Mantralaya,
Mumbai 400032
Fax: 22023624.

Sub: Mumbai Trans Harbour Link project.
-- Expediting compliances pending with Forest Department on the terms and conditions stipulated in the Stage-I approval to the project.

Ref: 1) MoEF's Stage-I approval to diversion of forest for MTHL project dated 22.01.2016.
2) Chief Secretary, GOM's letter to Secretary, MoEF dated 01.02.2016.
3) MMRDA's letter to Secretary Forests, GOM dated 15.02.2016.
4) Minutes of meeting held in MMRDA with CCF (Thane) and CCF (Mangrove Cell) on 02.03.2016.
5) Forest Department GOM's letter to MoEF dated 28.04.2016 requesting deletion of NGT related condition.

Sir,

- Govt. of Maharashtra has appointed MMRDA as implementing agency for proposed Mumbai Trans Harbour Link (MTHL) project.
2. MoEF has accorded Stage-I (in-principle) approval to diversion of 47.417 ha forest land falling in Right of Way (ROW) of MTHL project vide their letter dated 22.01.2016 subject to terms & conditions mentioned therein applicable to such category of the project.
 3. Some of the conditions mentioned therein are to be complied with the help of Forest Department of the State Govt. MMRDA has requested the Forest Department vide this office letter addressed to you dated 15.02.2016, for providing plans and estimates for mitigation measures like conservation of forests, mangroves, wildlife etc as per the requirement of MoEF to facilitate MMRDA for further actions to apply for Stage-II clearance. MMRDA has paid Forest Department Rs. 2,14,03,323/- towards cost of plantation and Rs. 4,45,24,563/- towards NPV of forest land on 22.03.2016. Accordingly, the DCF, Alibag has reported that this amount is transferred to Compensatory Afforestation Fund (CAF) Maharashtra on 31.03.2016.
 4. Meanwhile, a meeting was held on 02.03.2016 in MMRDA office with CCF (Thane) and CCF (Mangrove Cell) Mumbai to expedite the compliances pending with Forest Department. Both CCFs have agreed to resolve the pending issues in their jurisdiction at the earliest.
 5. Records of 47.417 ha Non-forest land from 3 villages in Raigad district are mutated in favour of the State Forest Department. As the joint measurements of land in Morbe, Tal. Panvel is still pending with District Land Record office, handing over of land is in balance. MMRDA is following this issue with the Collector Raigad and will get it resolved at the earliest.

Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051.

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Yes



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6. DCF Alibag has prepared Plans & Estimate for providing artificial nests and comprehensive soil conservation measures amounting Rs. 62,50,000/- and communicated MMRDA for funds vide letter dated 24.04.2016 (received on 25.05.2016). The payment to forest department is in process.
7. Similarly, CCF (Mangrove Cell) has instructed their field offices to prepare the Plans and Estimates for compensatory mangrove plantation on 223 Ha area. Accordingly, MMRDA has received proposal for plantation on 30 ha area estimating Rs. 49,59,822/- and MMRDA has made the payment to CCF (Mangrove Cell) on 09.05.2016. MMRDA has requested to forward estimate of balance area expeditiously.
8. MMRDA has requested Chief Wildlife Warden of the State vide letter dated 20.06.2016 to prepare the plans and estimates for preservation of flora and fauna of the area and implementation.
9. MMRDA has appointed Adv. Saket Mone for legal matters in obtaining permission from Hon'ble High Court for cutting of mangroves pursuant to order in PIL 87/2006. Date of first hearing is scheduled on 15.07.2016.
10. The major 5 issues pending in compliance that need to be decided at State Govt. Level are.
 - i) Confirmation that, prior approval of NGT to proposal of diversion of forest is not applicable to MTHL project, as the Eco-Sensitive Zone of Karnala Birds Sanctuary is notified and MTHL project falls outside of it. Forest Department GOM has already sent a letter to MoEF dated 28.04.2016 requesting deletion of NGT related condition. The confirmation is awaited.
 - ii) One of the requirements noted in the forest diversion clearance, Final notification for declaration of the area of 16.90 sq.km. in Thane creek of Thane district as sanctuary shall be issued before grant of Stage II approval.
 - iii) Preparing a Mangrove and Marine Biodiversity Conservation Plan.
 - iv) BNHS has suggested and accepted by SBWL to protect the Important Bird Areas (IBA) on the North side of alignment as an alternative shelter for flamgos / Migratory Birds during the construction of MTHL work.
 - v) To develop the nature interpretation centre as required under CRZ clearance.
11. Forest Department is requested to expedite pending compliances to the conditions mentioned above.

Yours faithfully,

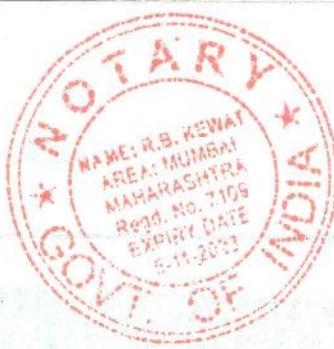

(Sanjay Khandare)

Addl. Metropolitan Commissioner

Copy for information to:

- i) The Principal Chief Conservator of Forest (Wild Life), Van Bhavan, Ramgiri Road, Civil Lines, Nagpur- 440001 pccfwlmgp@mahaforest.gov.in
- ii) The APCCF and Nodal Officer, Maharashtra State, 1st floor, B-Wing, Van Bhavan, Civil Lines, Nagpur 440001. e-Mail: apccfnodal@mahaforest.gov.in
- iii) The Chief Conservator of Forest, Thane. e-Mail: ccfthane@gmail.com
- iv) The Chief Conservator of Forest (Mangroves), Mumbai. e-Mail: ccfmmumbai@gmail.com





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मुंबई महानगर प्रदेश विकास प्राधिकरण
MUMBAI METROPOLITAN REGION
DEVELOPMENT AUTHORITY

No. MMRDA/MTHL/Forest clearance/16

Date: 15/02/2016

To,
The Secretary (Forests), GoM
4th floor, Main bldg. Mantralaya,
Mumbai 400032
Fax: 22023624.

Sub: Diversion of forest for the proposed Mumbai Trans Harbour Link project.
— Compliance of the remarks raised by Forest Advisory Committee (FAC) in meeting held on 31.12.2015.

Ref: 1) Minutes of 10th meeting of State Board of Wild Life held on 04.12.2015
2) MMRDA's DO letter to Secretary, MoEF dated 19.01.2016.
3) MoEF's Stage-I approval to diversion of forest for MTHL project dated 22.01.2016.

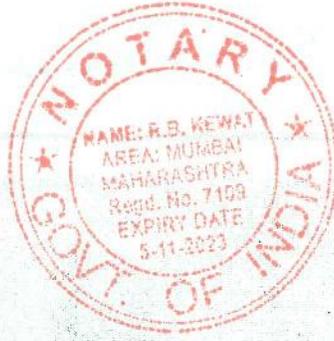
Sir,

You are aware that, Govt. of Maharashtra has appointed MMRDA as implementing agency for proposed Mumbai Trans Harbour Link (MTHL) project.

2. MoEF has accorded Stage-I (In-principle) approval to diversion of 47.417 ha forest land falling in Right of Way (ROW) of MTHL project vide their letter dated 22.01.2016 subject to terms & conditions mentioned therein applicable to such category of the project.

3. Some of the conditions mentioned therein are to be complied with the help of Forest Department/State Govt. These conditions, along with action to be taken in this regard, are enlisted in Annexure-I attached herewith for your ready reference. **As such, the Forest department is requested to expedite compliance to the conditions mentioned in Annexure-I (enclosed herewith)** which includes, activities such as preparation of plans and estimate for mitigation measures for conservation of forests, mangroves, wildlife etc to the requirement of MoEF and to communicate to MMRDA for further actions.

4. As regards the condition no. (viii) in the MoEF's order about taking approval of NGT to forest diversion proposal, it is felt that it will be only applicable if it is impacting any area within 10 km radius of protected forest area. In accordance with final notification issued for Karnala Birds Sanctuary, MTHL project is outside the notified eco-sensitive zone. Since, MTHL alignment will now be outside of the eco-sensitive zone of Karnala Birds Sanctuary, it is assumed that there is no specific requirement for approval of NGT. Hence, confirmation is



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requested that taking approval of NGT is not required now as the project is not impacting the eco-sensitive zone of Karnala Birds Sanctuary.

Yours faithfully,

Encl: Annexure-I


(Sanjay Khandare)

Addl. Metropolitan Commissioner

Copy for information to:

- i) The APCCF and Nodal Officer, Maharashtra State, 1st floor, B-Wing, Van Bhavan, Civil Lines, Nagpur 440001. e-Mail: apccfnodal@mahaforest.com
- ii) The Collector, Raigad District, Collector's Office Alibaug, Raigad - 402 201
e-Mail: Collector.Raigad@maharashtra.gov.in
- iii) The Chief Conservator of Forest, Thane. e-Mail: ccfthane@gmail.com
- iv) The Chief Conservator of Forest (Mangroves), Mumbai.
e-Mail: ccfmmumbai@gmail.com
- v) The Dy. Conservator of Forest, Alibag. e-Mail: dcfalibag@gmail.com



Annexure- I

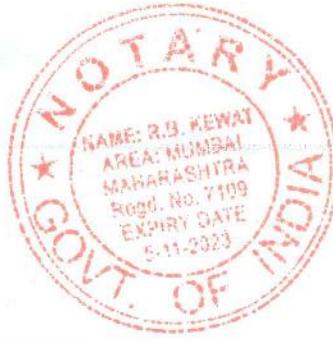
Mumbai Trans Harbour Link

Action plan for compliance of terms and conditions stipulated in the Forest Clearance

Sr. No.	Points of MoEF (no. & details)	Details	Action to be taken	Concerned department
1)	ii) Compensatory afforestation over the non-forest land equal in extent to the forest land being diverted shall be raised and maintained by the State Forest Department at the cost of the User Agency.	Govt of Maharashtra has allocated 47.417 ha non-forest land for CA in Raigad District. Possession of CA land to be taken by Forest department from Collector Raigad. Payments to Revenue Dept.: NPV of non-forest land - Rs. 1,51,60,711/- As conveyed by the Collector, Raigad vide letter dated 26/03/2013.	Request to the Forest Dept. to take possession of CA land, communicate cost of plantation.	MMRDA Collector, Raigad Forest Dept.
2)	iii) The land identified for the purpose of CA shall be clearly depicted on a Survey of India topo sheet of 1:50,000 scale.	Forest Dept. has shown purpose land of CA in Topo sheet of Survey of India. Confirmation to be obtained.	Request to the Forest Dept. for required information,	Forest Dept.
3)	iv) The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation, at the current wage rate, to the State Forest Department. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.	Payments to Forest Dept.: Total Cost of plantation for CA - Rs. 2,14,03,323/- As conveyed by the DCF, Alibag vide letter dated 01/02/2016 Note: Cost of plantation is updated by Forest department to current rates. Cost of plantation includes maintaining up to 10 years	i) Request Forest Dept. to communicate present cost of plantation ii) Payment to Forest Dept	Forest Dept. MMRDA
4)	v) The State Government shall charge the Net Present Value (NPV) of forest land being diverted under this proposal	Payments to Forest Dept.: NPV of forest 47.417 land - Rs. 4,45,24,563/- As conveyed by the DCF, Alibag vide letter	Payment to Forest Dept	Forest Dept. and MMRDA



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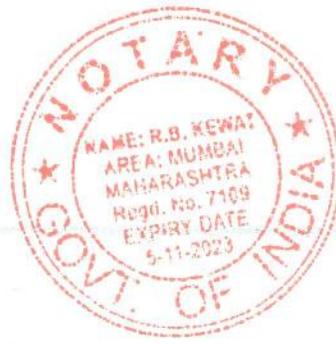
	from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No.5.3/2007-FC dated 05.02.2009 in this regard.	dated 01/02/2016		
5)	vi) At the time of payment of the Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.	MMRDA's undertaking to Forest Dept in this regard is to be submitted	Prescribed format for undertaking is to be obtained from Forest Dept.	Forest Deptt. & MMRDA
6)	vii) All the funds received from the User Agency under the project, shall be transferred to Ad-hoc CAMPA in the Saving Bank Account pertaining to the State concerned.	Clear guidelines from Forest department to which head of account the funds are to be deposited	Required information is to be obtained from Forest Dept.	Forest Deptt. & MMRDA
7)	viii) The user agency shall take prior permission from Hon'ble National Green Tribunal before issue of order for diversion of forest land in accordance with the Hon'ble Mumbai High Court, Nagpur Bench orders dated 27/04/2005 and 07/06/2006 in Writ Petition no. 1277/200 as per which permission of Hon'ble High Court is necessary for taking up projects and activities in forest areas within 10 Km from protected	As the Eco-Sensitive Zone of Karnala Birds Sanctuary is notified and MTHL project falls outside of it, the applicability of this condition need to be verified	i) As MTHL project is out of notified eco-sensitive zone of Karnal Birds Sanctuary, the Forest Dept. need to confirm on applicability of condition to obtain approval of Hon'ble NGT to the forest diversion proposal.	Forest Dept

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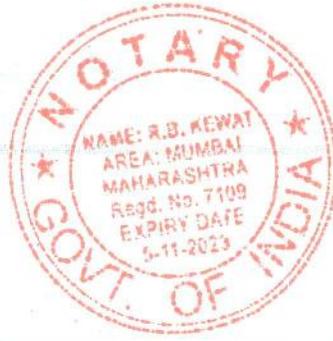
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9)	xi) Final notification for declaration of the area of 16.90 sq.km. in Thane creek of Thane district as sanctuary shall be issued before grant of Stage II approval. MMRDA shall contribute in establishment and management of the sanctuary, modalities for which shall be worked out by the state government.	Final notification on Thane Creek Birds Sanctuary is matter pertains to domain of Forest Dept.	setting of effluent treatment plant in the region as suggested by BNHS.	Forest
10)	xii) Maharashtra Forest Department, through its Mangroves and Marine Biodiversity Conservation Foundation shall prepare a Mangrove and Marine Biodiversity Conservation Plan which shall be implemented at the project cost.	Forest Dept. to prepare a Mangrove and Marine Biodiversity Conservation Plan. MMRDA has already requested CCF (Mangroves) Mumbai to prepare plan for mangrove plantation and implementation for the mangrove area falling in the alignment of MTHL. MMRDA agreed to provide funds to Forest Dept. basis of the plans and estimate approved by them.	i) Forest Dept to prepare plans and estimate required for Mangrove and Marine Biodiversity Conservation Plan. ii) MMRDA to provide funds for mangrove plantation.	Forest Dept. MMRDA
11)	xiv) The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required.	The CRZ clearance to the project is re-awarded by MoEF on 22.01.2016. MTHL project requires only CRZ clearance and Environmental Clearance is not required.	i) Forest Dept needs to confirm in this regard..	Forest Dept.



<p>12)</p>	<p>xxii) The user agency in consultation with the State Government shall create and maintain alternate habitat/home for the avifauna, whose nesting trees are to be cleared in this project. Birds nests artificially made out of eco-friendly material shall be used in the area, including forest area and human settlements, adjoining the forest area being diverted for the project.</p>	<p>State Board of Wildlife has recommended that MMRDA shall provide fund about 2% of project cost to Forest department for implementation of conservation of mangroves, birds habitation, forests. MMRDA has agreed to provide funds to Forest department basis on approved estimates. And on approval of UDD of Govt of Maharashtra. The total of all the payments to be given to Forest department shall be part of conservation plan and limited to max. 2% of project cost.</p>	<p>i) Forest Dept need to provide the approved plans and estimates to MMRDA and implement avifauna maintenance program on receipt of funds.</p>	<p>Forest Dept. & MMRDA</p>
<p>13)</p>	<p>xxv) Wherever possible and technically feasible, the User Agency shall undertake afforestation measures along the roads within the area diverted under this approval, in consultation with the State Forest Department at the project cost.</p>	<p>General condition</p>	<p>i) This condition need to be incorporated in contract document of MTHL work. ii) However, Forest Deptt. Is requested to propose specifications for the plantation in this regards.</p>	<p>MMRDA & Forest Deptt.</p>
<p>14)</p>	<p>xxvi) The reclamation of quarry should be done under the supervision of the State Forest Department. The quarry shall be reclaimed and afforested completely before the project is closed.</p>	<p>General condition</p>	<p>i) This condition need to be incorporated in contract document of MTHL work. ii) Project specific guidelines are to be obtained from Forest Department.</p>	<p>MMRDA Forest Dept</p>

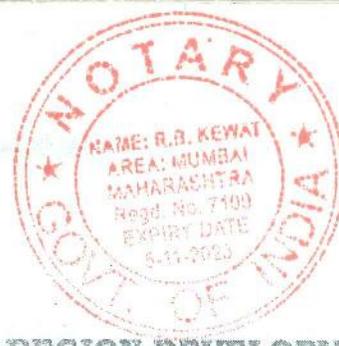
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15)	<p>xxix) The User Agency will undertake comprehensive soil conservation measures at the project cost in consultation with the State Forest Department.</p>	General condition	<p>i) This condition need to be incorporated in contract document of MTHL work. ii) Project specific guidelines are to be obtained from Forest Department.</p>	MMRDA Forest Dept.
16)	<p>xxi) The User Agency will assist the State Government in preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State. Attention will be particularly given to providing safe crossing and corridors for wildlife species and protecting sensitive habitat like wetlands, grasslands and woodlands from degradation. Where canopy continuity is required for particular species, special measures shall be prescribed by the CWLW for providing crossing points. Where certain trees used for nesting/rookeries of species like birds of prey, herons, storks, hornbills, etc., are to be destroyed, alternative structure shall be provided and the trees transplanted.</p>	Same as point no. VII	<p>Requires Plans & estimates from Forest Dept.</p>	Forest Dept.

U/S

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY

मुंबई महानगर प्रदेश विकास प्राधिकरण

512

Annexure- 17

No. ED/MTHL/Forest Clearance/Condition (xi)/Undertaking/16

Engineering Division
Date; 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xi) laid down in the in-principle approval given by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to contribute in establishment and management of the sanctuary, modalities for which shall be worked out by the state government which are to be implemented through State Forest Department. at the project cost".

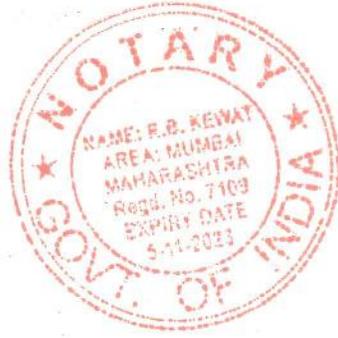
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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Annexure - 18

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY

मुंबई महानगर प्रदेश विकास प्राधिकरण

No. ED/MTHL/CCF Mangroves/Payment/16

Engineering Division

Date: 09/05/2016.

To

The Chief Conservator of Forests (Mangroves),
A-Wing, 2nd Floor, SRA Building,
Anant Kanekar Marg, Bandra (E),
Mumbai -400051.

Sub: Mumbai Trans Harbour link

- Deposition of payment to for compensatory plantation of mangroves on 30 ha area

- Ref: 1) Your letter dated 30.12.2015 regarding identifying 223 ha area for compensatory mangrove plantation for MTHL project
2) Your letter dated 16.03.2016 raising demand of funds for plantation on 30 ha area

You are aware that, MMRDA has been assigned the task of implementation of Mumbai Trans Harbour Link (MTHL) by the Govt. of Maharashtra. The total diversion of forest area comprises to 47.4170 ha. in this project.

In this regard, MMRDA has requested you vide T. O. letters dated 17/04/2013, 26.08.2013 and 29.09.2015 to prepare a mangrove plantation program for the area likely to be affected due to construction of MTHL bridge structure. The details of mangrove affected land admeasuring 38.58 Ha were submitted

2. Accordingly, you have communicated to MMRDA vide their letter dated 30.12.2015 that you have identified suitable land parcels admeasuring total about 223 ha in Palghar, Thane, Mumbai Suburb and Ratnagiri forest area under your jurisdiction for proposed compensatory mangrove plantation related to MTHL project.

5. Pursuant to the your demand for funds raised amounting Rs. 49,59,822/- towards compensatory mangrove plantation on 30 ha area in the letter dated 16.03.2016 for year 2015-16 and pre-monsoon-preparation, please find enclosed payment by cheque no. 217917 dated 04.05.2016 of amount Rs. 49,59,822/- (drawn from Bank of Maharashtra).

Acknowledge / receipt for the same is requested. You are also requested forward the plans and estimate for funds for the balance mangrove plantation contemplated in MTHL project at the earliest please.

Yours Faithfully.

M. H. Paranjape
(M. H. Paranjape)
Executive Engineer

Encl: Cheque no. 217917 dated 04.05 2016 (in Original)

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 - FAX : 2659 1264 - WEB SITE : <https://mmrda.maharashtra.gov.in>

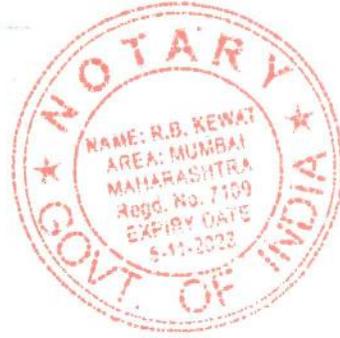
Received
Cheque no 217917
on 4/5/2016

Received
on 4/5/2016
Chief Conservator of Forests (Mangroves)
Kandahvan Cell, Mumbai

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बंदरा (पूर्व), मुंबई - 400 051
BANDRA (EAST), MUMBAI - 400 051,
IFSC MAHB0000164

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Valid For Three Months From The Date Of Issue

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Not Negotiable
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CHIEF CONSERVATOR OF FOREST, MANGROVES CELL, MUMBAI

Or Order

वा उनके आदेशपर

Rupees रुपये **Forty Nine Lakh Fifty Nine Thousand Eight Hundred Twenty
Two Only**

अदा करें।

₹ ****49,59,822.00**

चाना नं.
Ac No. **20045301020**

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For MUMBAI METROPOLITAN REGION
DEVELOPMENT AUTHORITY (MMRDA)

PAYABLE AT PAR AT ALL BRANCHES

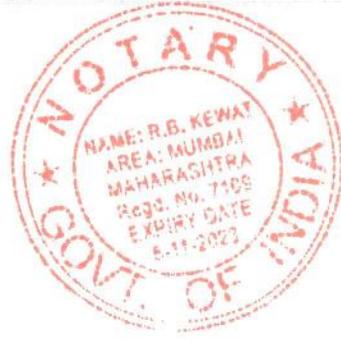
R/hansi
Authorised Signatory

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Authorised Signatory
Please Sign Here

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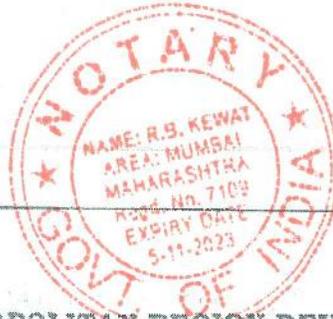
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Annexure 518/19



MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

No ED/MTHL/CCF Mangroves/Balance payment/16

Engineering Division
Date: 17/10/2016

To
 The Chief Conservator of Forests (Mangroves),
 A-Wing, 2nd Floor, SRA Building,
 Anant Kanekar Marg Bandra (E),
 Mumbai -400051.

Sub: Mumbai Trans Harbour link

Deposition of balance payment to for compensatory plantation of mangroves on 170 ha area and maintaining all 200 ha plantation.

- Ref: 1) Your letter dated 16.03.2016 raising demand of funds for plantation on 30 ha area
 2) Payment for 30 ha plantation made by MMRDA vide T.O. letter dated 09.05.2016
 3) Your letter dated 20.09.2016 regarding cost of balance 170 ha area and maintenance of all 200 ha for compensatory mangrove plantation for MTHL project.

Sir,

MMRDA had requested you to prepare a mangrove plantation program for the area likely to be affected due to construction of MTHL bridge structure. The details of mangrove affected land admeasuring 38.58 Ha were submitted. For the compensatory mangrove plantation related to MTHL project, you have identified suitable land parcels in Palghar, Thane, Mumbai Suburb and Rainagiri forest area under your jurisdiction.

2. This office has received your letter dated 20.09.2016 referring the subject matter and this office has noted that the mangrove plantation area is revised to total 200 ha.
3. Pursuant to your demand letter, MMRDA had already deposited Rs. 49,59,822/- vide T.O. letter dated 09.05.2016 towards plantation on 30 ha area.
4. Now, you have raised demand of Rs. 4,56,29,600/- towards payment for balance compensatory plantation of mangroves on 170 ha area and maintaining all 200 ha plantation over period of next 4 years. Please find enclosed payment by cheque no. 216609 dated 13.10.2016 of amount Rs. 4,56,29,600/- (drawn from Bank of Maharashtra). Acknowledge / receipt for the same is requested.
5. In view to fulfill auditory requirements, you are requested to submit;
 - i) Plans and estimate for all 200 ha, mangrove plantation and maintenance for next 4 years for MMRDA's record purpose.
 - ii) Quarterly progress report
 - iii) Quarterly Utilization Certificate on use of funds.

Yours Faithfully,

(Signature)
 (M. H. Paranjape)
 Executive Engineer

Encl: Cheque no 216609 dated 13.10.2016 (In Original)

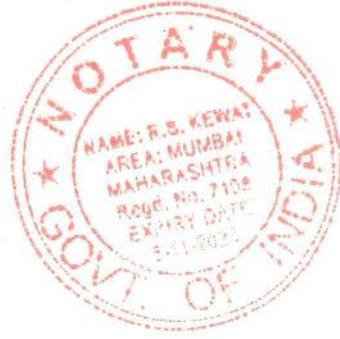
(Signature)
 17/10/2016
 12/10/16
 लिपीक
 मुख्य वनसंरक्षक (मॅंग्रोव्ह)
 कांदळवन कक्षा, मुंबई.

Bandra - Kuria Complex, Bandra (East), Mumbai - 400 051.

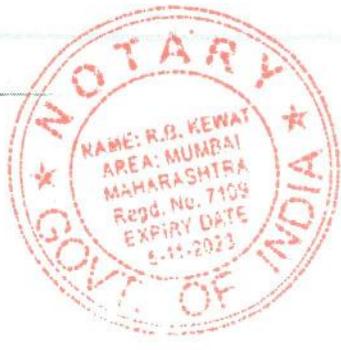
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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13/10/2016
D M Y Y Y Y

00164-MUMBAI BANDRA EAST
CHIEF CONSERVATOR OF FORESTMANGROVES

२१६६०९
श्री या लाले अर्धरा न/ OR ORDER

ON DEMAND PAY
CELL-MUMBAI

Four Crore Fifty-Six Lakh Twenty
Nine Thousand Six Hundred only.
रुपये

₹ ****4, 56, 29, 600, 00

अर्धरा लाले FOR VALUE RECEIVED

बँक ऑफ मॅगरेटिंग फॉर बँक ऑफ महाराष्ट्र



Signature
अधिकारी अर्धरा/ AUTHORIZED OFFICIALS
Please sign above

OT TT OL IF

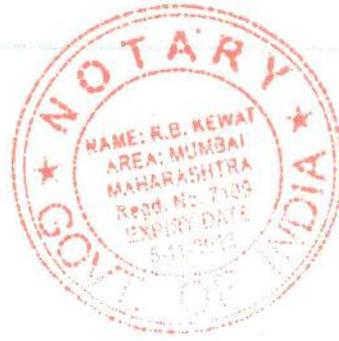
बँक ऑफ मॅगरेटिंग बँक ऑफ महाराष्ट्र
01001-MUMBAI SERVICE BRANCH

MJL-2015

⑈ 216609 ⑈ 00014000 ⑈

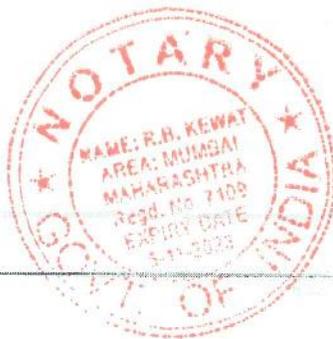
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Annexure 522 20
K

Office of the Chief Conservator of Forests, Mangrove Cell, Mumbai.

S.R.A.Bldg, A-wing, 2nd Floor, Anant Kanekar Marg, Bandra (East), Mumbai 400 051.

Tel-fax 022- 26591586, E-mail: ccfmumbai@gmail.com/ccfmangrove@mahaforest.gov.in

Desk-6/Plan/ 2756/16-17
Bandra, Mumbai dt. 19/01/2017.

To
The Additional Metropolitan Commissioner-II,
MMRDA,
Bandra-Kurla Complex,
Mumbai.

Sub:-Funding for mangrove and marine biodiversity conservation plan as a mitigation measure for the Mumbai Trans Harbour Link

Ref:-Govt. of India's letter F. No. 89/2013-FC dated 22nd January 2016.

Ame-2

Sir,

Your kind attention is invited to the in-principle approval given to the Mumbai Trans-Harbour Link, by the Forest advisory Committee, cited as Ref (1). In para xii of the above approval, it was directed that the Maharashtra Forest Department, through its Mangrove and Marine Biodiversity Conservation Foundation (or Mangrove Foundation) should prepare a Mangrove and Marine Biodiversity Conservation Plan, which should be implemented at the project cost. Accordingly, the Mangrove Foundation has prepared two separate plans, one for 'Mangrove Conservation' and another for 'Marine Biodiversity Conservation', which are enclosed with this letter. These documents are prepared after extensive field survey and study of available information on the coastal and marine biodiversity of Mumbai Metropolitan Region.

The contribution of MMRDA for the Mangrove Conservation Plan is expected to be Rs. 51.31 crores (including Rs. 10 crore for the Interpretation Centre) and that for Marine Biodiversity Conservation Plan will be Rs. 10.05 crores. In addition to this, a lumpsum contribution of Rs. 25 crores to the Corpus Fund of the Mangrove and Marine Biodiversity Conservation Foundation is also proposed towards partial cost of maintenance of the facilities created under the above two plans. The expected contribution from MMRDA is summarised as below:

अभिप्रायित पत्रिका
दिनांक: 24/01/17
पत्रिका: 0571/17

Adtl. M.C. (2)'s Office
No. 68
Date: 20/01/2017

Sl. No.	Component	Cost (Rs. Crores)
1	Mangrove Conservation Plan	41.31
2	Marine Interpretation Centre at Airolli	10.00
3	Marine Biodiversity Conservation Plan	10.05
4	Contribution towards Corpus Fund of Mangrove and Marine Biodiversity Conservation Foundation	25.00
	Total	86.31

23-1-17
254

You are requested to release the funds to the Mangrove and Marine Biodiversity Conservation Foundation at the earliest.

Sincerely Yours,

N. Vasudevan

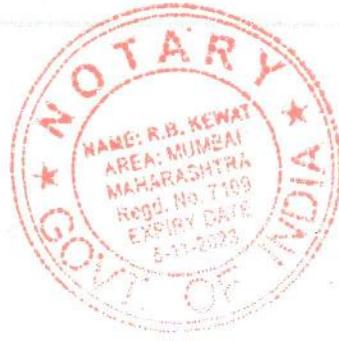
N. Vasudevan

Chief Conservator of Forests,
Mangrove Cell, Mumbai

EE (MAB)
SE (B&V)
SEC APN
23/1
23/1

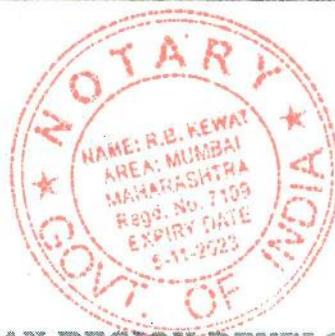
If does not returns to me

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure-21

No. ED/MTHL/Forest Clearance/Condition (xii)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xii) laid down in the in-principle approval given by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hereby assured that the User Agency (MMRDA) agrees to provide funds for the implementation of the various components of mangroves and Marine Biodiversity Conservation Plan as submitted by the Maharashtra Forest Department, through its **Mangroves and Marine Biodiversity Conservation Foundation** under C.C.F. Mangroves at the project cost".

(Signature)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

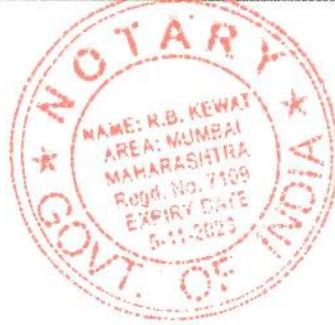
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure – 22

No. ED/MTHL/Forest Clearance/Condition (xiii)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xiii) laid down in the in-principle approval given by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to bear the additional amount of Compensatory Afforestation at other location in lieu of Morbe land, if so determined as per the final decision from the Forest Department in future.

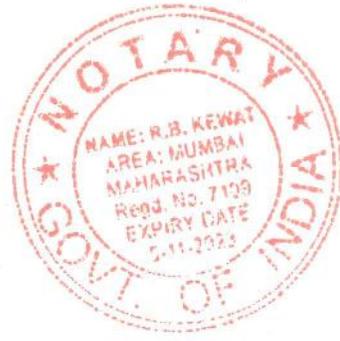
M. H. Paranjape
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

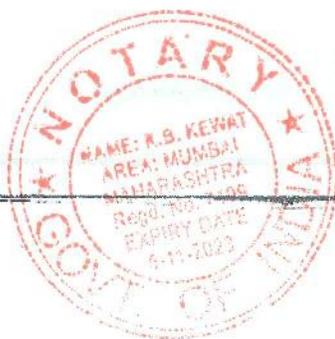
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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Annexure 528

No.11-65/2012-IA.III
 Ministry of Environment, Forest & Climate Change
 Government of India
 IA-III Division

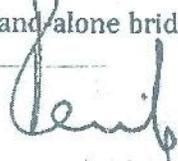
Indira Paryavaran Bhawan
 Jor Bagh
 New Delhi.

March 21, 2016

OFFICE MEMORANDUM

Mumbai Trans-Harbour Link (MTHL) project was accorded clearance under CRZ Notification, 2011 vide order of even number dated 25.1.2016. The project proponent, i.e., Mumbai Metropolitan Region Development Authority (MMRDA) vide their letter number ED/MTHL/CRZ clearance/16/2 dated 9.3.2016 has sought clarification as to whether the said project requires environmental clearance (EC) under EIA Notification, 2006.

The subject matter has been examined with specific reference to the orders of National Green Tribunal (Western Zone) Bench in Pune dated 15.10.2015 in Appeal No. 4/2013. MTHL project envisages the construction of bridges. The bridges fall in the category of 'infrastructure projects'. The EIA Notification, 2006 in category 7 describes the infrastructure entities requiring prior EC under the heading "Physical infrastructure including Environmental Services" where stand-alone bridges do not find a mention. Item No. 8 of the Schedule to EIA Notification, 2006 is specifically for building, construction, township and area development projects, and bridges do not form part of these activities. Accordingly, it is clarified that there is no necessity for prior EC for stand-alone bridges under EIA Notification, 2006.


 (Bishwanath Sinha)
 Joint Secretary
 Tel: 24695274

Additional Metropolitan Commissioner-II
 MMRDA
 Bandra-Kurla Complex
 Mumbai 400051





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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure - 24

No. ED/MTHL/Forest Clearance/Condition (xv)/Undertaking/16

Engineering Division
Date; 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xv) laid down in the in-principle approval of MoEF by letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the Project Authority, MMRDA agrees to fulfill the condition of "No labour camp shall be established on the forest land" during implementation of the project to the requirements of MoEF.

(Signature)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPAGX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure – 25

No. ED/MTHL/Forest Clearance/Condition (xvi)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xvi) laid down in the in-principle approval of MoEF by letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hereby assured that the User Agency (MMRDA) agrees to fulfill the condition of "The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas" during implementation of the project to the requirements of MoEF.

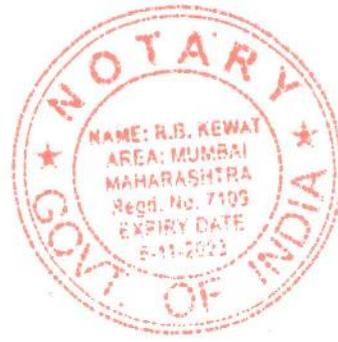
(Signature)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

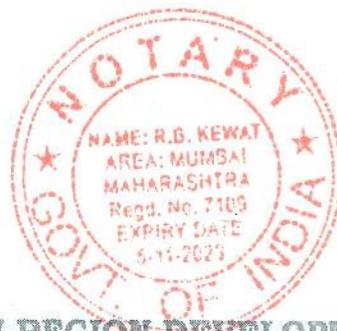
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure – 26

No. ED/MTHL/Forest Clearance/Condition (xviii)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xviii) laid down in the in-principle approval by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to fulfill the condition of "The layout plan of the proposal shall not be changed without the prior approval of the Central Government" during implementation of the project to the requirements of MoEF.

(Signature)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kuria Complex, Bandra (East), Mumbai - 400 051.

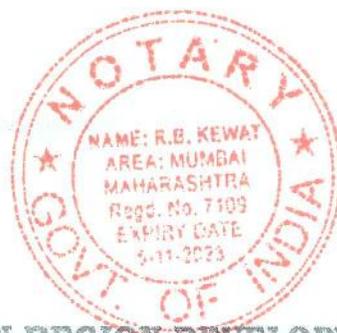
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)



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WKS



MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY

मुंबई महानगर प्रदेश विकास प्राधिकरण

536

Annexure – 27

No. ED/MTHL/Forest Clearance/Condition (xix)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xix) laid down in the in-principle approval of MoEF given by letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hereby assured that the User Agency (MMRDA) agrees to fulfill the condition of "The forest land shall not be used for any purpose other than that specified in the proposal" during implementation of the project to the requirements of MoEF.

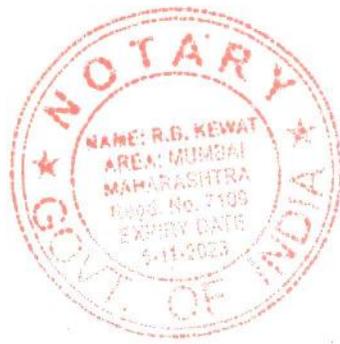
M. H. Paranjape
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

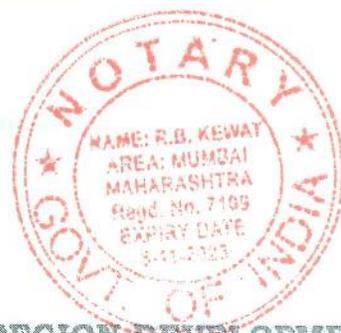
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure-28

No. ED/MTHL/Forest Clearance/Condition (xx)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xx) laid down in the in-principle approval of MoEF given by letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hereby assured that the User Agency (MMRDA) agrees to fulfill the condition of "The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government" during implementation of the project to the requirements of MoEF.

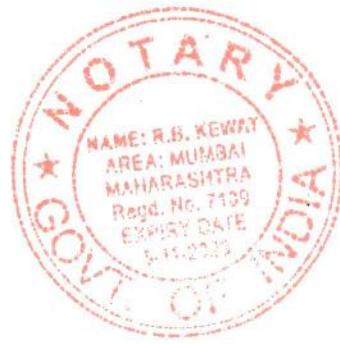
(Signature)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)



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W/S



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण



Annexure-29

No. ED/MTHL/Forest Clearance/Condition (xxi)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
 Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxi) laid down in the in-principle approval given by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hereby assured that the User Agency (MMRDA) agrees to fulfill the condition of "No damage to the flora and fauna of the adjoining area shall be caused" during implementation of the project to the requirements of MoEF.

M. H. Paranjape
 (M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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Annexure 5420

AGENCY COPY	
NEFT / RTGS CHALLAN for Ad-HOC CAMPA	
Date : 26-10-2016	
Agency Name.	Mumbai Metropolitan Regional Development Authority
Application No.	ROAD33082013734
Location.	MAHARASHTRA
Address.	Plot No. R-5,6 & 12, E-Block, Bandra-Kurla Complex Mumbai (Suburban)
Amount(in Rs)	6250000/-
Amount in Words : Sixty-Two Lakh Fifty Thousand Rupees Only	
NEFT/RTGS to be made as per following details;	
Beneficiary Name:	MAHARASHTRA CAMPA
IFSC Code:	CORP000633
Pay to Account No.	15078ROAD33082013734
Bank Name & Address:	Corporation Bank FCS Bangalore 21/1, 3rd floor Jellita Towers Mission Road Bangalore -560027
• This Challan is strictly to be used for making payment to CAMPA by NEFT/RTGS only	

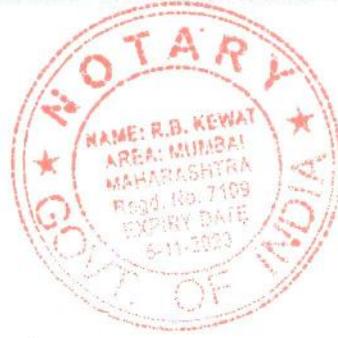
BANK COPY	
NEFT / RTGS CHALLAN for Ad-HOC CAMPA	
Date : 26-10-2016	
Agency Name.	Mumbai Metropolitan Regional Development Authority
Application No.	ROAD33082013734
Location.	MAHARASHTRA
Address:	Plot No. R-5,6 & 12, E-Block, Bandra-Kurla Complex Mumbai (Suburban)
Amount(in Rs)	6250000/-
Amount in Words : Sixty-Two Lakh Fifty Thousand Rupees Only	
NEFT/RTGS to be made as per following details;	
Beneficiary Name:	MAHARASHTRA CAMPA
IFSC Code:	CORP000633
Pay to Account No.	15078ROAD33082013734
Bank Name & Address:	Corporation Bank FCS Bangalore 21/1, 3rd floor Jellita Towers Mission Road Bangalore -560027
• This Challan is strictly to be used for making payment to CAMPA by NEFT/RTGS only	

After making successful payment, User Agencies may send a line of confirmation through Email: helpdeskcampa@corpbank.co.in

[Signature]
EXECUTIVE ENGINEER
ENGINEERING DIVISION
B. M. R. D. A.

[Signature]

543



UKS



Annexure 54431

25/11

बँक ऑफ महाराष्ट्र

STATE METROPOLITAN REGIONAL DEVELOPMENT FUND
BANK OF MAHARASHTRA
BRANCH: EAST MUMBAI
Page No. : 7
Branch: 000000015
Drawing From: 00/11/2016 to 20/11/2016
Statement From: 12:51:59

STATE OF MAHARASHTRA
MUMBAI EAST
BANK OF MAHARASHTRA
BRANCH CODE: 000000015
IFSC Code: MA0000015
Account No.: 6025979590
Branch: Maharashtra Development Fund
Balance: 00,00,000.00
Date: 01/12/2016

Post Date	Value Date	Details	Chq. No.	Debit	Credit	Balance	
		BROUSSET FORWARD :					17,52,74,858.88
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		3,41,969.00		20,94,36,897.88	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		29.00		20,94,36,868.88	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		19,360.00		20,75,00,868.88	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		5,220.00		20,69,78,868.88	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		16,787.89		20,53,00,078.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		67,300.00		20,46,26,778.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		29.00		20,46,26,749.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		19,170.00		20,27,09,749.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		29.00		20,27,09,720.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		3,01,404.00		19,96,95,316.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		29.00		19,96,95,287.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		1,708.00		19,95,24,579.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		29.00		19,95,24,550.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		18,300.00		19,76,94,250.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		13,70,000.00		18,63,24,250.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		8,118.00		18,55,12,432.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		19,190.00		18,35,93,432.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		8,890.00		18,27,04,542.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		2,11,750.00		18,05,89,542.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		700.00		18,05,88,842.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		1,110.00		18,04,77,732.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		2,200.00		18,02,57,532.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		2,210.00		18,00,36,322.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR		1,325.00		17,99,03,997.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR			2,05,00,000.00	18,04,03,997.99	
16/11/16	16/11/16	NETT MUMBAI 02130212 H/S Vijay Travels DR TRFR				18,04,03,997.99	

BANK OF MAHARASHTRA



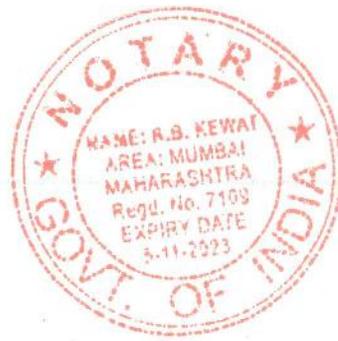
STATE OF MAHARASHTRA
MUMBAI EAST
BANK OF MAHARASHTRA
BRANCH CODE: 000000015
IFSC Code: MA0000015
Account No.: 6025979590
Branch: Maharashtra Development Fund
Balance: 00,00,000.00
Date: 01/12/2016

CARRIED FORWARD :

48,82,86,653.00

STATE OF MAHARASHTRA
MUMBAI EAST
BANK OF MAHARASHTRA
BRANCH CODE: 000000015
IFSC Code: MA0000015
Account No.: 6025979590
Branch: Maharashtra Development Fund
Balance: 00,00,000.00
Date: 01/12/2016

In Case Your Account Is Operated By A Letter Of Authority/Power...



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure-33

No. ED/MTHL/Forest Clearance/Condition (xxiv)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

The MTHL project is a bridge project completely elevated on land and across the sea. Hence, land available for strip plantation is very minuscule.

However, as per condition no. (xxiv) laid down in the in-principle approval of MoEF by letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to fulfill the condition of "The User Agency shall raise strip plantation on either sides of the road and central verge at the project cost, as per IRC specification, with maintenance of 7-10 years. The user Agency shall also submit design of providing at least 2-3 rows of long rotation indigenous trees, as per provision of IRC-SP-21-2009 (Guidelines on landscaping & tree plantation), on either sides of the road before final clearance" during implementation of the project in the available land area to the requirements of MoEF.

M. H. Paranjape

(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण



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Annexure-32

No. ED/MTHL/Forest Clearance/Condition (xxiii)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
 Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxiii) laid down in the in-principle approval of MoEF by letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is heard by assured that the User Agency (MMRDA) agrees to fulfill the condition of "Felling of trees on the forest land being diverted shall be reduced to the bare minimum and the trees should be felled under strict supervision of the State Forest Department" during implementation of the project to the requirements of MoEF.

(Signature)
 (M. H. Paranjape)

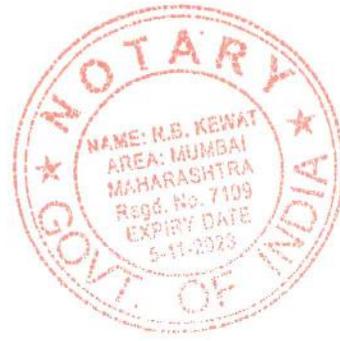
Executive Engineer, MTHL

Bandra - Kurta Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure-34

No. ED/MTHL/Forest Clearance/Condition (xxv)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxv) laid down in the in-principle approval given by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is heard by assured that the User Agency (MMRDA) agrees to fulfill the condition that "Wherever possible and technically feasible, the User Agency (MMRDA) will undertake afforestation measures along the roads within the area diverted under this approval, in consultation with the State Forest Department at the project cost" during implementation of the project to the requirements of MoEF.

(M. H. Paranjape)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

**Annexure-35**

No. ED/MTHL/Forest Clearance/Condition (xxvi)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxvi) laid down in the in-principle approval of MoEF by letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is heard and assured that the User Agency (MMRDA) agrees to fulfill the condition of "The reclamation of quarry should be done under the supervision of the State Forest Department and the quarry shall be reclaimed and afforested completely before the project is closed" during implementation of the project to the requirements of MoEF.

M. H. Paranjape
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kuria Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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yes



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण



Annexure-36

No. ED/MTHL/Forest Clearance/Condition (xxviii)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
 Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxviii) laid down in the in-principle approval given by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to fulfill the condition that "The User Agency (MMRDA) will provide retaining walls, breast wall, breast wall and drainage as per requirement to make the slope stable" during implementation of the project to the requirements of MoEF.

M. H. Paranjape
 (M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण



Annexure-37

No. ED/MTHL/Forest Clearance/Condition (xxvii)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxvii) laid down in the in-principle approval given by MoEF vide letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hereby assured that the User Agency (MMRDA) agrees to fulfill the condition of "Overburden shall not be dumped outside the width of the road. The muck generated in the earth cutting will be disposed off at the designate dumping sites and in no case the muck/debris shall be allowed to roll down the hill slopes" during implementation of the project to the requirements of MoEF.

(M. H. Paranjape)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

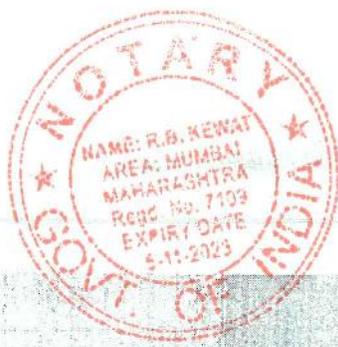
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)



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Annexure - 38
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ANNEXURE-I

FORM -I
(For linear projects)
Government of Maharashtra
Office of the District Collector Raigad.

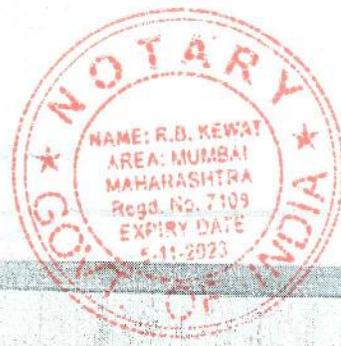
No.RB/LND/A-03/VANHAKKA/278132/2014

Dated :-10/11/2014

TO WHOMSOEVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forests (MOEF), Government of India's Letter No.11-9/98-FC (pt.) dated 03rd August 2009 wherein the MOEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA' for short) on the forest land proposed to be diverted for non-forest purposes read with MOEF's letter dated 05th February 2013 wherein MOEF issued certain relaxation in respect of linear projects, it is certified that the Identified Forest Lands (Mangroves area) and Forest Lands as indicated below in Tal. Panvel and Uran, Dist. Raigad area 46.11.70 hectares of forest land proposed to be diverted in favour of Mumbai Metropolitan Region Development Authority, Bandra (East), Mumbai-51 for the proposed Mumbai Trans Harbour Link project in Raigad district falls within jurisdiction of village in Gavhan, Tal.Panvel, Jasai and Chirle in Uran as under:

SR NO	TALUKA	NAME OF VILLAGE	S.N.	HISSA NO.	AREA (IN HECT.)	Legal Status of Land required
1	Panvel	Gavhan	Sea Facing open land withought s. n.	-	02-66-81	Area under Mangroves
2			Nale	-	00-15-10	Area under Mangroves
3			Out of 24	1	00-27-80	Area under Mangroves
4				2	00-35-03	Area under Mangroves
5				3	00-16-40	Area under Mangroves
6				4	00-14-20	Area under Mangroves
7				5	00-02-50	Area under Mangroves
8				6	00-17-20	Area under Mangroves
9				8	00-16-20	Area under Mangroves
10				10	00-13-50	Area under Mangroves
11			Out of 25	1	00-12-00	Area under Mangroves
12				2	00-03-30	Area under Mangroves
13				3	00-25-80	Area under Mangroves
14			Out of 26	1	00-43-50	Area under Mangroves
15				2	00-39-50	Area under Mangroves
16				3	00-26-30	Area under Mangroves



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17	Panvel	Gavhan	Out of 26	4	01-05-30	Area under Mangroves
18				5	00-26-50	Area under Mangroves
19			Out of 27	7	00-02-20	Area under Mangroves
20				10	00-00-90	Area under Mangroves
21			Out of 41	1	02-57-50	Area under Mangroves
22				2	00-21-50	Area under Mangroves
23				3	00-37-20	Area under Mangroves
24			Out of 42	1	00-11-10	Area under Mangroves
25				2	00-50-60	Area under Mangroves
26				3	00-16-20	Area under Mangroves
27				4	00-18-50	Area under Mangroves
28				5	00-56-10	Area under Mangroves
29				6	00-57-70	Area under Mangroves
30			Out of 42	7	00-01-80	Area under Mangroves
31				8	00-04-10	Area under Mangroves
32				9	00-50-10	Area under Mangroves
33				10	00-05-00	Area under Mangroves
34			Out of 43	1	00-00-90	Area under Mangroves
35				2	00-07-10	Area under Mangroves
36				3	00-30-90	Area under Mangroves
37				5	00-61-40	Area under Mangroves
38				8	00-18-20	Area under Mangroves
39				9	00-05-30	Area under Mangroves
40			Out of 44	3	00-30-70	Area under Mangroves
41				4	00-07-30	Area under Mangroves
42				7	00-21-60	Area under Mangroves
43			Out of 52	1	00-50-60	Area under Mangroves
44				2	00-56-50	Area under Mangroves
45			Out of 53	1	00-16-20	Area under Mangroves
46				2	00-22-10	Area under Mangroves
47				3	00-08-60	Area under Mangroves
48				4	00-22-90	Area under Mangroves



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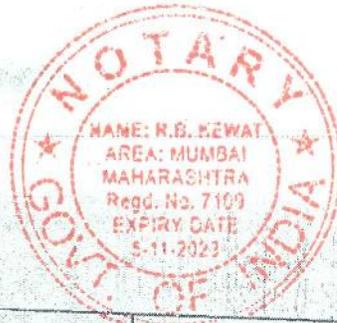
49	Panvel	Gavhan	Out of 53	5	00-00-10	Area under Mangroves
50				6	00-07-70	Area under Mangroves
51			Out of 54	1	00-04-20	Area under Mangroves
52				2	00-03-30	Area under Mangroves
53				3	00-07-60	Area under Mangroves
54				5	00-08-40	Area under Mangroves
55				6	00-07-80	Area under Mangroves
56				8	00-15-40	Area under Mangroves
57			Out of 55	2	00-14-80	Area under Mangroves
58				3	00-05-00	Area under Mangroves
59				4	00-09-90	Area under Mangroves
60				6	00-15-00	Area under Mangroves
61				8	00-00-50	Area under Mangroves
62			Out of 56	1	00-40-10	Area under Mangroves
63				2	00-19-70	Area under Mangroves
64				3	00-96-80	Area under Mangroves
65				4	00-16-00	Area under Mangroves
66				5	00-82-50	Area under Mangroves
67				6	00-45-40	Area under Mangroves
68			Out of 57	1	00-15-70	Area under Mangroves
69				2	00-38-70	Area under Mangroves
70				3	00-07-80	Area under Mangroves
71				4	00-04-00	Area under Mangroves
72				6	00-35-20	Area under Mangroves
73				7	00-23-80	Area under Mangroves
74				8	00-37-20	Area under Mangroves
75				9	00-04-90	Area under Mangroves
76				10	00-23-30	Area under Mangroves
77				11	00-27-80	Area under Mangroves
78				12	00-07-30	Area under Mangroves
79				13	00-07-60	Area under Mangroves
80				14	00-08-60	Area under Mangroves



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81	Panvel	Gavhan	Out of 57	15	00-07-30	Area under Mangroves
82			Out of 58	1	00-17-30	Area under Mangroves
83				2	00-23-40	Area under Mangroves
84				3	00-61-10	Area under Mangroves
85				4	00-06-00	Area under Mangroves
86				5	00-05-10	Area under Mangroves
87				6	00-46-20	Area under Mangroves
88				7	00-11-20	Area under Mangroves
89				8	00-14-00	Area under Mangroves
90				9	00-04-20	Area under Mangroves
91				10	00-10-70	Area under Mangroves
92			Out of 59	1	00-27-20	Area under Mangroves
93				2	00-31-00	Area under Mangroves
94				3	00-30-70	Area under Mangroves
95				4	00-70-60	Area under Mangroves
96				5	00-24-80	Area under Mangroves
97				6	00-61-20	Area under Mangroves
98				7	00-02-80	Area under Mangroves
99			Out of 60	1	00-07-50	Area under Mangroves
100				3	00-05-50	Area under Mangroves
101				4	00-03-80	Area under Mangroves
102				6	00-31-80	Area under Mangroves
103				8	00-03-90	Area under Mangroves
104			Out of 76	6	00-30-20	Area under Mangroves
105				7	00-33-50	Area under Mangroves
106			Out of 76	8	00-22-90	Area under Mangroves
107			Out of 77	1	00-42-60	Area under Mangroves
108				2	00-62-90	Area under Mangroves
109				3	00-25-70	Area under Mangroves
110				4	00-11-00	Area under Mangroves
111				5	00-11-00	Area under Mangroves
112				6	00-80-60	Area under Mangroves



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113	Panvel	Gavhan	Out of 77	7	00-20-00	Area under Mangroves
114				8	00-15-70	Area under Mangroves
115				9	00-13-10	Area under Mangroves
116				10	00-25-50	Area under Mangroves
117				11	00-05-50	Area under Mangroves
118			Out of 78	1	00-02-60	Area under Mangroves
119				3	00-01-20	Area under Mangroves
120			Out of 80	2	00-03-20	Area under Mangroves
121				3	00-07-00	Area under Mangroves
122				4	00-03-30	Area under Mangroves
123			Out of 81	1	00-89-80	Area under Mangroves
124				2	00-48-70	Area under Mangroves
125				3	00-00-10	Area under Mangroves
126			Out of 127	-	00-09-80	Area under Mangroves
127			Out of 408	1	00-96-10	Area under Mangroves
128				1	00-79-10	Area under Mangroves
129			Out of 437		01-61-30	Area under Mangroves
130			Out of 442		00-06-40	Area under Mangroves
131			Out of 444		00-10-60	Area under Mangroves
132			Out of 446		00-01-00	Area under Mangroves
133			Out of 262		00-17-65	Pashchar Forest
134			Out of 262		00-02-89	Paschar Forest
135			Out of 391		00-80-56	Protect Forest
		Panvel Tal.	Total		38-28-74	
136	Uran	Jasai	Out of 4	D ³⁵	03-23-10	P. F.
137			Out of 4	A	02.26.91	P. F.
138			Out of 71	A/1A	00.91.00	Restored
139			Out of 71	A/2	00.22.00	Restored
140			Out of 71	A/4	00.04.00	Restored
141			Out of 71	A/5	00.07.80	Restored
142			Out of 127 3B/B,1 27/3B	3B/B,1 27/3B	00.08.90	Restored



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143	Uran	Jasai	Out of 127	4/A	00:16.00	Restored
144			Out of 127	5	00:18.20	Restored
145			Out of 127	8	00:16.00	Restored
146			Out of 127	9	00:02.00	Restored
147			Out of 127	10A, 12 7/10B	00:02.40	Restored
148		Chirle	Out of 198	0	00-17-32	P. F.
149			Out of 199	0	00.12.33	P. F.
150			Out of 6	B	00.15.00	P. F.
			Total		07-82-96	
		Uran Tal.	Grant Total		46-11-70	

It is further certified that :

- the complete process for identification and settlement of rights under the FRA has been carried out for the Village Gavhan, Tal-Panvel & Village Jasai, Chirle, Tal-Uran Dist-Raigad out of S.N. as above entire area 46.11.70 hectares of forest area proposed for diversion. There are no any claims under Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act.2006 in area proposed for diversion.
- the diversion of forest land for facilities managed by the Government as required under section 3(2) of the FRA have been completed. There are no any claims under Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act.2006 in area proposed for diversion.
- the proposal does not involve recognized rights of Primitive Tribal Groups and Pre-Agricultural Communities.



SD/- xxx
(Sumant Bhangre)
Collector of Raigad

Copy to :- 1) Deputy Conservator of Forests, Division, Alibaba
2) Dy. Metropolitan Commissioner, M.T.C. Bandra(E.) Mumbai-51.

[Signature]
For Collector of Raigad

[Handwritten mark]



Annexure 564

Government of Maharashtra
Office of the District Collector Mumbai City

Dated : 20/11/2015

To WHOMSOEVER IT MAY CONCERN

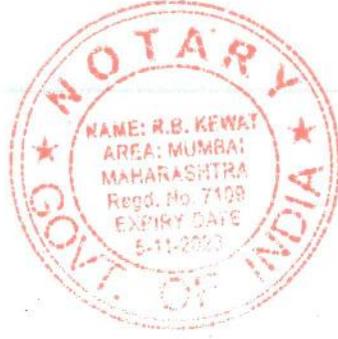
In compliance of the Ministry of Environment and Forests (MoEF), Government of India's letter No. 11-9/98FC(pt) dated 3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA', for short) on the forest land proposed to be diverted for non-forest purposes read with MoEF's letter dated 5th February 2013 wherein MoEF issued certain relaxation in respect of linear projects, it is certified that 1.30 hectares of forest land, part of CTS No. 865, in Parel-Shivdi Revenue Division, proposed to be diverted in favour of Mumbai Metropolitan Region Development Authority (MMRDA) for Mumbai Trans Harbour Link (MTHL) Project in Mumbai City District.

It is further certified that

- i) As the entire area proposed for diversion, as mentioned above, is covered with mangroves (Reserved Forests) and there are no human settlement in that area, there is no need to initiate the process for identification and settlement of Rights under the FRA for that area.
- ii) It is observed that no tribal population or forest dwellers reside in the Project affected or nearby areas.
- iii) No claims under FRA has been received yet but in future if any claim under FRA is settled, forest rights holder should be duly taken care of.

This certificate is issued by duly following the procedure, as prescribed by the State Level Monitoring Committee under FRA, during the meeting dated 21/10/2015.

District Collector,
Mumbai City



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण



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Annexure-40

No. ED/MTHL/Forest Clearance/Condition (xxx)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
 Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

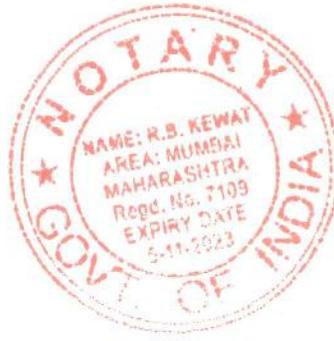
As per condition no. (xxx) laid down in the in-principle approval by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is heard by assured that the User Agency (MMRDA) agrees to fulfill the condition that "The State Government will complete settlement of rights, in terms of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest land to be diverted and submit the documentary evidence as prescribed by this Ministry in its letter No. 11-9/1998-PC (pt.) dated 0308.2009 and 05th February, 2013, in support thereof" during implementation of the project to the requirements of MoEF.

(M. H. Paranjape)

Executive Engineer, MTHL

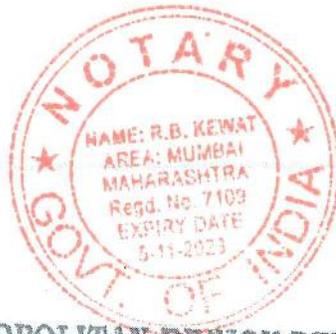
Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>



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Annexure 568 41



MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

No. MMRDA/MTHL/Forest Clearance Stage-I/Preservation of flora-fauna/16 Date: 20/06/2016

To,
 The Principal Chief Conservator of Forest (Wild Life)
 & Chief Wildlife Warden of Maharashtra,
 Van Bhavan, Ramgiri Road,
 Civil Lines, Nagpur- 440001

Sub: Construction of Mumbai Trans Harbour Link (MTHL)
 - Obtaining Plans and estimate from Chief Wildlife Warden of the State for preservation of flora and fauna of the MTHL project area
 - Confirmation on issue of approval of NGT to the forest land diversion proposal, as the project is not impacting the eco-sensitive zone of Karnala Birds Sanctuary.

Ref: i) MoEF's Notification dated 22.01.2016 on declaration of eco-sensitive of Karnala Birds Sanctuary.
 ii) Forest Clearance Stage-I accorded by MoEF dated 22.01.2016.

Sir,

The Mumbai Trans Harbour Link (MTHL) Project is an important project that aims at connecting Mumbai island to Navi Mumbai by a bridge across Mumbai harbour. The MTHL alignment passes through part of mangrove area, reserved forest and private forest land on Sewri & Navi Mumbai side admeasuring 47.417 Ha.

MMRDA had submitted the proposal to MoEF through State Forest department for obtaining approval to diversion of 47.417 ha forest land falling in ROW of MTHL project. MoEF has accorded Stage-I (in-principle) to diversion of forest land vide their letter dated 22.01.2016 subject to terms & conditions mentioned therein applicable to such category of the project (copy is enclosed for your ready reference).

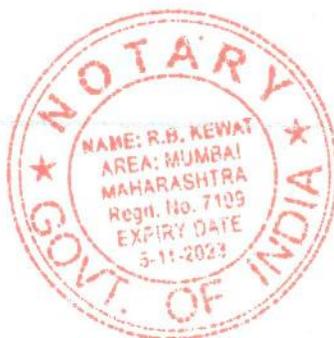
2. Some of the conditions mentioned therein are to be complied with the help of Forest Department/State Govt.

The condition no. (xxxi) is;

"The User Agency will assist the State Government in preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State Attention will be particularly given to providing **safe crossing and corridors for wildlife species** and protecting sensitive habitat like **wetlands, grasslands and woodlands** from degradation. Where canopy continuity is required for particular species, special measures shall be prescribed by the CWLW for providing crossing points. Where certain trees used for nesting/rookeries of species like birds of prey, herons, storks, hornbills, etc., are to be destroyed, alternative structure shall be provided and the trees transplanted".

Bandra - Kuria Complex, Bandra (East), Mumbai - 400 051.

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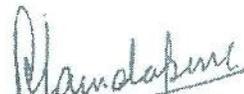
You are requested to prepare the plans & estimate for whichever relevant parts of the conditions and its implementation through your department at the project cost. It is requested to send the plans and estimate to MMRDA in this regard.

3. The alignment of MTHL from 19/425 to 22/0 is falling within 10 Km Buffer Zone of Karnala Bird Sanctuary. Hence, it was necessary to obtain clearance from Wild Life Board as a part of Forest Clearance for the MTHL project pursuant to the prevailing guidelines.

Meanwhile, MoEF has notified the eco-sensitive zone around the Karnala Birds Sanctuary on 22.01.2016. In accordance with final notification issued for Karnala Birds Sanctuary, MTHL project is outside the notified eco-sensitive zone. Since, MTHL alignment is now outside of the eco-sensitive zone of Karnala Birds Sanctuary. As such, it is assumed that there is no requirement of approvals on following parameters;

- i) Wildlife clearance, as the project alignment falls outside of eco-sensitive zone of Karnala Birds Sanctuary. Hence, confirmation is requested.
- ii) Approval of NGT to the forest land diversion proposal, as the project outside the impact eco-sensitive zone of Karnala Birds Sanctuary. Hence, confirmation is requested..

Yours faithfully,


(P. D. Mandapure)
Engineer In Chief

Encl: Letter of MoEF on Stage-I clearance dt. 22.01.20166

Copy for information to:

- i) The Additional Principal Chief Conservator of Forests (Wildlife West) Borivali at Mumbai, L.T. Road, Near Old MHB Bus Stop, Forest Qtr. BORIVALI (W) 400 091
email: apccfw/mumbai@mahaforest.gov.in





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मुंबई महानगर प्रदेश विकास प्राधिकरण
MUMBAI METROPOLITAN REGION
DEVELOPMENT AUTHORITY

No. MMRDA/MTHL/Forest clearance/Stage-I/Conditions/pending issues/16 Date: 07/07/2016

To,
The Secretary (Forests), GoM
4th floor, Main Bldg. Mantralaya,
Mumbai 400032
Fax: 22023624.

Sub: Mumbai Trans Harbour Link project.
-- Expediting compliances pending with Forest Department on the terms and conditions stipulated in the Stage-I approval to the project.

Ref: 1) MoEF's Stage-I approval to diversion of forest for MTHL project dated 22.01.2016.
2) Chief Secretary, GOM's letter to Secretary, MoEF dated 01.02.2016.
3) MMRDA's letter to Secretary Forests, GOM dated 15.02.2016.
4) Minutes of meeting held in MMRDA with CCF (Thane) and CCF (Mangrove Cell) on 02.03.2016.
5) Forest Department GOM's letter to MoEF dated 28.04.2016 requesting deletion of NGT related condition.

Sir,

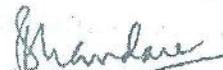
- Govt. of Maharashtra has appointed MMRDA as implementing agency for proposed Mumbai Trans Harbour Link (MTHL) project.
2. MoEF has accorded Stage-I (in-principle) approval to diversion of 47.417 ha forest land falling in Right of Way (ROW) of MTHL project vide their letter dated 22.01.2016 subject to terms & conditions mentioned therein applicable to such category of the project.
 3. Some of the conditions mentioned therein are to be complied with the help of Forest Department of the State Govt. MMRDA has requested the Forest Department vide this office letter addressed to you dated 15.02.2016, for providing plans and estimates for mitigation measures like conservation of forests, mangroves, wildlife etc as per the requirement of MoEF to facilitate MMRDA for further actions to apply for Stage-II clearance. MMRDA has paid Forest Department Rs. 2,14,03,323/- towards cost of plantation and Rs. 4,45,24,563/- towards NPV of forest land on 22.03.2016. Accordingly, the DCF, Alibag has reported that this amount is transferred to Compensatory Afforestation Fund (CAF) Maharashtra on 31.03.2016.
 4. Meanwhile, a meeting was held on 02.03.2016 in MMRDA office with CCF (Thane) and CCF (Mangrove Cell) Mumbai to expedite the compliances pending with Forest Department. Both CCFs have agreed to resolve the pending issues in their jurisdiction at the earliest.
 5. Records of 47.417 ha Non-forest land from 3 villages in Raigad district are mutated in favour of the State Forest Department. As the joint measurements of land in Morbe, Tal. Panvel is still pending with District Land Record office, handing over of land is in balance. MMRDA is following this issue with the Collector Raigad and will get it resolved at the earliest.



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6. DCF Alibag has prepared Plans & Estimate for providing artificial nests and comprehensive soil conservation measures amounting Rs. 62,50,000/- and communicated MMRDA for funds vide letter dated 24.04.2016 (received on 25.05.2016). The payment to forest department is in process.
7. Similarly, CCF (Mangrove Cell) has instructed their field offices to prepare the Plans and Estimates for compensatory mangrove plantation on 223 Ha area. Accordingly, MMRDA has received proposal for plantation on 30 ha area estimating Rs. 49,59,822/- and MMRDA has made the payment to CCF (Mangrove Cell) on 09.05.2016. MMRDA has requested to forward estimate of balance area expeditiously.
8. MMRDA has requested Chief Wildlife Warden of the State vide letter dated 20.06.2016 to prepare the plans and estimates for preservation of flora and fauna of the area and implementation.
9. MMRDA has appointed Adv. Saket Mone for legal matters in obtaining permission from Hon'ble High Court for cutting of mangroves pursuant to order in PIL 87/2006. Date of first hearing is scheduled on 15.07.2016.
10. The major 5 issues pending in compliance that need to be decided at State Govt. Level are.
- Confirmation that, prior approval of NGT to proposal of diversion of forest is not applicable to MTHL project, as the Eco-Sensitive Zone of Karnala Birds Sanctuary is notified and MTHL project falls outside of it. Forest Department GOM has already sent a letter to MoEF dated 28.04.2016 requesting deletion of NGT related condition. The confirmation is awaited.
 - One of the requirements noted in the forest diversion clearance, Final notification for declaration of the area of 16.90 sq.km. in Thane creek of Thane district as sanctuary shall be issued before grant of Stage II approval.
 - Preparing a Mangrove and Marine Biodiversity Conservation Plan.
 - BNHS has suggested and accepted by SBWL to protect the Important Bird Areas (IBA) on the North side of alignment as an alternative shelter for flamgos / Migratory Birds during the construction of MTHL work.
 - To develop the nature interpretation centre as required under CRZ clearance.
11. Forest Department is requested to expedite pending compliances to the conditions mentioned above.

Yours faithfully,


(Sanjay Khandare)

Addl. Metropolitan Commissioner

Copy for information to:

- The Principal Chief Conservator of Forest (Wild Life), Van Bhavan, Ramgiri Road, Civil Lines, Nagpur- 440001 pccfwlncp@mahaforest.gov.in
- The APCCF and Nodal Officer, Maharashtra State, 1st floor, B-Wing, Van Bhavan, Civil Lines, Nagpur 440001. e-Mail: apccfnodal@mahaforest.gov.in
- The Chief Conservator of Forest, Thane. e-Mail: ccfthane@gmail.com
- The Chief Conservator of Forest (Mangroves), Mumbai. e-Mail: ccfmumbai@gmail.com





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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure- 42

No. ED/MTHL/Forest Clearance/Condition (xxxii)/Undertaking/16

Engineering Division
Date; 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

The Toll Policy as approved by the State Govt. As per condition no. (xxxii) laid down in the in-principle approval given by MoEF vide letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to submit proposal of exemption of toll charges to the vehicles carrying forest officers on duty to State Govt. and further GOI for obtaining permission. On approval, it will be communicated to Forest Department.

(Signature)
(M. H. Paranjape)

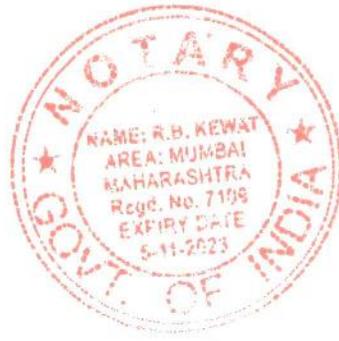
Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure-43

No. ED/MTHL/Forest Clearance/Condition (xxxiii)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxxiii) laid down in the in-principle approval given by MoEF vide letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to fulfill the condition of "The designing of culverts/bridges. If any, over the natural streams/rivers/ canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals" during implementation of the project to the requirements of MoEF.

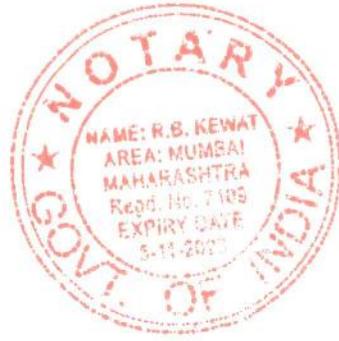
(M. H. Paranjape)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

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MMRDA



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण



Annexure-44

No. ED/MTHL/Forest Clearance/Condition (xxxiv)/Undertaking/16

Engineering Division
Date; 03.02.2017

To,
The Deputy Conservator of Forests,
 Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxxiv) laid down in the in-principle approval given by MoEF vide letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to fulfill the condition of "The User Agency shall submit the annual self compliance report in respect of the above conditions to the State Government and to the concerned Regional Officer of the Ministry regularly" during implementation of the project to the requirements of MoEF.

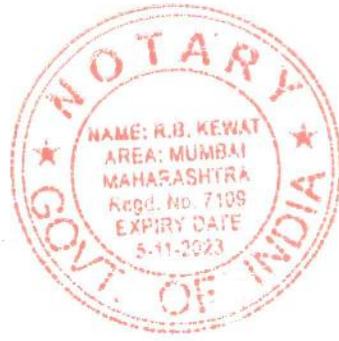
(Signature)
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

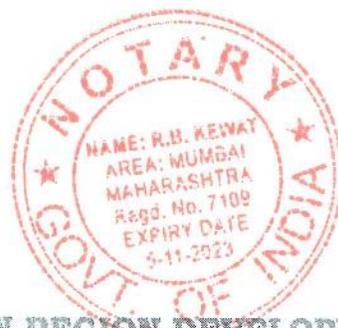
EPADIX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

(Signature)



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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY

मुंबई महानगर प्रदेश विकास प्राधिकरण

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Annexure-45

No. ED/MTHL/Forest Clearance/Condition (xxxv)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

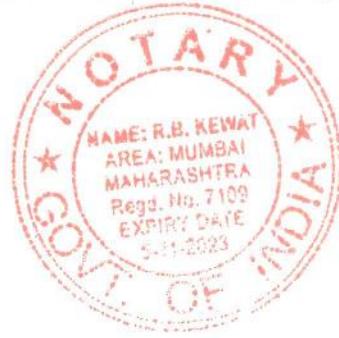
As per condition no. (xxxv) laid down in the in-principle approval given by MoEF vide letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to fulfill the condition of "Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time in the interest of conservation, protection and development of forests & wildlife" during implementation of the project to the requirements of MoEF.

(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY

मुंबई महानगर प्रदेश विकास प्राधिकरण

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Annexure-46

No. ED/MTHL/Forest Clearance/Condition (xxxvi)/Undertaking/16

Engineering Division
Date; 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (xxxvi) laid down in the in-principle approval given by MoEF vide letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to fulfill the condition that "The User Agency and the State Government will ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project" during implementation of the project to the requirements of MoEF.

M. H. Paranjape
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>

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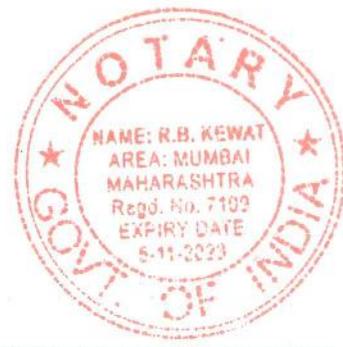


EXHIBIT II

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मुख्य वनसंरक्षक (प्रा.), ठाणे वनवृत्त, ठाणे यांचे कार्यालय

मायक्रो वेव्ह टॉवर, बारा बंगला एरिया, कोपरी, ठाणे (पूर्व) 400 603.
फोन : 022-25329865/ 25329642, फॅक्स 022-25329912.
Email: ccftthane@mahaforest.gov.in / ccftthane@gmail.com
Website: www.mahaforest.gov.in



विषय : एकरेषिय (Linear) प्रकल्पाबाबत झाडे तोडण्यास व कामे सुरु करणेसाठी परवानगी देण्याबाबत. मुंबई पोरबंदर प्रकल्प (MTHL) अंतर्गत समाविष्ट होणारे ४७.४१७ हेक्टर वनजमिन वळतेकरण प्रस्ताव.

जा.क्र. कक्ष-१०/वस/प्र.क्र.१४(२)/१२-१३/जा.क्र.१६९/१७-१८
ठाणे - ४००६०३, दिनांक - २२/०५/२०१७

वाचा:-

- 1) केंद्र शासन पत्र क्र.एफ नं.८-८९/२०१३/FC, दिनांक २२.०१.२०१६
- २) मुख्य वनसंरक्षक,(प्रा.) ठाणे यांचेकडील पत्र क्र.कक्ष-१०/वस/प्र.क्र.१४(अ)/१२०५ दि. २७.३.२०१७.
- ३) अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, म.रा. नागपूर यांचेकडील पत्र क्र.कक्ष-१७/NC-II/ID-१२१८१(५०)/२६६, दिनांक ०२.०५.२०१७.
- ४) केंद्र शासन पत्र क्र.एफ नं-११-३०६/२०१४/एफसी, दि. ८.८.२०१४.
- ५) केंद्र शासन पत्र क्र.एफ नं-१-३०६/२०१४/एफसी, दि. १५.१.२०१५.
- ६) पर्यावरण, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नवी दिल्ली यांचे पत्र क्र.एफ नं.११/३०६/२०१४, दि. ७.५.२०१५.
- ७) शासन परिपत्रक क्र.एफएलडी-२०१५/प्र.क्र.७७/फ-१०, दि.१.७.२०१५.

आदेश -

ज्याअर्थी, राज्य शासनाचे महसुल व वनविभागाकडून कार्यकारी अभियंता, मुंबई प्रदेश विकास प्राधिकरण (MMRDA) बांद्रा-कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई यांचेकडून प्राप्त झालेला मुंबई ट्रान्स हार्वर लिंक रोड, शिवडी-न्हावा, सागरी सेतु (MTHL) करीता ४७.४१७ हेक्टर वनजमिन वळतेकरण प्रस्ताव केंद्र शासनास सादर केला होता.

आणि ज्याअर्थी, कार्यकारी अभियंता, मुंबई प्रदेश विकास प्राधिकरण (MMRDA) बांद्रा-कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई यांच्याकडून प्राप्त झालेला वळतेकरण प्रस्ताव, भारत सरकारच्या वन (संवर्धन) अधिनियम १९८० च्या मार्गदर्शक सुचनांनुसार प्रकल्प स्थळ विवक्षित (Site Specific) आहे.

आणि ज्याअर्थी, उपवनसंरक्षक अलिबाग, मुख्य वनसंरक्षक (प्रा.) ठाणे, अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, नागपूर आणि महाराष्ट्र शासनाने या प्रस्तावाची छाननी केल्यानंतर वन

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(संवर्धन) अधिनियम १९८० च्या तरतुदीनुसार ४७.४१७ हेक्टर वनजमिन वळते करण्याची केंद्रशासनास शिफारस केली आहे.

आणि ज्याअर्थी, भारत सरकारने या प्रस्तावावर विचार करून, राज्य शासनाने सादर केलेल्या प्रस्तावास अ.क्र.१ अन्वये काही अटी शर्तीच्या अधिन राहून तत्वतः मंजूरी प्रदान केली आहे.

आणि ज्याअर्थी, प्रस्तावांतर्गत वनजमिनीच्या बदल्यात प्रकल्प यंत्रणेने पर्यायी वनेत्तर क्षेत्र मौजे मोर्बे ता. पनवेल येथील सर्व्हे क्र.२४२ चे १० हेक्टर, मौजे वाजंळे, ता.श्रीवर्धन, सर्व्हे क्र.८६ चे ११.०२ हेक्टर, मौजे रानवली, ता. श्रीवर्धन, सर्व्हे क्र.१८७ चे १४.७१३३ हेक्टर आणि मौजे दुरटोली, सर्व्हे क्र.१५२ चे ११.६८३७ हेक्टर असे एकूण ४७.४१७ हेक्टर क्षेत्र उपलब्ध करून दिले आहे. सदर क्षेत्राचे वन विभागाकडे हस्तांतरण(Transfer) व वन विभागाच्या नावाने (Mutation) झालेले आहे. सदर क्षेत्रातील मौजे मोर्बे येथील सर्व्हे क्र.२४२ चे १०.०० हेक्टर क्षेत्रापैकी ०८.०० हेक्टर क्षेत्र लागवडी अयोग्य व दाट जंगल असल्यामुळे, तेथे २ हेक्टर क्षेत्रावर लागवड करून उर्वरित ८ हेक्टर क्षेत्राच्या बदल्यात अलिबाग वन विभागातील मौजे पराडे सर्व्हे क्र.४१/१ चे ०८.०० हेक्टर अवनत वनक्षेत्रावर पर्यायी वनीकरण प्रस्तावित केले आहे.

आणि ज्याअर्थी, पर्यायी वनीकरणाकरिता रक्कम रु.२,१४,०३,३२३/-, नक्त वर्तमान मुल्यांकरिता रक्कम रु.४,४५,२४,५६३/-, पक्ष्यांचा अधिवास म्हणून कृत्रिम घरटी करणे व मृद व जलसंधारणाच्या कामासाठी रक्कम रु.६२,५०,०००/- एवढी रक्कम प्रकल्प यंत्रणेने Adhoc Campa कडे वर्ग केली आहे. तसेच २००.०० हेक्टर पर्यायी कांदळवन क्षेत्र लागवड करण्याकरिता प्रकल्प यंत्रणेने कांदळवन कक्षाकडे रक्कम रु.४९,५९,०००/- आणि रु.४,५६,२९,६००/- अशी एकूण ५,०५,८८,६००/- एवढी रक्कम कांदळवन कक्षाकडे हस्तांतरीत केली आहे.

आणि ज्याअर्थी, मा. उच्च न्यायालय, मुंबई जनहित याचीका क्र.८७/२००६ मध्ये दिलेल्या आदेशाच्या अनुषंगाने कांदळवन क्षेत्राच्या संबंधात प्रकल्प यंत्रणेने मा. उच्च न्यायालय, मुंबई येथे दाखल केलेल्या नोटीस ऑफ मोशन क्र.३०७/२०१६ मध्ये मा. न्यायालयाने दि.२८.११.२०१६ रोजी निर्णय पारित करून परवानगी दिली आहे.

आणि ज्याअर्थी, प्रस्तावांतर्गत असलेले वनक्षेत्र कर्नाळापक्षी अभयारण्याचे संरक्षित क्षेत्राच्या बाहेर असल्यामुळे मा.राष्ट्रीय हरित न्यायाधिकरणाच्या परवानगीची आवश्यकता नाही.

आणि ज्याअर्थी, Mitigation measures बाबत BNHS यांनी केलेल्या शिफारशी व राज्य वन्यजीव मंडळाने केलेल्या सुधारणा या प्रकल्प यंत्रणेने स्वताचे खर्चाने राबविणेचे आहेत. प्रकरणी अपर प्रधान मुख्य वनसंरक्षक, कांदळवन कक्ष, मुंबई यांनी कांदळवन व समुद्र जीवांच्या संवर्धनाकरिता (Mangroves and Marine Biodiversity Conservation Plan) साठीची प्रस्तावित रक्कम रु.८६.३१ कोटी एवढी रक्कम प्रकल्प यंत्रणेने कांदळवन कक्षाकडे हस्तांतरीत केली आहे.

आणि ज्याअर्थी, तसेच Mitigation measures साठी BNHS संस्थेने कळविले नुसार आधीची रक्कम रु.३३.०० कोटी अथवा याबाबतीत BNHS यासाठी पुर्नप्रस्ताव करित असल्याने त्यानुसार जी रक्कम होईल ती रक्कम प्रकल्प यंत्रणेने शासनाकडे हस्तांतरीत करावी, व त्यानंतर शासनाकडून दरवर्षी आवश्यक ती रक्कम BNHS संस्थेस वर्ग करण्यांत येईल. या अटीच्या अधिन प्रकल्प यंत्रणा राहील.



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आणि ज्याअर्थी, जिल्हाधिकारी, रायगड व मुंबई शहर यांनी वनहक्क कायदा, २००६ प्रमाणपत्र जारी केलेले आहे. बाबत प्रस्तावांतर्गत वनक्षेत्रात पट्टेधारक/ पात्र प्लॉट धारक इत्यादी येत असल्यास नियमानुसार पुर्नवसन/मोबदला देण्याची जबाबदारी प्रकल्प यंत्रणेची राहिल.

आणि ज्याअर्थी, केंद्र शासनाकडून प्राप्त तत्वतः मान्यता पत्रातील अटी/शर्तीचा पूर्तता अहवाल उप वनसंरक्षक, अलिबाग यांजकडून प्राप्त झालेनंतर मुख्य वनसंरक्षक (प्रा.) ठाणे यांनी उपरोक्त अ.क्र.२ चे पत्रान्वये अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, महाराष्ट्र राज्य, नागपूर यांचेकडे सादर करण्यांत आला. त्यानंतर त्यांचेकडिल उपरोक्त अ.क्र.३ चे पत्रान्वये शासनास अहवाल सादर करण्यांत आला आहे.

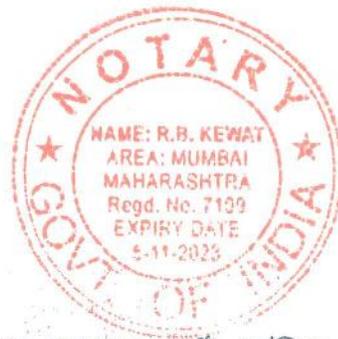
आणि त्याअर्थी, प्रस्तावांतर्गत समाविष्ट संरक्षित, खाजगी व कांदळवनाचे ४७.४१७ हेक्टर क्षेत्रातील झाडे तोडणे व कामे सुरु करण्यासाठी परवानगी देण्याची बाब विचारात घेण्यात येत आहे.

आणि ज्याअर्थी, वरील अ.क्र. ४ व ५ अन्वये एकरेषीय प्रकल्पा संदर्भात केंद्र शासनाने मार्गदर्शक सूचना जारी केलेले आहेत. तसेच केंद्रशासनाने वरील अ.क्र. ६ अन्वये वन (संवर्धन) अधिनियम १९८० अंतर्गत एकरेषीय प्रकल्पांना (Linear Projects) तत्वतः मान्यता मिळाल्यानंतर काही अटींच्या अधिन राहून काम सुरु करण्यास व झाडे तोडण्यास परवानगी देणे बाबत सर्वसाधारण मान्यता दिली आहे.

आणि ज्याअर्थी, वन (संवर्धन) अधिनियम १९८० अंतर्गत नवीन रस्ते, अस्तित्वात असलेले महामार्गाचे रुंदीकरण, ट्रान्समिशन लाईन, पाण्याची पाईप लाईन, ऑप्टिकल फायबर केबल लाईन, रेल्वे लाईन इत्यादी एकरेषीय (Linear) प्रकल्पांना तत्वतः मान्यता दिल्यानंतर प्रकल्पांचे काम जलद गतीने सुरु करून सुविधा उपलब्ध होण्याच्या दृष्टीने सादर तत्वतः मान्यता दिलेल्या पत्रातील आवश्यक अटींची पूर्तता प्रकल्प यंत्रणेने केल्यानंतर प्रकल्पांतर्गत वन जमिनीवरील झाडे तोडण्यास व कामे सुरु करणेसाठी परवानगी देण्याकरिता राज्य शासनाचे वरील अ.क्र. ७ चे परिपत्रकातील अटीस अधीन राहून अशी परवानगी देणेसाठी मुख्य वनसंरक्षक (प्रा.) यांना प्राधिकृत केले आहे.

म्हणून आता याद्वारे असे निर्देश देत आहे की, प्रकल्प प्राधिकरण म्हणजेच कार्यकारी अभियंता, मुंबई प्रदेश विकास प्राधिकरण (MMRDA) बांद्रा-कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई यांना मुंबई ट्रान्स हार्बर लिंक रोड, शिवडी-न्हावा, सागरी सेतु (MTHL) करीता ४७.४१७ हेक्टर वनजमिन वळतेकरण प्रस्ताव, खाली दिलेल्या अनुसूची मध्ये नमूद केलेली आणि उप वनसंरक्षक, अलिबाग व ठाणे यांनी सादर केलेले प्रकल्प प्रस्तावातील तपशिलात नमूद केलेली ४७.४१७ हेक्टर वळतेकरण क्षेत्रात झाडे तोडण्यास व कामे सुरु करण्यास परवानगी देत आहे. ही परवानगी केंद्र शासनाच्या आणि राज्य शासनाच्या उपरोक्त संदर्भित पत्रातील अटी/शर्तींच्या पूर्ततेच्या अधिन राहून तसेच खालील अटींच्या अधिन राहून देण्यात येत आहे:-

- १) सादर परवानगी प्रकल्पांतर्गत वनक्षेत्रात कामे करण्यापुरती मर्यादित आहे.
- २) प्रकल्प यंत्रणेने वन (संवर्धन) अधिनियम १९८० अंतर्गत विधीवत मान्यता मिळालेल्या पत्रातील अटींची पूर्तता तात्काळ होईल याबाबत दक्षता घ्यावी. विधीवत मान्यता मिळालेल्या दिनांका पासून ६ महिन्यांच्या आत प्रकल्प यंत्रणा सर्व अटींचे तंतोतंत पालन करेल याची उप वनसंरक्षक अलिबाग हे खात्री करतील. आणि वेळोवेळी याबाबतचा अहवाल मुख्य वनसंरक्षक (प्रा.) ठाणे यांना सादर करतील.



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- ३) प्रकल्प यंत्रणेने प्रस्तावित वनजमिनीवर काम सुरु करण्यापूर्वी, संबंधित उप वनसंरक्षक यांना कळविणे आवश्यक आहे. संबंधित उप वनसंरक्षक यांनी कामे सुरु असतांना प्रस्तावित वन जमिनीवर वनभंग झाला आहे का ते पाहणे. तसेच वनभंग झाला असल्यास, प्रचलित कायद्यानुसार कारवाई करावी.
- ४) सदर प्रकल्पास केंद्र शासनाकडून विधीवत मान्यता आणि राज्य शासनाकडून औपचारिक वनक्षेत्र वळते करण्याचे आदेश अप्राप्त आहेत. सदर आदेश / मान्यता देताना घालून दिलेल्या अटी / शर्ती प्रकल्प यंत्रणेस बंधनकारक राहतील.
- ५) प्रकल्प यंत्रणेकडून कामे करतांना जे कांदळवन वृक्ष काढावे लागणार आहेत, त्यांना कमीत कमी हानी पोहोचेल ही बाब प्रकल्प यंत्रणेस बंधनकारक राहिल.
- ६) प्रकल्पांतर्गत वृक्षतोड करणेकामी महाराष्ट्र वृक्षतोड अधिनियम, १९६४ अंतर्गत संबंधित वृक्षधिकारी तथा वनक्षेत्रपाल यांनी वृक्षतोडीची परवानगी जारी करणे आवश्यक आहे.
- ७) मा. उच्च न्यायालय, मुंबई जनहित याचीका क्र.८७/२००६ मध्ये दिलेल्या आदेशाच्या अनुषंगाने कांदळवन क्षेत्राच्या संबंधात प्रकल्प यंत्रणेने मा. उच्च न्यायालय, मुंबई येथे दाखल केलेल्या नोटीस ऑफ मोशन क्र.३०७/२०१६ मध्ये मा. न्यायालयाने दि.२८.११.२०१६ रोजी पारित केलेल्या निर्णयात घालून दिलेल्या अटी / शर्ती प्रकल्प यंत्रणेस बंधनकारक राहतील.
- ८) जिल्हाधिकारी, रायगड व मुंबई शहर यांनी वनहक्क कायदा, २००६ प्रमाणपत्र जारी केलेले आहे. बाबत प्रस्तावांतर्गत वनक्षेत्रात पट्टेधारक/ पात्र प्लॉट धारक इत्यादी येत असल्यास नियमानुसार पुर्नवसन/मोबदला देण्याची जबाबदारी प्रकल्प यंत्रणेची राहिल.
- ९) पर्यावरण व वनमंत्रालयाने वन व वन्यजीव विकास व संवर्धन या दृष्टीने वेळोवेळी घातलेल्या व घालण्यात येणा-या इतर अटी प्रकल्प यंत्रणेस बंधनकारक राहतील.
- १०) रोडच्या बांधकामाचे प्लॅन नुसार येणारे साकाव / पूल यांचे बांधकाम करताना नैसर्गिक पाण्याचे मार्ग नदी, नाले, पाण्याचे प्रवाह बंद होणार नाहीत. तसेच वन्यप्राणी यांचे जाण्या-येण्याचे मार्ग बंद होणार नाहीत, याची दक्षता घ्यावी.
- ११) वने / वन्यजीव यांचे संवर्धन करण्याकरीता राज्याच्या मुख्य वन्यजीव रक्षक यांनी काही योजना तयार केल्यास सदर योजनेनुसार प्रकल्प यंत्रणेने तेवढे अनुदान राज्य शासनाकडे वर्ग करून मदत करण्याची आहे.
- १२) प्रकल्पासाठी करण्यात येणा-या खाणीचे पुर्नभरण (Reclamation) करण्याचा प्रश्न उदभवल्यास ते वनविभागाच्या देखरेखीखाली करून सदर क्षेत्रावर वनीकरण करण्याची कार्यवाही करावी.



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- १३) प्रस्तावित प्रकल्पामुळे प्रकल्पांतर्गत क्षेत्रातील पक्षी / वन्यजीवांचे वस्तीस्थान नष्ट न होता अबाधित राहण्याकरीता वर अ.क्र. ११ मध्ये उपाययोजना सुचविल्यास आवश्यक ती उपाययोजना प्रकल्प यंत्रणा करेल.
- १४) वळतेकरण क्षेत्राचे जागेवर ४ फूट उंचीचे पक्के सिमेंट पिलर्स लावून सिमांकीत करणे प्रकल्प यंत्रणेस बंधनकारक आहे.
- १५) जिल्हाधिकारी रायगड व मुंबई शहर यांचे वनहक्क कायदा २००६ प्रमाणपत्रासोबतचे जे दस्तऐवज प्रकल्प यंत्रणेकडून प्राप्त झालेले नाहीत. ते दस्तऐवज वनविभागास देण्याची जबाबदारी प्रकल्प यंत्रणेची राहिल.
- १६) वनविभागातील वाहनांना टोलमध्ये सुट (exemption) देणेबाबतच्या प्रस्तावाबाबत प्रकल्प यंत्रणेने कार्यवाही करणे जरूरी राहिल.
- १६) उपरोक्त अटी पैकी कोणत्याही अटीचे अनुपालन न केल्यास (Non Compliance) संबंधित उपवनसंरक्षक, वन (संवर्धन) अधिनियम १९८० अंतर्गत दिनांक २५.१०.१९९२ रोजी निर्गमित केलेल्या मार्गदर्शक सुचना मधील कलम १.९ नुसार अहवाल सादर करतील.

अनुसूची

गावांचे नांव	तालुका	सर्व्हे नंबर	वैधानिक दर्जा	क्षेत्र हेक्टर
गव्हाण	पनवेल	24/1P, 24/2, 24/3, 24/4P, 24/5P, 24/6, 24/8, 24/10P, 25/1P, 25/2P, 25/3P, 26/1, 26/2, 26/3, 26/4P, 26/5P, 27/7P, 27/2P, 53/1, 53/2, 53/3, 53/4P, 53/5P, 53/6P, 54/1P, 54/2P, 54/3, 54/5P, 54/6, 54/8P, 55/2P, 55/3P, 55/4, 55/6P, 55/8P, 56/1, 56/2, 56/3, 56/4, 56/5P, 56/6, 57/1, 57/2, 57/3, 57/4, 57/6, 57/7, 57/8, 57/9P, 57/10, 57/11, 57/12, 57/13, 57/14, 57/15, 58/1, 58/2P, 58/3, 58/4, 58/5, 58/6, 58/7, 58/8, 58/9P, 58/10, 59/1P, 59/2P, 59/3P, 59/4P, 59/5, 59/6, 59/7P, 60/1P, 60/3P, 60/4P, 60/6P, 60/8P, 76/6P, 76/7, 76/8, 77/1, 77/2, 77/3P, 77/4P, 77/5, 77/6, 77/7P, 77/8, 77/9, 77/10, 77/11P, 78/1P, 78/3P, 80/2P, 80/3P, 80/4P, 81/1, 81/2P, 81/3P, 127/P, 408/1/1 P, 408/1/2 P, 437/P, 442/P, 444/P, 446/P.	कांदळवन क्षेत्र	37.2754
गव्हाण	पनवेल	262/0, 262/0, 391/B.	संरक्षित वन	1.012
जासई	उरण	4/D, 4/A	संरक्षित वन	5.5001
जासई	उरण	71/A/1A, 71/2A, 71/4, 71/5, 127/3B/B, 127/3B, 127/4A, 127/5, 127/8, 127/9,	खाजगी वने पुनस्थापित	1.883



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		127/10A, 127/10B	क्षेत्र	
चिरले	उरण	198/0, 199/0, 6/B (कं.नं. 6P)	संरक्षित वन	0.4465
		अलिबाग वनविभाग एकूण क्षेत्र		46.117
शिवरी	कुर्ला	सिटीएस क्र. 865,	कांदळवन क्षेत्र	1.30
		ठाणे वनविभाग एकूण क्षेत्र		1.30
		एकूण एकंदर		47.417

सदर आदेशाची प्रत स्थानिक संस्था, पंचायत, नगरपालिका, नगरपरिषद आणि संबंधित शासकीय कार्यालयाचे प्रमुख यांना पाठविण्यात यावी. तसेच सदर आदेश त्यांच्या कार्यालयातील सूचना फलकावर, सर्वसामान्य जनतेच्या माहितीसाठी प्रदर्शित करावी.

सदर आदेश महाराष्ट्र शासन वनविभागाचे www.mahaforest.gov.in या संकेत स्थळावर उपलब्ध करण्यात आला आहे.

(सुनील लिमये)

मुख्य वनसंरक्षक (प्रा.), ठाणे

प्रती,

उप वनसंरक्षक, अलिबाग व ठाणे.

प्रतिलिपी :- सचिव (वने) मंत्रालय, मुंबई यांचेकडे माहिती व योग्य त्या कार्यवाहीसाठी सादर.

प्रतिलिपी :- अपर प्रधान मुख्य वनसंरक्षक आणि केंद्रस्थ अधिकारी, महाराष्ट्र राज्य, नागपूर यांचेकडे माहिती व योग्य त्या कार्यवाहीसाठी सादर.

प्रतिलिपी :- अपर प्रधान मुख्य वनसंरक्षक, कांदळवन कक्ष मुंबई, SRA इमारत, दुसरा मजला, अनंत काणेकर मार्ग, बांद्रा (पूर्व) - ४०० ०५९ यांचेकडे माहितीसाठी सादर.

प्रतिलिपी :- जिल्हाधिकारी रायगड व ठाणे यांचेकडे माहिती व योग्य त्या कार्यवाहीसाठी सन्नेह अग्रेषित.

प्रतिलिपी :- मुख्य कार्यकारी अधिकारी, जिल्हा परिषद, अलिबाग व ठाणे यांचेकडे माहिती तथा आवश्यक कार्यवाही सन्नेह अग्रेषित.

प्रतिलिपी :- कार्यकारी अभियंता, मुंबई प्रदेश विकास प्राधिकरण (MMRDA) बांद्रा-कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई यांचेकडे माहिती तथा योग्य त्या कार्यवाहीसाठी अग्रेषित.

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- २.०० निर्देशित करण्यात येते की, या संदर्भातील सर्व आदेश सर्व्हे क्र., क्षेत्र आणि वैधानिक दर्जा आणि केंद्र शासनाने मान्यतेच्या आदेशात घातलेल्या अटी व संरक्षित बाबी यांच्यासह एका स्थानिक भाषेतील व एक इंग्रजी भाषेतील प्रसिध्द अशा दोन दैनिक वृत्तपत्रात प्रसारित करावेत. आणि त्याची प्रत मुख्य वनसंरक्षक (प्रा.) ठाणे आणि संबंधित उपवनसंरक्षक यांना देण्यात यावी.
- ३.०० Mitigation measures साठी BNHS संस्थेने कळविले नुसार आधीची रक्कम रु.३३.०० कोटी अथवा याबाबतील BNHS यासाठी पुर्नप्रस्ताव करित असल्याने त्यानुसार जी रक्कम होईल ती रक्कम प्रकल्प यंत्रणेने शासनाकडे हस्तांतरित करावी, व त्यानंतर शासनाकडून दरवर्षी आवश्यक ती रक्कम BNHS संस्थेस वर्ग करण्यांत येईल. या अटीच्या अधिन प्रकल्प यंत्रणा राहिल, बाबत हमीपत्र प्रकल्प यंत्रणेने सादर करावे.

प्रतिलिपी :- एकरेषिय प्रकल्प निवड नस्ती, वनवृत्त कार्यालय ठाणे.

प्रतिलिपी - कक्ष-११ (तांत्रिक), वनवृत्त कार्यालय ठाणे यांचेकडे वरील आदेश शासनाच्या वेबसाईटवर अपलोड करण्यासाठी रवाना.


मुख्य वनसंरक्षक (प्रा.), ठाणे.



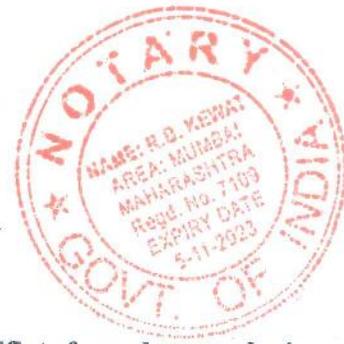


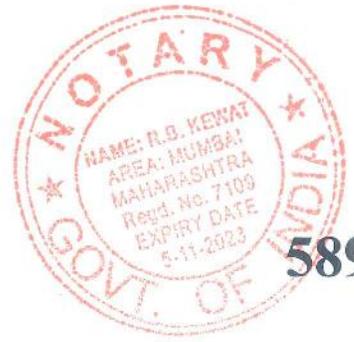
EXHIBIT JJ

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Photograph showing barrier installed to protect mudflats from damage during construction



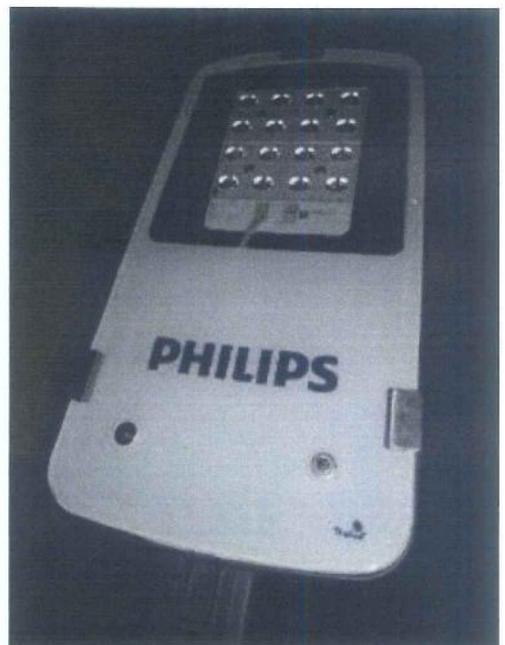
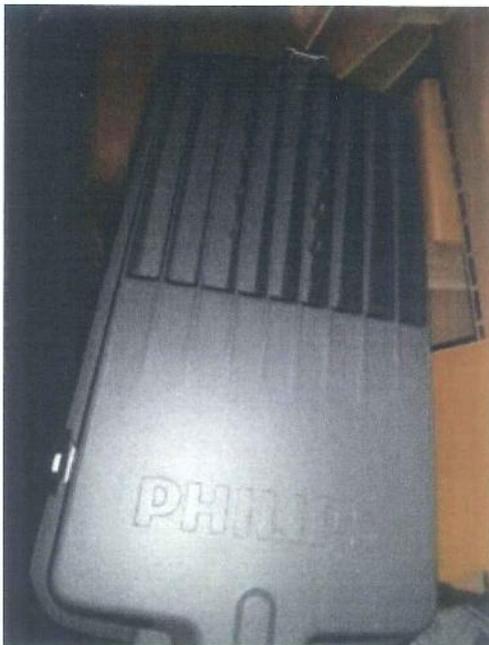
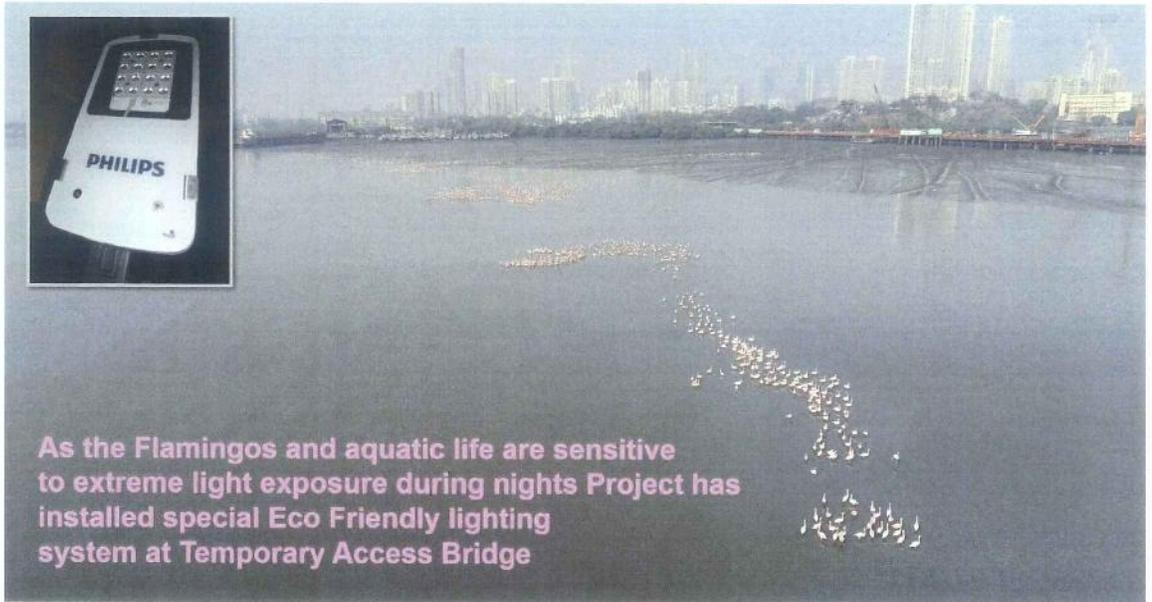
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EXHIBIT KK

Photograph showing special lighting system



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